Seventeenth Series, Vol. XVII No. 18 Friday, March 25, 2022
Chaitra 04, 1944 (Saka)

LOK SABHA DEBATES

(Original Version)

Eighth Session
(Seventeenth Lok Sabha)

सत्यमेव जयते

(Vol. XVII contains Nos.11 to 20)

LOK SABHA SECRETARIAT
NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh
Secretary-General
Lok Sabha

Suman Arora
Joint Secretary

Mahavir Singh
Director

Narad Prasad Kimothi
Sunita Arora
Joint Director

Kamala Subramanian
Editor

© 2022 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

Seventeenth Series, Vol. XVII, Eighth Session, 2022/1944 (Saka)
No. 18, Friday, March 25, 2022/Chaitra 04, 1944 (Saka)

S U B J E C T	P A G E S
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos. 321 to 327	8-38
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 328 to 340	39-138
Unstarred Question Nos. 3681 to 3910	139-768

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE 769-789

STANDING COMMITTEE ON EXTERNAL AFFAIRS
Statement 790

STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS
11th and 12th Reports 791

STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 657 DATED 4TH FEBRUARY, 2022 REGARDING AYUSH COLLEGES/INSTITUTES 792-793

BUSINESS OF THE HOUSE 794

ELECTION TO COMMITTEE
National Assisted Reproductive Technology and Surrogacy Board 795

DELHI MUNICIPAL CORPORATION (AMENDMENT) BILL, 2022 796-803

MATTERS UNDER RULE 377 806-813

(i) Regarding opening of Balurghat Airport and resumption of flight services
Dr. Sukanta Majumdar 807

(ii) Regarding special financial package for fishing communities
Shri T. N. Prathapan 808

(iii) Regarding condition of undertrials
Shri Gaurav Gogoi 809

(iv) Regarding repayment of debts

Adv. Dean Kuriakose 810

(v) Regarding construction of a railway overbridge on Kulithalai-Manaparai road in Perambalur Parliamentary Constituency, Tamil Nadu

Dr. T. R. Paarivendhar 811

(vi) Regarding grant of special category status to Andhra Pradesh

Shrimati Vanga Geetha Viswanath 812

(vii) Regarding remedial measures to control rise in prices of fertilizers

Shri Krupal Balaji Tumane 813

SUBMISSION BY MEMBER

Re: Alleged misbehaviour with the Member by Maharashtra Police 817-819

FINANCE BILL, 2022 820-969

Shrimati Nirmala Sitharaman 820, 928-944, 967-969

Motion to Consider 820

Shri Gaurav Gogoi 821-832

Dr. Nishikant Dubey 833-846

Shri K. Shanmuga Sundaram 846-849

Shrimati Satabdi Roy(Banerjee) 849-853

Shri Jayadev Galla 853-860

Shrimati Supriya Sadanand Sule	860-868
Shri K. Muraleedharan	868-872
Sushri Sunita Duggal	872-877
Shri P.V. Midhun Reddy	878-885
Shri Pinaki Misra	886-892
Shri Kaushlendra Kumar	893-895
Shrimati Aparupa Poddar	896-898
Shri Kodikunnil Suresh	899-904
Dr. Thol Thirumaavalavan	904-906
Dr. D. Ravikumar	907-909
Shri N.K. Premachandran	910-916
Shri Subhash Chandra Baheria	916-918
Kunwar Danish Ali	919-921
Shri Saumitra Khan	921-923
Dr. Shrikant Eknath Shinde	924-925
Shri Ritesh Pandey	926-927
Clauses 2 to 125 and 1	944-969
Motion to Pass	969

STATEMENT BY MINISTER

Establishment of WHO Global Centre
for traditional medicine in Jamnagar, Gujarat

Shri Sarbananda Sonowal	995-996

ANNEXURE – I[*]

Member-wise Index to Starred Questions 929

Member-wise Index to Unstarred Questions 930-936

*__ANNEXURE – II__

Ministry-wise Index to Starred Questions 937

Ministry-wise Index to Unstarred Questions 938

[*] Available in Master copy of Debate, placed in Library.

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shrimati Rama Devi

Dr. (Prof.) Kirit Premjibhai Solanki

Shri Rajendra Agrawal

Shri Kodikunnil Suresh

Shri A. Raja

Shri P.V. Midhun Reddy

Shri Bhartruhari Mahtab

Shri N.K. Premachandran

Dr. Kakoli Ghosh Dastidar

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Friday, March 25, 2022/Chaitra 04,1944 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

ORAL ANSWERS TO QUESTIONS

माननीय अध्यक्ष : प्रश्न संख्या 321.

श्री अशोक कुमार रावत।

… (व्यवधान)

(Q.321)

श्री गौरव गोगोई : माननीय अध्यक्ष महोदय, आज देश में जो हो रहा है, उससे पूरा देश संकट में है।… (व्यवधान) हमने एडजर्नमेंट मोशन दिया हुआ है।… (व्यवधान)

माननीय अध्यक्ष : मैं आपको क्वेश्चन ऑवर के बाद बोलने का मौका दूँगा। बैठ जाइए।

… (व्यवधान)

HON. SPEAKER: Please speak after Question Hour.

… (*Interruptions*)

माननीय अध्यक्ष : डॉ. टी. सुमथी।

… (व्यवधान)

DR. T. SUMATHY *(A)* THAMIZHACHI THANGAPANDIAN: Sir, the ischemic heart disease was the leading cause of years of life lost due to premature mortality in Tamil Nadu in 2016. Have any steps been taken by the Union Government to mitigate such diseases?

11.02 hrs

At this stage, Shri Nama Nageswara Rao and some other hon. Members left the House.

डॉ. भारती प्रवीण पवार : माननीय अध्यक्ष महोदय, आदरणीय सदस्य महोदया ने बहुत ही महत्वपूर्ण प्रश्न उठाया है।

मैं आपके माध्यम से यह कहना चाहूंगी कि स्क्रीनिंग हो या पीएचसी, सीएचसी, डिस्ट्रिक्ट हॉस्पिटल्स में उसकी टेस्टिंग हो, हमने मदर्स के एएनसी चेकअप को भी मैनडेटरी किया है। लगभग चार एएनसीज प्रधानमंत्री सुरक्षित मातृत्व योजना के माध्यम से भी किए जा चुके हैं, ताकि इस तरह की हार्ट डिजीज को पहले ही डिटेक्ट किया जा सके। इसमें प्राइवेट डॉक्टर्स की भी सहभागिता होती है।

मैं माननीय सदस्या से कहना चाहूंगी कि एनसीडी क्लिनिक्स भी चलाए जा रहे हैं, through which we are diagnosing patients and treating them.

SHRI PRATAP CHANDRA SARANGI : Sir, I want to know whether crusher dust is responsible for diseases like silicosis and tuberculosis. Has the Government initiated any study on it? What are the findings and what steps have been taken to remedy the malady? What steps have been taken to stop illegal crushers and other illegal operations of industries which are responsible for this? How to maintain the general immunity of common masses and how to control air pollution which is very much responsible for heart diseases? Today, sound pollution is also creating an alarming situation. What steps have been taken by the Government to stop all this?

डॉ. भारती प्रवीण पवार : आदरणीय अध्यक्ष महोदय, माननीय सदस्य ने चिंता जताई है कि सिलकोसेस को लेकर डिपार्टमेंट का क्या काम चल रहा है। चाहे सिलिकोसिस हो या अन्य कारणों के कारण हार्ट-डिजीज हो या ट्यूबरक्लोसिस हो, उसके लिए एक स्क्रीनिंग भी की जाती है। जो कंपनीज हैं, उनके तहत हमारी हेल्थ टीम्स स्क्रीनिंग भी करती है और ट्यूबरक्लोसिस के लिए सेपरेट National TB Elimination Program भी चलाया जा रहा है।

आदरणीय प्रधान मंत्री जी के नेतृत्व में यह जो कदम उठाया गया है, वह बहुत सराहनीय है। इस तरीके से यह स्क्रीनिंग आगे भी बढ़ी है। इसके तहत हम rapid molecular diagnosis for TB and early detection of drug-resistant TB के लिए काम कर रहे हैं। Decentralized screening and treatment services closer to the community की भी सुविधा दी गई है। ड्रग्स और अन्य सेवाओं को गांव-गांव तक पहुंचाने के लिए हमारी आशा बहनें अपनी सेवाएं प्रदान कर रही हैं।

SHRI BENNY BEHANAN : Sir, the Minister's reply is very good and I congratulate the Minister for that. The Government of India is supporting free of cost dialysis service. In many countries kidney patients are in the disability list. Will the Government of India include kidney patients in the disability list so that they can get many other benefits for themselves and also their family members?

डॉ. भारती प्रवीण पवार : आदरणीय अध्यक्ष महोदय, यह क्वेश्चन डायलिसिस सेंटर्स से संबंधित है।

SHRI BENNY BEHANAN: I asked whether the Government can include them in the disability list so that they can get financial and other types of assistance for themselves and for their family members also.

डॉ. भारती प्रवीण पवार : प्रधान मंत्री नेशनल डायलिसिस प्रोग्राम के तहत किड्नी पेशेंट्स के डायलिसिस की सुविधा दी जा रही है। हमने लगभग 1,000 सेंटर्स खोले हैं, जिनमें 7,000 मशीन्स हैं। डायलिसिस सर्विसेज़ आज तक 13 लाख पेशेंट्स के लिए प्रोवाइड की गई हैं। लगभग 137 लाख हिमोडायलिसिस के सैशन्स हुए हैं। खास तौर पर हमारी प्रायॉरिटी बीपीएल के पेशेंट्स को है।

जैसा कि आदरणीय सदस्य ने कहा है, I request the hon. Member to kindly send the proposals through PIP to the Central Government.

श्री जगदम्बिका पाल: अध्यक्ष जी, मैं आपका बहुत आभारी हूं, आपने बहुत महत्वपूर्ण विषय पर मुझे बोलने की अनुमति दी है।

माननीय मंत्री जी ने अपने उत्तर में स्वीकार किया है कि टीबी के संबंध में डब्ल्यूएचओ की जो वर्ष 2021 की रिपोर्ट है, इसी तरह से विश्व स्वास्थ्य संगठन ने एक सर्वे किया है कि जो आर्सेनिक-कन्टेमिनेटिड वॉटर है, उसके कारण किडनी और फेफड़ों काफी बीमारियां हो रही हैं। स्किन कैंसर भी हो रहा है। हमारे सिद्धार्थ नगर, बहराइच, श्रावस्ती और नेपाल के जो फुटहिल्स हैं, वहां के पानी में डब्ल्यूएचओ की रिपोर्ट और सर्वे के अनुसार पूरे देश में आर्सेनिक-कन्टेमिनेटिड वॉटर है, जिसके कारण बीमारियां बढ़ रही हैं।

इस संबंध में क्या भारत सरकार कोई अध्ययन कराएगी या उसने किया है? अगर किया है, तो उस संबंध में क्या उपाय या क्या फ्यूचर कोर्स ऑफ एक्शन सरकार तय कर रही है, ताकि लोगों को शुद्ध वॉटर मिले, जिससे जो जलजनित बीमारियां हैं, उन बीमारियों को रोका जा सके।

स्वास्थ्य और परिवार कल्याण मंत्री तथा रसायन और उर्वरक मंत्री (श्री मनसुख मांडविया) : माननीय अध्यक्ष महोदय, माननीय सदस्य ने बहुत महत्वपूर्ण प्रश्न रेज़ किया है। ट्यूबर्क्लोसिस और पानी से होने वाले रोग, दोनों अलग-अलग होते हैं।

माननीय अध्यक्ष महोदय, मैं पहले ट्यूबर्क्लोसिस के संबंध में बता दूं कि देश में प्रतिवर्ष 21 से 25 लाख ट्यूबर्क्लोसिस के केसेज आते हैं और उनमें से चार लाख लोगों की मृत्यु हो जाती है। देश से ट्यूबर्क्लोसिस की मुक्ति के लिए एक अभियान चलाया रहा है, जिसके कार्यक्रम में माननीय अध्यक्ष महोदय, आप भी कई बार उपस्थित रह चुके हैं। देश की सारी स्टेट गवर्नमेंट्स के साथ बातचीत करके, स्टेट गवर्नमेंट पब्लिक पार्टनरशिप को जोड़कर आज ट्यूबर्क्लोसिस की डिसीज से ग्रस्त लोगों को गोद लिया जा रहा है, उनको रेगुलर्ली गवर्नमेंट की ओर से मेडिसिन सप्लाई दी जा रही है। इन लोगों को न्यूट्रिएंट फूड भी दिया जाता है, जिससे टीबी से देश को मुक्ति मिले।

माननीय अध्यक्ष महोदय, माननीय प्रधान मंत्री जी ने हमें मंत्र दिया है कि वर्ष 2025 तक हमें देश को टीबी मुक्त करना है। इस दिशा में मुहिम चल रही है और हम उसमें सक्सेस की दिशा में

आगे बढ़ रहे हैं। माननीय सदस्य ने दूसरा प्रश्न उठाया है कि पानी की वजह से कई डिसीजिज फैलती हैं। उनकी बात सही है, देश के हर नागरिक को अच्छा पानी मिले, इसके लिए 'हर घर नल योजना' चलाई जा रही है, जिससे हर नागरिक को नल का शुद्ध पानी मिले। शुद्ध पानी मिलने से भी कई रोग ठीक हो सकते हैं, यह बात सही है। इस दिशा में तीव्र गति से काम कर रहे हैं।

माननीय अध्यक्ष : प्रश्न संख्या 322,

श्री सु. थिरुनवुक्करासर।

(Q.322)

SHRI SU. THIRUNAVUKKARASAR: Sir, harassment, chasing, killing, and capturing of Indian fishermen do not occur once in a way. At least, two-three times in a month the Sri Lankan authorities are repeatedly harassing and committing a lot of atrocities against our Tamil fishermen.

In the last three years alone - in 2020, 74 fishermen were arrested and jailed; 143 fishermen were arrested in 2021; and in 2022, so far 88 people have been arrested – a number of fishermen have been arrested. Even two days back, 16 fishermen were arrested from Rameswaram. Similarly, fishermen from Nagapattinam, Kothapatnam, Jegathapattinam, Pamban, Rameswaram, in fact from the entire coastal area, have been repeatedly arrested and jailed.

HON. SPEAKER: What is your question?

SHRI SU. THIRUNAVUKKARASAR: Sir, their boats have been damaged. Earlier, if fishermen had crossed the boundary, they were warned. If some people cross a maritime boundary, they should be warned and sent back. They should not be fired at, and killed. Their boats and nets are being damaged, and thus the fish so collected are being swept away.… (*Interruptions*)

HON. SPEAKER: Hon. Member, please ask question.

SHRI SU. THIRUNAVUKKARASAR: This should not happen. I would like to know from the hon. Minister the steps taken by the Central Government to stop these atrocities against Tamil fishermen.

SHRI V. MURALEEDHARAN: Sir, the Government, under the leadership of Modi ji, has always been making efforts for the safety and security of Indians, wherever they are. Indians abroad, whether they are fishermen, students or labourers, their safety and security has been of utmost importance. Very recently we have brought back 22,500 students from Ukraine, the war-torn area…. (*Interruptions*)

AN HON. MEMBER: You may answer the specific question.

SHRI V. MURALEEDHARAN: So, our Government has been engaging with the Sri Lankan Government with regard to the Tamil Nadu fishermen, who have been taken into custody by them. The number of fishermen who were taken into custody has been given. In 2020, 74 fishermen were taken into custody, and 96 fishermen were taken into custody in 2022.

Barring the 16 fishermen, who are still in custody, we have been able to bring back every Indian fisherman who has been taken into custody by the Sri Lankan authorities. The Government of India continues to engage with the Sri Lankan authorities to bring back every Indian fisherman, including the 16 who are at present in custody of the Sri Lankan authorities.

SHRI SU. THIRUNAVUKKARASAR: Sir, every time our fishermen were arrested and jailed, Members from Tamil Nadu have raised this issue, and the Minister has been giving the same reply every time. Sympathy alone will not

resolve the problem. I would like to know the concrete steps that the government has taken in this regard. The matter should be taken up at the ministerial level, either at the level of the Prime Minister or at the level of the Cabinet Minister. Mere sympathy of words will not address the problem. I would like to know about two things.

The fishermen, who have been arrested and jailed, should be released immediately. The Government has to take steps in this regard. Secondly, more than 100 boats have been seized and they are lying on the sea shore of Sri Lanka. They have been damaged by them. So, fishermen from Tamil Nadu should get compensation from the Sri Lankan Government.

This should be done immediately. Every boat costs Rs. 50 lakh to Rs. 1 crore … (*Interruptions*)

HON. SPEAKER: Please conclude.

SHRI V. MURALEEDHARAN: I appreciate the concerns of the hon. Member and through you, … (*Interruptions*)

SHRI SU. THIRUNAVUKKARASAR: Let me complete my question. The boat costs Rs. 50 lakh to Rs. 1 crore. The poor fishermen pledge their houses, jewelleries, and everything to buy a boat. But they are not getting anything back. So, the damage should be claimed. I would like to know the steps that have been taken by the Government in this regard. I would like to request the Government to insist on the Sri Lankan Government to give compensation to our fishermen.

SHRI V. MURALEEDHARAN: Hon. Speaker, Sir, as I have mentioned earlier in the first part of my reply, the Government has been taking it up at the highest level. A mechanism of 2+2, that is, the Foreign Minister and the Fisheries Minister, has been set up to deal with such issues.

There is a Joint Working Group at the level of the Fisheries Ministry. I would like to inform the House that the India-Sri Lanka Joint Working Group is meeting today to discuss all such issues. I would also like to mention that our Mission has been interacting with them. Our Mission is providing Consular access and legal assistance and is also looking after their day-to-day needs. So, the Government of India gives utmost importance to each and every Indian across the world, wherever they are.

SHRI VIJAYKUMAR *ALIAS* VIJAY VASANTH : Thank you, hon. Speaker, Sir.

Sir, I come from Kanyakumari, which has a long coastline. A lot of people go for deep sea fishing there. I am speaking on behalf of all the hon. Members who represent coastal areas.

Sir, people are get caught every time and it takes a long time to get them bailed out. The Ministry of External Affairs should have diplomatic agreements with the coastal countries so that the people do not suffer like this. Hefty fines are imposed on poor fishermen and they are not in a position to pay them. Therefore,

I would like to request the Government to have diplomatic agreements with all the coastal countries which would be helpful for the fishermen so that they do not suffer. Our livelihood is dependent on fishing. They go for deep sea

fishing and unknowingly, they cross the borders, and they suffer a lot. I would like the Government to take a call on it and have diplomatic agreements with all the coastal countries.

SHRI V. MURALEEDHARAN: I would like to inform the hon. Member that this is an issue on which the Government is very much concerned. It is not only about Sri Lanka. Three days ago, there was an incident where sixty-one fishermen were detained in Seychelles -- 56 from Tamil Nadu, and the remaining fishermen from Assam and Kerala.

The Government and our Mission in Seychelles acted very fast. On 7th, the case came up in Seychelles court. On 22nd, they were let off and on the same day, they were repatriated to India by the Indian Air Force flight. So, this shows the concern and the seriousness with which the Government of India, under the leadership of hon. Prime Minister, approaches such issues.

So, I would also like to mention that the Government is having consultations and discussions to enter into agreements or understandings with various countries on issues related to Indian labourers -- whether they are fishermen or they are in some other jobs. Definitely, I would say that for the Government this issue will continue to be of serious concern and of utmost importance.

SHRI T. N. PRATHAPAN: Hon. Speaker, Sir, we used to have a Rapid Response Diplomatic Channel with regard to issues concerning our fishermen. Now, most of the time, the Ministry of External Affairs is not considering these

issues. Our poor fishermen are fighting court cases in foreign countries on their own.

Sir, I would like to know whether the Ministry of External Affairs will initiate a permanent diplomatic channel to deal with this issue.

SHRI V. MURALEEDHARAN: I would like to inform the hon. Member through you about his doubt that the Indian Missions are not paying serious attention. I would like to clarify on that aspect.

Sir, everytime such an issue comes up and Indian fishermen with their fishing boats are apprehended, immediate steps are taken by the Indian Missions. First, they make the confirmation of the detention, then comes provision of consular access, and then their early release and repatriation along with fishing boats. And during the consular access, Missions provides articles of daily use to the prisoners and enquire about their health.

So, about the diplomatic mechanism, our missions are empowered to take up those diplomatic efforts to see that the Indian fishermen, who are apprehended by various other countries, wherever they cross over the maritime borders by mistake, are brought back and for that, all diplomatic efforts are undertaken.

माननीय अध्यक्ष : प्रश्न संख्या 323,

सुश्री दिया कुमारी।

(Q. 323)

सुश्री दिया कुमारी: महोदय, आपने मुझे प्रश्न पूछने का अवसर दिया, इसके लिए आपका धन्यवाद।

महोदय, सबसे पहले तो मैं हमारे यशस्वी प्रधानमंत्री जी का और केन्द्र सरकार का आभार व्यक्त करती हूँ कि उन्होंने पिछले 7 वर्षों में देश में आयुर्वेद और योग के महत्व पर विशेष ध्यान दिया है और पूरे देश में आयुष का विशाल इंफ्रास्ट्रक्चर खड़ा किया है। मेरा माननीय मंत्री जी से प्रश्न है कि अभी हाल ही में वे मेरे लोक सभा क्षेत्र राजसमन्द में एक कार्यक्रम में पधारे थे। उस कार्यक्रम में एक पत्र के माध्यम से मैंने उनसे आग्रह किया था कि मेरे संसदीय क्षेत्र में आयुष वेलनेस सेंटर्स खुलवाने की बहुत बड़ी डिमांड है और उस पर ध्यान देकर वहाँ आयुष वेलनेस सेंटर्स खुलवाए जाएं। मैं माननीय मंत्री जी से यह पूछना चाहूँगी कि इस पर अभी तक सरकार के द्वारा क्या कार्रवाई की गई है?

डॉ. (प्रो.) महेन्द्र मुंजपरा: महोदय, हमारी साथी सांसद महोदया ने अपने संसदीय क्षेत्र के लोगों की सेहत के संबंध में कि उनके क्षेत्र के लोगों की सेहत अच्छी रहे, उसके बारे में प्रश्न पूछा है। सबसे पहले तो मैं उनको इसके लिए धन्यवाद देता हूँ। वैसे भी जब इंसान बीमार होता है और मरीज बन जाता है तो उसके संबंधियों की संख्या बहुत कम हो जाती है। इसलिए माननीय प्रधानमंत्री नरेन्द्र भाई मोदी जी ने जैसे ही वर्ष 2014 में प्रधानमंत्री के रूप में अपना कार्यभार संभाला, तुरन्त ही उन्होंने नेशनल आयुष मिशन घोषित किया। नेशनल आयुष मिशन में यह है कि पहले तो आदमी बीमार ही न पड़े यानी रोग की रोकथाम, प्रमोशन ऑफ दी हेल्थ।

माननीय अध्यक्ष : माननीय मंत्री जी, आप तो यह जवाब दीजिए कि इसका सिस्टम क्या है? क्या राज्य सरकार प्रस्ताव भेजती है? वेलनेस सेंटर कैसे दिए जाते हैं? आप माननीय सदस्या को इस बारे में बताइएगा।

डॉ. (प्रो.) महेन्द्र मुंजपरा : इसमें ऐसा है कि राज्य सरकार हमें प्रस्ताव भेजती है। उसके बाद उसका जो स्टेट एनुअल एक्शन प्लान होता है, उस स्टेट एनुअल एक्शन प्लान से हमारी मिनिस्ट्री

में प्रपोजल आता है, उसके बाद हम विचार करके, उसको एग्जामिन करके हम आयुष और हेल्थ और वेलनेस सेंटर देते हैं। जब मैं नाथद्वारा गया था तो उन लोगों ने गिने-चुने ही हेल्थ एंड वेलनेस सेंटर्स की डिमांड की थी, लेकिन प्रधानमंत्री जी की अगुवाई में हम कुल 12,500 हेल्थ एंड वेलनेस सेंटर्स दे रहे हैं और उनमें से राजस्थान को हम एक हजार हेल्थ एंड वेलनेस सेंटर्स दे रहे हैं, जो राजस्थान के लोगों की सेहत के लिए बहुत ही अच्छा रहेगा। जो राजसमन्द जिला है, उसमें नेशनल आयुष मिशन के अंतर्गत, सरकार द्वारा राज्य वार्षिक कार्य योजना के माध्यम से प्रेषित प्रस्ताव के आधार पर आयुष मंत्रालय द्वारा राजसमन्द जिले में कुल 26 आयुष हेल्थ एंड वेलनेस सेंटर्स की स्थापना हेतु स्वीकृति प्रदान की गई है। प्रदेश सरकार द्वारा प्रेषित सूचना के अनुसार राजसमन्द जिले में 14 आयुष हेल्थ एंड वेलनेस सेंटर प्रगतिशील श्रेणी के तहत कार्यरत हैं।

सुश्री दिया कुमारी : महोदय, मैं आपके माध्यम से मंत्री जी का बहुत-बहुत आभार व्यक्त करती हूँ कि मैंने जितने माँगे थे, उनसे ज्यादा आयुष वेलनेस सेंटर्स आपने मेरे संसदीय क्षेत्र को दिए हैं। उसके लिए मैं प्रधान मंत्री जी का और आपका बहुत-बहुत आभार व्यक्त करती हूं।

अध्यक्ष महोदय, मेरी दो डिमांड्स और हैं। मेरे संसदीय क्षेत्र में बुटाटी धाम है, जहां पर पैरालिसिस के बहुत ज्यादा पेशंट्स भी आते हैं। मैं बुटाटी धाम में आयुष वेलनेस सेंटर खोले जाने के लिए आपसे निवेदन करती हूं कि वहां भी एक आयुष वेलनेस सेंटर खोला जाए और जैतारण में भी एक आयुष वेलनेस सेंटर खोला जाए, जो कि दोनों ही इस लिस्ट में नहीं हैं। उसके अलावा राजसमंद धार्मिक एवं पर्यटक स्थल है। यहां आयुष अस्पताल की आवश्यकता लम्बे समय से है। मेरे क्षेत्र की यह एक बहुत बड़ी मांग है कि राजसमंद जिले में मंत्रालय की किसी भी योजना के अंतर्गत 100 बेड का आयुष अस्पताल खोला जाए। बहुत-बहुत धन्यवाद।

डॉ. (प्रो.) महेन्द्र मुंजपरा : माननीय अध्यक्ष जी, राष्ट्रीय आयुष मिशन के अंतर्गत बुटाटी धाम और जैतारण में आयुष हेल्थ एंड वैलनेस सेंटर की स्थापना हेतु प्रदेश सरकार राज्य वार्षिक कार्य योजना के माध्यम से उचित प्रस्ताव गाइडलाइंस के अनुसार आयुष मंत्रालय को अनुमोदन हेतु प्रेषित कर सकती है और हम इसको एग्जामिन करेंगे। साथ ही सांसद महोदया ने 100 बेड के

आयुष हॉस्पिटल की डिमांड की है। नेशनल आयुष मिशन के अंतर्गत हमारी मिनिस्ट्री की ओर से 50, 30 और 10 बेडेड एकीकृत आयुष हॉस्पिटल की स्थापना हेतु प्रदेश सरकार को वित्तीय सहायता का प्रावधान है। इस हेतु प्रदेश सरकार राज्य वार्षिक कार्य योजना के माध्यम से उचित प्रस्ताव गाइडलाइंस के अनुसार आयुष मंत्रालय को अनुमोदन हेतु प्रेषित कर सकती है। वैसे भी हमने राजस्थान में कुल 6 हॉस्पिटल्स, जिनमें भीलवाड़ा, अजमेर, चुरू, बीकानेर, सीकर और जयपुर में ऑलरेडी 50 बेडेड हॉस्पिटल ऑलरेडी अलोट कर दिए हैं।

ADV. DEAN KURIAKOSE : Hon. Speaker, Sir, thank you for giving me this opportunity. In connection with providing Health and Wellness Centres, there is a huge demand for ayurvedic treatment in the field of sports, especially in the State of Kerala. In my constituency, we are preparing to start a Sports Ayurvedic Centre.

My question is this. I would like to know whether the Ministry of AYUSH will take the initiative to start sports ayurvedic centres.

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS AND MINISTER OF AYUSH (SHRI SARBANANDA SONOWAL): Respected hon. Speaker, Sir, in reply to the question raised by the hon. Member, I would like to say that if the Government of Kerala sent a proposal through their Annual Action Plan, then definitely this Ministry will look into the matter.

माननीय अध्यक्ष : प्रश्न संख्या 324,

श्री चन्दन सिंह।

(Q. 324)

श्री चन्दन सिंह: अध्यक्ष महोदय, विचाराधीन कैदियों को चुनाव लड़ने का अधिकार है, लेकिन जो विचाराधीन कैदी हैं और जिन्हें कोई सजा भी नहीं हुई है, फिर भी उन्हें मतदान से वंचित रखा जाता है। मेरा प्रश्न यह है कि क्या सरकार विचाराधीन कैदियों को मतदान का अधिकार देने पर विचार रखती है? यदि नहीं, तो क्या यह प्राकृतिक न्याय के विरुद्ध नहीं है?

श्री किरेन रिजीजू : सर, वोटिंग का प्रोसेस इस देश में बिल्कुल साफ है और इलैक्शन कमीशन समय-समय पर लोगों के सामने भी इसकी जागरूकता लाता रहता है। उसमें चाहे वह जेल में हो, चाहे वह कहीं भी बैठा हो, उसे एनकरेंजमेंट दिया जाता है कि उसकी वोटिंग हो। लेकिन किसी एक परिस्थिति की वजह से उसकी वोटिंग नहीं हो पाती है तो फिर उसको जबर्दस्ती वोटिंग करने और कम्पलसरी वोटिंग करने का भी कोई प्रावधान नहीं है। इसलिए वोटिंग करना सब का अधिकार है, लेकिन जबरन वोटिंग कराना, इस तरह का प्रावधान संविधान में भी नहीं है और इस पार्लियामेंट ने भी ऐसी कोई चीज पारित नहीं की है।

माननीय अध्यक्ष : वह पूछ रहे हैं कि विचाराधीन कैदी को परमिशन है या नहीं?

श्री किरेन रिजीजू : सर, मैंने वही कहा और मैं उसके बारे में किसी कैदी को लेकर कहूंगा, क्योंकि वोटिंग राइट पर हम किसी को डिस्क्रिमिनेट नहीं कर सकते हैं। देश के नागरिकों का यह समान अधिकार है, इसलिए हम अलग से कैदी के लिए बात नहीं रख सकते हैं।

श्री अजय निषाद: अध्यक्ष जी, माननीय मंत्री जी द्वारा दिया गया जवाब संतोषजनक है। महोदय, स्वस्थ लोकतंत्र के लिए मतदान 100 पर्सेंट हो, लेकिन अक्सर होता नहीं है। अभी हमारे देश में मतदाता पहचान पत्र को आधार से लिंक करने की बात चल रही है। अगर ऐसा होता है तो कम से कम फर्जी मतदान करने की समस्या से निजात मिलेगी।

महोदय, ऐसा देखा गया है कि बड़ी तादात में लोग अपनी आजीविका, रोजगार और रोजी-रोटी के लिए अपने निर्वाचन क्षेत्र से काफी दूर दूसरे प्रदेश में रहते हैं। वे लोग चुनाव के समय निर्वाचन क्षेत्र में नहीं जा पाते हैं और मतदान से वंचित हो जाते हैं, जिसका असर मतदान प्रतिशत पर पड़ता है। माननीय मंत्री जी से मेरा प्रश्न यह है कि जिस प्रकार 'वन नेशन-वन राशन कार्ड' की योजना लाई गई है, क्या उसी प्रकार 'वन नेशन-वन वोटर कार्ड' की योजना लाने के बारे में सरकार विचार कर रही है?

श्री किरेन रिजीजू : सर, जो हमारे सदस्य ने प्रश्न पूछा है, यह बहुत ही गंभीर मामला भी है और सरकार इसके बारें में विचार भी कर रही है कि इस पर कुछ कदम उठाए जाएं। इसके लिए हमने प्रक्रिया भी शुरू की है। मेरे लेवल पर भी इलेक्शन कमीशन से इसके बारे में काफी जिक्र किया गया है कि पूरे देश में फर्जी वोटिंग को रोकने के लिए एकमात्र इलेक्टोरल रोल हो, जिसको सारे राज्य और यूनियन टैरिटरी फॉलो करें, इस बारे में भी हमारा विचार है। हम चाहते हैं कि लोग ज्यादा से ज्यादा वोटिंग करें लेकिन साथ ही साथ फर्ज़ी वोटिंग रुके। इसलिए जब हम पिछले इलेक्टोरल रिफॉर्म्स लाए थे, उसमें हमने इलेक्टोरल रोल को आधार के साथ लिंक करने का प्रावधान भी था।

अभी वह कम्पलसरी नहीं है, वॉलेंटरी है। लेकिन इससे जो डबल-डबल नाम होते हैं, फर्जी वोटिंग होती है, जो बोगस वोटिंग होती है, उसको रोकने में बड़ी कामयाबी मिलने की संभावनाएं हैं। आगे इलेक्टोरल रिफॉर्म्स के लिए जो भी जरूरी कदम होंगे, उनको हम उठाएंगे। हमारी सरकार की सोच में है कि 'वन नेशन-वन वोटर' लिस्ट हो। इसके साथ ही एक क्लीन इलेक्टोरल वोटिंग सिस्टम हो, यह भी हमारी सोच है।

श्री राजीव रंजन सिंह 'ललन': माननीय अध्यक्ष महोदय, माननीय मंत्री जी ने माननीय सदस्य के मूल प्रश्न का जो उत्तर दिया है कि कोई चाहे जेल में हो या जेल के बाहर हो, उसको वोटिंग करने का अधिकार हो। जो कि मेरी समझ से तथ्यों से परे है, इसलिए कि कोई व्यक्ति जब ज्यूडिशियल कस्टडी में चला जाता है तो उसका फंडामेंटल राइट सीज़ हो जाता है। वोटिंग फंडामेंटल राइट है।

इसलिए हम माननीय मंत्री जी को यह आग्रह करना चाहते हैं कि जब इस तरह के सेंसिटिव प्रश्न हों तो उस पर सेंसिटिव उत्तर देना चाहिए। यह मेरा आग्रह है।

माननीय अध्यक्ष : यह आपकी सलाह है।

श्री किरेन रिजीजू : सर, ज्यूडिशियल का जो प्रावधान है, अगर कोर्ट से परमिशन लाते हैं, इस पर हम कैसे यहां टिप्पणी कर सकते हैं? हम तो यही कहेंगे कि हमारे लिए सारे नागरिक समान हैं। लेकिन अगर कोई जेल में है, ज्यूडिशियल कस्टडी में है तो इसको आप भी नहीं कह सकते है, मैं लॉ मिनिस्टर हूँ, लेकिन मैं भी यह नहीं कह सकता हूँ कि इसका वोटिंग राइट सीज़ हो गया है। जब कोर्ट के अधीन चले जाते हैं और ज्यूडिशियरी प्रोसेस मे आ जाते हैं, तो उस पर हम टिप्पणी नहीं कर सकते हैं। लोग चुनाव भी लड़ते हैं, चुनाव भी जीतते हैं तो आप उसको क्या कहेंगे?

SHRI K. MURALEEDHARAN : Sir, the issue of giving voting right to Pravasi Indians is long pending before the Central Government. In the State of Kerala, most of the people are working in Gulf countries. During election time, they are not in a position to come back and cast their vote. I want to know from the hon. Minister whether the Government is considering to give voting right to Pravasi Indians or not.

SHRI KIREN RIJIJU: Sir, this is a very positive suggestion. I have already told the Election Commission also that we will make provisions and requested them to give proper suggestions on how our people, who are staying outside India and working, can be given an opportunity to vote. We are also thinking on how online voting system can be encouraged and how it can be done. But before making any declaration, we have to ensure safety, transparency and also protect it from any kind of malpractice or misuse.

श्री मनीश तिवारी: अध्यक्ष महोदय, कम्पलसरी वोटिंग को लेकर जो मूल प्रश्न है, मैं माननीय मंत्री जी से यह इत्तेफाक रखता हूं कि जबरन किसी से वोटिंग कराना उचित नहीं है, पर अगर आप देखें और पूरे देश में देखें तो इस देश के जो तथाकथित अमीर इलाके हैं, वहां वोटिंग परसेंटेज कम होता है। जो वर्किंग क्लास के इलाके हैं और ग्रामीण इलाके हैं, वहां वोटिंग परसेंटेज बहुत अधिक होता है। मैं आपसे यह आग्रह करना चाहता हूं क्योंकि एक अच्छे लोकतंत्र के लिए यह बहुत जरूरी है कि अधिक से अधिक लोग इस लोकतांत्रिक प्रक्रिया में भाग लें। इस सदन में अगर आप एक चर्चा कराएं कि किस तरह से वोटिंग परसेंटेज को बढ़ाया जा सके, जिससे कि हमारा लोकतंत्र और मजबूत हो।

अध्यक्ष जी, आपके माध्यम से मेरा माननीय मंत्री जी से यह सवाल है कि does the source code of the Electronic Voting Machines vest in the Election Commission of India or does it vest in the companies which are manufacturing the EVMs? I want a specific reply to my question. If you do not have the answer readily available, you can send it in writing.

श्री किरेन रिजीजू : सर, जैसे कि जजेस की अप्वायंटमेंट सरकार करती है, लेकिन अप्वायंट होने के बाद फिर जज इंडिपेंडेंट हो जाते हैं। फिर हम उन्हें कंट्रोल नहीं करते हैं, यह जरूर है कि इसके लिए नोटिफिकेशन हम निकालते हैं। वैसे ही कम्पनी अगर मशीन बनाकर इलेक्शन कमीशन को दे देती है, उसके बाद कम्पनी उस मशीन को कैसे कंट्रोल करेगी? वह ई.वी.एम. तो इलेक्शन कमीशन के अधीन हो जाती है।… (व्यवधान)

MANISH TEWARI: Does the source code of EVMs lie with the Election Commission or does it lie with the company which manufactures it? That is my specific question.

श्री किरेन रिजीजू : सर, इलेक्टोरल वोटिंग मशीन्स पर कोई सवाल नहीं उठना चाहिए और कोई इंफेरेंस भी मैं नहीं करना चाहता हूं।… (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, आप बैठिए और माननीय मंत्री जी, आप भी बैठिए।

… (<u>व्यवधान</u>)

माननीय अध्यक्ष : मैं विश्व के कई देशों में गया हूं और मैं यह कह सकता हूं कि दुनिया में सबसे बड़ा लोकतंत्र हमारा है और देश में 17 आम चुनावों के अन्दर जिस तरीके से चुनाव आयोग करोड़ों लोगों के मतदान कराता है, इसके लिए कम से कम भारत के लोकतंत्र को विशेष रूप से बधाई देना चाहिए। किसी डेमोक्रेटिक सिस्टम में इतना बड़ा सिस्टम डेवलप करना मैंने वर्ल्ड में कहीं नहीं देखा।

श्री बी. मणिक्कम टैगोर : सर, इसका उत्तर देने दीजिए।… (व्यवधान)

श्री किरेन रिजीजू : सर, यह सबका प्रयास है, सिर्फ इलेक्शन कमीशन ही नहीं, बल्कि हम सबका प्रयास है कि ज्यादा से ज्यादा लोग वोटिंग प्रोसेस में हिस्सा ले। ज्यादा वोटिंग परसेंटेज होना हेल्दी डेमोक्रेसी का साइन है।

माननीय अध्यक्ष जी, जैसा कि आपने बताया, पूरी दुनिया से लोग, इलेक्शन और इलेक्शन प्रोसेस को सीखने के लिए हिन्दुस्तान आते हैं और हिन्दुस्तान के लोगों को बुलाते भी हैं। हमारी इलेक्शन कमीशन की टीम विदेशों में जाती है। यू.एन. की तरफ से भी इंविटेशन आता है। Indian election system has been recognised in the world as one of the best systems in terms of conducting the elections.

MANISH TEWARI: I have asked a specific question. If you do not have the answer, tell the House that you do not have the answer and get back to us. But please do not dodge and evade the question. It is a very serious question. It is very close to the heart of our parliamentary democracy and I would like to place my concern on the floor of the House.

माननीय अध्यक्ष : प्रश्न संख्या 325,

श्री टी.आर. बालू।

(Q. 325)

SHRI T. R. BAALU: Sir, the issue of security at our borders has become more vulnerable. This is very much evident by our experience in Ladakh and Arunachal Pradesh.

In this context, the Defence expenditure has to be increased manifold. The Defence expenditure, as of now, I may not be correct, is about 2.33 per cent of our GDP.

Moreover, the expenditure has to be enhanced in the area of modernisation and in purchasing of sophisticated equipment which have to be used in the operational area for successful combat operations. When is our Government going to increase defence expenditure to the target of three per cent of GDP?

एडवोकेट अजय भट्ट: मान्यवर, यह कहना बिल्कुल उचित नहीं है कि रक्षा के व्यय का जो ट्रेंड है, वह उत्साहजनक नहीं है।

मान्यवर, मैं आपके माध्यम से कहना चाहता हूं कि माननीय सदस्य बहुत ही वरिष्ठ सदस्य है, जिनसे हम सीखते भी हैं। सुरक्षा की गंभीरता को देखते हुए ही अभी केन्द्रीय मंत्रालयों में सबसे अधिक व्यय बजट रक्षा मंत्रालय का है। यह सबसे अधिक है। वर्ष 2013-14 में रक्षा बजट 2.53 लाख करोड़ रुपये था। आज दोबारा 5.25 लाख करोड़ रुपये है। अब यह दोगुना हो गया है, इसलिए इसमें कहीं कोई कमी नहीं है।

सर, मैं आपके माध्यम से एक चीज कहना चाहता हूँ। सिपरी के बारे में हमारे सभी साथी जानते हैं। सिपरी ने तीन चीज इतनी अच्छी बोली है। मैं सारे सदन को अवगत कराना चाहता हूँ कि सिपरी हमको सर्टिफिकेट दे रही है। वह स्टॉकहोम इंटरनेशनल पीस रिसर्च इंस्टीट्यूट है। उनके अनुसार भारत दुनिया में तीसरे नंबर पर है। नंबर एक पर यू.एस.ए. है, दूसरा चीन है और तीसरा

भारत है, जो रक्षा बजट पर खर्च करता है। आज हम तीसरे नंबर पर हैं। सिपरी ने दूसरी बात यह कही है कि भारत ने वर्ष 2011 से वर्ष 2020 के बीच में 76 प्रतिशत अपना बजट बढ़ाया है।

मान्यवर, मैं आपके माध्यम से सदन को यह भी बताना चाहता हूँ कि वर्ष 2011 से 2020 के बीच में पूरी दुनिया में केवल नौ प्रतिशत बजट बढ़ा है। कहाँ हम 76 प्रतिशत पर हैं और दुनिया नौ प्रतिशत पर है। इसलिए, मैं बताना चाहता हूँ कि इसमें कहीं भी कोई कमी नहीं है। सिपरी ने तीसरी एक और बात कही है कि वर्ष 2020 में भारत एक्सपोर्ट करने वाले देशों में 25वें नंबर पर खड़ा हो गया है और ऐसा पहली बार हुआ है। जब से माननीय मोदी जी ने प्रधानमंत्री का पद संभाला है, तब से हम पहली बार इस स्थान पर खड़े हुए हैं। इसलिए, कहीं से भी कोई बजट कम नहीं है। अगर आपको लगता है कि बजट काम हो रहा है, टोटैलिटी में हम काफी बढ़ गए हैं, लेकिन प्रतिशत में अगर कहीं पर लग रहा है तो मैं आपको बताना चाहता हूँ कि हम रिवाइज्ड बजट लाते हैं। आप भी जानते हैं कि सप्लीमेंट्री बजट आता है।

मान्यवर, अभी पिछले दिनों कैसा बजट मिला है, मैं तीन ही सालों का आँकड़ा बताता हूँ। वर्ष 2019-20 में 17,080,0931 रुपये हैं और फिर वर्ष 2020-21 में 13,000,0358.06 रुपये हैं। वर्ष 2021-22 में 24,000,6887.92 रुपये हैं। अगर कहीं कोई कमी भी हो जाती है तो तत्काल प्रभाव से वित मंत्रालय स्वीकृति देता है। रक्षा के बजट में कोई रुकावट ही नहीं है। जो हमको चाहिए, जितना चाहिए, जिस चीज के लिए चाहिए, उसे हमें देते हैं। इसलिए, कहीं कोई कमी नहीं है।

माननीय अध्यक्ष: बालू जी, आपका कोई सप्लीमेंट्री है?

… (व्यवधान)

माननीय अध्यक्ष: रक्षा मंत्री जी पूरा जवाब देंगे।

रक्षा मंत्री (श्री राज नाथ सिंह): अध्यक्ष महोदय, हमारे सहयोगी श्री अजय भट्ट जी ने बहुत ही अच्छा जवाब दिया है। हमारी बात बिल्कुल कम्प्रिहेन्सिव एक रिप्लाई जैसी होनी चाहिए और वैसा ही रिप्लाई उन्होंने की है। लेकिन, मैं माननीय सदस्य को बताना चाहता हूँ कि डिफेंस एक्सपेंडिचर

को लेकर वर्ष 2000 में एक कारगिल रिव्यू कमेटी बनायी गई थी। उसने एक बहुत ही कम्प्रिहेन्सिव और डिटेल्ड रिपोर्ट दी थी। इस कमेटी में सेना के प्रेजेंट ऑफिसियल्स मौजूद थे, एक्स सर्विसमैन भी उसके मेम्बर थे, पोलिटिकल लीडर्स थे और डिप्लोमैट्स थे। सारे लोग इस कमेटी के मेम्बर थे। इस कमेटी ने बहुत ही गंभीरतापूर्वक विचार किया कि डिफेंस में जो बजट एलोकेशन होता है, वह किस रूप में किया जाना चाहिए। उस समय भी कुछ लोगों के द्वारा माँग की गई थी कि जी.डी.पी. का सर्टेन रेशियो होना चाहिए।

कारगिल रिव्यू कमेटी ने अपनी जो रिकमेंडेशन दी है, मैं माननीय सदस्य को बताना चाहता हूं। इस कमेटी ने कहा कि डिफेंस के लिए जीडीपी के किसी फिक्स पर्सेंटेज़ के एलोकेशन की जरूरत नहीं है, यानी जीडीपी के किसी फिक्स पर्सेंटेज़ के एलोकेशन की रिकमेंडेशन इस कारगिल रिव्यू कमेटी ने उस समय भी नहीं की थी। साथ ही, कारगिल रिव्यू कमेटी ने यह भी कहा था कि हमें यह देखना चाहिए कि डिफेंस पर खर्च हुए हर रुपये पर हमको मैक्सिमम वैल्यू मिले। यह बात कारगिल रिव्यू कमेटी ने कही थी। इसके लिए हमें अपने खर्च को प्रायोरिटाइज करना होगा, फोर्सेज़ को रीस्ट्रक्चर करना होगा और डिफेंस प्रोडक्शन में एफीशिएंसी हमें लानी पड़ेगी। यह कारगिल रिव्यू कमेटी की रिकमेंडेशन थी। उस रिकमेंडेशन में जो कुछ भी कहा गया है, फोर्सेज़ को रीस्ट्रक्चर करने की बात, डिफेंस प्रोडक्शन में एफीशिएंसी लाने की बात, वह सब हमारी गवर्नमेंट, हमारा मंत्रालय इस समय कर रहा है।

SHRI T. R. BAALU: Sir, USA is spending about 3.4 per cent of their GDP on defence and Russia is spending about 3.9 per cent of their GDP on defence whereas India is spending only 2.33 per cent of their GDP on defence.

While comparing it with the size of all the three countries, is it not necessary to enhance the combatting capability of our country to that level, at least, which is on par with USA and Russia?   All the defence experts and analysts have definitely recommended that the defence capability of India

should be enhanced. That is why modernisation, new equipment and technologies are necessary. So, our defence expenditure has to be increased. That is my contention.

एडवोकेट अजय भट्ट: सर, कहीं भी कोई कमी नहीं है। देश की सीमायें चाक-चौबंद हैं। जैसा कि अभी लेह, लद्दाख की बात आई थी कि कमजोर है, ऐसा कहीं नहीं है। आज हमारे जवानों का मनोबल बहुत ऊंचा उठ गया है। माननीय नरेन्द्र मोदी जी के नेतृत्व में देश पूरी तरह से सुरक्षित नहीं है। ऐसा कुछ कहीं से कहीं तक नहीं है और सेना का आधुनिकीकरण हम कर ही रहे हैं। वर्ष 2013-14 से वर्ष 2022-23 तक किये जा रहे व्यय में 76 प्रतिशत की बढ़ोत्तरी की है। 76 प्रतिशत की बढ़ोत्तरी कोई कम बढ़ोत्तरी नहीं है। मैं पहले ही कह चुका हूं कि जो दुनिया 9 प्रतिशत खर्च कर रही है और उसमें हमने 76 प्रतिशत खर्च किया है। दुनिया के सामने यह रिकार्ड है। कहीं न कहीं जो चिंता आपकी है, वह चिंता हमारी है। माननीय प्रधान मंत्री जी ने कहा है then and there, जो जैसे हैं, जहां पर हैं, वहां पर आप अपने स्वविवेक से निर्णय लीजिए। गलवान में आपने देख लिया है। कई घटनायें आपने देख ली हैं। जो भी हमारी स्ट्राइक्स हुई हैं, आपने उनको देखा है, चाहे सर्जिकल स्ट्राइक हो या कुछ और हो। आज दुनिया हमारा लोहा मानती है। आप देख रहे हैं कि आज जगह-जगह कहीं भी कुछ होता है, तो प्रधान मंत्री जी की तरफ दुनिया की नजर जाती है। इसलिए कहीं कोई कमजोरी नहीं है, मैं आपको और पूरे सदन को आश्वस्त करता हूं।

SHRIMATI SUPRIYA SADANAND SULE: Sir, in the reply, there is a mention about expenditure. The MoD and all our scientists have done wonderful work in the defence, especially our PSUs and scientists. BrahMos is one of the finest examples, which makes the whole of India proud. During this tenure, there is a lot of discussion about strategic partnerships, and Atmanirbhar Bharat is a wonderful scheme. I do not think anybody would object to it. A lot of Indian companies have shown a lot of interest in these strategic

partnerships. To give a small example, there is a Baba Kalyani's company having a big presence in my Constituency. They want to do strategic partnership. But somehow we still are depending on foreign partners and not on indigenous production. So, what more will the Government do to help such good strategic partners, who are Atmanirbhar in India, and are waiting for the orders from the Government and the Ministry?

माननीय अध्यक्ष : राज नाथ जी, आप समझा दीजिए।

श्री राज नाथ सिंह: अध्यक्ष महोदय, मैं माननीय सदस्या को बताना चाहता हूं कि हमारा जो कैपिटल बजट है, उसमें हम लोगों ने निर्धारित कर दिया है कि उसका 68 पर्सेंट जो है, वह केवल डोमेस्टिक प्रोडक्शन पर खर्च किया जाएगा। यह फैसला हमारी सरकार ने किया है। जो रेस्ट अमाउंट बचता है, उससे आवश्यकता पड़ी तो एक्सपोर्ट करेंगे। लगभग 309 ऐसे आइटम्स हैं, जिनके बारे में हमने यह डिसीजन लिया है कि हम किसी भी सूरत में, उसकी जो टाइम लिमिट निर्धारित की है, कुछ वर्ष 2024 के बाद, कुछ वर्ष 2025 और कुछ वर्ष 2026, इसके बाद किसी भी सूरत में हम उसको एक्सपोर्ट नहीं करेंगे, बल्कि भारत में ही पूरी तरह से इंडिजेनस तरीके से वे सब आइटम्स तैयार होंगे।

माननीय अध्यक्ष : प्रश्न संख्या 326,

इंजीनियर गुमान सिंह दामोर।

(Q. 326)

इंजीनियर गुमान सिंह दामोर: अध्यक्ष महोदय, हमारे देश के यशस्वी प्रधानमंत्री परम आदरणीय श्री नरेन्द्र मोदी जी के नेतृत्व में आयुष मंत्रालय नित नई ऊंचाइयां प्राप्त कर रहा है और हमको इसका लाभ कोरोना काल में भी मिला है।

मैं आपके माध्यम से आयुष मंत्रालय को धन्यवाद ज्ञापित करता हूं कि उन्होंने बहुत अच्छा जवाब दिया है। आयुर्वेद हमारा सबसे प्राचीन ज्ञान है। इस ज्ञान का उपयोग हमारे यशस्वी प्रधानमंत्री जी के नेतृत्व में, जब से सरकार बनी है, तब से ज्यादा करना शुरू किया है।

मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि हमारे क्षेत्रों और विशेषकर जनजाति क्षेत्रों में कई व्यक्ति पीढियों से वैद्य का काम कर रहे हैं। उन्होंने कोरोना काल में कई लोगों की जानें बचाई हैं। वे स्किल्ड हैं, लेकिन उनकी पहचान अभी तक नहीं हो पाई है। मैं जानना चाहता हूं कि क्या मंत्रालय देश में ऐसे वैद्यों की पहचान कर रजिस्ट्रेशन करेगा और विधिवत चिकित्सा की अनुमति देगा?

पत्तन, पोत परिवहन और जलमार्ग मंत्री तथा आयुष मंत्री (श्री सर्वानन्द सोनोवाल): माननीय अध्यक्ष महोदय, माननीय सांसद ने एक बहुत महत्वपूर्ण सवाल उठाया है। मैं इसके लिए उन्हें विशेष रूप से धन्यवाद देना चाहता हूं। माननीय सांसद एक प्रतिष्ठित डॉक्टर हैं। … (व्यवधान) डॉक्टर होने के नाते उन लोगों के पास अनुभव है। उन्होंने सही सवाल किया है। हमारे देश की प्राचीन चिकित्सा पद्धति है, इस चिकित्सा पद्धति की शक्ति को हम लोगों ने इतने दिनों तक महससू नहीं किया था।

वर्ष 2014 से माननीय प्रधानमंत्री जी ने आयुष को आगे बढ़ाने का काम शुरू किया और उन्होंने निष्ठापूर्वक काम किया। एक दिन एक स्कीम की घोषणा कर दी और उसके बाद उसे छोड़ दिया, ऐसा नहीं है। इसके लिए निरंतर कोशिश जारी रखी। इस वजह से आज आयुष ने सिर्फ देश

के अंदर ही नहीं दुनिया में भी अपनी पहचान बनाने में सफलता प्राप्त की है। इसके लिए हम सभी को और सदन को गर्व महसूस करना चाहिए और माननीय प्रधानमंत्री जी को विशेष रूप से धन्यवाद देना चाहिए।

माननीय सांसद ने जो सवाल किया है, यह सही है कि जो हमारे हीलर्स हैं, वे सदियों से परंपरागत पद्धति के द्वारा अपने ग्रामीण क्षेत्रों में लोगों की सेवा करते आए हैं। जो प्रैक्टिशनर्स हैं, इनको सही मान्यता देनी चाहिए।

मैं आपकी इस बात से सहमत हूं और इसका काम शुरू हो रहा है। हर प्रदेश को ऐसे ही कहा गया है कि आप ग्रामीण क्षेत्र में बसे हुए वैद्य जिसको आज तक स्वीकृति नहीं मिली है लेकिन वे देर रात में जब कोई फैमिली में स्वास्थ का संकट होता है तो प्राचीन पद्धति के जरिए उस फैमिली को राहत देते हैं। उनकी निश्चित रूप से सूची तैयार हो जानी चाहिए। मैं आपकी बात से सहमत हूं। धन्यवाद।

इंजीनियर गुमान सिंह दामोर: अध्यक्ष महोदय, मैं माननीय मंत्री जी को धन्यवाद देता हूं। मेरा दूसरा प्रश्न है कि हमारे जंगलों में बहुत सारी औषधियां हैं। हम उन औषधियों का बराबर उपयोग नहीं कर पा रहे हैं। उसका मुख्य कारण है कि हमारी कोई राष्ट्रीय नीति नहीं है। अभी भी हम जो औषधियां बनवाते हैं, वह वर्ष 1940-45 के नियम के अनुसार बनाते हैं जो अंग्रेजों के जमाने का है। इस बीच बहुत परिवर्तन आया है।

मैं आपके माध्यम से माननीय मंत्री जी से निवेदन करता हूं कि क्या हम राष्ट्रीय नीति तैयार करेंगे ताकि वनों में जो औषधियां हैं, उनसे अधिक से अधिक लाभ ले सकें।

श्री सर्वानन्द सोनोवाल: अध्यक्ष महोदय, मिनिस्ट्री ऑफ ट्राइबल अफेयर्स की जो 'वन धन' योजना है, उसके आधार पर जंगल में जो मेडिसिनल प्लांट्स हैं, उनका कलेक्शन किया जाता है। यह आपको भी मालूम है। यह बात सही है कि हम लोगों को कन्वर्जन मोड में इन चीजों को बढ़ावा देना चाहिए। इसलिए, हम आयुष मंत्रालय, कृषि मंत्रालय, पर्यावरण, वन एवं जलवायु परिवर्तन

मंत्रालय एवं ट्राइबल मंत्रालय, एक साथ मिलकर भविष्य में इन चीजों को आगे बढ़ाने के लिए निश्चित रूप से कदम उठाएंगे।

डॉ. ढालसिंह बिसेन : अध्यक्ष महोदय, जिस तरह से माननीय मंत्री जी ने उत्तर दिया और दामोर जी ने प्रश्न पूछा, वह सम्मिलित प्रश्न था। मैं इस प्रश्न के माध्यम से आयुर्वेद जगत की जो महत्ता है, उसको प्रतिपादित करने के लिए मानननीय मंत्री जी ने जो अपना जवाब दिया है, उसके लिए धन्यवाद देते हुए मैं केवल एक बात कहना चाहता हूं। इसके पीछे मूल कारण यह है कि आज हमारी जो आयुर्वेद की औषधियां हैं, वे लगभग विलुप्त हो रही हैं और वे जंगलों के अंदर हैं। अभी जानकारी में यह बात आ रही है कि इसका 85 प्रतिशत कलेक्शन पूरी तरह से जंगल से हो रहा है। जिस तरह से माननीय मोदी जी की कल्पना है कि हम खेती को बढ़ावा दें और खेती की आय को दुगुनी करें, तो जितनी भी विलुप्त औषधियां हैं, हमें उनका संरक्षण करना चाहिए और उन औषधियों की सुनिश्चितता तय करनी चाहिए। अभी हम जड़ी-बूटियों को पैदा करने के लिए वन विभाग के ऊपर आश्रित हो गए हैं।

अध्यक्ष महोदय, मैं माननीय मंत्री जी से यह जानना चाहता हूं कि किसानों की आय दुगुनी करने के लिए, जड़ी-बूटियों की सुनिश्चितता के लिए वनों पर ज्यादा आश्रित न होते हुए, इसकी पूरी तरह से सुनिश्चितता कराने के लिए कोई ऐसी नीति बनाएं, जिससे वन विभाग, पर्यावरण विभाग, किसान और आयुष विभाग साथ मिलकर नीति बनाएं और उत्पादन तथा मांग के आधार पर किसानों को जागृत करें और किसानों को डिमांड दें। अभी सरकार के पास यह आंकड़ा भी नहीं है कि देश में कितनी औषधियां लग रही हैं। आज ऐसा लगता है कि कोरोना के बाद इसकी डिमांड विदेशों में भी बढ़ गई है। इसलिए, इससे संबंधित एक आंकड़ा देश के सामने आना चाहिए। कितनी मांग है और हम कितनी पूर्ति कर रहे हैं, उसकी सुनिश्चितता पूरी करने का काम ये विभाग करे, ताकि किसान भी इसको पैदा करें और जंगल की औषधियां भी सुरक्षित रहें। जो विलुप्तप्राय प्रजातियां हैं, उनका संरक्षण करने के लिए विभाग सहायता देता है, यह आपने बताया है, लेकिन वर्ष 2021 के बाद देने के बारे में नहीं बताया है।

मैं माननीय मंत्री जी से आग्रह करना चाहूंगा कि आप आगे भी इस योजना को लागू रखें। उससे किसानों का उत्पादन बढ़ेगा और उसकी आमदनी भी बढ़ेगी। सामान्य खेती से उसे ज्यादा पैसा मिलेगा । इसको अभी केवल वन विभाग करता है। क्या आप इस काम को लीड करते हुए करेंगे? मैं माननीय मंत्री जी से इतना ही जानना चाहता हूं। बहुत-बहुत धन्यवाद।

श्री सर्वानन्द सोनोवाल: अध्यक्ष महोदय, हम लोग नेशनल मेडिसिनल प्लांट बोर्ड और एग्रीकल्चर मिनिस्ट्री की हॉर्टिकल्चर विभाग के साथ मिलकर इन विषयों को बढ़ावा दे रहे हैं। जैसा आपको भी मालूम है कि नेशनल मेडिसिनल प्लांट बोर्ड की तरह मेडिसिनल हर्बल की खेती की जाती है और लोगों को इस विषय पर प्रोत्साहित किया जाता है। नर्सरी हो या हर्बल गॉर्डेन, इन चीजों पर विशेष रूप से ध्यान दिया जा रहा है। मुझे लगता है कि आपके मन में जो शंका है, आपने सही कहा कि देश में जितने भी मेडिसिनल प्लांट के स्पेशीज हैं, उनकी सूची प्रस्तुत होनी चाहिए, ताकि हमें हमारी शक्ति खुद समझ में आए। मुझे लगता है कि अपने विभाग के द्वारा अब तक हम लोगों ने जो भी कदम उठाये हैं, उनमें हमने कुल मिलाकर 242 मेडिसिनल स्पेशीज को विशेष रूप से आगे बढ़ाया है, जिसका आज मार्केट वैल्यू 100 मीट्रिक टन से ज्यादा है। मुझे लगता है कि अगले कुछ दिनों में आपके सुझाव के मुताबिक अगर कहीं और भी कुछ करना बाकी है, तो हम निश्चित रूप से उन चीजों को मान्यता देंगे।

KUMARI RAMYA HARIDAS: Sir, I would like to ask whether the Government has any plan to set up an exclusive specialised Ayurvedic Hospital and Research Centre under the Ministry of AYUSH just like the AIIMS.

SHRI SARBANANDA SONOWAL: Sir, as you know, we have the Centre of Excellence under the AYUSH sector. There are many important institutions like All India Institute of Ayurveda Sciences right from Delhi to different parts of the country. But in the near future, according to the growing demand, definitely, we

will put a thought to it. In consultation with the respective State Governments, we will definitely examine your proposal in the near future.

माननीय अध्यक्ष : प्रश्न संख्या 327,

श्री टी.आर. वी.एस रमेश।

12.00 hrs

(Q. 327)

माननीय अध्यक्ष : श्री गौरव गोगोई जी।

श्री गौरव गोगोई : अध्यक्ष महोदय, मैं संक्षेप में एक सवाल पूछना चाहूंगा। सर, आपकी अनुमति से दिसंबर माह में संसद में कोविड पर चर्चा हुई थी। मैंने भी उस चर्चा में भाग लिया था। उस समय मैंने मंत्री जी से पूछा था कि जो कोविशील्ड वैक्सीन है, उसमें फर्स्ट और सेकेंड डोज लगाने के बीच जो गैप है, वे उस गैप को क्यों कम नहीं कर रहे हैं। उस समय कोई उत्तर नहीं मिला था। आज सूत्रों से पता चला है कि सरकार इस बारे में सोच रही है।

महोदय, मेरी दोबारा से मांग है और माननीय मंत्री जी यह स्पष्ट करें, क्योंकि जब दिसंबर माह में चर्चा हुई थी, तो उस समय बूस्टर डोज के बारे में पूछा गया था, उस समय 18 साल से कम बच्चों के वैक्सीनेशन के बारे में पूछा था, लेकिन उस समय मंत्री महोदय ने कोई उत्तर नहीं दिया और दो हफ्ते बाद सरकार ने नीति तय की थी। मैं चाहूंगा कि मंत्री जी पार्लियामेंट में सबके सामने यह स्पष्ट करें कि कोविशील्ड वैक्सीन की पहली और दूसरी डोज के बीच जो गैप है, उस गैप को कम करने के बारे में आपकी सरकार की क्या नीति है?

श्री मनसुख मांडविया : माननीय अध्यक्ष महोदय, माननीय सदस्य ने जो प्रश्न पूछा है, जब कभी किसी सदस्य ने जो भी प्रश्न पूछा है, तो जो स्थिति होती है, हमने उस स्थिति के मुताबिक रिप्लाई दिया है। वैक्सीन कब देना है, किसको देना है, कितनी आयु वाले लोगों को देना है, वह निर्णय साइंटिफिक होता है। वह निर्णय हम नहीं करते हैं। उसका निर्णय साइंटिफिक एक्सपर्ट कमेटी करती है।

जब-जब हमारी एक्सपर्ट कमेटी ने रेकमेंडेशन किया है, तब हमने उसके अनुसार 18 वर्ष से अधिक की आयु के लोगों को वैक्सीन लगाने के लिए अप्रूव किया। उसके बाद जब कमेटी ने हमें रेकमेंड किया, तो हमने 15 वर्ष से ऊपर के बच्चों के वैक्सीन लगाने के लिए अप्रूव किया और आज देश में 12 वर्ष से ऊपर की आयु वाले बच्चों को टीका लग रहा है। हम आगे आने वाले दिनों में एक्सपर्ट कमेटी के सुझावों के अनुसार ही काम करेंगे।

____

*WRITTEN ANSWERS TO QUESTIONS
(Starred Question Nos. 328 to 340
Unstarred Question Nos. 3681 to 3910)
(Page No. 74 to 768)

* Available in Master copy of the Debate, placed in Library.

12.02 hrs

PAPERS LAID ON THE TABLE

माननीय अध्यक्ष : अब पत्र सभा पटल पर रखे जाएंगे।

श्री श्रीपाद येसो नाईक जी।

THE MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SHRIPAD YESSO NAIK): Sir, I beg to lay on the Table:-

(1) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2020-2021, together with Audit Report thereon.

[Placed in Library, See No. LT 6689/17/22]

(2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2020-2021.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Mumbai, for the year 2020-2021.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2020-2021, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mumbai Port Trust, Mumbai, for the year 2020-

2021.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 6690/17/22]

(4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Pension Fund Trust, Mumbai, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Pension Fund Trust, Mumbai, for the year 2020-2021.

[Placed in Library, See No. LT 6691/17/22]

(5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Trust, Chennai, for the year 2020-2021.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 6692/17/22]

(7) (i) A copy of the Annual Accounts (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2020-2021,

together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Indian Maritime University, Chennai, for the year 2020-2021.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 6693/17/22]

(9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2020-2021.

[Placed in Library, See No. LT 6694/17/22]

(10) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2020-2021.

(ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

[Placed in Library, See No. LT 6695/17/22]

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) : महोदय, प्रो. एस. पी. सिंह बघेल जी की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

(1) (एक) यूटी चंडीगढ़ जिला विधिक सेवा प्राधिकरण, चंडीगढ़ के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) यूटी चंडीगढ़ जिला विधिक सेवा प्राधिकरण, चंडीगढ़ के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा (हिन्दी तथा अंग्रेजी संस्करण) के बारे में विवरण ।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6696/17/22]

(3) (एक) चंडीगढ़ संघ-राज्यक्षेत्र राज्य विधिक सेवा प्राधिकरण, चंडीगढ़ के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) चंडीगढ़ संघ-राज्यक्षेत्र राज्य विधिक सेवा प्राधिकरण, चंडीगढ़ के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा (हिन्दी तथा अंग्रेजी संस्करण) के बारे में विवरण ।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6697/17/22]

(5) लोक प्रतिनिधित्व अधिनियम, 1951 की धारा 169 के साथ पठित धारा 77 की उप-धारा (3) के अंतर्गत निर्वाचनों का संचालन (संशोधन) नियम, 2022, जो 6 जनवरी, 2022 के भारत के

राजपत्र में अधिसूचना सं. का.आ. 72(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6698/17/22]

(6) (एक) भारतीय विधि संस्थान, नई दिल्ली के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) भारतीय विधि संस्थान, नई दिल्ली के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा (हिन्दी तथा अंग्रेजी संस्करण) के बारे में विवरण ।

(7) उपर्युक्त (6) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6699/17/22]

रक्षा मंत्रालय में राज्य मंत्री तथा पर्यटन मंत्रालय में राज्य मंत्री (एडवोकेट अजय भट्ट) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

(1) (एक) रक्षा अध्ययन और विश्लेषण संस्थान, नई दिल्ली के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) रक्षा अध्ययन और विश्लेषण संस्थान, नई दिल्ली के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6700/17/22]

(3) निम्नलिखित पत्रों की एक-एक प्रति (हिंदी तथा अंग्रेजी संस्करण):-

(एक) मिश्र धातु निगम लिमिटेड तथा रक्षा उत्पादन विभाग, रक्षा मंत्रालय के बीच वर्ष 2021-2022 के लिए हुआ समझौता-ज्ञापन।

[Placed in Library, See No. LT 6701/17/22]

(दो) गार्डन रीच शिपबिल्डर्स एण्ड इंजीनियर्स लिमिटेड तथा रक्षा उत्पादन विभाग, रक्षा मंत्रालय के बीच वर्ष 2021-2022 के लिए हुआ समझौता-ज्ञापन।

[Placed in Library, See No. LT 6702/17/22]

(तीन) माझगाव डॉक शिपबिल्डर्स लिमिटेड तथा रक्षा उत्पादन विभाग, रक्षा मंत्रालय के बीच वर्ष 2021-2022 के लिए हुआ समझौता-ज्ञापन।

[Placed in Library, See No. LT 6703/17/22]

(चार) भारत डायनामिक्स लिमिटेड तथा रक्षा उत्पादन विभाग, रक्षा मंत्रालय के बीच वर्ष 2021-2022 के लिए हुआ समझौता-ज्ञापन।

[Placed in Library, See No. LT 6704/17/22]

(पांच) हिन्दुस्तान शिपयार्ड लिमिटेड तथा रक्षा उत्पादन विभाग, रक्षा मंत्रालय के बीच वर्ष 2021-2022 के लिए हुआ समझौता-ज्ञापन।

[Placed in Library, See No. LT 6705/17/22]

(छह) भारत इलेक्ट्रोनिक्स लिमिटेड तथा रक्षा उत्पादन विभाग, रक्षा मंत्रालय के बीच वर्ष 2021-2022 के लिए हुआ समझौता-ज्ञापन।

[Placed in Library, See No. LT 6706-6707/17/22]

(सात) गोवा शिपयार्ड लिमिटेड तथा रक्षा उत्पादन विभाग, रक्षा मंत्रालय के बीच वर्ष 2021-2022 के लिए हुआ समझौता-ज्ञापन।

[Placed in Library, See No. LT 6708/17/22]

(आठ) भारत इलेक्ट्रोनिक्स लिमिटेड तथा रक्षा उत्पादन विभाग, रक्षा मंत्रालय के बीच वर्ष 2020-2021 के लिए हुआ समझौता-ज्ञापन।

(4) उपर्युक्त (3) की मद संख्या (8) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6709/17/22]

नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री भगवंत खुबा) : महोदय, मैं कंपनी अधिनियम, 2013 की धारा 394 की उपधारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं :-

(1) (एक) बंगाल केमिकल्स एंड फार्मास्युटिकल्स लिमिटेड, कोलकाता के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) बंगाल केमिकल्स एंड फार्मास्युटिकल्स लिमिटेड, कोलकाता का वर्ष 2020-2021 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 6710/17/22]

(2) (एक) हिन्दुस्तान एंटीबायोटिक्स लिमिटेड, पुणे के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) हिन्दुस्तान एंटीबायोटिक्स लिमिटेड, पुणे का वर्ष 2020-2021 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 6711/17/22]

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. R.K. RANJAN SINGH): Sir, I beg to lay on the Table a copy of the Nalanda University (Academic) Ordinances, 2021 (Hindi and English versions) published in Notification No. F. No. S/321/8/2018 in Gazette of India dated 8th December, 2021 under sub-section (2) of Section 42 of the Nalanda University Act, 2010.

[Placed in Library, See No. LT 6712/17/22]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): Sir, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-

(i) The Food Safety and Standards (Import) First Amendment Regulations, 2022 published in Notification No. F. No. 1605/FSSAI/Import/2016(pt-2) in Gazette of India dated 14th February, 2022.

(ii) The Food Safety and Standards (Food Products Standards and Food Additives) Sixth Amendment Regulations, 2021 published in Notification No. F. No. M&MP/Notification(05)/FSSAI-2019 in Gazette of India dated 27th December, 2021.

(iii) The Food Safety and Standards (Packaging) First Amendment Regulations, 2022 published in Notification No. F. No. Std/SP-08/A-1.2019/N-01 in Gazette of India dated 25th January, 2022.

[Placed in Library, See No. LT 6713/17/22]

(2) A copy of the Notification No. S.O.292(E) (Hindi and English versions) published in Gazette of India dated 21st January, 2022 appointing the 25th day of January, 2022 as the date on which the provisions of the Surrogacy (Regulation) Act, 2021 shall come into force issued under sub-section (2) of Section 1 of the said Act.

[Placed in Library, See No. LT 6714/17/22]

(3) A copy of the Notification No. S.O.291(E) (Hindi and English versions) published in Gazette of India dated 21st January, 2022 appointing the 25th day of January, 2022 as the date on which the provisions of the Assisted Reproductive Technology (Regulation) Act, 2021 shall come into force issued under sub-section (2) of Section 1 of the said Act.

[Placed in Library, See No. LT 6715/17/22]

(4) A copy of the National Commission for Allied and Healthcare Professions 2nd (Removal of Difficulties) Order, 2021 (Hindi and English versions) published in Notification No. S.O.4842(E) in Gazette of India dated 24th November, 2021 under sub-section (2) of Section 69 of the National Commission for Allied and Healthcare Professions Act, 2021.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 6716/17/22]

(6) A copy of the "Diploma in Pharmacy Exit Examination Regulations, 2022 (Hindi and English versions) published in Notification No. 14-285/2021-PCI in Gazette of India dated 24th February, 2022 under sub-section (4) of Section 18 of the Pharmacy Act, 1948.

[Placed in Library, See No. LT 6717/17/22]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Nagpur, for the year 2020-2021, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Nagpur, for the year 2020-2021.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 6718/17/22]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2020-2021.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 6719/17/22]

(11) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2020-2021, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2020-2021.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 6720/17/22]

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2020-2021.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, See No. LT 6721/17/22]

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2020-2021.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library, See No. LT 6722/17/22]

(17) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 2020-2021.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library, See No. LT 6723/17/22]

(19) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Mangalagiri, for the year 2020-2021, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Mangalagiri, for the year 2020-2021.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

[Placed in Library, See No. LT 6724/17/22]

(21) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raipur, for the year 2020-2021, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the All India Institute of Medical Sciences, Raipur, for the year 2020-2021.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

[Placed in Library, See No. LT 6725/17/22]

(23) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2020-2021, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2020-2021.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

[Placed in Library, See No. LT 6726/17/22]

(25) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the HLL Biotech Limited, Thiruvananthapuram, for the year 2020-2021.

(ii) Annual Report of the HLL Biotech Limited, Thiruvananthapuram, for the year 2020-2021, alongwith Audited Accounts and comments of

the Comptroller and Auditor General thereon.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

[Placed in Library, See No. LT 6727/17/22]

(27) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2020-2021.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

[Placed in Library, See No. LT 6728/17/22]

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF AYUSH (DR. (PROF.) MAHENDRA MUNJAPARA): Sir, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Ayurveda, New Delhi, for the year 2020-2021,

alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Ayurveda, New Delhi, for the year 2020-2021.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 6729/17/22]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2020-2021.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 6730/17/22]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2020-2021.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 6731/17/22]

(7) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2020-2021.

(ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 6732/17/22]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bengaluru, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bengaluru, for the year 2020-2021.

(10) Statement (Hindi and English versions) showing reasons for delay in laying

the papers mentioned at (9) above.

[Placed in Library, See No. LT 6733/17/22]

(11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha, Chennai, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha, Chennai, for the year 2020-2021.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 6734/17/22]

(13) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Ayurveda, New Delhi, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Ayurveda, New Delhi, for the year 2020-2021.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, See No. LT 6735/17/22]

(15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2020-2021,

alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2020-2021.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library, See No. LT 6736/17/22]

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Childline India Foundation, Mumbai, for the year 2020-2021, alongwith Audited Accounts.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Childline India Foundation, Mumbai, for the year 2020-2021.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library, See No. LT 6737/17/22]

(19) A copy of the following papers (Hindi and English versions) under Section 14 of the National Commission for Women Act, 1990:-

(i) Annual Report of the National Commission for Women, New Delhi, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for

Women, New Delhi, for the year 2020-2021.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

[Placed in Library, See No. LT 6738/17/22]

(21) A copy of the National Commission for Homoeopathy (Manner of Appointment and Nomination of Members, their Salary, Allowances and Terms and Conditions of Service, and Declaration of Assets, Professional and Commercial Engagements) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.115(E) in Gazette of India dated 14th February, 2022 under Section 56 of the National Commission for Homoeopathy Act, 2020.

[Placed in Library, See No. LT 6739/17/22]

(22) A copy of National Commission for Homoeopathy (Removal of Difficulties) Order, 2022 (Hindi and English versions) published in Notification No. S.O.650(E) in Gazette of India dated 14th February, 2022 under sub-section (2) of Section 57 of the National Commission for Homoeopathy Act, 2020.

[Placed in Library, See No. LT 6740/17/22]

(23) A copy each of the following Notifications (Hindi and English versions) under Section 56 of the National Commission for Indian System of Medicine Act, 2020:-

(i) The National Commission for Indian System of Medicine (Manner of Appointment and Nomination of Members, their Salary, Allowances and Terms and Conditions of Service, and Declaration

of Assets, Professional and Commercial Engagements) Amendment Rules, 2022 published in Notification No. G.S.R.116(E) in Gazette of India dated 14th February, 2022.

(ii) The National Commission for Indian System of Medicine (Minimum Standards of Undergraduate Ayurveda Education) Regulations, 2022 published in Notification No. F. No. BOA/Regulation/UG/7-10/2021 in Gazette of India dated 16th February, 2022.

[Placed in Library, See No. LT 6741/17/22]

(24) A copy of National Commission for Indian System of Medicine (Removal of Difficulties) Order, 2022 (Hindi and English versions) published in Notification No. S.O.652(E) in Gazette of India dated 14th February, 2022 under sub-section (2) of Section 57 of the National Commission for Indian System of Medicine Act, 2020.

[Placed in Library, See No. LT 6742/17/22]

12.04 hrs

STANDING COMMITTEE ON EXTERNAL AFFAIRS

Statement

SHRI P. P. CHAUDHARY (PALI): Sir, I beg to lay the Statement (Hindi and English versions) showing Further Action Taken by the Government on the Observations/Recommendations contained in the Seventh Report of the Committee on External Affairs on the replies to the Observations/ Recommendations contained in the Second Report on Demands for Grants of the Ministry of External Affairs for the year 2020-21.

____

12.04 ¼ hrs

STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS

11th and 12th Reports

श्री रमेश बिधूड़ी (दक्षिण दिल्ली) : महोदय, मैं पेट्रोलियम और प्राकृतिक गैस संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी) प्रस्तुत करता हूं :-

(1) 'पीएनजी और सीएनजी सहित राष्ट्रीय गैस ग्रिड' विषय के बारे में ग्यारहवां प्रतिवेदन।

(2) 'रिटेल आउटलेट और एलपीजी डिस्ट्रीब्यूटरशिप का आवंटन' विषय के बारे में पेट्रोलियम और प्राकृतिक गैस संबंधी स्थायी समिति (2020-21) के आठवें प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी बारहवां प्रतिवेदन।

12.04 ½ hrs

STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO.657 DATED 4TH FEBRUARY, 2022 REGARDING AYUSH COLLEGES/INSTITUTES*

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS AND MINISTER OF AYUSH (SHRI SARBANANDA SONOWAL): Sir, I beg to lay a Statement (Hindi and English versions) correcting the reply given on 4 February, 2022 to Unstarred Question No. 657 by Dr. Vishnu Prasad M.K., MP regarding 'AYUSH Colleges/Institutes'.

---

* Laid on the Table and also placed in Library See No. LT 6688/17/22.

782

THE MINISTER OF AYUSH TO MAKE A STATEMENT CORRECTING THE REPLY GIVEN IN LOK SABHA ON 4TH FEBRUARY, 2022 TO UNSTARRED QUESTION NO. 657 REGARDING AYUSH COLLEGES/ INSTTITUTES

In reply to parts (a) (b) & (c) of Unstarred Question No. 657 for 4th February, 2022 regarding Ayush Colleges/ Institutes, inadvertently Annexure II mentioned therein could not be attached due to technical reasons as this contained copy of notification in PDF format. A link has been created for this notification. The revised reply is as below:-

Previous Reply	Revised Reply
(a), (b) & (c) The following Proposals for setting up new Ayush Colleges have been received in NCISM (National Commission for Indian System of Medicine) and NCH (National Commission for Homeopathy) from State Governments, for the academic year 2022-23 :- • Ayurveda-09 Colleges • Unani -NIL • Siddha -NIL • Sowa Rigpa-NIL • Homeopathy- NIL Details are placed as **Annexure- I.** The expenditure will be borne by the respective State Government. The procedure of Establishment of new Ayurvedic Medical Colleges is annexed at **Annexure-II.**	(a), (b) & (c) The following Proposals for setting up new Ayush Colleges have been received in NCISM (National Commission for Indian System of Medicine) and NCH (National Commission for Homeopathy) from State Governments, for the academic year 2022-23 :- • Ayurveda-09 Colleges • Unani -NIL • Siddha -NIL • Sowa Rigpa-NIL • Homeopathy- NIL Details are placed as **Annexure- I.** The expenditure will be borne by the respective State Government. Detailed procedure for setting up of new Ayurvedic Medical Colleges is available at the following link: https://ncismindia.org/ pdf/regulation %2013A.pdf.

सर्बानंद सोणोवाल/SARBANANDA SONOWAL
आयुष एवं पत्तन, पोत परिवहन और जलमार्ग मंत्री
Minister of Ayush and Ports, Shipping & Waterways
भारत सरकार/Government of India
आयुष भवन/Ayush Bhawan
नई दिल्ली/New Delhi

12.05 hrs

BUSINESS OF THE HOUSE

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): With your permission, Sir, I rise to announce that Government Business during the week commencing Monday, the 28th of March, 2022 will consist of:-

1. Consideration of any items of Government Business carried over from today's order paper: - *[it contains:- Consideration and passing of the Finance Bill, 2022]*

2. Consideration and passing of the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2022 (with respect to State of Tripura)

3. Consideration and passing of the Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2022 (with respect of State of Jharkhand) after it is passed by Rajya Sabha.

4. Consideration and Passing of the following Bills after their introduction:

   (i) The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Second Amendment) Bill, 2022. (with respect to State of Uttar Pradesh)

   (ii) The Criminal Procedure (Identification) Bill, 2022.

   (iii) The Indian Antarctica Bill, 2022.

   (iv) The Delhi Municipal Corporation (Amendment) Bill, 2022.

12.05 ½ hrs

ELECTION TO COMMITTEE

National Assisted Reproductive Technology and Surrogacy Board

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH MANDAVIYA): Sir, I beg to move the following:-

> "That in pursuance of Section 17(2)(c) of the Surrogacy (Regulation) Act, 2021, the members of this House do proceed to elect, in such manner as the Speaker may direct, two women members from amongst themselves to serve as members of the National Assisted Reproductive Technology and Surrogacy Board, subject to the other provisions of the said Act."

माननीय अध्यक्ष : प्रश्न यह है:

> "कि इस सभा के सदस्य सरोगेसी (विनियमन) अधिनियम, 2021 की धारा 17(2)(ग) के अनुसरण में, ऐसी रीति से, जैसा कि अध्यक्ष निदेश दें, उक्त अधिनियम के अन्य उपबंधों के अध्यधीन राष्ट्रीय सहायताप्राप्त जननीय प्रौद्योगिकी और सरोगेसी बोर्ड के सदस्य के रूप में कार्य करने के लिए अपने में से दो महिला सदस्य निर्वाचित करें।"

प्रस्ताव स्वीकृत हुआ।

12.07 hrs

DELHI MUNICIPAL CORPORATION (AMENDMENT) BILL, 2022*

माननीय अध्यक्ष : आइटम नम्बर 14.

श्री नित्यानन्द राय जी।

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय): अध्यक्ष महोदय, श्री अमित शाह जी की ओर से मैं प्रस्ताव करता हूँ कि दिल्ली नगर निगम अधिनियम, 1957 का और संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

माननीय अध्यक्ष : प्रस्ताव प्रस्तुत हुआ:

"कि दिल्ली नगर निगम अधिनियम, 1957 का और संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति प्रदान की जाए।"

SHRI N. K. PREMACHANDRAN (KOLLAM): Thank you very much, Speaker, Sir. I rise to oppose the introduction of the Delhi Municipal Corporation (Amendment) Bill, 2022 under Rule 72 (2) of the Rules of Procedure and Conduct of Business in Lok Sabha on the following grounds.

First, the proposed amendment Bill encroaches into the legislative powers of the Assembly of the National Capital Territory of Delhi. This is against the federal principle of our Constitution. That is the basic feature of our Constitution. The hon. Prime Minister, Shri Narendra Modi ji always talks about cooperative federalism. Is this cooperative federalism?

The Delhi Municipal Corporation Act was passed by the Legislative Assembly of the Union Territory of Delhi in the year 2011. That Act trifurcated

---

*Published in the Gazette of India, Extraordinary, Part II, Section 2 dated 25.3.3022.

the Municipal Corporation of Delhi into three separate corporations. Now, the Union Government is coming up with a legislation so as to unify the three municipal corporations that come under the domain of the Legislative Assembly of Union Territory of Delhi. Sir, I do accept the fact that constitutionally the Union Government has ample authority and power to legislate on any matter which is in respect of the Union Territories. But this is disrupting the Legislative Assembly, and the will of the Members of the Legislative Assembly. They have passed an Act that enforced the trifurcation of the Municipal Corporation of Delhi. Now, the Union Government is coming up with a legislation so as to unite them. Then, what about the will of the Members of the Delhi Legislative Assembly? That is why I am saying that it is totally against the basic feature of the Constitution, that is, cooperative federalism.

My second objection is regarding clause 7(2) of the Bill that empowers the Government to make rules with regard to the employees of the Corporation but the Bill lacks the Memorandum delegating the legislation. Today morning, I have received the copy of that Memorandum but it was not circulated along with the Bill. That was the second objection that is over rule.

The third objection is regarding the provisions of the amendment Bill which are complex and not specific. In legislative drafting, each and every provision should be specific. For example, if you see clause 2 of the Bill, it is being generalized because wherever grammatical sense of the definition is required, there the Corporation will be named as Delhi. It is not specific; it is

complex. These are the three objections for which I oppose the introduction of this Bill. Thank you very much, Sir.

श्री गौरव गोगोई (कलियाबोर): अध्यक्ष महोदय, मैं संक्षेप में अपने प्वाइंट्स रख रहा हूं। मैं इस बिल के इंट्रोडक्शन का विरोध करता हूं, क्योंकि यह भारत के संघीय ढांचे पर एक प्रहार है। केन्द्र सरकार ने यह बिल लाने से पहले किसी प्रकार की कंसल्टेशन्स टॉक्स नहीं की है, न राजनीतिक दलों से की है, न राज्य सरकार से की है और न ही किसी अन्य से विचार-विमर्श किया है। यह अपनी विफलताओं को छिपाने का एक प्रयत्न है।…(व्यवधान) मेरा दूसरा ऑब्जेक्शन यह है।…(व्यवधान)

माननीय अध्यक्ष : आप लीगल प्रॉविजन्स पर बोलिए कि इनको इस बिल को इंट्रोड्यूस करने का अधिकार है या नहीं?

श्री गौरव गोगोई : अध्यक्ष महोदय, इसमें इन्होंने 250 सीट्स या वार्ड्स की सीमा बांधी है।

संसदीय कार्य मंत्री; कोयला मंत्री तथा खान मंत्री (श्री प्रहलाद जोशी): सर, ये बातें डिस्कशन की स्टेज पर होनी चाहिए।

श्री गौरव गोगोई : अध्यक्ष महोदय, 250 वार्ड्स की सीमा सरकार इस लेजिस्लेशन में नहीं बांध सकती है, क्योंकि सीट्स और वार्ड्स आबादी के अनुसार होने चाहिए। उस पर ऐसा कोई नियम नहीं लगा सकते हैं। तीसरी बात यह है कि इन्होंने इसमें एक स्पेशल ऑफिसर रखा है, जो पूरी तरह से संघीय ढांचे के खिलाफ है। वर्ष 2012 में यह म्युनिसिपल कारपोरेशन ट्राइफरकेट हुआ था।…(व्यवधान)

माननीय अध्यक्ष : आप नियम पढ़ दीजिए कि क्या नियम है।

श्री गौरव गोगोई : अध्यक्ष महोदय, यह इसलिए ट्राइफरकेट हुआ था कि यह डेमोक्रेटाइज हो, डिसेंट्रलाइज हो और आज इसी के विरोध में यह बिल लाया जा रहा है। इन कारणों से मैं इस बिल का विरोध करता हूं।

श्री रितेश पाण्डेय (अम्बेडकर नगर): आदरणीय अध्यक्ष जी, मैं रूल्स ऑफ प्रोसीजर एंड कंडक्ट ऑफ बिजनेस ऑफ दि हाउस के रूल 272 के तहत इस बिल के इंट्रोडक्शन के विरोध में बोलने के लिए खड़ा हुआ हूं। मैं संविधान के दो अनुच्छेदों – 243यू, जो म्युनिसिपल कारपोरेशन्स की टर्म्स से संबंधित है और अनुच्छेद 246, जो हाउस की लेजिस्लेटिव कम्पिटेंस से संबंधित है, के आधार पर मैं यहां विधेयक के इंट्रोडक्शन का विरोध करने के लिए खड़ा हुआ हूं।

सर, आर्टिकल 243यू यह कहता है कि कोई भी म्युनेसिपैलिटी, अपने तत्समय के कार्य को पूरा करने तक, उसके छ: महीने के पहले चुनाव हो जाना चाहिए। इस केस में अगर छ: महीने के अंदर चुनाव नहीं हुआ और चुनाव होने तक, जब तक वह अपने विदित कार्य में बनी रहती है, तब तक कानून में कोई संशोधन नहीं लाया जा सकता और उस संशोधन का उस म्युनिसिपैलिटी के ऊपर कोई फर्क नहीं पड़ता है। आपने चुनाव भी नहीं करवाया और अब चुनाव को रोक कर यह बिल लेकर आ रहे हैं। … (व्यवधान) दूसरा, प्वाइंट यह है। … (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, आप बैठिए।

श्री रितेश पाण्डेय : अध्यक्ष जी, माननीय सदस्य मुझे वहां का परिचय न दें।…(व्यवधान) अध्यक्ष जी, मैं अपनी बात खत्म कर रहा हूं।… (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, आप लोग बैठिए। न आपकी बात रिकॉर्ड में जा रही है और न आपकी बात ही रिकॉर्ड में जा रही है।

… (व्यवधान)…*

माननीय अध्यक्ष : मैंने कल भी आप लोगों से आग्रह किया था कि सदन की मर्यादाओं को ध्यान में रखिए। यह देश का सर्वोच्च सदन है। हमें आपस में चर्चा, एक दूसरे से इस तरह बात करके नहीं करनी चाहिए, बल्कि आपस में डिबेट करनी चाहिए। जिस नियम के तहत मैं आपको इजाज़त देता हूं, वह नियम 72 भी आपको पढ़ लेना चाहिए। ये कुछ ऐसी चीजें हैं कि जब डिबेट के अंदर कोई

* Not recorded

बिल लाया जाए तो आप चर्चा कर सकते हैं, यह आपका अधिकार है, लेकिन अभी इस विषय पर सिर्फ इतना कह सकते हैं, आप लेजिस्लेटिव कम्पिटेंसी पर विचार कर सकते हैं कि यह अधिकार संसद और सरकार का है या नहीं, यह बिल ला सकते हैं या नहीं ला सकते हैं। इस विषय पर आप कानूनी रूप से पक्ष रख सकते हैं।

श्री रितेश पाण्डेय : आदरणीय अध्यक्ष जी, मैंने वही बात कही है। मैंने आर्टिकल 243यू के बारे में बता दिया है और जो अभी आदरणीय प्रेमचन्द्रन जी बोल रहे थे, मैं उससे भी स्वयं को सम्बद्ध करता हूं। वर्ष 2011 में एनसीटी ने … (व्यवधान)

माननीय अध्यक्ष : अब आपने सम्बद्ध कर दिया है।

श्री मनीष तिवारी जी ।

श्री रितेश पाण्डेय : अध्यक्ष जी, मैं एक लाइन में अपनी बात पूरी करूंगा।

सर, वर्ष 2011 में एनसीटी ने इन तीनों को अलग किया था, यह अधिकार दिल्ली विधान सभा का है कि वह इन तीनों को एक में जोड़ने का निर्णय ले या न ले। जब यह हाउस उस अधिकार का हनन करता है तो हम कहीं न कहीं देश के फेडरल स्ट्रक्चर के ऊपर भी प्रहार कर रहे हैं।

सर, आपने मुझे इस विषय पर बोलने के लिए अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूं।

माननीय अध्यक्ष: माननीय सदस्य, आप सुप्रीम कोर्ट के वकील हैं, आप तो शायद कानूनी बात ही करेंगे।

श्री मनीश तिवारी (आनंदपुर साहिब) : स्पीकर सर, बिल्कुल, जो आपने आदेश दिया है, उसका पालन करेंगे।

Mr. Speaker, Sir, I rise to oppose the introduction of this Bill on the ground that this House does not have the legislative competence to enact this Bill, and also on the following grounds:

If you read the Statement of Objects and Reasons of this Bill, it says:

"In 2011, the said Act was amended by the Legislative Assembly of the National Capital Territory of Delhi by the Delhi Municipal Corporation (Amendment) Act, 2011 leading to the trifurcation of the said Corporation into three separate Corporations."

Mr. Speaker, Sir, the reason why this was done was because after Part 9A was inserted into the Constitution of India with effect from 1st June, 1993, the power to constitute municipalities lies with the State Governments in terms of articles 243P and 243R of the Constitution of India.

Secondly, as per article 246 read with Seventh Schedule, entry 5 of the State List, powers to constitute municipal corporations is with the States.

Thirdly, under the transaction of business rules of the National Capital Territory of Delhi notified by the Ministry of Home Affairs, Rule 8 read with entry 1 of Schedule attached, local self-Government institutions and their functioning falls to the remit of the Government of Delhi.

Fourthly, under the allocation of business rules of the National Capital Territory of Delhi notified by the Ministry of Home Affairs on 1st December, 1993, entry 26 of those rules states that local self-Government falls to the remit of the Department of Urban Development of the National Capital Territory, Government of Delhi.

In essence, what I am trying to say, Mr. Speaker, Sir, is that if any House has the legislative competence in order to unify these three municipalities, it is the Delhi Assembly, and it is not this House. And this House cannot, after Part

9 was inserted into the Constitution of India, substitute itself for the Assembly of Delhi and pass this particular legislation in an illegal manner. This is a very serious constitutional issue. It is a transgression on the basic structure. It is a transgression on the constitutional provisions, and therefore, I oppose the introduction of this Bill.

Mr. Speaker, Sir, thank you very much.

श्री नित्यानन्द राय : अध्यक्ष महोदय, अभी माननीय प्रेमचन्द्रन जी, श्री गौरव गोगोई जी, माननीय रितेश पाण्डेय जी, माननीय मनीष तिवारी जी बोल रहे थे। मैं यह स्पष्ट कहना चाहता हूं कि कहीं से भी यह भारत के संविधान की मूल भावनाओं का उल्लंघन नहीं है और न ही किसी फेडरल स्टेट के अधिकार का अतिक्रमण है।

महोदय, अनुच्छेद 239 (क) (क) के अनुसार राष्ट्रीय राजधानी दिल्ली की विधान सभा द्वारा बनाए गए किसी कानून को संशोधित करने, उसका स्वरूप बदलने या निरसन करने के लिए यह सदन सक्षम है। जिस समय दिल्ली के नगर निगम का विकेन्द्रीकरण हुआ था तो उसकी सोच यह थी कि दिल्ली के लोगों का विकास होगा, नगर निगम के द्वारा व्यवस्थाएं सुदृढ़ होंगी, इनके कर्मचारियों का कल्याण होगा, लेकिन ऐसा कुछ नहीं हुआ। दस वर्षों का जो अनुभव आया है, उसके आधार पर यह नगर निगम, दिल्ली का संशोधन विधेयक लाया गया है। उसमें इसका जो मूल उद्देश्य है और जिस उद्देश्य को यह पूरा नहीं कर सका, दिल्लीवासियों को इससे बहुत नुकसान हुआ है। नगर निगम, दिल्ली की नीति में एकरूपता, ठोस वित्तीय प्रबंधन, दिल्ली के विकास को गति तथा दिल्ली के विकास की गति के साथ-साथ कर्मचारियों के वेतन भुगतान एवं सेवा स्थिति जैसी समस्याओं का समाधान होगा तथा नगर निगम के प्रशासन में भी एकरूपता आएगी।

इसलिए हम माननीय सदस्य से कहना चाहेंगे कि यह दिल्लीवासियों के हित में है, इसलिए इस विधेयक का समर्थन करें।...(व्यवधान) मैंने पहले ही बताया है कि अनुच्छेद 239कक के अंतर्गत यह लाया गया है, जो सदन को अधिकार है।

माननीय अध्यक्ष : प्रश्न यह है:

"कि दिल्ली नगर निगम अधिनियम, 1957 का और संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति प्रदान की जाए।"

प्रस्ताव स्वीकृत हुआ।

श्री नित्यानन्द राय : मैं विधेयक को पुर:स्थापित करता हूं।

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): अध्यक्ष जी, आज फाइनैंस बिल लगा हुआ है, यह बहुत महत्वपूर्ण है, हम चाहते हैं कि प्राइवेट मैम्बर बिजनेस आगामी सप्ताह में किसी दिन ले लिया जाए। आज हम आपसे फाइनैंशियल, बिल पास करने की अनुमति चाहते है, अनुरोध करते हैं।... (व्यवधान) यह आपसे रिक्वेस्ट है।

माननीय अध्यक्ष : क्या इस पर सभा की सहमति है?

अनेक माननीय सदस्य : हां।

... (व्यवधान)

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, the Finance Bill is the most important business as far as the Budget is concerned. … (*Interruptions*).. Friday afternoon is allocated for Private Members' business. … (*Interruptions*). By doing this, you are taking away the Private Members' business … (*Interruptions*). This is number one.

Passing of the Finance Bill, having serious ramifications, on Friday within a limited time, is not fair because there is ample time. 31st March is there. Four days are there. So, kindly let the discussion be taken up today, but let the voting be done on Monday. This is our humble submission because it is a very serious fiscal matter which is to be taken up.

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI): It was decided in BAC that we will discuss it today and we will complete it today. If the Members wish, then we take the Private Members' business in the next week any time. Apart from next Friday, we can take it up on any day any time, even on Monday,

Tuesday, Wednesday or Thursday. We have already given this assurance from the Government side. That is number one.

Secondly, on 1st April, we want to notify the Finance Act, and we want to implement and execute the Budget. That is why, we have requested it in the BAC and your kindself had agreed to it. Today, we are requesting to dispose it off today itself. We are requesting to postpone the Private Members' business and not requesting to cancel it. Kindly cooperate.

12.21 hrs

MATTERS UNDER RULE 377*

माननीय अध्यक्ष : माननीय सदस्यगण नियम 377 के अधीन मामलों को सभा पटल पर रखने की अनुमति प्रदान की जाती है। माननीय सदस्यगण नियम 377 से संबंधित सभी मामले सभा पटल पर रख सकते हैं।

* Treated as laid on the Table.

(i) Regarding opening of Balurghat Airport and resumption of flight services

DR. SUKANTA MAJUMDAR (BALURGHAT): West Bengal is located on the eastern border of India stretching from Himalayas to the Bay of Bengal, presenting some marvellous landscape features and natural scenic beauty. Kolkata enjoyed the privilege of being the capital of British India and witnessed overall development while other parts couldn't be developed so much.

Balurghat Parliamentary Constituency is a backward constituency lacking in all sectors including employment, business and trade. Previously, there was a Kolkata-Malda-Balurghat helicopter service for some years. In the past, a Kolkata-Malda-Balurghat-Coochbehar flight service had been planned but it couldn’t start. The Modi Government has opened the new doors by launching the regional connectivity in the country and in this series, the Balurghat Airport may be reopened/restarted and flight services may be started on Coochbehar-Balurghat- Kolkata route and Guwahati-Coochbehar-Balurghat- Kolkata route from Balurghat Airport, Mahinagar.

I request the Government to sanction the opening of Balurghat Airport and resume flights.

(ii) Regarding special financial package for fishing communities

SHRI T. N. PRATHAPAN (THRISSUR): Fishermen community is one of the most vulnerable communities in our country as they face serious threats towards their lives and livelihoods. Due to the environmental issues, the fishing banks and shore are either shrinking or disappearing. The possibilities of fishing are getting reduced day by day. Many fishermen communities are thrown out of the seashores in the name of industrial development and tourism projects. Both inland and marine fishers are suffering due to the far-reaching consequences of central and state legislations regarding fisheries, sea and coastal regions. After Adivasi communities, fishermen communities are having worst social indicators. The new generation of fishers are also not ensured proper and quality education. Constant natural calamities like coastal erosion and cyclones are wiping their shelters. The increasing presence of corporate companies in fisheries sector is also posing a huge threat towards the livelihood of traditional fishers.

The Government of India should initiate a special package to ensure financial support to the Fishing communities in the country. Fishing in sea and other water bodies and living in the shores should be considered their fundamental right.

(iii) Regarding condition of undertrials

SHRI GAURAV GOGOI (KALIABOR): The number of undertrials lodged in prisons across the country have increased since 2020. In contrast, the number of convicts has seen considerable decline during the same period. As the pandemic ravaged the country, several undertrials contracted COVID19, resulting in their deaths in prison. The reasons for this are several. Access to judicial services has been severely limited in the context of the pandemic. Undertrials have been languishing in prisons due to lack of adequate legal representation and delay in court proceedings. In many cases, those undertrials are not aware of their legal rights and have no knowledge about bail rules. The provision of section 436A of the CrPC that allows undertrials who have completed half the term for the offence becoming eligible for bail is also not widely known.

In the past two years of the pandemic, the Government has not taken any steps to expedite judicial processes pertaining to the undertrials. The Government should take necessary steps to provide adequate legal assistance and ensure speedy trials to ensure justice for all.

(iv) Regarding repayment of debts

ADV. DEAN KURIAKOSE (IDUKKI): Covid-19 has made it impossible for majority of the farmers to repay their debts. Hence, I urge upon the government to instruct government of Kerala to do the following:

1. During the previous moratorium period, interest and penal interest was added to the loans that came under it. This must be waived off completely.
2. Repayment of educational loans are now difficult due to unemployment crisis globally and domestically. Interests must be waived completely and repayment frozen till the crisis is over.
3. All the loans must have an option to reschedule it by increasing the loan period for repayment.

I urge upon the government to take immediate action so as to help the farmers, small traders and students tide over this crisis.

(v) Regarding construction of a railway over bridge on Kulithalai-Manaparai road in Perambalur Parliamentary Constituency, Tamil Nadu

DR. T. R. PAARIVENDHAR (PERAMBALUR): Kulithalai and Manaparai towns are very popular in my constituency. Kulithalai town is a part of the fertile Cauvery delta region and agriculture is the major occupation. Manaparai is the headquarters of the Manaparai Taluk and famous for cattle market. Roadways are the major mode of transportation to Kulithalai and Manaparai towns.

I would like to bring to your kind notice that due to lack of Railway overbridge, public is facing a huge traffic problem when trains cross the particular area. Even though I have requested many a time to construct a Railway overbridge on Kulithatai - Manaparai road, it has not been acceded to.

Hence, I request the Hon'ble Ministry of Railways through you sir, for the construction of a Railway overbridge on Kulithalai - Manaparai road.

(vi) Regarding grant of special category status to Andhra Pradesh

SHRIMATI VANGA GEETHA VISWANATH (KAKINADA): Post bifurcation of the erstwhile State of Andhra Pradesh in 2014, the newly formed State of Telangana and the Successor State of Andhra Pradesh have several bifurcation related issues that are yet to be resolved. The long pendency of these issues would not only force the States to endure a huge economic loss but would also have the potential to strain the relationship between the States. The bifurcation of the erstwhile State of Andhra Pradesh has caused immense hardship to the successor State of Andhra Pradesh. In recognition of the necessity to provide support to the State of Andhra Pradesh, commitments were made on the floor of the house at the time of passing of the AP Reorganization Bill, 2014. Further, important measures were contemplated under the Act to assist the successor State in strengthening its economy and State Finances. Even after seven years of bifurcation, the majority of the commitments remain unfulfilled and Andhra Pradesh continues to face immense economic hardships and deprivation. In this regard, grant of Special Category Status is a must for Andhra Pradesh.

(vii) **Regarding remedial measures to control rise in prices of fertilizers**

श्री कृपाल बालाजी तुमाने (रामटेक): रूस और यूक्रेन युद्ध के चलते म्यूरेट ऑफ पोटाश (एमओपी), डाई अमोनियम फॉस्फेट (डीएपी) और यूरिया समेत तमाम उर्वरकों और इनके कच्चे माल की कीमतों में भारी बढ़ोतरी हो रही है. उर्वरकों के मामले में, और खासतौर से एमओपी के मामले में भारत की रूस और बेलारूस पर निर्भरता काफी अधिक है. इन दोनों देशों से भारत अपनी जरूरत का करीब 46 फीसदी एमओपी का आयात करता है। अंतरराष्ट्रीय कीमतों के आधार पर किसानों के लिए एमओपी की कीमत 45 हजार से 48 हजार रुपये प्रति टन है। ऐसे में किसानों को उचित कीमत पर उर्वरक उपलब्ध कराने के लिए सब्सिडी में भारी बढ़ोतरी करनी पड़ेगी, अन्यथा कीमतें काफी बढ़ जाएंगी। किसानों को इसके कारण नुकसान होने की आशंका जताई जा रही है।

सरकार ने आगामी वित्त वर्ष (2022-23) के बजट में उर्वरक सब्सिडी के प्रावधानों में कटौती की है जो कि मौजूदा परिस्थितियां के बिल्कुल विपरीत हैं। किसानों के लिए डीएपी समेत कुछ विनियंत्रित उर्वरक महंगे होने की संभावना बढ़ गई है। अतः सरकार इसका संज्ञान ले और इसके कारण किसानों को जो परेशानी होने की आशंका है, समय रहते हुए उसका निराकरण करें।

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे विभिन्न मुद्दों पर निम्नलिखित सदस्यों द्वारा स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं - श्री टी. एन. प्रथापन, श्री बी. मणिक्कम टैगोर, श्री बैन्नी बेहनन, कुमारी राम्या हरिदास, श्री कोडिकुन्नील सुरेश, श्री नामा नागेश्वर राव, मैंने स्थगन प्रस्ताव की किसी भी सूचना की अनुमति प्रदान नहीं की है।

SHRI GAURAV GOGOI (KALIABOR): Sir, the prices of petrol and diesel were hiked for the third time in a week yesterday. We do not know how many more hikes await the people of India, and the people of India have just returned from Omicron induced lockdown. They want an environment where they can do their business, but all these price hikes increase the cost of business, especially of transportation, and this will lead to inflation. Inflation is already at seven per cent. The prices of all commodities will be increasing. So, we want this Government to give a reply why for 137 days they managed to keep the prices stable, and now after the elections are over, they are increasing the prices. … (*Interruptions*) So, we want the status quo to be maintained … (*Interruptions*). If for 137 days they could keep the price stable, why can they not do it now when the country is reeling under inflation … (*Interruptions*). They are just coming under COVID. … (*Interruptions*). We want the Government to give us a specific reply on this issue. … (*Interruptions*).

माननीय अध्यक्ष : निशिकांत दुबे।

… (व्यवधान)

डॉ. निशिकांत दुबे (गोड्डा): माननीय अध्यक्ष महोदय, आज मेरे यहां रात दो बजे एक बड़ी घटना घट गई। हमारे साहिबगंज, संथाल परगना में जो गंगा नदी है, वहां एक जहाज में 18 ट्रक डूब गए।…(व्यवधान) सदन में यह विषय उठाने का कारण है कि वहां लगभग 100 लोग मर ही नहीं गए, बल्कि वह ट्रक इल्लीगल चल रहा है, वह जहाज इल्लीगल चल रहा था।…(व्यवधान)

12.24 hrs

At this stage, Shri Manish Tewari, Shri T.R. Baalu and some other hon. Members left the House.

उस जहाज को चलाने के लिए नियम है कि सनसेट और सनराइज के बीच में वह ट्रक नहीं चलेगा, वह जहाज नहीं चलेगा। वहां के जो मुख्य मंत्री हैं, मुख्य मंत्री जी उस कंपनी के पार्टनर है, उनके पीए उसकी …* कर रहे हैं और इस कारण से यह इल्लीगल ऐक्टिविटी चलती है। जो बालू है, जो गिट्टी है, लोगों की हत्या हो रही है। इसके बारे में मेरा आपसे आग्रह है, चूंकि वहाँ मुख्यमंत्री खुद रोजगार कर रहे हैं और यह कांस्टिट्यूशन के खिलाफ है।… (व्यवधान) उनकी सरकार को बर्खास्त किया जाए और इसकी सीबीआई से इंक्वायरी करवाई जाए कि किस आधार पर ये सौ लोग मर गए, क्योंकि वे गरीब लोग हैं और गरीबों की रक्षा करना संवैधानिक हक़ है और इस पार्लियामेंट का हक़ है।… (व्यवधान) मैं आपके माध्यम से यही इस बात इस देश को बताना चाहता हूँ।

SHRIMATI LOCKET CHATTERJEE (HOOGHLY): Thank you respected Speaker Sir, few days back a ghastly, barbaric incident took place in Birbhum's Rampurhat. About 10-15 women and children were locked inside their homes and the houses were set on fire. Women were charred to death. Chief Minister of the state visited the place yesterday and she is trying to gag people's mouth

---

* Not recorded.

by paying money so that they do not speak out, so that the truth is never revealed. People of the state had demanded CBI probe, and I thank Honourable High Court because the order of CBI inquiry has been passed by High Court today. I would request Chief Minister of Bengal that she should not challenge this verdict in the Supreme Court. People’s money should not be wasted in challenging the CBI probe in Supreme Court. Thank you Sir.

12.28 hrs

SUBMISSION BY MEMBER

Re: Alleged misbehaviour with the Member by Maharashtra Police

श्रीमती नवनित रवि राणा (अमरावती): माननीय अध्यक्ष महोदय, मैं आपसे एक गुहार लगाना चाहती हूँ... (व्यवधान) इस सभागृह की सदस्य होने के नाते मैं आपसे ही न्याय की गुहार लगा सकती हूँ।... (व्यवधान)

माननीय अध्यक्ष : आप अपनी बात संक्षेप में कहें।

... (व्यवधान)

श्रीमती नवनित रवि राणा : सर, इस सभा की सदस्या होने के नाते मैं आपको बताना चाहती हूँ कि हमारे साथ महाराष्ट्र में कैसा व्यवहार होता है कि जब हमने किसानों के हित में आन्दोलन किया। हमने कोई क्राइम नहीं किया, लेकिन हमें पुलिस की गाड़ी में एक क्रिमिनल की तरह बिठाकर कमिश्नर के ऑफिस में ले जाया गया और वहाँ सीढ़ियों पर बाहर बिठाकर हमारी बेईज्जती की गई, मेरी इंसल्ट की गयी, मुझसे बदतमीजी से बात की गई। ऐसा महाराष्ट्र में हो रहा है।... (व्यवधान)

16 जनवरी को छत्रपति शिवाजी महाराज का पुतला बिठाने के बाद आधी रात को शिवाजी महाराज का पुतला हटाया जाता है और जबरन सौ से डेढ़ सौ पुलिसकर्मी हमारे घर में आते हैं। मेरे घर मेरे बुज़ुर्ग माता-पिता रहते हैं। मेरे छोटे बच्चों के सामने पुलिस वाले कहते हैं कि हमें ऊपर से आदेश आया है। अगर तुमने हमारी बात नहीं सुनी, तो तुम्हें यहाँ से घसीटकर जेल में डाला जाएगा।... (व्यवधान) जो लोग हमारे साथ जुड़े हैं, उनके ऊपर अत्याचार करके धारा 307 लगाई गई। विधायक रवि राणा के दिल्ली में रहने के बावजूद उन पर धारा 307 लगायी गयी। मैंने दो दिन पहले एक सीनियर कुलीग द्वारा आरती सिंह का पक्ष लेते हुए सुना। उसकी तारीफ सुनाई दी, कहा गया था कि उसका कोई केस दिल्ली में आया है। अगर वे एक महिला का पक्ष ले सकते हैं, तो मैं भी एक महिला हूँ और यहाँ की सदस्य भी हूँ, उसके नाते मैं आपसे विनती करती हूँ कि उस पर

कार्रवाई की जाए।... (व्यवधान) इस पेन ड्राइव में सारी चीजें हैं, सारे फोटोज हैं, इसे आप देख सकते हैं। मुझे जिस तरह से गाड़ी में बिठाकर कमिश्नर के ऑफिस ले जाया गया, उस सीपी पर कार्रवाई होनी चाहिए। सीबीआई द्वारा इस मामले पर कार्रवाई की जानी चाहिए।... (व्यवधान)

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Speaker, Sir, I would like to draw the attention of the hon. Education Minister, through you, about the new Kendriya Vidyalaya in my Constituency Kottarakkara, Kollam District. … (*Interruptions*) The Government of Kerala has already transferred five acres of land to the Kendriya Vidyalaya Sangathan and the temporary accommodation has also been handed over to the Kendriya Vidyalaya. … (*Interruptions*) The Regional Commissioner of Kendriya Vidyalaya has also inspected it along with the Central PWD officials. Every process is completed, but the Government of India has not sanctioned the project. … (*Interruptions*)

12.29 hrs

At this stage, Shrimati Navneet Ravi Rana came and sat on the floor near the Table.

माननीय अध्यक्ष : माननीय सदस्य, कृपया आप अपनी सीट पर जाइए।

… (व्यवधान)

SHRI KODIKUNNIL SURESH: The people of my Constituency are waiting for this Kendriya Vidyalaya for the last ten years. … (*Interruptions*) I would like to request the hon. Minister, through you, that this Kendriya Vidyalaya must be made operational immediately. … (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI): Whatever issue the hon.

Member has raised, we will bring it to the notice of the Ministry concerned. … (*Interruptions*) Kindly let her take her seat. … (*Interruptions*)

SHRI KODIKUNNIL SURESH: What about other issues? … (*Interruptions*)

SHRI PRALHAD JOSHI : I am talking about her now. … (*Interruptions*)

SHRI KODIKUNNIL SURESH: Shri Gaurav Gogoi had also raised the issue of price rise. … (*Interruptions*)

SHRI PRALHAD JOSHI : I would request her to kindly cooperate. … (*Interruptions*) I will bring it to the notice of the Ministry concerned. … (*Interruptions*)

SHRI KODIKUNNIL SURESH: He has also raised a very important issue. … (*Interruptions*) Why are you not responding to it? … (*Interruptions*)

माननीय अध्यक्ष : आइटम 16, वित्त विधेयक, 2022

… (व्यवधान)

माननीय अध्यक्ष : माननीय मंत्री जी, क्या आप कुछ बोलना चाहती हैं?

12.30 hrs

FINANCE BILL, 2022

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I beg to move* :

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 2022-23 be taken into consideration."

HON. SPEAKER: Motion moved:

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 2022-23 be taken into consideration."

… (*Interruptions*)

नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री भगवंत खुबा) : सर, माननीय सदस्या बैठी हुई हैं। … (व्यवधान)

माननीय अध्यक्ष : ठीक है न, आपको माननीय सदस्या की पैरवी के लिए थोड़ी ही न कहा है। यह गलत है, आप सीनियर मंत्री हैं, ऐसी बात मत कीजिए।

… (व्यवधान)

12.30 ½ hrs

At this stage, Shrimati Navneet Ravi Rana went back to her seat.

---

* Moved with the recommendation of the President.

… (*Interruptions*)

माननीय अध्यक्ष : श्री गौरव गोगोई जी।

… (व्यवधान)

SHRI GAURAV GOGOI (KALIABOR): Thank you, hon. Speaker, Sir, I rise to speak on the Finance Bill 2022, which is a Money Bill, in which there are sections which are related to direct tax, indirect tax, customs duties. But before I speak on these, we must understand the context in which we are today.

12.31 hrs (Shri N. K. Premachandran *in the Chair*)

Today, after repeated COVID-induced lockdowns, the country is recovering but the recovery is unequal. The gap between the poor and the rich has only increased. The gap between the haves and have-nots has increased. The Government promised a V-shape recovery but instead we are seeing a K-shaped recovery.

This is extremely disappointing and is of extreme concern because already we had seen that the inequality in this country is increasing. Today, the top ten per cent earn 20 times more than the bottom 50 per cent. While the top ten per cent and the top one per cent hold respectively 57 per cent and 22 per cent of the total national income, the bottom 50 per cent's share has gone down to 13 per cent. … (*Interruptions*)

There are enough examples in world history where countries are experiencing inflation, witnessing record unemployment and are seeing record inequality. It creates a lot of frustration and anxiety among the people,

especially among the young people. Therefore, we must have that concern foremost on our mind. In terms of our economic outlook, in terms of social justice, are we on a strong bearing or whether our foundation is crumbling slowly and slowly? Crumbling under what? Crumbling under the weight of jingoism because jingoism is the only answer and the antidote that this Government is giving to the people of India. There is record unemployment, but don't worry, our supreme leader is there. Prices are rising, jingoism is the only antidote that this Government is offering to the poor. Whether there is record unemployment, whether there is high inequality, whether there is inflation, people are expected to put all their faith in their leader despite the fact that their backs are crumbling under this economic pressure. We just mentioned earlier that the fuel prices are being increased for the third time in one week.

This is the country which has just emerged out of the third lockdown; they need the chance to breathe, they need the chance to conduct their businesses in a free and fair atmosphere, not always under the burden of high inflation and high fuel prices. It is a bit ironic as to the answer that this Government or its ecosystem or its spokespersons are giving on fuel prices. They are saying that the rise in fuel prices have to or bound to happen. Why? It is because there is a conflict in Ukraine.

Sir, I remember, when the hon. Prime Minister, Modi ji, spoke during the last speech that he made, he referred to Pandit Nehru saying, "can you imagine that Pandit Nehru once blamed the international conflict happening in a different part of the world for the economic problems of India" and he smirked

when he made that remark. Now, what is happening today? Is the hon. Prime Minister Modi not making the same argument today that because of Ukraine, we have no choice but to increase the fuel prices?

There are two counters. The Ukraine conflict did not happen last week or three days ago. The conflict between Ukraine, U.S., European Union and Russia has been going on since December. Russian troops were on the border of Ukraine since December. It has been more than a month since military escalation has happened. For a month, the Government could keep the prices stable. What has changed now? What has changed! For one last month, since the beginning of the conflict, since the beginning of Russian troops coming to the Ukraine's border, since the beginning of the bombardment, since the beginning of Ukrainian refugees fleeing to different parts of Europe, you had not increased the prices. Why now? Is it just because elections are over? That is how you repay the people who put their faith in you. I congratulate you on this stupendous victory but that does not mean that you take people's vote for granted. That does not mean that you get a remit to continuously put more and more burden on the poor, middle class and unemployed people. Sir, therefore, I feel that while we talk about the Finance Bill and the taxes, they are extremely important. We must talk about it.

Now, I do not want to be only critical of this Government. There are certain measures in the Finance Bill which we welcome. They have given tax exemption for amounts related to COVID-19 and medical treatment.

We welcome that. They have said that they have identified under Section 37 that the IT Act allows for certain expenditure which is incurred for the purposes of business except where the expenditure is incurred for purposes that qualifies as an offence or is prohibited by law. Now, in this Finance Bill, they have ensured that the expenditure incurred on travel, hospitality and conferences will no longer be exempted. They will also be taxed. That is a welcome step. There might be resistance from the pharmaceutical industry but I hope that the Government in its sagacity will manage to tackle the pharmaceutical industry because we all know there are a lot of examples in the world that how big pharma companies push certain procedures and certain medicines through doctors and in the end, the financial burden comes on the poor. So, there is enough evidence and I welcome this step.

At the same time, there are certain steps which need more clarity. On, virtual digital assets, they have introduced a tax of 30 per cent. At the same time, while this measure is intended to disincentivise and discourage people from trading, occupying or holding cryptocurrencies or NFTs, the Government still is sending out mixed signals. The Government should send out a very clear signal. How are you going to define crypto? Is it an asset? Is it a currency? Is it something that can be speculative? We are waiting for the legislation and for the clarity to come. Why it is important for the clarity to come sooner rather than later because so many people in India are trading in cryptocurrencies. So many exchanges have been set up and, normally, when there is an IT technology-based change that takes place, we welcome it and Indians are the

first to welcome it, adopt and innovate it and they put an Indian context to it. Therefore, already, there are record volumes of crypto-based transactions. Already, a lot of young IT engineers are involved in this.

While the Government is inputting a 30 per cent tax, while they are coming out with further and further clarifications that the losses cannot be offset, I appeal to the Government to have two approaches in mind. One approach should be that if they want to treat crypto as a sin, if they want to have a high tax on it, and if they want to eventually ban it, then they should be specific and have that. However, they should bear in mind that a lot of people would indulge in crypto and indulge in these operations in the darkness and all of these operations will go underground.

HON. CHAIRPERSON: Gaurav ji, are you supporting crypto currency?

SHRI GAURAV GOGOI: No, I am asking the Government to be clear, to have a clear approach, to have clarity. And I am asking them to come out with a policy sooner than later. At the same time, I hope the Government does not change its stand. I am just outlining the complexity of the issue.

There are parts of the world, there are even countries which have adopted crypto officially. Different countries have come out with regulations. Japan has one set of regulations; America has another set of regulations. So, the Government needs to have two approaches: (a) if there is a ban, what is going to be the approach so that crypto does not become the route for money laundering, illicit activities, drugs, or crime, and (b) if they do want to regulate it, then what are the lessons that we can learn from America, Japan and

elsewhere? I rest it over here. Nonetheless, the point is that crypto is a risk at this moment.

Sir, crypto is not the only risk that is there in today's market. If you would see over the last two years, especially during the pandemic days, there have been a lot of new investors in the stock market. Many say that while people were sitting in their homes for two years, as a way to occupy themselves, as a way to counter the low interest rates from banks, a lot of middleclass people, a lot of women, a lot of young people, elderly people have rushed into the stock market. The stock market is not simple; it is complicated. It has its own rules; it has its own laws and principles. The Government must be concerned over this. Right now, there are so many commercials on YouTube of people selling their advice and encouraging people to invest in the stock market. There are a lot of new investors. That could be another bubble that is waiting to burst. Therefore, I would request the Government to take this matter also into account. I have already mentioned inequality; I have already mentioned crypto; I have already mentioned the stock market.

Sir, one of the aims of this Government, or of any government, is to widen the tax base. We want more and more people to pay their taxes. There are certain clarifications which have come on direct tax, on AOPs and other things. But what we are seeing is an exodus of high-net -worth individuals. We know that most of the income under the income tax comes from the high-net-worth individuals. But we have seen that since 2019, 7000 high-net-worth individuals have left the country.

A report says that 23,000 dollar-millionaires have left India between 2014 and 2018. We should be worried. What is the ecosystem in India that is pushing some of our highest earners, most productive people who are heads of big enterprises and heads of big businesses out of the country? Why are they leaving the country? What is there in the ecosystem? Some have voiced their view that it is because of the fear that they feel. Some said that it is because of the unfair pressure that comes from various arms of this Government. I hope that this Government seriously introspects on this. That is not the reputation we want. A message should go to these people that whoever they are – they might be high net worth individuals, they might be salaried people – they will not be unduly harassed by the Government, they will not be unduly pressured by any extension of the Government.

I hope that the Government will take this into account. It will also take into account the fact that now, due to Ukraine, the inflation is assumed to rise to seven per cent. Various rating agencies have brought down the growth outlook. So, what is the plan of the Government now? The Government should come up with a clear White Paper as to how it will manage to ensure that our fiscal fundamentals or financial fundaments remain stable. That clarity must come out. It seems that every month, because of certain external factors, our growth outlook keeps changing, and the Government sometimes, I can say, is caught on its backfoot.

The Government, in this Finance Bill, has also brought some sector-specific amendments. It has brought amendments on handicrafts, apparels,

leather and electronics. It has reduced the import duty on mobile phones. The import duty is also being reduced on certain chemicals, such as Sodium Cyanide, Methyl Alcohol, and Acetic Acid. The Government has also raised the customs duty on umbrellas to 21 per cent. Considering the high cost of steel, the anti-dumping duty on steel is also being revised.

Just on steel, because it is such an important sector, I do hope that the hon. Finance Minister in her reply would specifically state whether the anti-dumping duty, which is being revoked, is a temporary or a permanent measure. The prices of commodities, especially that of steel, are nonetheless high but, at some point, they are likely to come down as well. But if you keep having an unpredictable flip-flop policy on commodity by commodity, that sends out a very wrong signal.

The Customs Duty on gems and jewellery has also been reduced to five per cent. With regard to fuel, the Government wants to encourage blended fuel and, therefore, it is imposing an excise duty of Rs.2 per litre on blended fuel. This is an important matter. I understand that by introducing blended fuel, the Government wants to reduce the overall expenditure. But this is not the way to do it. The kind of instrument that you are bringing in, that if you want to encourage blended fuel you will make unblended fuel, does not work. You have to create the ecosystem, talk to the OMCs, petrochemicals, retail outlets, and pump outlets. There is a lot of resistance, because the supply chain has to be set up.

You may remember what happened with GST. There was a hasty implementation. Not taking into account the ecosystem, not orienting them, did more damage than benefit. Similarly, I advise this Government, as it is pushing the blended fuel, to take back the excise duty of Rs.2 per litre on unblended fuel.

This Government has brought out something on the SEZs, and I hope it would give us more details on that.

On GST, the position of our States is extremely doubtful, and extremely vulnerable. They rely a lot on the GST compensation. The timing of GST compensation has been extremely poor. It is completely at the hands of the Central Government. They release it when it suits them but that does not suit the State Governments. The State Governments have to pay salaries. They have to fund their social welfare schemes. They have to also put in money for development. The Government may say that there is a GST Council. There have been enough, both within and outside, views raised by the State Governments that the GST compensation has not been released adequately. It has not been released on time. Also, under the Act, the tenure for GST compensation is coming to an end.

The Government has extended exemptions, under this Bill, to start ups. You have extended exemptions to manufacturing companies by one more year. I would request the Government, taking into account the GST Council, to again extend the tenure for GST compensation by a year or two.

With regard to the International Financial Services Centre (IFSC), there are some exemptions, that is, the income of a non-resident from off-shore derivative instruments, and the income from over-the-counter derivatives. Frankly speaking, Sir, the International Financial Services Centre (IFSC) seems to be like a white elephant. This Government is trying to revive it and trying to push various things in order to make it alive. It is like giving those electric shocks to a patient that is already on its last breath or on its last leg. Since 2014, you have come up with so many initiatives to push IFSC. But what has happened? Nothing has happened. So, why do you not take the right lessons from it and instead of pushing more initiatives, understand that there could be other locations in India that are much more suitable for International Financial Services Centre? I am not asking you to shut it down. But I am asking you to think broadly and have an open mind. Think about the Western India, Southern India, and Eastern India -- whether it is Kolkata, Mumbai, Bengaluru. If you want, you can have it in the North East, which has such a long international boundary. Be broader in your outlook.

Hon. Chairperson, Sir, I do not want to criticise this Government always. We must also put on record the things that the Government has done well and we appreciate the Government for the same. I have already talked about the COVID-related payments that have been exempted. Again, the Government has come up with insurance scheme payments for persons with disabilities. We welcome that also.

Sir, I would like the hon. Minister to give details on these two specific things. I come to GST. Time has also come to evaluate the GST. What was the volume of income that was collected as part of the Indirect Taxes pre-GST and comparing that with the post-GST era, what is the volume of revenue collected from the Indirect Taxes? Does this Government have any data? Is it same? Has it decreased or has it increased? The Government should talk about it.

Secondly, corporate tax was reduced from 30 per cent to 25 per cent. No doubt, it had a hit on our revenue. But the Government's argument was that this will lead to more investments by corporates, which will, therefore, lead to more jobs. Has this Government done any study on this?

While the middle-class people of India -- who continuously vote and support this Government -- have got no relief, the corporates, on the other hand, have got relief of five per cent. Has the argument that corporates would invest more; would put in more factories; and would employ more, worked out? Has this Government done any study to show that more investment and jobs have been created?

HON. CHAIRPERSON: Yes, Gogoi Ji, please conclude.

SHRI GAURAV GOGOI: I do not want to take too much of your time. I have talked about direct tax, indirect tax, corporate tax, GST, and SEZ, and I have also talked about customs. There are certain suggestions which have also come from chartered accountants, and various other agencies. I hope the Government will take those suggestions into account. At the same time, let me go back to where I started from. Fiscally, we are not in a good position. Our

States are in debt. Our nation is in debt. Our borrowings have increased. Most of the payments are going into borrowings. Through its policies, this Government is pushing us further into debt. This is not a good sign. Already, there are a lot of other vulnerabilities also that I have talked about like crypto, and new and less-informed investors in the stock market. The debt and the fiscal position of our States are very important. I am sorry to say that the States have no other option than playing with excise-based income. They are either extending the timings of wine and liquor shops or they are trying to increase the taxes. All the sovereign power of the States to raise revenue, has gone into the GST. So, fiscally, we are in a very bad position. Our hands are constrained. Time has come that this Government instead of using external factors to justify its moderate and conservative stance, uses the same risks to come up with a progressive and strong policy. That is what the UPA Government had done on various occasions. When the 2008-Global Financial Crisis hit, our growth did not take a hit like other countries. Our employment was not as bad as it is now. Similarly, in 1991, at the moment of crisis, the then Government under the Prime Minister, Shri P.V. Narasimha Rao, our Finance Minister, Dr. Manmohan Singh, and all others, came together to give a new economic outlook and vision for our country, which had given us new middleclass and the economic muscle to call ourselves as an Asian power.

Therefore, I request this Government to emulate the UPA and use this moment of difficulty and crisis to have a bold vision and stop being cautious.

Thank you very much, Sir.

डॉ. निशिकांत दुबे (गोड्डा): सभापति महोदय, मैं इस देश के यशस्वी प्रधान मंत्री नरेंद्र मोदी जी का, हमारी वित्त मंत्री निर्मला सीतारमण जी का और मंत्री भागवत कराड़ साहब का अभिवादन करना चाहता हूँ, धन्यवाद देना चाहता हूं कि कोविड के इस क्राइसिस में भी उन्होंने जिस तरह से गांव, गरीब, किसान, पिछड़े, मज़दूर, महिला, दिव्यांग, जो हमारे गौरव गोगोई साहब बता रहे थे, उनकी चिंता की है, वह काबिले तारीफ है। क्योंकि पिछले 2 सालों से देश-दुनिया के जो हालात हैं, कोविड के कारण दुनिया की कोई ऐसी इकोनॉमी नहीं है, चाहे वह यूएस की इकोनॉमी हो या वह यूके की इकोनॉमी हो या यूरोप की इकोनॉमी हो या हमारे पड़ोसी मुल्क बंग्लादेश से ले कर श्रीलंका और सिंगापुर जैसे देशों की इकोनॉमी हो, सभी परेशानी की हालत में हैं।

सभापति महोदय, चूंकि यह प्रजातांत्रिक देश है, इस देश में एक बड़ी कठिन परिस्थिति है कि एक तरफ इस कोविड के क्राइसिस में लोगों तक कैसे खाना पहुंचाएं, यह एक बड़ी समस्या थी, क्योंकि लोगों के रोजगार कम हो रहे थे, स्वाभाविक तौर पर कम हो रहे थे। लोगों की पैसा खर्च करने की कैपेसिटी कम हो रही थी। दूसरी तरफ जो मध्यम वर्ग है, वह इन चीजों से परेशान हो रहा था। जिस तरह से यह यूक्रेन क्राइसिस हुआ है, उससे जो समस्याएं डेवल्प हुई हैं, जिस तरह से पेट्रोल के प्राइस पूरी दुनिया में बढ़ रहे हैं, उसमें से कैसे उनको राहत पहुंचाई जाए, कैसे उद्योग-धंधा लगाया जाए, कैसे उद्योगपतियों को सुविधा प्रदान की जाए तो यह एक कॉम्प्लिकेशन की इतनी बड़ी जगह है कि कुछ ऐसे लोग हैं, जिनको कि खाने के लिए नहीं है, कुछ ऐसे लोग हैं, जिनको अपना घर-परिवार और इज्जत बचानी है। कुछ ऐसे लोग हैं, जो कि रोजगार सृजन करते हैं। इन तीनों के बीच जिस तरह से बैलेंस बना कर यह फाइनेंस बिल ले कर आए हैं, उसके लिए माननीय प्रधान मंत्री जी निश्चित तौर पर बधाई के पात्र हैं।

सर, हमारे यहां एक कहावत है कि - बुरा जो देखन मैं चला, बुरा ना मिलिया कोई जो दिल खोजा आपना, मुझसे बुरा ना कोई। हमारे कांग्रेस के मित्र और अपोजिशन के जितने लोग हैं, जितने लोग बोलने वाले हैं, मैं उसको एंटीसिपेट कर रहा हूँ कि वे पेट्रोल के प्राइस के बारे में निश्चित तौर पर बोलेंगे। मंहगाई के बारे में बोलेंगे, पेट्रोल के प्राइस के बारे में बोलेंगे और फिर कहेंगे, भारतीय

जनता पार्टी की सरकार को या हमारी सरकार को कि आप 7 साल से हैं, आप क्या कर रहे हैं? आप 7 साल से हैं क्या करेंगे? सर, लेकिन हम क्या करें? आपने जो चीज़ छोड़ी है, उसके बारे में हमको तो बोलना ही पड़ेगा न। आप कर्जा छोड़ कर गए हो, कर्जा बढ़ा कर यदि दर्जा बढ़ाते हो तो हम क्या करें? सर, आज हम पेपर ले कर आए हैं। यह पेपर है, जो उत्तर सभा पटल पर माननीय पेट्रोलियम मंत्री ने रखा था। वर्ष 2004 में अटल जी की सरकार गई। वर्ष 2004 से ले कर 2014 तक इन लोगों ने एक बड़ी अच्छी सरकार चलाई और उसमें केवल इकोनॉमिस्ट्स थे। लोग कहते हैं कि पढ़े-लिखे सरकार चलाते हैं, इकोनॉमिस्ट सरकार चलाते हैं। हमारी तरफ होता है कि हमारे यहां टैलेंट पूल कम है, टैलेंट क्रंच है। सर, सारे टैलेंटेड लोग यूपीए में ही थे और हम उनका बहुत सम्मान करते हैं। आदरणीय मनमोहन सिंह जी बड़े इकोनॉमिस्ट हैं।

उस सरकार में रंगराजन साहब थे, कौशिक साहब थे, मोंटेक सिंह अहलूवालिया साहब थे, रघुराम राजन साहब थे, आप दुनिया के सारे इकोनॉमिस्ट्स का नाम लीजिए, क्लिंटन के गुरू, ट्रंप के गुरू, सभी के गुरू भारत में ही थे। सर, जब पेट्रोलियम का प्राइस बढ़ना स्टार्ट हुआ, तो उन्होंने एक बड़ा अच्छा तरीका निकाला कि अभी इसको टालो-अभी इसको टालो-अभी इसको टालो, क्योंकि उनको पता था कि एक दिन कांग्रेस समाप्त हो जाएगी, फिर हमको आना नहीं है। जो आने वाले लोग हैं, उनको हम ऐसी परिस्थिति में धकेल कर जाएं, जहां से कि उनकी वापसी का कोई रास्ता नहीं दिखाई दे, क्योंकि वे अनपॉप्युलर हो जाएंगे। उनको क्या पता था कि एक ऐसा मजबूत प्रधान मंत्री हो जाएगा, जिसके ऊपर पूरे देश की जनता को, 130 करोड़ जनता को विश्वास है, जिसकी बात पर विश्वास कर के भारतीय जनता पार्टी फिर से चुनाव जीत जाएगी।

13.00 hrs

सर, उन्होंने लगभग 1,44,000 करोड़ रुपये का ऑयल बॉण्ड जारी किया जिसका इंटरेस्ट रेट 6.35 प्रतिशत से लेकर 8.4 प्रतिशत तक था। आज यदि गरीब लोग बैंकों में पैसे जमा करने जाएं तो उन्हें वहां 4 प्रतिशत या 5 प्रतिशत से ज्यादा इंटरेस्ट रेट नहीं मिलता है। जो ई.पी.एफ.ओ. के इम्प्लाईज़ हैं, आप तो खुद ही मजदूर नेता हैं, यदि आप देखेंगे तो सरकार को उसके इंटरेस्ट रेट

को 8.5 प्रतिशत से डाउन करने की आवश्यकता पड़ रही है क्योंकि वर्ल्ड मार्केट में हमारा बैंकिंग सिस्टम सस्टेन नहीं कर पा रहा है। आपने बिना किसी सोच के, उसमें सारे इकोनॉमिस्ट्स थे, यू.पी.ए. के सारे लोगों ने 1,44,000 करोड़ रुपये का ऑयल बॉण्ड जारी कर दिया। आप समझें कि इस परिस्थिति में वर्ष 2014 में लौटाने की बात आई क्योंकि भारत सरकार का यह कमिटमेंट है, एक सॉवरेन गारंटी है कि इसे देना ही है। 1,44,000 करोड़ रुपये हमने लिये और 3,22,000 करोड़ रुपये हमें लौटाने हैं। इस बात की चर्चा लगातार होती रहती है कि यह अडानी की सरकार है, अम्बानी की सरकार है। यह सब होता रहता है। जब काँग्रेस की सरकार थी तो हम लोग भी उधर से चिल्लाते थे कि टाटा की सरकार है, बिड़ला की सरकार है। मैंने सारे डिबेट डिस्कशंस वर्ष 1952 से ही सुने हैं, हमें कोई परेशानी नहीं है, लेकिन यह जो ऑयल बॉण्ड है, जिसके लिए आप 1,44,000 करोड़ रुपये का 3,22,000 करोड़ रुपये देंगे तो यह आप किसे देंगे? क्या कभी आपने इसे देखा है? सारे बड़े बिजनेसमेन, जिनकी भी नेट वर्थ 5,000 करोड़ रुपये से ज्यादा है, उन सभी ने इस ऑयल बॉण्ड में इंवेस्ट कर रखा है। अडानी की सरकार काँग्रेस है या भारतीय जनता पार्टी, यह मेरा एक सीधा-सीधा सवाल है। हम इसके लिए प्रयास कर रहे हैं।

सर, यूक्रेन क्राइसिस के बाद आज लगभग वर्ल्ड मार्केट में क्रूड ऑयल के दाम 130 डॉलर से 139 डॉलर प्रति बैरल हो गए हैं। हम क्या करें? क्या हम भी आपकी ही तरह नाटक करें? क्या हम भी आने वाले जेनरेशन को रोड पर भीख माँगने के लिए छोड़ दें? हमारे प्रधान मंत्री जी यह नहीं चाहते हैं। हमारे प्रधान मंत्री जी देश को यह बताना चाहते हैं कि यह सिचुएशन है और इस सिचुएशन में महँगाई बढ़ेगी, पेट्रोल के प्राइस बढ़ेंगे, एलपीजी के प्राइस बढ़ेंगे। वोट की राजनीति अलग है, देश की राजनीति अलग है।

आज वे जो बातें कह रहे थे तो गौरव गोगोई के पिता जी पन्द्रह सालों तक असम के मुख्य मंत्री रहे। उसकी क्यों ऐसी हालत है? यदि आप किसी को फ्री में बाँटना शुरू कर देंगे, जैसे फ्री की बिजली दे देते हैं, फ्री का मकान दे देते हैं, फ्री में इंवेस्टमेंट दे देते हैं, प्रत्येक महीने पैसे दे देते हैं, तो क्या आप फ्रीबीज़ की सरकार चलाने की बात कर रहे हैं? इसके बाद आपको यह लगेगा कि केन्द्र

सरकार आपकी मदद करे। यह हालत है। हमारे प्रधान मंत्री जी क्या कह रहे हैं? आप ऑयल बॉण्ड लेन्डिंग की बात कर रहे हैं। आज पेट्रोलियम प्रोडक्ट्स में प्रधान मंत्री जी 20 प्रतिशत इथेनॉल देने की बात करते हैं। यू.पी.ए. की सरकार 5 प्रतिशत देना चाहती थी। जब हम आए तो 10 प्रतिशत देने की बात की और आज यदि हम उसमें 20 प्रतिशत देने की बात कर रहे हैं तो हम ऑयल इम्पोर्ट पर अपनी निर्भरता खत्म करना चाहते हैं। उस दिन नितिन गडकरी साहब बोल रहे थे कि हम इलेक्ट्रिक वेहिकल, ई.वी. चार्ज्ड वेहिकल या हाइड्रोजन से चलने वाले वेहिकल्स को बढ़ावा देंगे और जो देश में होने वाला है।

सर, मैं आपको बताऊं कि यशवंतराव चव्हाण साहब बहुत बड़े नेता थे। यहां सुप्रिया जी बैठी हुई हैं। यशवंतराव चव्हाण सेन्टर उनकी पार्टी का ऑफिस है। वे वित्त मंत्री के तौर पर जब यहां भाषण देते थे तो एक ही भाषण देते थे कि मैं एक ऐसा वित्त मंत्री हूं, जिसे यहां के लोगों को खाना खिलाने के लिए अनाज की आवश्यकता है और अनाज को मुझे इम्पोर्ट करना है। आज सिचुएशन यह है कि उस दिन पीयूष गोयल साहब बोल रहे थे कि हमारी सरकार ने 50 बिलियन का एक्सपोर्ट किया है। जो देश पहले इम्पोर्ट कर रहा था, आज वह एक्सपोर्ट कर रहा है। मैं यह नहीं कहता कि किसी सरकार ने काम नहीं किया, लेकिन यह एक्सपोर्ट 50 बिलियन हो गया। अनाज के ऊपर हमारी जो निर्भरता थी, जो कि बजट का एक पार्ट होता था, आज वह निर्भरता खत्म हो गई और आज हम दुनिया को खिला रहे हैं।

उसी तरह से यदि हम पेट्रोल और डीजल पर अपनी निर्भरता खत्म कर लेंगे, हाइड्रोजन आ जाएगा, इलेक्ट्रिक आ जाएगा, आज पूरी की पूरी रेल इलेक्ट्रिफिकेशन पर जा रही है। अब सारी रेल इलेक्ट्रिक पर चलेगी। यदि यह सिचुएशन पैदा हो जाएगी तो कभी भी यह सवाल पैदा नहीं होगा कि पेट्रोल के दाम बढ़ गए, डीजल के दाम बढ़ गए, इंफ्लेशन आ गया। आप क्या कर रहे हैं? गौरव जी, आप क्या कर रहे हैं? आपकी सरकार की पूरी रिपोर्ट लेकर मैं आया हूँ। जो अपोजिशन की सरकार है, वैट और एक्साइज की आप बहुत बात करते हैं, आप जनता की बात करते हैं, आप पेट्रोलियम प्रोडक्ट को जीएसटी में क्यों नहीं लाते हैं? हम तो कहते हैं, भारत सरकार लगातार कह रही है कि

आप ले आइए, जिससे कि पैरिटी हो। आपकी सरकार भी गरीबों को फायदा पहुँचाना चाहती है और हमारी सरकार भी फायदा पहुँचाना चाहती है। लेकिन, आप गरीबों के लिए चिंतित नहीं हो, किसानों के लिए चिंतित नहीं हो, आप केवल राजनीति करना चाहते हो।

सभापति महोदय, आपके राज्य केरल में वैट 30 परसेंट है। कर्नाटक में 30 परसेंट था, जिसको हमारी सरकार ने घटा कर 18 परसेंट किया। आंध्र प्रदेश में अपोजिशन की सरकार है, वहाँ 36 परसेंट है। महाराष्ट्र, जहाँ तेल पैदा होता है, वह बड़ा अच्छा फंक्शन करता है।

वहाँ 39.12 परसेंट है। सबसे ज्यादा यदि पेट्रोल और डीजल का दाम कहीं पर है तो महाराष्ट्र में है। राजस्थान में आपकी सरकार है, वहाँ 31 परसेंट है। दिल्ली, जहाँ हम हैं, यहाँ 27 परसेंट है। फिर आप कहेंगे कि इंफ्लेशन बढ़ रहा है।

सर, मेरा यह कहना है कि आज पूरे देश के सामने जो नोशन है कि हम पेट्रोल-डीजल का दाम बढ़ा रहे हैं, यह खत्म हो जाना चाहिए।

<u>13.07 hrs</u> (Shri Kodikunnil Suresh *in the Chair*)

दूसरा, अब मैं आगे बढ़ता हूँ, ऑयल बॉन्ड में अभी तक हमने 40,000 करोड़ रुपये केवल इंटरेस्ट दिया है। सब अंबानी-अडाणी जी को ही दिया है, क्या करें? आप एक दिन आरटीआई से निकालिएगा और कहिएगा कि हमने अंबानी-अडाणी को दे दिया। आप थोड़े कहेंगे कि आपने इस देश को बर्बाद किया था और उसका खामियाजा हमको भुगतना पड़ रहा है।

सर, इस बजट में जो दूसरा बड़ा सवाल है, संयोग से मिस्टर उदासी यहाँ मौजूद हैं। चैरिटेबल ट्रस्ट के लिए हमने बहुत संशोधन किया है। आपको मैं बताऊँ कि वर्ष 2014 में सी. एंड ए.जी. की रिपोर्ट आई। मैं एक अच्छी बात कहूँगा कि हमारे जो बच्चे हैं, कल ही मैं अपने बेटे के साथ चैरिटेबल ट्रस्ट पर बात कर रहा था। उसने कहा कि पापा, मुझे लगता है कि पढ़ने-लिखने से ज्यादा बढ़िया है कि कोई चैरिटेबल ट्रस्ट बना लिया जाए या कहीं मंदिर-मठ बना लिया जाए या मौलवी बन जाया जाए या कोई पंडित बन जाया जाए। यह जो करप्शन चल रहा है, आप इसकी

कल्पना नहीं कर सकते हैं। वर्ष 2014 में सी. एंड ए.जी. की रिपोर्ट आई और सी.एंड ए.जी. की रिपोर्ट ने एक बहुत बड़ा क्वेश्चन मार्क किया कि चाहे वह अस्पताल चल रहा हो, चाहे वह एजुकेशनल इंस्टीट्यूट चल रहा हो, ज्यादा से ज्यादा जो चीजें चल रही थीं, क्योंकि बहुत प्राइड होता है कि हमारे पास मेडिकल की इतनी सीट्स हैं, हमारे पास इंजीनियरिंग की इतनी सीट्स हैं और हमारे पास मेडिकल की बहुत फैसिलीटिज़ हैं। कराड साहब, आप जिस राज्य से आते हैं, महाराष्ट्र में कोई भी ऐसा बड़ा आदमी नहीं है, ऐसा कोई बड़ा बिजनेसमैन नहीं है, कोई इतना बड़ा पोलिटिशियन नहीं है, जिसके पास एजुकेशनल इंस्टीट्यूट नहीं है। सी.एंड ए.जी. की रिपोर्ट ने कहा कि सारे के सारे फ्लो हैं। इवन जो एक बड़ी कंपनी है, जिसका मैं नाम नहीं लेना चाहता हूँ। उन्होंने एजुकेशन के नाम पर, मेरे राज्य से जो आगे बढ़ा, मेरे राज्य के कारण आज मुम्बई को पैसा दे रहा है, उसने मेरे यहाँ एक भी इंस्टीट्यूट नहीं बनाया, वहाँ एक भी इंस्टीट्यूट नहीं है, एक भी बढ़िया अस्पताल नहीं बनाया। लेकिन, उसने हॉवर्ड, ऑक्सफोर्ड और ब्राउन में इस देश का लगभग 3000 करोड़ रुपया दे दिया। सर, पूरे टाटा ट्रस्ट ने दे दिया। उसके ऊपर इन लोगों ने क्यों नहीं क्वेश्चन किया? मैं भारत सरकार से माँग करता हूँ कि वर्ष 2004 से लेकर 2014 तक उस टाटा ट्रस्ट में कितने पोलिटिशियंस हैं, इनक्लूडिंग भारतीय जनता पार्टी के पोलिटिशियन, कितने ऐसे पोलिटिशियंस हैं, जिनके बच्चों को उन्होंने स्कॉलरशिप देकर पढ़ाया? कितने ऐसे ब्यूरोक्रेट्स हैं, जिनके बच्चों को उन्होंने स्कॉलरशिप देकर पढ़ाया? कितने ऐसे पत्रकार हैं, जिनके बच्चों को उन्होंने स्कॉलरशिप देकर पढ़ाया? बिना आरबीआई की परमीशन के, सीएजी की रिपोर्ट आने के बावजूद भी इन्होंने चैरिटेबल ट्रस्ट को उगने दिया। आज बच्चों की पढ़ाई प्रॉपर नहीं हो पाती है। आप स्टेट की बात करते हैं। स्टेट कंसैशनल रेट पर उनको जमीन देती है। स्टेट हॉस्पिटल बनाने के लिए जगह देती है। आपने इसमें कोई कार्रवाई नहीं की। मैं जहां रुका हुआ था, मैं और उदासी जी उस कमेटी के मेंबर थे, हमने कहा कि कुछ नहीं होना है और पीएसी की एक प्रॉपर अच्छी रिपोर्ट बनाई। यदि किसी को कंट्रोल करना है, यदि इसमें कुकुरमुत्ते की तरह उग आए एनजीओज़ को यदि कंट्रोल करना है तो सबसे पहले चैरिटेबल ट्रस्ट पर कंट्रोल करना होगा। मैं माननीय प्रधान

मंत्री और माननीय वित्त मंत्री जी को धन्यवाद देना चाहता हूं कि इस बजट में यदि किसी लूप होल को उन्होंने रोका है तो चैरिटेबल ट्रस्ट के लूप होल को रोका है। उन्होंने सारे अमेंडमेंट किए।

चेयरमैन सर, ब्लैक मनी की बात बहुत की जाती है। यह मेरा बहुत प्रिय सब्जेक्ट है। वर्ष 2011 में मेरी सीट 545 नंबर की थी, जो सबसे अंतिम सीट है। 545 ही इस लोक सभा की स्ट्रेंग्थ है और मेरी सीट का नंबर 545 था। मैं, अर्जुन मेघवाल जी और उदासी साहब सभी साथ ही बैठते थे। मैंने वहां से भाषण देते हुए कहा कि यूपीए सरकार के तीन ऐसे सांसद हैं, जिनका एकाउंट लिंचेस्टाइन बैंक में था। मैंने इस फ्लोर ऑफ दी हाउस में उसको डिस्कलोज किया था। उस वक्त यहां के वित्त मंत्री माननीय प्रणव मुखर्जी साहब थे, जो बाद में भारत के राष्ट्रपति बने, उन्होंने उसका कोई जवाब नहीं दिया। उसमें कांग्रेस की एक मंत्री भी थीं। मेरे भाषण पर हर्ष रघुवंशी जी ने सुप्रीम कोर्ट में एक पीआईएल किया। पीआईएल के उस केस को शांति भूषण जी और राम जेठमलानी जी ने लड़ा। राम जेठमलानी जी अब नहीं हैं। शांतिभूषण जी का इतना ही योगदान था कि मेरे भाषण पर जो पीआईएल हुआ, उस पीआईएल का केस उन्होंने लड़ा। जब लोक सभा में कोई जवाब नहीं आएगा तो सुप्रीम कोर्ट देखेगी। सुप्रीम कोर्ट में वह केस चलता रहा। सुप्रीम कोर्ट ने वर्ष 2012 में कहा कि ब्लैक मनी पर एसआईटी बनाओ। वर्ष 2012 से लेकर वर्ष 2014 तक यूपीए की सरकार ने कुछ नहीं किया, क्योंकि उसको भ्रष्टाचारियों को बचाना था। आज जो कांग्रेस पार्टी की दुर्गति है, उसके पीछे रीजन यही है। उसे देश के लिए कोई काम नहीं करना है। वह दो साल तक बैठी रही। जब माननीय मोदी जी ने 27 मई को शपथ ली, तो सबसे पहले कैबिनेट में उस एसआईटी को बनाया, जो सुप्रीम कोर्ट का आदेश था। आज मैं आपको बताऊं कि इसमें कैश ट्रांजैक्शन के लिए सैक्शन 68 में एक बड़ा संशोधन लेकर यह सरकार आई है। यह इसे क्यों लेकर आई है? हसन अली का मामला हो या काशीनाथ टपोरिया का मामला हो, लाखों-लाख करोड़ केवल कैश ट्रांजैक्शन हवाला के माध्यम से जाते रहे। कोई माई-बाप नहीं, कोई रोकने वाला नहीं। हसन अली का पैसा चला गया, काशीनाथ टपोरिया का मामला चला गया। आज भी हवाला के माध्यम से कितने पैसे गए, उसके बारे में कंप्लीट हिसाब-किताब नजर नहीं आ रहा है। पिछले

सात-आठ सालों से हम जो काम कर रहे हैं, उसमें हमने कह दिया कि आप दो लाख से ज्यादा कैश ट्रांजैक्शन नहीं कर सकते हैं। इस पर बहुत बड़ा आंदोलन हुआ। सारी जेम्स एंड ज्वैलरी इंडस्ट्री रोड पर आ गई। सभी ने कहा कि भारतीय जनता पार्टी अपने वोटर्स को नाराज करती है।

हमारे भी कई सांसद माननीय प्रधान मंत्री जी से लगातार यह आग्रह करते रहे कि बनिया वर्ग, जो हमारा वोटर है, वह नाराज हो जाएगा। हमारे प्रधान मंत्री जी ने कहा कि जिसको नाराज होना है, हो जाए, हम वोट की राजनीति नहीं करते, हम इस देश की राजनीति करते हैं। हमें साफ-सुथरी राजनीति करनी है और आज हम सक्सेसफुल हुए हैं।

महोदय, सैक्शन 68 में हम यह संशोधन लेकर आए हैं कि यदि आप किसी को कैश दीजिएगा, किसी कंपनी में इक्विटी लीजिएगा, तो आपको बताना पड़ेगा कि यह पैसा कहां से लेकर आए हैं? क्या हम ब्लैक मनी के ऊपर काम नहीं कर रहे हैं?…(व्यवधान) मैं चाहता था कि रेवंत रेड्डी बोलें। मुझे पता है कि अधजल गगरी छलकत जाए।…(व्यवधान) सर, कबीर का एक दोहा है,

“ऐसी वाणी बोलिए, मन का आपा खोय,
औरन को शीतल करे, आपहुं शीतल होय।”

मुझे लगता था कि मैं आराम-आराम से अच्छी-अच्छी बातें करूंगा। इसी पार्लियामेंट में मैंने बोला था कि ब्लैक मनी एक बड़ी समस्या है, उसके पीछे क्या रीजन है? स्विटजरलैंड से कितना पैसा आया? वर्ष 2012-13 तक इनको पता चल गया था कि अब किसी भी कीमत पर यह सरकार वापस नहीं आने वाली है तो इन्होंने क्या किया? स्विटजरलैंड के साथ डबल एग्रीमेंट टैक्ससेशन एवॉइडन्स एग्रीमेंट कर लिया और उसमें कहा कि आपको डिस्कलोज करेगा। अमेरिका के साथ आपने एफएटीसीए साइन किया। इन्होंने स्विटजरलैंड के साथ वर्ष 2021 में एग्रीमेंट साइन किया, उसमें कहा कि वर्ष 2016 आएगा क्योंकि इनको पता था कि ये सरकार में नहीं होंगे। तब आप हमको बताना कि हमारे किस आदमी का अकाउंट है।

महोदय, आप हमें यह बताइए कि चार साल में जो पैसा आपके देश का चोरी करके ले गया है, वह आपका इंतजार करेगा? शिकारी आएगा, जाल बिछाएगा, उसमें फंसना नहीं। जितने लोग थे,

चार साल में सब पैसा लेकर चले गए, सबों ने अपने अकाउंट को ट्रस्ट में कन्वर्ट कर लिया। यहां के जो बिजनेसमैन हैं, जो यहां से पैसा लेकर गए, भारत सरकार और बैंक का पैसा लूट कर लेकर गए, उन्होंने ट्रस्ट बना लिया और वह ट्रस्टी वहां का लोकल आदमी है। यदि मैं भारत के लोगों का नाम लेने लग जाऊंगा तो वहां के लोकल लोगों का पैसा बताएगा। जितने पैसे हैं, सब उन लोगों ने ट्रस्ट में कन्वर्ट कर लिए हैं। इसके बाद कहते हैं कि स्विटजरलैंड से पैसा नहीं आया। करो आप और भरे हम, यह हालत है।

महोदय, तीसरा पाइंट क्रिप्टो करैंसी का है। शिव कुमार उदासी ने स्टैन्डिंग कमेटी में सबसे पहले इस मुद्दे को उठाया था। हम लोग वर्ष 2012-13 से इसकी बात कर रहे हैं। आज क्रिप्टो करैंसी की बात हो रही है, आज डिजिटल करैंसी की बात होती है। ये लोग कैसे विजनलेस आदमी थे? वर्ष 2012-13 से लगातार क्रिप्टो करैंसी की बात कर रहे हैं। कोई भी ऐसा गवर्नर हमारे सामने उपस्थित नहीं हुआ, चाहे सुब्बाराव साहब हो, रघुराम साहब हो, उर्जिल पटेल हों या आज के वर्तमान गवर्नर जो उस समय सेक्रेटरी थे, शक्ति कांत दास हों, कोई भी ऐसे आदमी नहीं रहें, जिन्होंने यह नहीं कहा कि यह डार्क नेट पर चलता है। यह क्रिप्टो करैंसी ड्रग्स का पैसा, हवाला के पैसे का दूसरा रूप आने वाला है, इसको रोकने का प्रयास होना चाहिए। वर्ष 2013 की स्टैन्डिंग कमेटी की रिपोर्ट है।

हमने उस रिपोर्ट में इस बात का उल्लेख किया कि देश और दुनिया में आने वाला खतरा क्रिप्टो करैंसी है, डिजिटल करेंसी है। वर्ष 2013 से लेकर 2014 तक, डेढ़ साल तक यूपीए की सरकार रही, इसके ऊपर इन्होंने कोई ध्यान नहीं दिया। आज ये बिल की बात करते हैं। बिल कब आएगा, यह लीगल है या इलीगल है, इसका दूसरा सवाल है।

लेकिन जो सिच्युएशन आज पूरी दुनिया में पैदा हुई, आज यदि आपको करप्शन करना है, किसी को घूस का पैसा देना है तो वह क्रिप्टो में जा रहा है, किसी को ड्रग्स खरीदना है तो क्रिप्टो में जा रहा है। सारी दुनिया इससे परेशान है, पूरी दुनिया इसीलिए परेशान है। हमारी जो करेंसी है उसमें हमको पता है कि कितना करेंसी छपा, इस देश में कितनी करेंसी है, उस करेंसी का कितना

उपयोग होगा। कितना इम्पोर्ट बिल है, कितना उसका एक्सपोर्ट बिल है। इसको पूरी दुनिया में सेंट्रल बैंक रेग्युलेट करती है। लेकिन इस क्रिप्टो का मालिक कौन है, आज तक यही पता नहीं चला है। अलग-अलग एक्सचेंज बन गई हैं और भारत सरकार, आरबीआई हो, इनकम टैक्स हो, सभी इसके लिए चिंतित हैं कि इस तरह के पैसे कैसे आ गए। अगर पॉकेट में 10-20 हजार रुपये न हो तो मैं अपनी गाड़ी में नहीं बैठता, मैं पैदल टहलने भी नहीं जाता हूं। लेकिन मेरे बेटे के पास यदि पांच हजार रुपये होंगे, आज का जमाना बदला है, उसको लगता है कि एक बोझ हो गया।

लोग कार्ड और डिजिटल करेंसी की तरफ बढ़ रहे हैं। भारत सरकार ने इस बजट में सबसे बढ़िया काम यह किया है कि आरबीआई को डिजिटल करेंसी की तरफ आगे बढ़ाया है। जहां तक क्रिप्टो करेंसी का सवाल है, क्रिप्टो में जो लूपहोल्स थे, जो 30 परसेंट टैक्स लगाने की बात है, उसमें चाहे घाटा हो, नफा हो या एक परसेंट टीडीएस लगाने की बात है, वह एक बहुत बड़ा कदम है। यदि आप देखेंगे तो आज के अखबार में फ्रंट पेज पर इकोनॉमिक टाइम्स ने लिखा है कि पूरी की पूरी क्रिप्टो इंडस्ट्री भारत सरकार से हिली हुई है। भारत सरकार जिस तरह से इस दिशा में जा रही है, उससे क्रिप्टो को आज नहीं तो कल बैन होना ही होना है। भविष्य की करेंसी, जो दुनिया की डिजिटल करेंसी होगी, भारत सरकार अपने विजन के साथ उस तरफ बढ़ रही है। इसलिए, मुझे लगता है कि डिजिटल करेंसी के बारे में हमें ज्यादा चिंता करने की आवश्यकता नहीं है। वह रास्ता ठीक ही होने वाला है।

इसके अलावा, भारत सरकार ने एक बड़ी राहत दी है। इस सरकार ने गरीबों, आम लोगों, महिलाओं और बच्चों को, जिनके पास सीए नहीं है या मान लीजिए किसी कारणवश उनका अकाउंटिंग छूट जाता है तो उनको भारत सरकार ने एक बहुत अच्छी राहत दी है। अब आप दो साल के बाद भी अपने इनकम टैक्स को रिवाइव कर सकते हैं। इसका मतलब आप फिर से उसको ठीक कर सकते हैं। ठीक करने में आपको सभी चीजें सच-सच बतानी पड़ेंगी। यदि आप सच नहीं बताएंगे तो समस्याएं आएंगी। उन समस्याओं से निजात पाने के लिए बहुत बड़ा काम किया गया है।

एक और विषय जो बहुत महत्वपूर्ण है और इस पार्लियामेंट के लिए समझने का सवाल है। हम हमेशा इस पार्लियामेंट में चर्चा करते हैं कि गरीबों के लिए अलग कानून है और अमीरों के लिए अलग कानून है।

यह फैक्ट है कि हम जिस वोट से जीत कर आते हैं, वह गरीबों के वोट से जीत कर आते हैं। जो बड़े बिजनेसमैन हैं, उनके पास लॉबीस्ट हैं। वे अपना कॉर्पोरेट अफेयर्स का मंत्रालय चलाते हैं और उनके लिए लॉबीस्ट तैयार होते हैं। लेकिन, जब पार्लियामेंट कानून पास करती है, यह सोचनीय विषय है, क्योंकि हम चर्चा करते हैं कि आईबीसी एक्ट अभी तुरंत दो साल में बना है और आपने उसमें पचास संशोधन कर दिए। हमने कॉर्पोरेट बिल बनाया था, कॉर्पोरेट एक्ट आप ही की यूपीए सरकार लेकर आई थी, जो वर्ष 2013 में बनी थी, उसमें भी कम से कम 20-25 बार संशोधन करने पड़े। अभी मैंने देखा कि इनकम टैक्स एक्ट और कस्टम एक्साइज एक्ट में कई चेंजेज किए गए हैं। इसके लिए, मैं भारत सरकार को धन्यवाद देना चाहता हूं। मैं ट्रांसफर प्राइसिंग का एक उदाहरण देना चाहता हूं। ट्रांसफर प्राइसिंग में एक कंपनी अपना टैक्स बचाने के लिए या किसी अन्य कारण से सब्सिडियरी कंपनी लगाती है और वह उससे पैसा लेकर आती है। जब उसके टैक्स को कम्प्यूट करने की बात आती है तो उसके लिए डिसिजन अलग-अलग होता है। ट्रांसफर प्राइसिंग में इतनी बड़ी समस्या और लिटिगेशन होने लगा, मैं बस चार-पांच मिनट में खत्म कर दूंगा, इतनी बड़ी समस्या होने लगी कि दिल्ली हाई कोर्ट का जजमेंट किसी कंपनी के लिए अलग, सुप्रीम कोर्ट का जजमेंट किसी दूसरी कंपनी के लिए अलग और मुम्बई हाई कोर्ट का जजमेंट किसी और कंपनी के लिए अलग-अलग है। मैं दस केसेज लेकर आया हूं। इतनी बड़ी समस्या होने लगी कि जो रेवेन्यू डिपार्टमेंट की अथॉरिटी है, वह समस्या में पड़ने लगी कि हम फाइनली किसकी बात मानें? इसी कारण हम ट्रांसफर प्राइसिंग जैसे और भी पांच-सात चीजों के लिए एक बहुत बड़ा संशोधन लेकर आए हैं।

दूसरा, इस सरकार ने एक और बढ़िया काम किया है। मान लीजिए किसी कोर्ट ने किसी मुद्दे को सेटल कर दिया और यदि उसी तरह का कोई केस रेवेन्यू डिपार्टमेंट में चल रहा है, तो जिस मुद्दे

को हाई कोर्ट ने या सुप्रीम कोर्ट ने सेटल कर दिया है, उसके आधार पर उस लिटिगेशन को खत्म करना है। आपको पता है कि हम समस्या से समाधान की तरफ बढ़ रहे हैं। हम एक बड़ा काम कर रहे हैं। हम फेसलेस की तरफ बढ़ रहे हैं। भारत सरकार ने इसके ऊपर एक बड़ा काम किया है।

उसी तरह से इंडस्ट्री को बढ़ाने के लिए, जैसे इलेक्ट्रॉनिक्स की बात हमारे काबिल मित्र गौरव गोगोई जी ने की है, कल मंत्री जी ने बताया कि वर्ष 1995 में, मैं आपको विजन बता रहा हूं, नेतृत्व क्या होता है और उस नेतृत्व के क्या फायदे और क्या नुकसान होते हैं? वर्ष 1995 में आपने डब्ल्यूटीओ एग्रीमेंट साइन कर लिया और वर्ष 1996 में जब चिदम्बरम साहब, जो इनके काबिल वित्त मंत्री थे, मैं वित्त मंत्री के तौर पर उनका नाम भूल गया, वे और भी काबिल हैं। मैं उनका बहुत सम्मान करता हूं। मैं उनका आर्टिकल प्रत्येक सप्ताह पढ़ता रहता हूं। मैं उस आर्टिकल को पढ़कर अपने आपको खुश पाता हूं। उन्होंने किस तरीके से पूरे देश को धकेला था। जब वे यहां पर पीएमएलए का कानून लेकर आए थे, तब मैंने उठकर कहा था कि आप पीएमएलए का ऐसा कानून लेकर आए हैं, यदि वाइफ और हजबैंड की लड़ाई होगी, तो उसमें भी जेल हो जाएगी। पता नहीं, शायद उस दिन मेरे मुंह में सरस्वती जी थी, मैंने कहा कि यदि किसी दिन आप उस चक्कर में पड़ गए, तो शायद आपके ऊपर भी यह कानून लग जाएगा। इतिहास गवाह है कि उसी पीएमएलए कानून में उनको और उनके परिवार के लोगों को जेल जाना पड़ा। इसीलिए कानून ऐसा बनाना चाहिए, जो सर्वग्राही हो। महोदय, इलेक्ट्रॉनिक का क्या है? वर्ष 1996 में उस नेतृत्व को पता ही नहीं था कि इस देश में मोबाइल, कंप्यूटर, आई-पैड, इलेक्ट्रॉनिक गैजेट्स इत्यादि की इतनी बड़ी मार्केट होने वाली है।

उन्होंने फाइनल एक प्राइसिंग तय कर दी। मैंने आपसे कहा है कि इस देश में महिलाएं सबसे ज्यादा गोल्ड और डायमंड को लेकर चिंता करती हैं, उसको खरीदने की कोशिश करती हैं, लेकिन जो हमारे यहां इलेक्ट्रॉनिक गुड्स इंपोर्ट होकर आते हैं, उसके आगे वह कुछ भी नहीं है। ऐसा एग्रीमेंट साइन कर दिया, क्योंकि जब भारत सरकार कोई एग्रीमेंट साइन करती है, उसके आधार पर चाहकर भी हमारे प्रधानमंत्री जी इंपोर्ट को घटा नहीं पा रहे हैं। वे क्या कर रहे हैं? वे टेलीकॉम

और आईटी डिपार्टमेन्ट्स से कहकर यह कोशिश कर रहे हैं कि आप यहीं पर मैन्युफैक्चरिंग कीजिए, हम आपको सुविधा देंगे। जैसे पीएलआई स्कीम लेकर आए हैं, तो हम आपको सुविधा देंगे। इस तरह का काम भारत सरकार कर रही है। इस बजट में भी, चाहे इलेक्ट्रॉनिक्स का सवाल हो, चाहे जेम्स का सवाल हो, चाहे ज्वैलरी का सवाल हो, हमने यह किया है।

अंत में, मैं जीएसटी के बारे में बात करना चाहूंगा। इन्होंने जीएसटी के बारे में कहा कि क्या हो रहा है। आपने राज्यों की सारी पावर ले ली। यह कैसे कोऑपरेटिव फेडरलिज्म है? अगर रोपा पेड़ बबूल का, तो आम कहां से होए? हम जीएसटी नहीं लाना चाहते थे। वर्ष 2010-11 में आपकी ही पालिसी थी, जीएसटी, जीएसटी, जीएसटी, आपने जीएसटी बिल इंट्रोड्यूज किया। उसमें कई कमियां थीं। आपने केलकर कमेटी बनाई, आपने मोंटेक सिंह अहलूवालिया कमेटी बनाई। आपने उसके जरिए स्टेट की सारी पावर ले ली। आपने पावर तो ले ली, लेकिन हमको तो यह देश चलाना है, हमें देश को आगे बढ़ाना है। यदि आपने एक बार कोई कानून बनवा दिया या बनाना चाहते हैं, तो हम उसको वापस थोड़े ले लेंगे। यदि सन् 1961 में इनकम टैक्स आ गया, तो हम उसको वापस थोड़े ही ले लेंगे। महोदय, इस बजट में हमने जीएसटी में संशोधन करके यह काम किया है कि कई लोग इनपुट और आउटपुट क्रेडिट लेने के लिए अलग-अलग कंपनियां बना लेते हैं और वे कंपनियां तीन, चार या छः महीने के बाद वैनिशिंग कंपनी हो जाती हैं, वह कंपनी बंद हो जाती है। फिर आप ढासना टंगाते रहिए, आपको पता ही नहीं चलता है कि क्या हो रहा है। इस कारण से हमने इस जीएसटी के लूपहोल्स को रोकने की कोशिश की है।

आज जो हमारा रेवेन्यू कलेक्शन है, वह 1,30,000 करोड़ रुपये से ज्यादा है, जिसे हम 1,00,000 करोड़ रुपये से ज्यादा का नहीं समझते थे। इसीलिए हमारी सरकार जीएसटी पर एक बड़ा संशोधन लेकर आई है। मैं अंत में यही बोलूंगा –

शनै: पन्था: शनै: कन्था: शनै: पर्वतलंघनम्,

धीरे-धीरे रे मना, धीरे सब कुछ होय।

मैं इस देश के यशस्वी प्रधानमंत्री जी को बधाई देना चाहता हूं, धन्यवाद देना चाहता हूं। मैं वित्त मंत्री जी को धन्यवाद देना चाहता हूं कि उन्होंने गांव, गरीब, किसान के साथ-साथ उद्योग की चिंता की, रोजगार की चिंता की, इस देश को आगे बढ़ाने की चिंता की और यह देश कैसे 5 ट्रिलियन इकोनॉमी से 10 ट्रिलियन इकोनॉमी तक पहुंचे, उसके लिए एक रास्ता बताया है। इन्हीं शब्दों के साथ मैं अपनी स्पीच समाप्त करता हूं। जय हिन्द, जय भारत।

HON. CHAIRPERSON : Nishikant ji, you have replied all the queries. I do not think, there is anything left for the Finance Minister to reply.

… (*Interruptions*)

SHRI K. SHANMUGA SUNDARAM (POLLACHI): Hon. Chairman, Sir, I rise to oppose the Finance Bill 2022. At the outset, I express my sincere thanks and gratitude to our party leader, the ever-dynamic Chief Minister of Tamil Nadu, Shri M.K. Stalin for giving me this opportunity to put forth the representation of the people of Tamil Nadu in this august House.

Hon. Chairman, Sir, a state of widespread chaos already exists among the taxpayers of this nation due to this confusing dual-tax calculation regime. The Finance Minister has conveniently ignored the aspirations and problems faced by the taxpayers.

Ever since the fateful night of November 8 2016, the people of India have been continually suffering. This was aggravated by the hasty introduction of GST and moreover, the pandemic has massively deteriorated the financial situation of the people of India.

Except for the salaried class, the farmers and the poor have been hard hit due to the trifecta of mistakes. There have been no new tax reforms this year, which has been a long-standing demand of the taxpayers. How can you expect the people to spend when they have no income?

The Finance Bill, 2022 has failed to live up to the expectations of the taxpayers.

Hon. Chairperson, I come from a region that is often referred to as the Manchester of South India. The textile industry of Tirupur and Coimbatore are renowned across the world for the quality and craftsmanship of the textiles. The textile industry is now facing an existential threat due to the trifecta of mistakes by this Government. The Government has not taken any concrete steps to address the concerns of the industry.

The withdrawal of basic customs duty concession and exemption on spindles, yarn guides, balloon control rings, technical textiles, woollen machinery items, non-woven textiles, denim fabrics, shuttle less looms, continuous polymerization plant, synthetic fibre plant, synthetic filament yarn plant, viscose staple fibre plant, lyocell fibre plant, yarn drying machines, knitting machine and spare parts, extruding machine, drawing machine, texturing machine, spinning machine, twisting machine, winding machine, weaving machine, knitting machine, and auxiliary machine will have a negative impact on lakhs of people associated with the textile industry.

Instead of a mere token reduction of customs duty, I call upon the Government to exempt cotton, cotton fibres, synthetic fibres and textile materials from customs duty for the next five years to boost the industry.

The withdrawal of basic customs duty concession on Specific agricultural implements and parts used for their manufacture including paddy transplanter, sugarcane harvester, cotton picker will affect the farmers who are still waiting for your long-standing promise of doubling of farmers income by 2022.

Hon. Chairperson, Pollachi region is well known for its tender coconuts and coconut by-products. A 20% export duty on coir by-products like floor coverings will adversely affect the coir industry. Hence it should be withdrawn immediately and the Government should take steps to promote the coir industry.

The imposition of 100% customs duty on edible oils will have a domino effect on the prices of other essentials. The oil mills of Pollachi Constituency are already suffering due to the 18% GST on Coconut Oil containers with less than 1 litre quantity and 5% GST on containers with more than 1 litre quantity. I call upon the Government to remove this GST and boost the livelihood of coconut farmers.

The prices of edible oils have already increased up to 45% in recent days due to the Russia-Ukraine crisis. This hasty decision of imposing 100% customs duty on edible oils will affect the common man.

The imposition of an additional Rs. 2 excise duty on Petrol and Diesel will also lead to inflation along with the increase in prices of edible oils. The

Government should also grant exemption to the defence and semiconductor sector so as to boost the planned indigenous semiconductor sector and the planned defence corridors.

To sum up, Hon. Chairperson Sir, this Bill has ignored not only the taxpayers but also the common man. The Government of India should heed the advice of The Great Tamil Poet Thiruvalluvar who, in his Magnum Opus Thirukkural, says:

"Araneenum Inpamum Eenum Thiranarindhu

Theedhindri Vandha Porul"

It means that only the wealth acquired with the knowledge of proper means and without foul practices will yield to virtue and happiness. The Government should keep in mind the aspirations of the citizens and should take policy decisions accordingly. With this, I conclude.

Thank you.

श्रीमती शताब्दी राय (बनर्जी) (बीरभूम): सर, निशिकांत दुबे जी ने वह बताकर अपनी स्पीच स्टार्ट की, जो उनको पता है कि अपोजिशन क्या कहेगा। अपोजिशन को भी पता है कि वे क्या कहेंगे कि बीजेपी सरकार की अच्छी है और कांग्रेस कितनी खराब है।

Sir, coming to the Finance Bill, 2022, every year the Central Government introduces the Finance Bill along with other documents of the Union Budget. The Finance Bill is brought to seek the Legislature's approval for giving effect to the various tax proposals, including direct and indirect taxes, of the Central Government. These documents discuss the key provisions that are part of the Finance Bill, 2022.

Now, I come to the main tax proposals in the Finance Bill. First is rationalisation of surcharge. The Budget noted that there are several work contracts that require the formation of a consortium. The members in such consortiums are usually companies. Such consortiums or association of persons are subjected to a graded surcharge of up to 37 per cent on their income. Please note that the surcharge on domestic companies with income between Rs.1 crore and Rs 10 crore is seven per cent while for those with income above Rs 10 crore is 12 per cent.

The Budget proposes to cap the surcharge levied on the income of consortiums or association of persons at 15 per cent. Also, the long-term capital gains tax on listed equity shares is subject to a maximum surcharge of 15 per cent. However, other long-term capital gains tax is subjected to a graded surcharge up to 37 per cent. It has been proposed to cap the surcharge on long-term capital gains from transfer of any type of asset at 15 per cent.

Next, I come to the strategic disinvestment of Public Sector Companies. According to Section 79 the Income Tax Act, 1961, in case of change in the shareholding of a company in the previous year, any loss incurred prior to the previous year cannot be set off against the income of the previous year. This is applicable for companies where the public does not have a substantial interest. The Finance Bill, 2022 seeks to amend the Income Tax Act to provide that Section 79 will not apply to an erstwhile Public Sector Company. However, the holding company of the erstwhile Public Sector Company must continue to hold

at least 51 per cent of the voting power immediately after the strategic disinvestment.

Now I come to tax on virtual digital assets. Virtual digital assets have gained popularity, and the volume of trading in such assets has substantially increased. In addition, a market is developing where payment for transferring virtual digital assets can be made through another such virtual digital assets. The Finance Bill proposes to tax any income from transfer of virtual digital assets at 30 per cent. No deduction related to any expenditure or allowance or setoff of any loss will be permitted while computing the income from transfer of such assets. Moreover, any loss from transfer of virtual digital asset will not be allowed to be set off against income under "any other provisions of the Income Tax Act". Such losses will also not be allowed to be carried forward to subsequent assessment years. The proposed amendment will come into effect from April 1, 2023.

Please note that the Central Government has circulated certain amendments to the Finance Bill. The proposed amendments drop the word "other" from the clause, "any other provisions" regarding setting off of losses, as stated above. This may imply that the loss from virtual digital assets cannot be set off against the gains in such assets as well.

Sir, taxpayers will be permitted to file an updated return on Income Tax within two years of the Assessment Year. They will have to pay 25 per cent

penalty on tax, and interest due, if it is filed in the year after the Assessment Year, and 50 per cent penalty in the second year.

Co-operative societies have to pay Alternate Minimum Tax (AMT) at 18.5 per cent rate. It may be noted that the Taxation Laws (Amendment) Act, 2019 reduced the minimum Alternate Tax Rate payable by companies at 15 per cent. To provide parity between co-operative societies and companies, it has been proposed to reduce the AMT rate to 15 per cent at which co-operative societies pay Income Tax. These amendments will be applicable from April 1, 2023.

The Finance Bill also proposes to change the Customs Duty on a number of items. For example, the current Customs Duty on microbial fats and oils and their fractions is 30 per cent whereas the new Customs Duty will be 100 per cent.

Similarly, the current Customs Duty on umbrella is 10 per cent and the new Customs Duty will be 20 per cent; on imitation jewellery, current Customs Duty is 20 per cent whereas the new Customs Duty will be 20 per cent or Rs.400 per kilogram, whichever is higher. The current Customs Duty on single or multiple loudspeakers as well as headphones and earphones is 15 per cent, but the new Customs Duty on these items will be 20 per cent. On smart meters, current Customs Duty is 15 per cent and the new Customs Duty will be 25 per cen. The current Customs Duty on both solar cells and solar modules is 20 per cent, and the new Customs Duty will be 25 per cent and 40 per cent respectively.

There are certain non-tax proposals in the Finance Bill also. The Reserve Bank of India Act, 1934 is being amended to enable RBI to issue its digital currency.

सर, मैं सिर्फ यह बोलकर अपनी बात खत्म करना चाहती हूं कि क्या अमेंडमेंट होता है, क्या बिल आते हैं, क्या फाइनेंस बिल है, देश के बहुत सारे गरीबों को कुछ नहीं पता है। उनको पता भी नहीं करना है कि पार्लियामेंट में क्या डिस्कशन हो रहा है। उनका सिर्फ यही क्वेश्चन है कि पेट्रोल, डीजल, गैस सिलेण्डर के प्राइस कब कम होंगे और कैसे कम होंगे? उनको सिर्फ कब का ही आंसर चाहिए, यह डिस्कशन और ये सब उनको कुछ नहीं चाहिए, इसका कुछ मतलब नहीं है, उनको कुछ लेना-देना नहीं है। सर, मिनिस्टर से सिर्फ यह पूछना है कि कांग्रेस को जो भी दोष दीजिए या बीजेपी कितना अच्छा कर रही है, उसमें हम लोगों को कुछ लेना-देना नहीं है। हम लोगों का भी यही क्वेश्चन है कि कब इसके प्राइस कम होंगे? कब, कब, कब? थैंक्यू।

SHRI JAYADEV GALLA (GUNTUR): Thank you, Sir. We have reached the last leg of the process of Union Budget 2022-23 and I thank you for giving me this opportunity to speak on the Finance Bill.

Sir, there is a perceptible change in the global economic scenario since presentation of the Budget due to Russia-Ukraine armed conflict. India cannot insulate itself from these developments, and hence we have to relook at the Budget proposals, recalibrate our forecasts and the House would not get a better opportunity than the Finance Bill to discuss all these.

Sir, before I start making my submissions, I would like to compliment hon. Finance Minister, the hon. Minister of Commerce and Industry and the Government for showing outstanding performance and growth in our exports this Financial Year. We have touched, for the first time ever, exports worth 400

billion dollars in this Financial Year when compared to 292 billion dollars in 2020-21. So, I take this opportunity to compliment the Government for this achievement.

In view of the paucity of time, let me start with the issues related to my state. My first point is regarding the Capital city of Amaravati, which falls in my Parliamentary Constituency. Nobody can dispute that it is the prerogative of the Assembly to make laws. But, at the same time, it is not just the Assembly but even the Parliament cannot make laws which violate the Constitution, because Constitution is supreme, and not the legislature. So, since the hon. High Court has also made it clear that Amaravati will remain the capital of Andhra Pradesh, I urge the hon. Prime Minister, who committed to the farmers of Amaravati and to the people of Andhra Pradesh the Central Government's support to develop Amaravati as a world class city, to bring an amendment to the Andhra Pradesh Reorganisation Act and insert a provision indicating that Amaravati is and will remain the only capital of Andhra Pradesh.

Sir, the next point is that I am greatly disappointed that the hon. Finance Minister has not allocated much for the development of Amravati. I understand that only a few lakhs of rupees have been given by the Ministry of Housing and Urban Affairs. It is pertinent to mention here that the High Court of Andhra Pradesh has directed the Government of Andhra Pradesh to construct and develop Amravati capital city and the capital region as per the approved Master Plan and within six months as agreed under the APCRDA Act.

Since the Government of Andhra Pradesh's coffers have become empty and it is not in a position to take up any work, I urge you for allocating sufficient funds to restart the development of the new capital Amaravati.

Sir, the Finance Minister is aware of the agitation going on at RINL Vizag Steel Plant since the announcement of privatization of this plant. There was a question in this very House on Monday on RINL and my friend, Mr. Ram Mohan Naidu, had raised it. We are not happy with the reply given by Steel Minister. Sir, hon. Steel Minister says that RINL was incurring losses. Sir, he should understand that RINL was incurring losses due to the loan it has taken for restructuring and to purchase ore. Had iron ore mine been allocated, RINL would not have resorted to Rs. 22,000 crore loan at 14 per cent interest and incurred losses. On the other hand, Minister is saying that SAIL is earning profits. It is earning profits because it has 10 mines whereas you have not given even a single mine to RINL. You give mines to Vizag Steel Plant and see how it will surpass SAIL. So, do not privatize it; instead, allocate mines and see how the hard-working workers of RINL will bring profits. So, I once again appeal to you to kindly allot mines to it and do not privatize. As an alternative, you can convert its debt into equity.

Sir, Polavaram project's revised cost estimates were approved by Government of India itself and put at Rs. 55,656 crore. This is now before the Finance Ministry. So, I request the Finance Minister to approve this so that the progress of work is not hindered and R&R can be taken up at the earliest.

Sir, on the issue of resource gap, there is a difference of opinion between the Government of Andhra Pradesh and the Government of India. I understand that a team of officials from Government of Andhra Pradesh met officials of Government of India last month and discussed various issues and this issue was also one among them. The Government of India has given Rs. 4,117 crores out of Rs. 22,948 crore put forward by Government of Andhra Pradesh. Sir, even if you look at the C&AG audit, it approved Rs. 16,078 crore as resource gap. So, I request you to kindly thrash it out and pay this amount to Andhra Pradesh.

Sir, now I come to the national issues. The *Economic Survey* projects the GDP growth for 2022-23 between 8 per cent and 8.5 per cent. Recently, RBI projected 7.8 per cent growth. But the reverberations of war and geopolitical scenario around the Russia-Ukraine conflict are being felt. Looking at USA and NATO's deployment of jets and nearly 30,000 troops in Norway and carrying out war exercises, I feel, it further will tilt the balance of risks downwards.

It is a tough scenario for a country like India. So, I would just like to know whether any fresh assessment has been made about the growth in the light of latest developments by the Finance Ministry. It may kindly be explained when the Finance Minister responds. Will there be any change in the forecast to GDP growth this year due to war and other geopolitical risks that we are facing.

Sir, as I said in the beginning, we have achieved record exports of 400 billion USD in the current fiscal. But in spite of this, if you look at the trade

deficit, it also shot up to 21.2 billion dollars in February and is expected to go much beyond, this month. Also, the current account deficit could be around 2.6 or 2.7 per cent of GDP compared to this year's 1.7 per cent and is much higher than the average CAD of 1.1 per cent between 2014 and 2021. Hon. Finance Minister is very well aware that if there is 10 per cent rise in crude prices, CAD would widen by nearly 30 basis points and the Ministry has assumed average crude price of USD 75 at the time of presenting the Budget, but now if we look at the current price, it is well beyond that. So, some calibration needs to be made even on this account.

The next point is about inflation. Now inflation is hovering around six per cent. The US is seeing an inflation of nearly eight per cent which is the highest that country has seen in more than 40 years. I hope our inflation is manageable. If crude prices go up beyond USD 100 and stay for a reasonable period of time, which appears to be possible by the way US and NATO are moving forward in their approach, it will be a cause of concern. I agree that it is a tight rope walk looking at India importing 85 per cent of its oil and 50 per cent of its gas requirements. And, we are already feeling the pinch of inflation with rising prices of essential commodities, more particularly after increase in the price of petrol, diesel and cooking gas.

I will now make some quick points. The investment of our oil PSUs such as IOC, OVL, etc., in Russia is to the tune of, I think, about USD 16 billion. Our companies have invested in Rosneft, Sakhalin, Vostok, Vankorneft, etc. Shell, Exxon, Mobil and Equinor are exiting from Russia, and British Petroleum has

already announced its exit from Russia. So, what would be the fate of our investments in Russia may kindly be explained.

Sir, drivers of Gati Shakti include railways, airports, ports, mass transport, waterways, and logistics infrastructure. Due to time constraint, I will just touch upon a couple of points. Gati Shakti is highlighting the importance and need for a quality multi-modal transport since the cost of average logistics and transportation in India is around 14 per cent when compared to the global average of around 7-8 per cent. I hope that Gati Shakti will help in achieving overall cost competitiveness.

The Finance Minister has set a target of 25,000 kilometres of National Highways for 2022-23. I was just going through the construction of National Highways during the last few years and found that the maximum per day construction is around 37 kilometres in 2020-21. And, if you calculate, it comes to 13,500 kilometres per year. Now, you have set a target to double the best achievement that we have till date. To achieve this, we have to construct 68 kilometres a day, which does not appear to be a realistic figure. I request the Finance Minister to explain how we would achieve this.

The Finance Minister also proposed 400 new Vande Bharat trains in the coming three years. At present, we have just two trains and each train costs around Rs. 100 crore as per the estimates of Railways. It means, for 400 trains, we need Rs. 40,000 crore in three years. And more than that, do we have the capacity to build 400 trains in three years? That also needs to be addressed. You are also proposing 100 cargo terminals, waterways, airports,

etc. I have given just three examples. I have figures for all other drivers of Gati Shakti. But I will conclude by saying that the targets are too ambitious and not realistic. Let us have realistic, practical and achievable targets, rather than giving a rosy picture like disinvestment and be disappointed at the end of the day.

I will come to the final point now. War is terrible. I pray for quick and sustainable peace in Ukraine. India has taken a neutral position but there are certain impacts and outcomes that we must make note of, one of which is about wheat exports. Russia is the second largest and Ukraine is the fourth largest exporter of wheat. With conflict, no wheat is coming out of these countries and the price of wheat in the international market has also gone up to more than Rs. 2,600 per quintal from Rs. 2,000 per quintal just before the conflict started. The MSP is much higher than the existing MSP also, and this will help our farmers and traders.

Similarly, it is the case with mustard growers. The price is hovering around Rs. 6,600 per quintal, which is much higher than the MSP of Rs. 5,000 per quintal. We also have the advantage of exporting cotton since we are the leading cotton producers in the world. Finally, Russia has offered crude at discounted price to India. What is the volume and status of this offer? Whether the Finance Minister has given a go ahead to get oil from Russia at the discounted price? If so, naturally, it has to be insured and, if so, what would be the cost of insurance and how much cheaper would we get it. It should be clarified.

With these submissions, I wish to make a hope that we will escape from the impact of Russia-Ukraine conflict and expect to reach the goals set while presenting the Union Budget during the next fiscal year.

Thank you very much, Sir.

SHRIMATI SUPRIYA SADANAND SULE (BARAMATI): Thank you, Sir, for giving me the opportunity to speak on a very important Bill. I appreciate that this is the most important part of the Bill. We have had a lot of very good discussions yesterday. I would like to start my speech with a line which I still remember because the hon. Member from the Treasury Bench has actually confused me. So, I am wondering what really the Treasury Bench is saying and what is the thinking of this Government.

I remember those days when we used to sit on that side, and Sushma Ji used to lead the debate from here. I still remember a remark used to be made, महंगाई पर हमेशा चर्चा हुआ करती थी। And after that, there was a tagline this Government came up with, जिसके बारे में मेघवाल जी, आपको भी याद होगा। 'बहुत हो गई महंगाई की मार, अबकी बार मोदी सरकार।' मैं आपको सच बताऊंगी and I am not afraid to say this, my mother used to tell me "सुप्रिया, सच्ची! अब बहुत महंगाई हो गई है। इस बार ये लोग देखो तुमको हरा देंगे। पार्टी कोई भी हो, लेकिन आज देश की जनता बहुत अस्वस्थ है।" मुझे अपनी मां के ये शब्द आज याद आ रहे हैं, क्योंकि बहुत सालों के बाद मेरी मां फिर से यही बात कहने लगी हैं। … (व्यवधान)

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) : अभी तो महंगाई कंट्रोल में है। … (व्यवधान)

श्रीमती सुप्रिया सदानंद सुले : अभी कंट्रोल में है? … (व्यवधान) सिलेंडर 1,000 रुपये का हो गया है। … (व्यवधान) मेघवाल जी, देखिए, महिलाओं की बात सुनिए। … (व्यवधान) इन्हीं महिलाओं के कारण आपकी सरकार वहां बैठी है। … (व्यवधान)

सर, मुझे अभी भी याद है। What a wonderful scheme Ujjwala is! I support it. जब प्राइम मिनिस्टर साहब ने बोला कि आप सब्सिडी दे दीजिए, तो हमने खुशी से सब्सिडी दी। इस विश्वास के नाते कि इस देश की गृहलक्ष्मी का हम पैसा बचा रहे हैं, इसलिए उसे सिलेंडर हम सस्ते दाम में देंगे। आज आपके लीड स्पीकर क्या कह रहे थे? वे कह रहे थे कि हम ऑयल पर सब्सिडी कम कर रहे हैं। मैं पहले थोड़ा-सा महंगाई के बारे में बोल लूं, क्योंकि वह सबसे बड़ी चिंता है। तृणमूल की मेरी बहन जो बोल रही थीं, वे सही बोल रही थीं कि यहां रशिया, यूक्रेन की बड़ी-बड़ी बातें हो रही हैं। वे बातें भी पार्लियामेंट में होनी चाहिए, लेकिन आपको पता है कि आज पेट्रोल और डीजल में कितना इन्फ्लेशन हुआ है? अंडे का भाव कितना बढ़ा है? चार रुपये बढ़ा है। आपको सब्जी का भाव पता है? मेघवाल जी, आप घर जाएंगे, तो भाभी से पूछ लीजिएगा। वे भी आज शायद आपको डांटेंगी। आप बुरा न मानें, अभी ही तो होली खत्म हुई है। बुरा न मानिए, भाभी थोड़ा गुस्सा होंगी। फ्यूल्स जैसे कि पेट्रोल और डीजल, इन सबमें बहुत महंगाई हो गई है। ये ऑयल-बॉन्ड्स की बात कर रहे थे।

I appreciate him talking about oil bonds. शायद हमसे गलती हुई होगी। But my point to this Government is आप हमारी सब्सिडी के खिलाफ बोल रहे थे, हमने खुद के लिए तो ऑयल बॉन्ड्स नहीं लिए थे। हमने वे ऑयल बॉन्ड्स इस देश का जो शोषित है, पीड़ित है, वंचित है, जो मेहनत करता है, उसके लिए हमने यह किया था।

आज ये लोग छाती ठोक-ठोक कर रोज बोलते हैं कि पीएम की कल्याण योजनाओं द्वारा हम इतना काम कर रहे हैं। फर्टिलाइजर में इतनी ज्यादा सब्सिडी दे रहे हैं। यह अच्छी बात है, you must do it. देश के गरीब के लिए नहीं करेंगे, तो किसके लिए करेंगे? So, it is a very good thing which this Government is doing. But do not blame us कि आपने ऑयल

बॉन्ड्स किसके लिए थे? वह प्राइस कंट्रोल के लिए था। I still remember Pranab Mukherjee speaking from here. He was one of the tallest leaders of this nation and a great Finance Minister. He used to tell us that if the price of crude oil was below Rs. 100, it would have been a game changer, तब इतनी महंगाई नहीं होती। कल भी पीयूष गोयल जी बोल रहे थे, कि एक्सपोर्ट वॉल्युम में बढ़ा है, लेकिन क्रूड प्राइसेज के कारण थोड़ी महंगाई है। इधर बैठें तो क्रूड प्राइस के बारे में बोलेंगे और उधर बैठे तो महंगाई के बारे में बोलेंगे? ऐसा नहीं होता है। मुझे लगता है कि पूरे हाउस को इस बारे में कदम उठाना चाहिए। सब्सिडीज से किसी देश को खुद को कम मानने वाली बात नहीं है। आप गरीब के लिए नहीं करेंगे, तो किसके लिए करेंगे? वंचितों के लिए नहीं करेंगे, तो किसके लिए करेंगे?

So, I request this Government to take this inflation issue very, very seriously because this country has voted you that time only with trust and faith against all this.

Talking about oil, I am very confused about what he said. ये ट्विटर पर बहुत एक्टिव रहते हैं। मैं थोड़ी सी क्लैरिफिकेशन मांग रही हूं कि माननीय प्रधान मंत्री जी, जो बीजेपी के नहीं, देश के प्रधान मंत्री हैं, इसलिए हम सबका उन पर हक है। मैं उनसे सिर्फ यह पूछना चाहती हूं कि उनको दो अलग ट्वीट्स आए। एक में उन्होंने कहा, 27 जनवरी, 2019 का उनका क्वोट है - "Indian refinery industry has done well in establishing itself as a major player globally. India, which is the second largest oil refinery in Asia, is emerging as a refinery hub with refining more than its demand." यह उनका कहना है, मैं इसको क्वोट कर सकती हूं, I can table it. Then he said on 27.2.2022: "We do not have oil refineries, we import crude oil... They (Opposition) never paid attention to it... Now, with the help of sugarcane, ethanol can be made, our Government is establishing a network of Ethanol plant." We welcome that step. इथेनॉल में हमारा

भी यही कहना था, आपका भी यही कहना है। इसमें कुछ गलत नहीं है। But I feel sometimes that this Government is very, very confused in what they are saying.

I will give you the second example. ये जो कह रहे थे, दुबे जी ने बड़ी टीका-टिप्पणी की। वे बहुत अच्छा बोले, हमेशा अच्छा बोलते हैं, पढ़-लिखकर आते हैं, इसलिए हम लोग भी उन्हें सुनना इन्जॉय करते हैं। अच्छे भाषणों के द्वारा हम सब एक दूसरे से सीखते हैं। उन्होंने कहा कि देश में यह सब जो हो रहा है, करप्शन वगैरह के बारे में पता नहीं वे क्या-क्या बोले। वे टाटा ट्रस्ट के बारे में बोले, काफी बोले, जो कि अच्छी बात है। Anybody who is going to clean up this system, we all unitedly stand in improving our system.

14.00 hrs

उन्होंने एक सवाल टाटा ट्रस्ट के बारे में रेज किया। मैं सिर्फ चीजें आपसे पूछना चाहती हूं कि क्या Tata Trust is a holding company, which is run by the Tatas. I have great pride in the Tata Group because they come from my State. It is one of the best companies in the country. JRD Tata was the tallest leader who started Air India. आप जो रिजर्वेशन लाए, I am very confused because जहां से हम संसद भवन आए, वहां से एक बड़ा 'टाटा' दिखता है। They have got it. उसके बाद एयर इंडिया भी आपने टाटा को दिया। फिर भी आप टाटा ट्रस्ट को क्वैश्चन कर रहे हैं। पता नहीं किस-किस के बच्चों के बारे में। मुझे अभी किसी के बच्चों के बारे में नहीं बोलना है। आप इन्क्वायरी कर लीजिए। सभी अथॉरिटीज आपकी हैं, उस पर तो मैं बाद में बोलूंगी। It was a very confusing signal for me. Then they came to crypto currency. I have to ask this Government this question. I have a slightly stronger opinion than my friend, Shri Gaurav Gogoi. Shri Nishikant ji also spoke very well about crypto, and I agree with him. आपकी सरकार के समय जो आरबीआई गवर्नर थे या बीच के भी जो आरबीआई गवर्नर रहे, everybody's view, Shri Meghwal ji, कि क्रिप्टो इस देश के लिए अच्छा नहीं है। यदि क्रिप्टो देश के लिए

अच्छा नहीं है, तो आप बैन क्यों नहीं कर रहे हैं? जो चीज गलत है, उसे आप बैन कर दीजिए। फिर आप 30 परसेंट टैक्स क्यों लगा रहे हैं? जब तम्बाकू पर हम बैन लगाते हैं जो सबके लिए खराब है। सिगरेट, गुटका पर सौ टका नहीं, पांच सौ टका टैक्स लगा दो। क्रिप्टो करेंसी ऐसी ही है और अच्छी नहीं है तो 30 परसेंट लगाने की बात कहां से आ गई? निशिकांत जी कह रहे हैं कि देश डरा हुआ है। क्या आपको लगता है कि 30 परसेंट टैक्स देने पर कोई डरा होगा? कोई नहीं डरा है। डार्कनेट में सब कुछ चल रहा है, आप उस पर रोक लगाइए। आप या तो कम्प्लीटली बैन कीजिए और कम्प्लीट क्लैरिटी लाइए। The Government has to have a vision on crypto. Your Committee only is saying that it is bad. आपकी पार्टी के बोलने वाले सदस्य ही कह रहे हैं कि यह गलत है और इसमें लोग बरबाद हो रहे हैं। आप उसके लिए क्या कर रहे हैं? जिसका बिल ही नहीं है, उसके लिए ऊपर 30 परसेंट टैक्स कैसे लगा सकते हैं? यदि आप 30 परसेंट टैक्स ले रहे हैं तो क्या आप उसे लीगल कर रहे हैं? मैं हाथ जोड़कर कह रही हूं कि you have to take strong action.

If you say that yous is a strong Government with a strong leadership under the Prime Minister, then you must take this initiative and stop this darknet because of which the common man of India is getting affected. कुछ हार्ड लाइन्स लेनी चाहिए। अच्छे बुरे बाद में देखेंगे, लेकिन अभी देश का हर व्यक्ति क्रिप्टो के बारे में नहीं जानता, आप इस पर पूरी तरह से बैन कीजिए। Have some strategy and come clear today in the reply because we have to save our people who are going through such difficult times. This Government is very interesting. It is cart before the horse. There is no data in this Government. I can table it afterwards because I do not want to take the time of the House, लेकिन सरकार से जब-जब सवाल पूछा है, तब-तब सरकार ने कहा है कि ‘No data’. It is not that they like data, and even RBI has shown such strong … (*Interruptions*) मेघवाल जी, आप बुरा न माने। अभी होली का

त्योहार गया है। आप मुझे थोड़ी-सी फ्रीडम दे दीजिए। I do not like to use this word for my country, which I love, but it is almost sounding like a ... *. Something is not legal, उस पर आप टैक्स लगा रहे हैं और फिर उसके खिलाफ बोल रहे हैं। What are you thinking about this crypto?

श्री अर्जुन राम मेघवाल: यह ... * रॉबर्ट वाड्रा का शब्द था। आप जैसी सीनियर और सौम्य सदस्या ने यह वर्ड कहां से चुरा लिया।

श्रीमती सुप्रिया सदानंद सुले : नहीं-नहीं, इस वर्ड को बहुत लोग यूज करते हैं। The other thing, which I need to talk about is this. I need a clarification from this Government about taxation. जीएसटी के बारे में गौरव जी, निशिकांत जी बोले। काफी कहा कि यह 'आपका' था। We are very proud of it. The whole intention of bringing in GST was very good. But again, this Treasury Bench is giving a confusing signal कि आपका बिल हम लाए and there is no cooperative federalism. यदि ऐसा था, तो आप क्यों लाए?

One more thing, I want to bring to the notice of this House. I am happy that Dr. Bhagwat Karad ji and myself come from the same State. Dr. Bhagwat Karad ji, I am ill informed. Finance is not my strength. So, I want to ask you this. एक नई चीज हमारे राज्य में हुई, especially of the States, which are not of their ideology thinking Governments. If you do not have any compliance issue in the GST, then immediately you put the person in jail. You, in your own Finance Bill, under errors on page 6, you have brought in so many. इतनी बड़ी फाइनेंस मिनिस्ट्री, इतने इंटेलीजेंट लोग भी एरर कर सकते हैं। We are humans, Shri Karad ji. कभी-कभी इंसान से गलती हो जाती है, तो क्या छोटी-सी गलती के लिए किसी को भी जेल में डाल देंगे?

---

* Not recorded

Was this discussed in the Council? Are you trying to tell us that all the Finance Ministers in this country agreed to this? Please clarify this because this is very important. किसी से गलती हो गई और आप फाइनेंस बिल में एरर कर सकते हैं लेकिन किसी आदमी से गलती हो गई then give him time. उसे टाइम दो कि तीन महीने में, छह महीने में, हफ्ते में ठीक करो। हमारे राज्य का तो आप पूछिए ही मत, जिसे चाहे जेल में डाल देते हैं।

One more thing you have done in taxation, which is very interesting. I must share this with you. निशिकांत जी पीएमएलए के बारे में बोल रहे थे। मुझे याद है, मैं इसी हाउस में थी, जब वह पीएमएलए के बारे में बोल रहे थे। He spoke about PMLA. I would quickly give two or three clarifications. What did he say? What has happened is very unfortunate. I am not going get into the merits of right or wrong. Who am I to judge anybody? This is the same Government which has criticised the PMLA. Now, you can arrest somebody under the PMLA without an FIR. How can you do that? Please tell me. Even the Supreme Court has criticised it. Everybody is asking. सर, ऐसा थोड़े होता है। This is a democracy. You cannot put people in jail like this. All I am saying is, even the Supreme Court have raised this issue. I urge this Government which wanted India to become a good investment place… जिसका उल्लेख गौरव जी ने किया। सर, इस देश में सभी डरते हैं। I am not saying. मैं चोरी के खिलाफ नहीं हूं। If you are cleaning up the system. We will stand behind you in one voice, one vote. मेघवाल जी, हम आपके साथ खड़े रहेंगे, लेकिन नाइंसाफी मत करिए। जो बेचारा मेहनत करता है, उसकी एक कम्प्लायंस कम या ज्यादा हो गई, तो ऑर्डर होता है कि इसको जेल में ठूंस दो। ऐसा नहीं होता है। It will one day come back. I don't want to use Nishikant *ji*'s words. I don't wish this for my worst enemy. मैं ऐसा कभी नहीं सोचती। किसी को जेल में डालने से किस का भला होता है? उसके घर

में बीवी-बच्चे होते हैं। उनका भी हाल कभी पूछिए। उनकी क्या गलती है? आजकल तो महराष्ट्र में फैशन हो गया है कि बीवी-बच्चों को भी नोटिस आने लगे हैं। What can that poor wife do? This is really the tragedy of this nation. निशिकांत जी ब्लैक मनी के बारे में काफी-कुछ बोले। It is very good. I am very happy. इस देश में ब्लैक मनी आए, यह अच्छी बात है। पता नहीं वह और क्या-क्या बोले? आपने डी-मॉनेटाइजेशन क्यों किया? आपने कहा कि इससे ब्लैक मनी आएगी। I am asking Karad *ji* a pointed question. Please tell how much of black money came into the system with demonetisation, etc. I respect Amit Shah *ji* for that. अमित शाह जी उस दिन टीवी पर अच्छा बोले। उन्होंने टीवी पर बोला कि यह तो जुमला है। At least he was honest. I like honest people. I really have respect for him. चूंकि वह जुमला था, इसलिए मैंने छोड़ दिया।

मैं उनसे 15 लाख रुपये का हिसाब नहीं मांगूंगी, लेकिन ब्लैक मनी का हिसाब तो मांग सकती हूं। आप लोग हम पर इतना अटैक करते थे कि ब्लैक मनी वापस लाइए। महाराष्ट्र में एक फैशन है। This is something which is really important. This is my last point, I promise you. I wanted to raise it as this is of serious concern. There are agencies like EDI and CBI. If somebody has not done compliance, I am requesting you that a system has to be followed. पीएमएलए फलाना-ढीकरा आपको जो भी करना है, करें। But when compliance is being done, you say that CBI, ED, IT are very independent bodies; they are independent bodies. Then, how on Twitter, we know who in Maharashtra is going to get raided in three or four or five days. वह 15 दिन में जेल जाएगा। Are they astrologers? Who are they? How do they know? मेघवाल जी, ट्वीट पर आता है। I can table this. मेरे पास सभी के डॉक्यूमेंट्स हैं। मै डेटवाइज आपको बता सकती हूं कि इसकी आज डेट है इसको जेल में डाल दें।

So, there are only two ways of looking at it. You admit that the ED, CBI and all these agencies are run by the people in power today. Admit it. सच बोलिए। अमित शाह जी सच बोलते हैं। I think, I should ask him. बाकी का पता नहीं। इस सरकार में कौन सच बोलता है, पता नहीं, लेकिन वह सच जरूर बोलते हैं ।

The second question I want to ask is about the leak. अगर एक पेपर लीक होता है तो आप पूरी इन्क्वायरी लगा देते हैं। उस अफसर को आप जेल में डाल देते हैं। मैं आरोप लगा रही हूं और आपकी सरकार से न्याय मांग रही हूं। आपके ऐसे दो आदमी हैं, जिनको मैं ट्विटर से प्रूव कर सकती हूं कि उनको कब जेल हुई, रेड कब हुई, ईडी की जांच कब हुई। सभी यह जानते हैं। आपसे कोई नहीं पूछने वाला है। हमसे अगर गलती हो गई है तो फांसी दे दीजिए। यहां नहीं, विजय चौक पर मुझे फांसी दे दीजिए, लेकिन अगर मैंने गलती की हो तो। I deserve a fair trial. Use of CBI, ED is not fair. Life is a full circle, Meghwal *ji.* हम भी कभी वहां पर बैठे थे। हमसे शायद पीएमएलए की गलती हो गयी हो, but it did hang us one day. आप ऐसा मत कीजिए। Be fair and be just is my only request.

There are some points I wanted to raised but I appreciate that you will think over all this and make sure that this is a safe environment for every Indian who is happy to pay tax for the betterment of this country.

SHRI K. MURALEEDHARAN (VADAKARA): Sir, several hon. Members have talked about the price rise of the petroleum products. I request to the hon. Finance Minister to arrest the price rise of petroleum and diesel. All over India, poor people are suffering because taxi drivers and autorickshaw drivers are not getting passengers in their vehicles.

Another long pending demand to the Government is that the petroleum products should be included in GST. I know most of the States are opposing

that. The taxes are different everywhere. My constituency is Vadakara. Vadakara and Thalassery are the two major towns that belong to my constituency. From Vadakara to Thalassery, the distance is only 13 kms. Old Mahe belongs to Pondicherry and new Mahe belongs to Kerala. In old Mahe, petrol and diesel prices are less than those in Kerala. For diesel, it is Rs. 95 in Kerala, but it is only Rs. 85 in old Mahe. I will just request the Government to include petroleum products in GST. The price rise of petroleum products should be controlled. This is what most of the political parties also requested for.

14.12 hrs (Shri N. K. Premachandran *in the Chair*)

The hon. Finance Minister said that the Calicut Airport is going to be privatised. In Kerala, there are only four international airports: Trivandrum, Cochin, Calicut and Kannur. The Cochin and Kannur Airports are joint ventures of the State Government and the Central Government. Trivandrum and Calicut airports which belonged to the Ministry of Civil Aviation have now been given to Adani. A few days back, the hon. Finance Minister told us that the Government is also going to privatise the Calicut Airport. The day before yesterday, the hon. Civil Aviation Minister said that a major accident took place in Calicut. Now the situation is that big flights are not coming to the Calicut Airport. The Calicut Airport is the Haj embarkation site also. Now, because the aircraft service is suspended, the Haj embarkation site is also suspended.

The Kerala Government is saying that the Calicut Airport is going to be privatised. Then, why are we acquiring land? The hon. Civil Aviation Minister

told that minimum 20 acres are required for the development of the runway. The State Government is saying that if the Central Government is going to privatise the airport, why is the Government acquiring the land for airport development? Please do not privatise the Calicut Airport.

Till the development work is finished, the Haj embarkation site should be shifted to the Kannur International Airport because most of the Haj pilgrims are coming from the northern part of Kerala. Currently, the Haj embarkation site is the Cochin International Airport. People travel for minimum 200 kms from Malabar to the Cochin Airport. So, till the development work of the Calicut Airport is over, the Kannur Airport should be the Haj embarkation site.

Regarding increasing MPLAD funds, our fund is only Rs. 5 crore. You know about Kerala.

Sir, you know that MLAs in Kerala get Rs.6 crore in a year. One Parliamentary Constituency in Kerala has seven Assembly segments. When one Kerala MLA is getting Rs.6 crore for one Assembly seat, MPs are getting only Rs.5 crore for seven Assembly segments. This must be increased.

Secondly, the implementing officers are not giving priority to MPLAD works. They are giving priority to MLA fund works. Sir, you also complained about it. In my case also, fund for 2019-20 was not utilised in spite of my giving work suggestions in time because the officers have not taken them up in time. The review meetings are also not being held timely. One review meeting was held last week when the Parliament is in session. So, please give instructions to Collectors to implement MPLAD works in time. That is my request.

Sir, Hindustan Latex Ltd., is going to be privatised. The State Government wants to take it over, the Central Government is not ready to give it to the State, and the State Government is not allowing the disinvestment process of Hindustan Latex Ltd., to go ahead. The Chief Minister of Kerala asked the Prime Minister to either allow the State Government to participate in the disinvestment process or to transfer it to the State Government because the land which was given by the State Government would now go into private hands. So, kindly allow the State Government to participate in the disinvestment process or give it to the State Government.

Sir, the right of senior citizens to travel in the Railways had been suspended for the COVID period. The COVID pandemic is partially over now but the right of the senior citizens has not been restored. My request is that the right of the senior citizens for travelling in Railways be restored.

My last point is about the K-rail project. Yesterday, the Chief Minister of Kerala met the Prime Minister and requested him for sanction of sufficient funds for the project. The Chief Minister of Kerala said that the total cost of K-rail project would be Rs.64,000 crore. However, the Central Minister yesterday told Rajya Sabha that cost of the K-rail project would be a minimum of Rs.1,00,000 crore. Sir, this will be a huge burden not only on the State but also on the Central Government. People in Kerala are agitating against this. Day after day, incidents of lathi charge are going on. The Kerala Government is laying foundation stones everywhere in the State. Please write to the Chief Minister asking him to stop laying foundation stones everywhere in Kerala. In

fact, the Central Government should withdraw from this joint venture project. I request the Central Government to withdraw from the K-rail project. Yesterday, two CPI Members from Tamil Nadu said that they want K-rail project. Sir, K-rail project would connect Trivandrum with Kasargod. It is not going to Tamil Nadu at all. If the CPI Members from Tamil Nadu want K-rail project, we have no objection to it. That is none of our business. Therefore, I request the Central Government to withdraw from the joint venture K-rail project.

Thank you, Sir.

सुश्री सुनीता दुग्गल (सिरसा): सभापति महोदय, यूनियन बजट, 2022-23 में भारत के इकोनॉमिक डेवलपमेंट के लिए बहुत ही सॉलिड फाउंडेशन दिया गया है। जो हमारा फाइनेंस बिल है, इसमें 39 अमेंडमेंट्स हैं। माननीय प्रधान मंत्री जी ने अपने एक अभिभाषण में कहा था कि कर प्रणाली जितनी सरल होगी, अनुपालन सुनिश्चित करना उतना ही आसान होगा। आप यह देखिए कि बहुत पहले चाणक्य ने भी अपने कौटिल्य अर्थशास्त्र में कहा था कि कर हमें इस तरह से लेना चाहिए जिस तरह से मधुमक्खी फूल से शहद लेती है। उसमें दोनों में से किसी को नुकसान नहीं होता है। मधुमक्खी भी अपना शहद ले लेती है और फूल को भी किसी तरह से कोई नुकसान नहीं होता है। मैं अपनी सरकार को इस बात के लिए बहुत-बहुत धन्यवाद करना चाहती हूँ। मैं आदरणीया वित्त मंत्री निर्मला सीतारमण जी और कराड़ साहब का भी धन्यवाद करना चाहती हूं कि इन्होंने कर प्रणाली को सरल किया है और इसके साथ-साथ जितनी भी योजनाएं हैं, उसमें एक गरीब आदमी को अंत्योदय के माध्यम से सब कुछ पहुंचे, उसकी लाइफ ईज़ी हो जाए, उसके लिए भी प्रयास किया है। इन सबके लिए माननीय प्रधान मंत्री जी की सोच रहती है।

सभापति महोदय, मैं यह कहना चाहूंगी कि पहले कोई समय था कि टैक्स पेयर इनकम टैक्स डिपार्टमेंट में जाते हुए डरता था। अच्छे-भले परिवार के बड़े इंडस्ट्रियलिस्ट को जब यह मालूम पड़ता था कि असेसमेंट के लिए मुझे इनकम टैक्स डिपार्टमेंट में जाना है तो वह पहले अपने

कपड़े बदलता था। थोड़ा फट-पुराना सा कुर्ता पायजामा और चप्पलें ऐसी पहनता था, ताकि इनकम टैक्स डिपार्टमेंट वालों को यह न पता लग जाए कि मैं बहुत रिच हूँ। लेकिन अब उस स्थिति में बहुत ज्यादा परिवर्तन आया है। आयकर विभाग की मेन टैग लाइन 'कोषमूलो दंड:' है। कोष मतलब धन मूल रूप से शक्ति है। धन किसी भी राज्य की सबसे बड़ी शक्ति होती है। धन को किस तरह से एकत्रित किया जाए, उसके बाद किस तरह से आम जनता के लिए उसको लगाया जाए, यह किसी भी नेतृत्व के ऊपर निर्भर करता है। आज की तारीख में जो हमारा नेतृत्व है, माननीय प्रधान मंत्री श्री नरेंद्र मोदी जी के मन में यह भाव है कि हमें टैक्स कलेक्शन भी बिल्कुल आराम से करना है और उसके बाद लोगों के अंदर किस तरह से उस चीज़ को फैलाना है, इस बात का भी वे बहुत ज्यादा ध्यान रखते हैं।

सर, मैं सुन रही थी, थोड़ी देर पहले माननीय सांसद शताब्दी जी और सुप्रिया जी बोल रही थीं। सुप्रिया जी तो इतने प्यार से, इतने सौम्य तरीके से थपकी मारती हैं कि सामने वाला इंसान न रो सकता है और न हंस सकता है। उनका बड़ा सौम्य और सभ्य तरीका है। मैं उनको बहुत एप्रिशिएट करती हूँ। वे हमेशा ही अपने मन के गुबार को, अपने मन की बात को बहुत ही सौम्य तरीके से रखती हैं। अगर उनको अपने राज्य की चिंता है तो क्यों नहीं वे वहां पर, जिस तरह से हमारे निशिकांत दूबे जी ने बिल्कुल सरल स्वभाव में बताया कि किस-किस राज्य में कितना-कितना पर्सेंटेज बैठता है, अगर उनको ऐसा लगता है तो क्यों नहीं वे वहां पर एक उदाहरण प्रस्तुत करते हैं। महाराष्ट्र में उनकी सरकार है तो वहां पर वे वैट को क्यों नहीं कम करते हैं?

दूसरे के ऊपर आरोप लगाना या दूसरे को कटघरे में खड़ा करना बहुत आसान है। अपने पास जो ताकत है, उसका इस्तेमाल ठीक तरीके से नहीं किया जाता है। सभापति महोदय, मैं यही कहना चाहती हूँ कि इसके अदंर अभी जो-जो अमेंडमेंट्स आए हैं, जैसे अगर उसमें सैक्शन 68 की मैं बात करूं तो इसमें जो टैक्सपेयर्स हैं, पहले की सरकारों में इस तरह की इतनी बातें हो चुकी हैं कि हमें उनको दोहराना ही पड़ता है। पहले अपने ही किसी बड़े इंडस्ट्रियलिस्ट साथी से लोन ले कर फिर उसी की इंडस्ट्री में उस लोन के पैसे को लगा देना, अगर आप बारीकी से देखेंगे तो इस

तरह के बहुत से उदाहरण हमने पहले की सरकारों में देखे हैं। ऐसे बहुत से मामलों में केसेज़ भी चल रहे हैं। हमारी सरकार की कोशिश है कि किसी भी तरह का गोलमाल न हो तो उस पर 60 पर्सेंट टैक्स लगेगा। अगर किसी ने कोई पैसा लिया है और उसके पास उसका कोई रीज़नेबल एक्सप्लेनेशन नहीं है तो उसके ऊपर सीधा स्ट्रेट वे 60 पर्सेंट का टैक्स लगेगा ताकि पहले इस तरह के जो कार्य हुए हैं, उनसे बचाव किया जा सके।

सभापति महोदय, इसके बाद बहुत सी बातें क्रिप्टो करेंसी के बारे में हुई हैं। सरकार की कोशिश यही रहती है। वह सबसे पहले धरातल से किसी भी चीज़ को शुरू करती है। जैसे माननीय प्रधान मंत्री जी ने जब जन-धन योजना शुरू की थी तो सबने इसके बारे में बहुत कहा था कि सबके खाते खुल जाएंगे तो क्या हो जाएगा, कौन सा इसमें पैसे आने वाले हैं। लेकिन आज मुझे लगता है कि विपक्ष भी इस बात की दलील देगा, इस बात को एप्रिशिएट करेगा कि जो भी सरकार की योजनाए हैं, उनका पैसा हमारी गरीब जनता के खातों के अंदर सीधा पहुंच जाता है। उनके ही उस समय के पूर्व प्रधान मंत्री ने यह कहा था कि पैसा ऊपर से कितना चलता है और नीचे कितना पहुंचता है।

महोदय, मैं फिर से हमारी आदरणीय शताब्दी जी और सुप्रिया जी के बारे में कहना चाहूंगी कि उन्होंने एलपीजी की बात की। मैं बहुत महत्वपूर्ण बात कहना चाह रही हूं कि प्रधान मंत्री उज्ज्वला योजना के तहत पूरे हिन्दुस्तान के अन्दर मुझे लगता है कि कोई भी घर ऐसा नहीं होगा, जिसके पास गैस का सिलिंडर नहीं होगा, बर्नर नहीं होगा।

महोदय, सरकार की एक योजना बायोमास गैसिफिकेशन है। मेरी खुद की कंस्टीट्युन्सी सिरसा में मैंने खुद ऐसी 20 जगहों पर इसे देखा है। इसमें पहली बार दो ट्रैक्टर ट्रॉली गोबर लगता है। उसके बाद प्रतिदिन दो बास्केट गोबर डालने से बहुत बढ़िया गैस मिलता है। अगर आप उसे देखेंगे तो हैरान हो जाएंगे कि इतना फ्लेम तो हमारे सिलिंडर से नहीं आता, जितना फ्लेम उस गैस से आता है। अब जब सबको बर्नर मिल गए हैं तो इन्होंने अपने इलाके में बायोमास गैसिफिकेशन के लिए क्या किया? मैं पूछना चाहती हूं। ये मुझे बताएं। मैं अपने यहां की सिर्फ एक गांव की बात कर

रही हूं। हम लोग पूरी कोशिश कर रहे हैं कि यह पूरे इलाके में फैले क्योंकि इससे गांव भी साफ होगा और इसके साथ-साथ बिल्कुल फ्री में गैस मिलेगा। उनका एक भी पैसा इसमें नहीं लगने वाला है। इसमें जो छोटी-मोटी पाइप लगाने का सिस्टम है, वह भी सरकार की तरफ से दिया जाता है तो वे क्यों नहीं इसे करते हैं, जिससे वहां के लोगों को एलपीजी फ्री में उपलब्ध हो सके?

सभापति महोदय, क्रिप्टो करेंसी की बात की गई। क्रिप्टो करेंसी में सरकार ने 1 प्रतिशत टीडीएस लगाया है। उससे यह होगा कि इसकी ट्रैकिंग होगी। जिसका भी 1 प्रतिशत टीडीएस कट जाएगा, उससे यह पता लग जाएगा कि उसके अंदर कौन-कौन इंवॉल्व हैं, क्योंकि पिछले एक-दो सालों के अन्दर क्रिप्टो करेंसी में 641 प्रतिशत इंवेस्टर्स बढ़े हैं, जो कि एक बहुत बड़ी संख्या है। उसे किस तरह से कर्ब करना है, किस तरह से ठीक करना है, तो माननीय प्रधान मंत्री जी की सोच इतनी दूरंदेशी है कि इसके बारे में वे कोई बहुत बड़ी सोच लेकर इसे कंट्रोल करने की कोशिश करेंगे।

सभापति महोदय, अपडेटेड टैक्स रिटर्न्स आया है। पहले यह होता था कि जो चार्टर्ड अकाउंटैंट्स प्रॉपर टैक्स रिटर्न्स भरते हैं, जो फर्म होती हैं, कंपनीज होती हैं, वह अलग बात है, लेकिन जो हमारे आम नागरिक हैं, उनके लिए उन्हें इसमें इतनी दिक्कतें आती थीं कि अगर इसमें कोई छोटी-मोटी गलती हो जाती थी तो उसमें उनको बहुत प्रॉब्लम आती थी। उसमें उन्हें इंटरेस्ट भी लग जाता था और पेनाल्टी भी लग जाती थी, लेकिन सरकार की तरफ से अपडेटेड टैक्स रिटर्न्स एक बहुत अच्छी योजना आई है कि तीन सालों का एक टाइम पीरियड दिया गया है, अगर टैक्स रिटर्न्स में कोई गलती है तो इस टाइम पीरियड के अन्दर हम उसे ठीक कर सकते हैं और अपनी अपडेटेड रिटर्न्स फाइल कर सकते हैं। लेकिन, इसके अन्दर ब्लैक मनी एक्ट, लोकपाल एक्ट और प्रिवेंशन ऑफ मनी लाउंड्रिंग के केसेज को इसकी सुविधा नहीं दी गयी है।

सभापति महोदय, टैक्स में बहुत बार अपील में चले जाते थे जबकि उसके अन्दर ऐसा कोई टेक्निकल इश्यू नहीं होता था। अगर इसके अन्दर सिम्प्ली 'क्वैश्चन ऑफ लॉ' है, तो इन मामलों में विभाग अपील में नहीं जाएगा, इस बात का भी प्रावधान इस बार के फाइनैंस बिल में रखा गया है।

महोदय, एसोसिएशन ऑफ पर्सन्स (एओपी) में यह होता है कि जैसे कुछ वर्क कॉन्ट्रैक्टर्स मार्केट में एक कंपनी बनाकर उसको कॉन्सॉर्शियम करके करते हैं और उसमें उन्हें लौंग टर्म कैपिटल गेन सरचार्ज 37 प्रतिशत तक हो जाता था। इस फाइनैंस बिल में उस पर कैप लगा दी गयी है और अब 15 प्रतिशत से ज्यादा नहीं लगेगा।

महोदय, अगर मैं फेसलेस असेसमेंट की बात करूं तो हालांकि शुरू-शुरू में इसके अन्दर एडमिनिस्ट्रेशन को और टैक्सपेयर्स को, दोनों को काफी दिक्कतों का सामना करना पड़ा, लेकिन सेक्शन 144B के अन्दर अब जो अमेंडमेंट हुई है तो उसके अन्दर इसकी ओवरहॉलिंग की है और अब टैक्सपेयर्स के लिए टैक्स पे करना बहुत आसान हो जाएगा। किसी भी नई स्कीम को लाने में पहले जो टीथिंग प्रॉब्लम होती है, मुझे लगता है कि धीरे-धीरे वे सब ठीक हो जाएंगी।

सभापति महोदय, कोविड-19 के समय जिस प्रकार का वातावरण चारों तरफ रहा, उसमें हमारे टैक्सपेयर्स को भी बहुत ज्यादा भुगतना पड़ा। इसके अन्दर वे पेशेन्ट्स, जिन्हें कोविड-19 में बीमारी होने से जो एक्सपेंसेज करने पड़े, उसके लिए सरकार की तरफ से रिलीफ दिया गया है। इसके साथ-साथ अगर उनके परिवार में कोई डेथ होती है और बारह महीने के अन्दर उन्हें कोई पेमेंट मिलती है तो उसके ऊपर दस लाख रुपये तक की कैप लगाकर उसके ऊपर भी टैक्स रिलीफ का प्रावधान फाइनैंस बिल में सरकार की तरफ से दिया गया है। यह बहुत ही सराहनीय कार्य है और इस बात के लिए मैं हमारी फाइनैंस मिनिस्टर का बहुत-बहुत धन्यवाद करना चाहूंगी।

सभापति महोदय, मैं यह कहना चाह रही थी कि जो ये सब चीजें हैं, जैसा मैंने कोष मूलो दण्ड की बात की। ऐसा कहते हैं कि हम जो भी धन एकत्रित करते हैं, गरीबों के कल्याण के लिए जो योजनाएं बनाते हैं, उसके लिए हम बोलते हैं कि 'राजस्व राज्य प्रशासन का आधार, इसलिए बिना डरे, करे इसका सत्कार और बने देश के विकास में भागीदार'।

सभापति महोदय, हमारे आदरणीय नितिन गडकरी जी कल-परसों जो बात कह रहे थे, आप देखिए कि जब उन्होंने इंफ्रास्ट्रक्चर के बारे में यह बात कही, भरी सदन में यह बात कही और उनकी बात हमेशा अच्छी होती है। आपने देखा होगा कि वह अपनी बात पर पूरा उतरते हैं। उन्होंने

बताया कि दिसम्बर, 2024 तक हमारा देश अमेरिका से भी आगे निकल जाएगा। हमारे जो नेशनल हाइवेज़ हैं, आप देखिए कि जब भी कभी कोई बात होती है, चाहे हम नेशनल हाइवे के डिमांड फॉर ग्रांट्स के ऊपर बात करें, चाहे हम हेल्थ के ऊपर बात करें, चाहे एयरपोर्ट्स के ऊपर बात करें, सभी सांसद महोदय खड़े होकर उसी टाइम कहेंगे कि हमें फलां हाइवे चाहिए, हमारे यहाँ एयरपोर्ट बनवा दीजिए, हमारे यहाँ रेलवे की सुविधा दे दीजिए, लेकिन ये सब कहाँ से आएगा। इसके लिए धन एकत्रित करने की जो बात है, उसके लिए जो प्रावधान किए गए हैं, वह इस फाइनैंस बिल में है।

माननीय सभापति : अब आप कंक्लूड कीजिए।

सुश्री सुनीता दुग्गल: सर, अब मैं कंक्लूलड कर रही हूँ। पहले की सरकारों में जिस तरह से धन को एकत्रित करने की बात थी, खास कर मैं कहना चाहूँगी कि जिस तरह से ब्लैकमनी इकट्ठे की गयी और आज वे उस चीज को भुगत भी रहे हैं। मुझे लगता है कि सब को अपने किए का फल भुगतना पड़ता है। उसमें तिलमिलाने की ज्यादा जरुरत नहीं होती है।

अंत में, मैं सिर्फ यह बात कह कर अपनी स्पीच समाप्त करूँगी:

अहम की अकड़ ज्यादा नहीं चल सकती,
मौत की घड़ी कभी टल नहीं सकती,
लूट कर दौलत भले ही जमा कर लो,
पाप की कमाई कभी फल नहीं सकती।

इसलिए, रोने की जरुरत नहीं होती है। अगर जिसने गलती की है तो उसको फल भुगतना भी पड़ेगा। इन्हीं शब्दों के साथ, इस फाइनैंस बिल के लिए मैं अपने मंत्री जी का बहुत-बहुत धन्यवाद करती हूँ, आदरणीय प्रधानमंत्री जी का धन्यवाद करती हूँ और इस बिल का समर्थन करती हूँ।

SHRI P.V. MIDHUN REDDY (RAJAMPET): First of all, I would like to congratulate Shrimati Nirmala Sitharaman Ji, Dr. Bhagwat Karad Ji and the whole finance team for having put up a good effort during COVID and also post- COVID. This is evident from the fact that the tax buoyancy has improved and the GST collections have gone up substantially. So, I think they need a good appreciation for this. Our Party appreciates their effort in the country's perspective.

Before I go into the national perspective, I would like to talk about the State issues because of the paucity of time.

Sir, the first and foremost thing is this. What was promised to us during bifurcation of the State is Polavaram Project. There is huge confusion over Polavaram Project. We have asked about it hundreds of times. It was clearly written in AP Reorganization Act that Polavaram Project will be completed in total by the Centre and will be handed over to the State. My State had already spent money on that which was supposed to be taken up as equity.

But every day, there is some issue or the other. There is some litigation which is coming up. If it does not come from the Ministry of Jal Shakti, then it comes from the Ministry of Finance. This is not fair. The Polavaram Project is a national project and was promised to us that it will be completed in time. So, the Central Government should support us heartfully. We do not need half-hearted support in this aspect.

I would also like to bring to the notice of the Government that Visakhapatnam Steel Plant is very important. It has something to do with the

sentiment of the State. It is not a loss-making unit. This year, we are definitely sure that Visakhapatnam Steel Plant will make good profits. I have heard in the reply that they will sell the loss-making units. There is just 6-7 days left for this financial year to end. I want the Ministry also to take a note of this because it is going to be profitable. In the years to come, steel industry will become even more brighter. It is going to be in profits. We request the Government to think of improving Visakhapatnam Steel Plant by allotting captive mines.

I would like to point out that when BSNL is a loss-making unit, the Government should think of privatising BSNL and things like that which are going to make a loss but not Visakhapatnam Steel Plant.

Sir, recently we have seen that a lot of students have returned from Ukraine. A lot of students are taking admission in MBBS courses in other countries because we are not able to provide them with medical education in the country. The standard of education in those foreign universities is also not bad. Our hon. Chief Minister has taken up a very good initiative in our State in this direction. He proposes to set up 13 new medical colleges. They are in various stages of progress. I would like the Central Government to come forward to support this initiative because there should be a long-term solution. All our students cannot go to foreign countries for their education. We are talking about Atmanirbhar Bharat. But where is Atmanirbhar Bharat in education? Why should our students have to go abroad when we have very good teachers and staff here? So, I would like to request the Central

Government to support this initiative of setting up of medical colleges in the interest of the nation.

Sir, the other point is that I would like the Government to support our fishing harbours and ports. The Government will not be at a loss in this process because whatever we transport through these fishing harbours in the small vessels, they can be transported throughout the country. There are thousands and thousands of trucks that go from Andhra Pradesh stacked with marine products or agro-products or other things. But if we make use of these nine fishing harbours and the new ports which the State of Andhra Pradesh is developing, then I think, a new ecosystem will develop and the Government will get back their revenues in the form of GST. I request the Central Government to support these fishing harbours and ports. It is because ultimately, they are also going to enjoy the revenues and tax collected from these ports. Money invested can be recovered within a very short span of time. It makes very good business sense for the Central Government. It will be useful for the people also. So, I request the Central Government to support these ports and fishing harbours.

Sir, my next point is with regard to the dues of the Andhra Pradesh Civil Supplies. An amount of more than Rs. 1700 crore is pending which has to be reimbursed to the State. CA&G has already ratified and the State is eligible for the reimbursement. The Central Government should immediately do this. This Government talked of giving a special category status to the State of Andhra Pradesh in the election manifesto of 2014.

We were given unviable finances after our State was split. We have the most unviable finances in the country. We demand a special category status for the State of Andhra Pradesh. We want the Government to keep up to its word. It is not a request. What was promised on the floor of this House about giving a special category status to the State should be given. That is our demand. Even the Revenue Deficit Grant has also not been reimbursed fully.

Sir, I raised the issue of mango farmers during the discussion on the Demands for Grants for the Ministry of Commerce and Industry. I would like to bring to the notice of the Government and draw the attention of the hon. Minister that there is a discrepancy in the matter of mango pulp and mango puree. For these products, the GST charged is 18 per cent, instead of 12 per cent. There are mango farmers in Gujarat; there are mango farmers in Karnataka, Andhra Pradesh, Maharashtra and also in other parts of the country. Each State is interpreting this in a different way and people are being asked to pay retrospective GST at 18 per cent. It is going to hit the poor farmers and kill the industry. It is not a good move. So, I would like to request the Government to inform the authorities accordingly in this regard. We will submit a representation in this regard. The interest of the farmers should be protected and the tax slab should be at 12 per cent. I will tell you the reason. This is an intermediate process. There is no loss to the Government because it is not the final product which a farmer will sell. There are various other issues also for the farmers. For example, if one transports fish with ice, there is no GST. But if one transports cut fruit in ice adding some salt as preservatives, the

Government charges 5 per cent GST. This is not fair. So, I would like to request the Government to sit with the Food Processing Associations and Farmers' Associations and sort out all these glitches that are there because it is something to do with the lives of lakhs and lakhs of farmers in the country. The Government may kindly accord topmost priority to this issue.

Sir, I would like to proudly mention here that all 40 thousand Government schools in our State are being renovated in *Nadu nedu.* They are at par with corporate managed schools and the gross enrolment ratio is going up. I have been asked to write recommendation letters for admission to Government schools located in my constituency. These schools have put up `No Admission' notices

Our hon. Chief Minister is putting such an effort towards improvement of education in the State. So, I would like the Central Government to provide support for this novel programme where all the schools are being renovated where all the poor people will get a fair chance to get good education.

Even other States have announced it. The State Governments of Uttar Pradesh and Telangana have announced that they want to do it on the similar lines of Andhra Pradesh. I request the Central Government to support this Scheme. Without proper education, the country will not move in the right direction.

Coming to the issue of pending payment from the Central Government, people are being asked to pay advance GST even before realisation of the payments. Last time, I had raised this issue and they said that it is the

prerogative of the GST Council. The hon. Finance Minister, being the head of the GST Council, should initiate action on this issue. Without realisation of payments, when people are in stress, when Government is trying to come up with incentives and support, that too, when Government is not paying the people, how can GST be collected in advance? There should be proper justice in this issue. Only upon actual realisation of payments, GST should be collected. I want the hon. Minister to propose steps on this matter also.

Coming to the national perspective, the current tax threshold is Rs. 2.5 lakhs. This was fixed in 2014 but since the rate of inflation has increased a lot, poor people will not be benefited. The threshold limit should be indexed to inflation so that there will be benefit for the basic slab or the bottom most slab where you do not need to pay the income tax.

The slabs also need to be rationalised. There are various slabs which are confusing the people. In terms of faceless assessment and other things, the proposed substitution of Section 144B deals with procedures on faceless assessment which was just amended in the previous year. There have been 150 amendments which is not good. There should be some clarity on this issue as there is a lot of confusion. So many amendments are not good for the country. There is an important thing which I want to bring to the notice of the hon. Minister and that is about the decreasing interest rates for various savings schemes.

Recently, PF deposit rate was slashed in 2021-22 from 8.5 per cent to 8.1 per cent. After COVID-19 and during the COVID-19 pandemic, poor

people have spent a lot of money directly or indirectly. They have lost their lifetime savings. Even small changes will make a big difference for the poor people. So, the Government should step in and come forward to see that it is not reduced.

There are reports that interest rates on small savings schemes might also be lowered which is not good. We want the Government to intervene and see that the interest rates do not come down on the savings of poor people.

There is one good thing which the Government has done and that is the amendment of Section 115BBH of the IT Act. They have put tax on cryptocurrency which is good. Without banning cryptocurrency, they have imposed tax. It is a good move but retrospective tax on anything, including cryptocurrency, is not good. So, retrospective tax must be re-looked into.

On relief to Startups and manufacturing companies, the Government is continuing the seven per cent concessional tax rate till March, 2024 which is a welcome move and additionally, they are giving incentives for Startups before March, 2023 which is also a welcome measure. We want proper utilisation of Startup India Scheme where only 37.46 per cent of the funds have been used and only a meagre amount of Rs. 50 crore has been allotted. This is a very good scheme for encouraging entrepreneurs. I think the Government should make sure that more people get benefited out of the scheme and the Government should remove the glitches because we are not even able to spend the allotted amount. A very small amount of Rs. 50 crore has been allotted. Sir, we are talking of cooperative federalism and *Sabka Saath and*

Sabka Vikas but you may find that the total gross tax revenue collected comes to 27.5 trillion dollars. Out of that, the States are getting only 8.1 trillion dollars. The Committee on Finance has recommended for 41 per cent but actually, there is 18 per cent of surcharges and cesses and the States are getting only 29 per cent which is not fair. As per the true spirit of cooperative federalism, they should help the States. The Central Government is talking about S*abka Saath, Sabka Vikas* whereas it looks like S*abka Saath, Centre ka Vikas.*

The States should also be treated fairly. They should get their funds properly. At the end, I would like to reiterate that in the AP Reorganisation Act, a lot of issues have still been pending. I want the Central Government to come forward and sort out the issues for Andhra Pradesh. Thank you.

SHRI PINAKI MISRA (PURI): Thank you, Mr. Chairman, Sir, for giving me the opportunity, on behalf of Biju Janata Dal, to speak on the tax and non-tax proposals in the Finance Bill of 2022-23.

I will speak first about the tax proposals. I think it is a matter of dismay, if not alarming, for India to have seen during the UP election when income tax raid took place in Kanpur and piles and piles of cash were found. It took the Income Tax Department five days to count the cash. I think there were no matching figures. At some point of time, it was Rs.180 crore, at some point of time, it was Rs.230 crore, Rs.235 crore etc. There is a mountain of cash which is floating in our economy.

The hon. Prime Minister, in a lightning strike on 8th November, 2016, called for demonetisation. The objectives of demonetisation were removal of black money, brining in digital economy, doing away with the fake currency, curbing the financing of terrorism etc. Our Chief Minister, Shri Navin Patnaik, believing in the Prime Minister's noble objectives, was one of the first Chief Ministers who came out openly in support of the demonetisation.

I think the Prime Minister's dream and his vision have been belied. I think the Treasury Benches, which are unfortunately empty at present, will understand that the Prime Minister's vision has been completely belied. A sum of Rs.16 lakh crore which were demonetised came back in its entirety. Supriya Sule ji has asked the question. I would also like to ask the Government how much black money came back. All the black money came back, nicely laundered, cleaned up and washed up. In fact, if my memory serves me right,

some Rs.30,000 crore more than the issued currency also came back. So, Rs.30,000 crore fake currency also came back into our currency system.

The Government is still silent on how much tax they managed to get back from the laundered money. They are saying it is all wrapped up in litigation. I am sure it will be wrapped up in litigation for the next twenty years. What is the present position? It was Rs.16 lack crore cash money in circulation in 2016. Today, it has gone up to Rs.29 lakh crore. It is almost double. This is the present position with regard to cash currency in circulation.

This Government has to acknowledge somewhere that it has been not different than the Congress Governments of 60s, 70s and 80s, because of which there is a legacy of black money in this country. In those days when I was a child, I used to be told one thing. My father was in Swatantra Party which always asked for liberal tax policies against Congress's so called 'Fabian socialism'. He used to tell me that the tax slab at one time in India was 110 per cent. That means, if you earn Rs.100, you will pay Rs.110 as tax. This was the tax slab including income tax, wealth tax and all other surcharges.

It has given rise to black money in this country. It has given rise to aversion to paying tax in this country. Shrimati Duggal has painted a rosy picture about the Department. Shrimati Duggal has said that the Department has now become much more user friendly, abled friendly etc. etc. I do not think anything of that sort has happened. In a country of 130 crore plus people, there are only 2.5 crore tax assesses. Tax assesses are not the tax payers. The tax payers are barely some 25 odd lakhs.

The rest file 'nil' returns. So, they are, actually, not tax payers; only for the namesake, they are tax assessees. Tax payers, therefore, out of 130 crores, are only 25 lakh people who pay direct taxes. Out of that, only 8,000, regrettably, are over that figure of Rs. Five crore income per year. Among those 8,000 people, let me tell you that 2,500 are lawyers and chartered accountants. We are proud to be part of those 8,000 people. But the point is, the figure of 8,000 in this country of 130 crores, looking to the mountain of cash in circulation, should actually be no less than 80,000, if not eight lakhs if you look at it honestly.

Therefore, something is seriously still wrong with our tax compliance, because something is seriously still wrong with the method of tax collection in this country; the Government must be the first to come to terms with it, and I am sure the Prime Minister, who wants to change all that was wrong with the Congress, – much was wrong – and with what the Congress did for 60 or 70 years in this country, if he wishes to, actually, clean the system, he has to start right at the bottom. There is an army of tax collectors out there which is not necessary. You do not have to give them job and pension; they are there only to get job and pension.

That army can be whittled down to 25 per cent of what it is today, if you simplify your tax procedures and make out two clear slabs of 15 per cent and 20 per cent tax with no exemptions, 15 per cent for people below a particular threshold and 20 per cent for people above a particular threshold. You do not

need 10,000 exemptions and, therefore, you have got 5.5 lakh people who adjudicate on a daily basis. We know what happens there.

Mr. Chairman, Sir, I have been a tax payer for the last 37 years. So, people who actually pay those taxes know what the actual position is. All this faceless assessment etc. is complete hogwash and I am saying this on the floor of the House. That is as far as taxation is concerned. Therefore, it is a matter of regret that the Government has actually done very little to ensure that black money is weeded out of the system. This is my first point.

My second point is, again I was dismayed to hear what the Treasury Benches said today. I was dismayed to hear what Mr. Nishikant Dubey, who is a very close friend of mine and one of the best articulate speakers on behalf of the Treasury Benches, had to say about cryptocurrency today. He said that cryptocurrency has to be banned sooner rather than later. The Government has spoken in multiple voices on this; there is rampant confusion. I am a Member of the Standing Committee on Finance. We have deliberated on this, we have heard expert opinion on this, Ahluwaliaji, one of the most esteemed Members of that Committee, was one of the most vigorous cross-examiners of people whom we examined. Today, to ban cryptocurrency is the equivalent of banning the internet. It is an idea whose time has come. So, I am vastly surprised that somebody as sharp as Nishikant Dubey and Supriya Suleji are advocating a ban on cryptocurrency in this country.

What this Government has, in fact, done by the notion of a sin activity has not sent the right message. The notion is, dealing in cryptocurrency is

something sinful. What the Government has done with that has created so much confusion and, unfortunately, the RBI Governor, who is one of the brightest and best bureaucrats this country has seen, has gone on record to say this is just hot air. So, there is complete confusion; there is hot air on behalf of the RBI Governor who is in-charge of issuing digital currency which will be equally, I think, hot air, and the Government, wants to, therefore, tax the hot air.

The Government has gone on to a 30 per cent slab on the basis that it must be at a higher slab than equity gains, because it is some kind of a sin. Again, there is one per cent TDS. There are lakhs of transactions taking place on a daily basis. The industry was saying, yes, we want to trace and track, have it at 0.01 per cent; instead, the Government goes on to tax one per cent which is 1,000 times more.

Therefore, these are, again, symptoms of complete confusion in the minds of the Government unfortunately, as far as this is concerned. I know I do not have too much time. Therefore, I would urge the Government that the Bill is already pending for a year. We, in the Standing Committee on Finance, were expecting this Bill to be brought to the Committee in last August or September, because that is what we were told. It is still not ready which means the mandarins of the Finance Ministry are totally at sixes and sevens.

Therefore, I would suggest, get a proper Task Force with professionals involved who will draft this. Otherwise, this Bill is going to be a disaster. Like

the IBC, or the Companies Act, which has now been amended eight times in six years, this is just going to keep having to be amended.

Sir, on the non-tax proposal side, I would make a couple of things very quickly. We welcome the disinvestment of Air India at Rs. 51,000 crore. This was long overdue. It is one of the boldest steps of the Government of India, and I congratulate the Government for it.

But I think, the Government again has fallen short by not being bold enough to go ahead and disinvest all the other white elephants that the Government is holding on. This Government has got a brute majority and such an extraordinary goodwill, which has been shown in the last five-State elections. In fact, in four States, they have swept. They have got great goodwill.

So, there is no reason why they cannot encash this goodwill, and go right ahead and do what they had to do by way of disinvestment. That is one of the real disappointments of this Government. Therefore, they need to seriously rethink their disinvestment policy.

The hon. Prime Minister, on day one, had talked about land monetisation, which is again one of the critical areas of the Indian economy. It had again languished completely in the times of the Congress for 60 to 70 years. On the contrary, the maximum amount of land encroachment had taken place during the Congress time, and I think, it had been actively supported by their local leaders.

Therefore, to prevent further encroachment, Mr. Chairman, I would request the Government that they must aggressively come out with a land monetisation policy. Needless to say, my time is up, so I am not going to waste the time of the House in trying to beseech you to give me more time. All I am going to say is that while we support the Finance Bill, the objectives being noble, need to be far sharper in their focus, and far, far sharper in their execution.

Thank you so much.

श्री कौशलेन्द्र कुमार (नालंदा): सभापति महोदय, आपने मुझे वर्ष 2022-23 के बजट प्रस्तावना को प्रभावी करने के विधेयक पर चर्चा में भाग लेने की अनुमति दी है, उसके लिए आपको बहुत-बहुत धन्यवाद। माननीय वित्त मंत्री जी द्वारा वर्ष 2022-23 के लिए 39.45 लाख करोड़ रूपये व्यय का बजट प्रस्तुत किया है। यह काफी सराहनीय एवं विकास की रफ्तार को बनाए रखने वाला बजट है। जैसा उन्होंने कहा है कि इस वर्ष भारत की आर्थिक विकास दर लगभग 9.2 प्रतिशत रहने का अनुमान है। यह कोरोना काल को देखते हुए अर्थव्यवस्था पटरी पर आता हुआ दिख रहा है। यह सब माननीय प्रधान मंत्री जी के सफल नेतृत्व का ही परिणाम है।

सभापति जी, देश और पूरा विश्व कोरोना महामारी से पिछले दो साल से त्रस्त है। यह तो टीकाकरण की सफलता का परिणाम है कि हम लोग तीसरी लहर की क्षति को कम करने में सफल रहे, नहीं तो दूसरी लहर की कल्पना मात्र से ही भयावह स्थिति के बारे में अहसास होने लगता है। इस महामारी ने हमारे जीवन के रहन-सहन को ही बदल कर रख दिया है। सरकार भी सजग है। आज सुदूर गाँव-गाँव तक स्वास्थ्य सेवाएं बेहतर हो चुकी हैं और किसी भी परिस्थिति से निपटने के लिए तैयार हैं। इसके लिए भी सरकार बधाई की पात्र है। आज करीब सभी सरकारी हॉस्पिटल्स में ऑक्सीजन प्लांट लग चुके हैं। वेन्टीलेटर्स और आईसीयू की व्यवस्था भी हो चुकी है। यह सब केन्द्र और राज्य सरकारों के आपसी सहयोग से ही संभव हुआ है। किन्तु प्रथम लहर में हमारे मजदूर भाइयों को जो परेशानियां हुईं, वे पीड़ादायक थीं।

सभापति जी, आज बेरोजगारी की एक अहम समस्या खड़ी हो चुकी है। लगभग 35 प्रतिशत युवाओं की आबादी है और वे रोजगार के लिए भटक रहे हैं। महामारी में जिनको रोजगार मिला हुआ था, वह भी बेरोजगार हुए हैं। इस घड़ी में 'गरीब कल्याण योजना' के तहत सरकार ने 80 करोड़ लोगों को मुफ्त अनाज प्रदान कर राहत का काम किया है। माननीय वित्त मंत्री जी ने 'पीएम गति शक्ति' में सात क्षेत्रों को एक साथ क्लब कर सतत् विकास की गति को आगे बढ़ाने का लक्ष्य रखा है। इससे अधिक नौकरियां पैदा होंगी। आशा है, इससे बेरोजगारी की समस्या भी कम होगी।

महोदय, बिहार में भी कोशी-मेची नदी को जोड़ने का प्रस्ताव लंबित है। दूसरा, बागमती-बूढ़ी गंडक, बूढ़ी गंडक और नून नदी एवं गंगा और बागमती नदी को जोड़ने के लिए केन्द्रीय जल शक्ति मंत्री जी के पास प्रस्ताव लम्बित है। इसे भी लागू करना चाहिए।

<u>15.00 hrs</u>

बिहार का 73 प्रतिशत भूभाग हर वर्ष बाढ़ की चपेट में आता है, कोसी और गंडक नदी पर, नेपाल के मुहाने पर हाई डैम बना दिया जाए तो बाढ़ से राहत मिलेगी। साथ ही गंगा नदी में गाद-सिल्टिंग की समस्या से निपटने के लिए एक कार्य योजना की आवश्यकता है। राज्य सरकार को इसके लिए सहयोग की आवश्यकता है। माननीय वित्त मंत्री जी इस पर भी गौर करें। महंगाई की समस्या पर भी सरकार को ध्यान देने की जरूरत है। आज सभी आवश्यक वस्तुओं की कीमतें काफी बढ़ चुकी हैं। आम लोग इस महंगाई से परेशान और त्रस्त हैं। आज पेट्रोल, डीजल और रसोई गैस के दाम जनता की पहुंच से बाहर हो गए हैं।

बिहार एवं अन्य कुछ राज्य विकास की दौड़ में काफी पिछड़ रहे हैं। यह बात नीति आयोग की रिपोर्ट भी कहती है। अभी आन्ध्र प्रदेश के रेड्डी साहब बता रहे थे, उसी प्रकार से बिहार को भी विशेष राज्य का दर्जा मिले, इसके लिए लगातार बिहार के सांसद और जनप्रतिनिधि, हर पार्टी के लोगों ने बिहार विधान सभा से प्रस्ताव पारित करके केन्द्र सरकार के पास भेजा है। इसके लिए मैं माननीय प्रधानमंत्री जी से अनुरोध करूंगा कि बिहार को विशेष राज्य का दर्जा मिलना चाहिए। अगर बिहार में लांग टर्म विकास नहीं होगा तो उसके लिए काफी परेशानी होगी। मैं माननीय प्रधानमंत्री जी से अनुरोध करूंगा कि विकास दर को आगे बढ़ाते हुए, खासकर केन्द्रीय करों में जो छूट मिलती है, उसका लाभ बिहार को भी मिले। वहां औद्योगीकरण हो, जिससे रोजगार के अवसर पैदा होंगे और राज्य को अधिक राजस्व की प्राप्ति होगी। सभापति महोदय, सरकार वर्ष 2022 में किसानों की आय दोगुना करने का वायदा कर चुकी है। यह वायदा पूरा होना चाहिए। देश में किसानों की आर्थिक दुर्दशा पर ज्यादा ध्यान देने की आवश्यकता होगी, जिससे हमारा अन्नदाता खुशहाल रहे। किसानों को अधिक कैश प्राप्त हो, इसके लिए पशुपालन, मछली पालन, मुर्गा पालन आदि को

बढ़ावा देने की आवश्यकता है। साथ ही, उसके फल और सब्जी के लिए जगह-जगह कोल्ड स्टोरेज चेन होना आवश्यक है। तिलहन और दलहन की खेती के लिए उनको अधिक प्रोत्साहित करने की आवश्यकता है। इसी प्रकार सांसद आदर्श ग्राम योजना, जिसे सांसदों द्वारा चुना गया है, वह अभी विकास से परे है। उसके लिए न कोई आवंटन है और न ही कोई फण्ड की व्यवस्था है। मैं माननीय मंत्री जी से अनुरोध करूंगा कि सांसद आदर्श ग्राम योजना में विकास के लिए अलग से फण्डिंग करनी चाहिए। माननीय वित्त मंत्री जी द्वारा 80 लाख पक्के आवास की घोषणा सराहनीय कदम है। इसी प्रकार इलेक्ट्रिक वाहन की कार्य योजना भी लाभदायक होगी। सरकार पुरानी गाड़ियों को इलेक्ट्रिक वाहन में बदलने के लिए अधिक सब्सिडी देने पर भी विचार करे, इससे मध्यम वर्ग के लोगों को फायदा होगा। महोदय, कोरोना काल से जो ट्रेन्स बन्द हुई हैं, कई ऐसी जगहें हैं, जहां कोरोना काल में स्पेशल ट्रेन्स चलाकर काफी पैसा आम जनता से वसूला जा रहा है। पहले जो लोकल ट्रेन्स हाल्ट्स पर रुकती थीं, उनको उन हाल्ट्स पर नहीं रोका जा रहा है, इससे आम लोगों में काफी परेशानी है, इसे भी दूर करने की आवश्यकता है। बिहार में रेलवे के ईसीआर ज़ोन में करीब 57 नई परियोजनाएं चल रही हैं, परन्तु आवंटन 6606 करोड़ रुपये ही हुआ है। इससे इन रेल परियोजनाओं को पूरा करने में परेशानी होगी। मेरा मंत्री जी से अनुरोध है कि इस पर भी ध्यान देने की आवश्यकता है। महोदय, मैं अपने संसदीय क्षेत्र की ओर ध्यान दिलाना चाहता हूं कि नालंदा एक अंतर्राष्ट्रीय पर्यटक स्थल है और बौद्ध सर्किट से भी जुड़ा हुआ है। कुशीनगर, बनारस और गया बौद्ध सर्किट में उड़ान योजना शुरू हो चुकी है, लेकिन नालंदा में हवाई अड्डे का कोई कार्यक्रम अभी तक नहीं चला है, इसलिए मैं माननीय मंत्री जी से अनुरोध करूंगा कि अंतर्राष्ट्रीय हवाई अड्डे का प्रस्ताव दिया जाए। भारतमाला के तहत एन.एच. परियोजनाओं में जो भी एन.एच. एवं एक्सप्रेस-वे बिहार को आवंटित हुए हैं, उन पर तेज गति से काम पूरा किए जाने की आवश्यकता है। मैं इस विधेयक का समर्थन करता हूं। बहुत-बहुत धन्यवाद।

SHRIMATI APARUPA PODDAR (ARAMBAGH): Thank you, hon. Chairperson Sir, for giving me an opportunity to speak on the Finance Bill.

Sir, we are slowly coming out of the coronavirus pandemic, and everyone was anticipating this Budget and the Finance Bill to be a booster dose for the economy in the endemic or post pandemic era. But in reality, the booster dose was meant only for the rich. The poor and the middle class have got only a dose of high taxation, increasing fuel prices, and rising inequality. The Government talks about increasing GDP. I feel, it means gas, diesel, and petrol, the prices of which are increasing.

I would point out a few announcements that have been made through the Finance Bill. The Budget seeks to lay the foundation for achieving the vision of the hon. Prime Minister for India, and also making India a preferred choice for the world to do business. The Government has been shifting the goalpost. First, they spoke about doubling farmers' income by 2022; then, they talked about housing for all by 2022; and then, they talked about achieving a 5 trillion-dollar economy. I would want the Minister to answer whether these targets have been achieved or not. If it has been achieved, please give the data about all this.

Sir, the Finance Minister has not proposed any change in the basic tax rates and maintained status quo for all types of assessees based on the last year. However, it is proposed to extend the cap of surcharge at 15% for any long-term capital gains earned by Individuals and HUFs, which is currently

applicable only to the capital gains on listed shares and dividend income, whereas the maximum surcharge for balance income was 37%.

Sir, there has been a demand for clarity on admissibility of Input Tax Credit for expenses incurred towards CSR activities as well as expenses incurred in the wake of COVID-19. Since such supplies are being procured in the course of business and mandated by law, industry opines that availment of ITC of GST charged on such supplies should not be in dispute.

Sir, there have been delays in processing GST refunds under various categories leading to working capital crunch to businesses, whereas there is a statutory timeline of 60 days within which refund amount must be disbursed. In view of the same, the Government may consider introducing granting provisional refund to the extent of ninety percent of the total claim within seven days of filing such refund claims.

Sir, as regards textile industry, while the Government has deferred increase in GST rates, the textile industry is facing several challenges, especially rising prices of cotton in the international commodity market. The key players in this sector have urged the Government to remove five per cent import duty on raw cotton. This move will help stabilize the costs and impart much needed support to both big and small businesses. Similarly, there are specific sectoral expectations on overall rationalization of customs duty rates specifically on raw materials in key sectors like steel, aluminium etc. to check input cost and inflation. On the other side, certain sectors like pulp and paper are seeking imposition of import duties on specific sourcing material to create a

level-playing field, protect domestic industry, and further make them globally competitive.

Sir, in this Budget, we have not seen how much black money has come back due to demonetisation. सर, भारत की जनता बैंकों की लाइनों में खड़ी रही, लेकिन आज तक इस देश में कितनी ब्लैक मनी वापस आयी? जब लोग बैंकों की लाइनों में खड़े हुए तो सौ से अधिक लोग मर गए, लेकिन कितना काला धन वापस आया, इस चीज का कोई भी डाटा हमारे पास नहीं है? हम यह भी जानना चाहते हैं।

Another thing is, there is no roadmap for giving employment to the unemployed youth in this country. इस देश के कुछ मंत्रियों ने कहा है कि अगर आप शिक्षित हो, आपके पास नौकरी नहीं है, तो आप पकौड़े तलो, चाय की दुकान खोलो, यह भी सही बात नहीं है।…(व्यवधान) आप अपने समय में बोलिएगा।

Sir, high price of fuel की वजह से हर कमोडिटी के दाम बढ़ते जा रहे हैं, यह भी सोचने वाला विषय है। कोरोना के समय में अचानक लॉकडाउन की वजह से दिल्ली से काफी प्रदेशों में माइग्रेंट्स वर्कर्स घर गए थे, तो जिनकी रास्ते में डेथ हो गई, उनमें यह देखा गया कि जो मेन अर्निंग पर्सन्स थे, उनकी ही डेथ हो गई, तो उन परिवारों के साथ क्या होगा, उन परिवारों की कोई हेल्प की जाएगी या नहीं, इस विषय के बारे में भी फाइनैंस बिल में कुछ मैंशन नहीं किया गया है। मैं यह जानना चाहती हूं और यह कह कर अपनी बात को विराम देती हूं। धन्यवाद।

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Sir, thank you for giving me this opportunity to participate in the debate on the Finance Bill, 2022.

Without any further delay, I am going to the pertinent issues that I would wish to raise. I am speaking exclusively for the marginalised people. I am not going into the other issues. I am particularly raising the specific issues related to the Scheduled Caste, Scheduled Tribes and other Backward communities.

As in the case of any Budget or State and sectoral allocations made, the Scheduled Caste and Scheduled Tribe communities are the most affected and the least allocated. In the Union Budget 2022-23, the allocation for the Scheduled Castes stands at Rs.1,42,342.36 crore, and the allocation for the Scheduled Tribes is Rs.89,265.12 crore. For the welfare schemes of the Scheduled Castes and Scheduled Tribes, 329 schemes for SC and 336 schemes for ST, have been allocated respectively.

While the allocation appears to be large and generous, the proportion of allocation for targeted schemes is 37.79 per cent, with Rs.53,794.09 crore allocated for the targeted schemes under the SC Budget, and the proportion is 43.8 per cent for the targeted schemes of STs with an allocation of Rs.39,113 crore. This is the disparity of these marginalised people. Hon. Chairperson, Sir, you are very much aware of that.

What is the living condition of the marginalised people, the Scheduled Castes and the Scheduled Tribes? Inflation is going up every day. Also, the price hike on the essential commodities is going up at a drastic level. The employment opportunity is also decreasing. Who is the ultimate victim in this

country? When the Government pursues various wrong policies, who is the victim in this country? We are not realising it. Ultimately, the victims are the Scheduled Caste, Scheduled Tribes and other vulnerable people.

The rest of the schemes under Dalit and Adivasi section in the Budget are *de facto* general schemes with a mask of SC or ST Budget schemes. They do not qualify to be called as SC/ST schemes that will benefit these communities. Considering the general nature of the schemes, these will not address the development gap between SC/ST and the rest of the population as mandated by the guidelines.

The Government has been voicing the need for the development of the Dalit and Adivasi communities. However, the same is not reflected in the Budget for the financial year 2022-23. Let me explain the budget SC and ST-wise. The total expenditure Budget Estimate for 2022-23 is Rs.44,14,361 crore for SCs and STs. This is as per the total expenditure Budget Estimate. This will come through the Budget and the resources of public enterprises. This is as per the Expenditure Profile statement of the financial year, 2022-23.

Sir, the total eligible fund under Central Sector Schemes and Centrally Sponsored Schemes for SCs is Rs.1,230,836 crore and for STs is Rs.1,226,282 crore, whereas the due allocation for Scheduled Castes and Scheduled Tribes Schemes, as per the new guidelines of NITI Aayog, is Rs.182,976 crore for SCs and Rs. 98,664 crore for STs.

Allocation under schemes for Welfare of Scheduled Castes (as per Statement 10A) and for Welfare of Scheduled Tribes (as per Statement 10B) is

Rs.142,342 crore and Rs.89,265 crore respectively. Therefore, the total gap in allocation is Rs.129,181 crore for SCs and Rs. 55,077 crore for STs.

This has always been the case for the last seven years – not only this year, not only last year, but for the last seven years – and despite giving the high figures, there has been no actual and sincere allocation in any successive Budgets. Apart from the budgeted discrimination, the Government is extending its humiliating stance on rejecting the rights of dalits in every walk of life.

Sir, the available data shows that about 7000 cases of atrocities on dalit women were reported, with about 10 dalit women raped on an average daily. However, the budget allocated for the effective implementation of the Scheduled Tribes (Prevention of Atrocities) Act this year is only Rs.600 crore, and of which, only a meagre amount of about Rs.180 crore is sanctioned to address violence and crime against dalit women. The trans dalit community do not find any mention in the Budget and they have been totally ignored by giving no share in the allocation.

Sir, the other point is with regard to discrimination in allocation for post matric scholarships for students belonging to SC/ST communities. The commitment to allocate Rs.7000 crore for post-matric scholarships has not been fulfilled this year too. This year, the allocation for SCs is only Rs.5660 crore and for STs is Rs.1,965 crore.

So, it is abundantly clear that the Government is doing a white wash in terms of allocation instead of spending any actual amount for the most challenged and discriminated sections of the society. This is the overall

condition of the people belonging to the Scheduled Castes and the Scheduled Tribes communities. Nobody is listening to them. Their problems are not addressed. In employment, their number is decreasing day by day. But the Government of India is not paying any attention towards these people.

HON. CHAIRPERSON: Please conclude.

SHRI KODIKUNNIL SURESH: Sir, I am concluding in a minute only. You are very much aware about the issues pertaining to my State, Kerala.

I want to bring to the kind attention of the hon. Finance Minister the highly objectionable K-RAIL project in Kerala. A large-scale agitation is going on against this. The economic crisis in Kerala is going to be far worse and serious than Venezuela and Sri Lanka. The present rate of debt in Kerala is reaching 3.27 lakh crores and the debt constitutes 37.3 per cent of State GSDP and debt-to-rate of revenue ratio for 2020-21 and 2019-20 is at 318 and 290, respectively.

The debt to State's own revenue ratio for 2020-21 and 2019-20 at 362 and 419 respectively indicates that Kerala is in bad debt category. During 2019-20, Kerala spent 75.6 per cent of borrowed money for revenue expenditure which means that the State is not in a position to service its debt or take any other loan any soon. In this financial crisis, the Government of Kerala is pushing ahead with the Silver Line Project that is based on a fake and manipulated DPR pegging the total project cost at Rs. 63,000 crore. This figure has been exposed by several experts, including 'Metroman' Sreedharan who

stated that - even the NITI Aayog also mentioned – this cost will be going up to Rs. 1,25,000 crore.

Hon. Chairperson, Sir, through you, I would like to request the hon. Finance Minister to kindly see the DPR prepared by the Kerala Government for Silver Line and do not allow any financial sanction for this project. If they are giving the financial sanction for this project, entire Kerala will be totally demolished. Therefore, I would request the Government, and the Finance Minister, through you, Sir, to not give any financial sanction for the Silver Line Project. This is my humble request.

Hon. Finance Minister is also here. She is very much aware of that. A total of 19 Members of Parliament – Lok Sabha and Rajya Sabha – signed a memorandum and submitted it to you. You are very much aware of the Silver Line Project.

The Chief Minister has told about it in the media yesterday in Kerala. In Delhi also, the Railway Ministry has, in principle, agreed and the Finance Ministry has given permission. The NITI Aayog has also given the permission for Silver Line. We are Members of Parliament, but we do not know whether the Government of India has given final sanction for Silver Line, the Finance Ministry has given sanction for Silver Line. We do not know that, but the Chief Minister has already declared that. The Minister has also declared that. Survey is going on and the action of eviction is also going on.

I would request the hon. Finance Minister to clarify it while replying to the debate.

Thank you.

*[*] **DR. THOL THIRUMAAVALAVAN (CHIDAMBARAM):** Hon Chairman Sir, Vanakkam. Thank you for allowing me to take part in this discussion. There is a separate Ministry for Social Justice. It is a matter of great happiness and I appreciate. But there is no adequate allocation of funds for that ministry which is a matter of concern. For the financial year 2021-22, as much as Rs1395 Crore was allocated to the Central Sector Schemes. But the same allocation has been reduced to Rs 969.50 Crore during the year 2022-23. I should say that this Ministry should be allocated more funds than any other Ministry. Because this Ministry has been working for the upliftment of the marginalized sections of the society who are downtrodden. We are aware of the fact that the marginalized sections are Scheduled Castes, Scheduled Tribes, OBCs, minorities, denotified, differently-abled, women, transgender, etc. They can be also called as sections of Social Justice. This Ministry functions with an aim to uplift them in the fields of education, employment and economic development. If the Government was having the intention to uplift the backward, less-privileged and deprived sections of the society, it would not have reduced the fund allocation. I want the the Hon. Minister to clarify that why approximately an amount of Rs.400 Crore has been reduced for the Ministry of Social Justice and Empowerment during the year 2022-23. Particularly for SMILE, Support for

[*] English translation of the Speech originally delivered in Tamil.

Marginalized Individuals for Livelihood and Enterprise; SEED, Scheme for Economic Empowerment of DNTs (De-notified Tribes), NTs (Nomadic Tribes) and SNTs (Semi Nomadic Tribes); Pradhan Mantri Dakshta Aur Kushalta Sampann Hitgrahi yojana are the schemes which have seen reduction in allocation of funds. By giving up reduction of funds, I humbly request the Hon Minister to allocate adequate funds for these programmes. Till now incentives were provided to couples who come together by doing inter-caste marriages as they need to be protected, economic supported and encouraged. Now this scheme of giving incentives has been stopped. It should be implemented as it was before. Moreover the Incentives for the inter-caste marriage couples should be restored and also enhanced.

Similarly Ambedkar Foundation was set-up. This Foundation complied the speeches and works of Dr, Ambedkar and published the same in all the Indian languages of the country. Recently the activities of this Foundation seems to be standstill. Whether this Government wants to close the Ambedkar Foundation? A question which bothers our mind. Why this Government is not allocating sufficient funds to Ambedkar Foundation thereby making it ineffective. On one side This Government makes lot of praise for Ambedkar, upholds in high esteem the Constitution which was framed by Dr. Ambedkar and celebrates the birthday of Dr Ambedkar. But I want this Government to clarify the fact that what is the intention behind reduced allocation of funds for Ambedkar Foundation? I urge that more funds should be allocated to Ambedkar Foundation. The Speeches, works and thoughts of Dr. Ambekdar

should be translated and published in all the Indian languages making them reach the general public. If you really want to give importance to social justice, Ambedkar Foudation should be allowed to function without any constraints. Therefore I urge that there should be adequate allocation of funds for Ambedkar Foundation. I also request the Government to declare the birthday of Dr Ambedkar as a holiday. Indian students who study abroad face lots of difficulties. The Scholarships given to them are inadequate. The Government announced that the number of such Scholarships will be increased from a meagre 100 to 125. But lakhs of Indian students are studying abroad. But there are demands from the student community for providing at least 20000 Scholarships annually. I urge upon the Government in this august House that atleast 2000 students should be given Scholarships by the Government in this regard. SC and ST students are getting education in all the States of our country though post-matric scholarships. There is no yearly allocation of funds. But the total allocation is fixed at Rs. 35000 Crore. It seems to be misleading. Therefore I urge that the allocation for post-matric scholarships should be decided on yearly basis and the allocated amount should be sent to States for the benefit of SC and ST students. Thank you for this opportunity.

*__DR. D. RAVIKUMAR (VILUPPURAM):__ Hon Chairman Sir, Vanakkam. Thank you for allowing me to take part in this discussion. We were happy to learn that the Fifteenth Finance Commission while deciding on devolution of funds for the States enhanced the allocation. But the statistics explain that the actual devolution of funds to the States is below 30 per cent. As a result States like Tamil Nadu are facing severe financial burden.

I therefore urge that the Union Government should share the funds with the States as recommended by the Fifteenth Finance Commission. Besides by levying additional taxes like Cess, Surcharge, etc. the Union Government takes away the collection amount of all such taxes without giving any share to the States. It seems to be a misleading act of the Government.

15.31 hrs (Shri P.V. Midhun Reddy *in the Chair*)

Therefore I urge that the States should be given their due share in the connection amount of cess, surcharge etc. GST compensations to the States will end in 2022. It has been already decided that thereafter the States may not get GST compensation from the Union Government. But if the States do not get GST compensation they will face severe financial crises. I therefore request to extend providing GST compensation for another five years. After this Government came to power, Hon. Finance Minister while meeting the representatives of Banking sector, assured them for enhancing the pension

* English translation of the Speech originally delivered in Tamil.

amount of pensioners of that sector. Hon. Minister also offered suggestions to IBA in this regard. The pensions of persons who retired from Banks have not seen any revision for the last 30 to 40 years. As a result several lakhs of Bank pensioners are affected. I urge upon the Government, as assured by the Hon. Finance Minister, the IBA should be instructed accordingly to revise and enhance the pension amount of Bank pensioners. Our Government is implementing several schemes for the welfare of the disabled persons. Particularly there is a Scheme to provide pension to the disabled. It is fixed at Rs 300 per month. In the States, the State Governments are providing enhanced pension after adding their contribution to this pension fund. This pension for disabled has not been reviewed for so many years. I urge that the pension amount for differently-abled persons should be revised and enhanced to atleast Rs. 3000 per month and adequate allocation should be made in this regard. The equipment used by the disabled such as crutches, wheel chairs, walkers are at present having a maximum of 12 per cent GST. This is affecting the disabled persons very much. Therefore I humbly request our Hon Finance Minister to fully waive the GST component for equipment used by disabled persons. I want to talk about SC and ST people. Many MPs have spoken here about their plight. They face problems as they are landless in rural areas. NSSO records say that only 17 per cent of SC and ST people own land in rural areas. There is a direct connect between landlessness and atrocities faced by them. In order to protect them from the atrocities against them, this Government should devise a scheme to provide land to these SC and ST

people. This was the demand made by the revolutionary leader Dr Ambedkar to the then Union Government when he was in deathbed. This Government should provide land to the SC and ST people in rural areas. We have surplus land everywhere in the country. The then Hon President Shri K.R. Narayanan had set up a Group of Hon. Governors to present a Report in this regard. Such a report was presented by the Group of Hon Governors to the then Union Government in the year 2008. The Report had the details of surplus land available in every State and the way it can be given to the SC and ST people.

HON. CHAIRPERSON: Mr. Ravikumar, please conclude soon.

DR. D. RAVIKUMAR: Sir, I request that the recommendationsof that report should be implemented soon. Thank you for this opportunity.

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, thank you for affording me this opportunity to take part in the discussion on the Finance Bill, 2022. I would like to appreciate the hon. Finance Minister for presenting a non-controversial Finance Bill after a long time. It is a moderate Bill, though, the policies and programmes of this Government are pro-corporates. This Finance Bill is moderate. It is a well-balanced Finance Bill. So, once again I take this opportunity to appreciate the hon. Finance Minister for having presented such a Bill.

Regarding the Budget, we had a very detailed and in-depth discussion. So, I am not going to the fiscal and economic terms of the Budget and the issues related to the Budget. I am directly coming to the tax proposals. The Finance Bill, which gives effect to the taxation proposals to a Budget Estimate of Rs. 22,04,422 crore as tax revenue alone. This is anticipated for the Financial Year 2022-2023. The Revised Estimate of 2020-2021 is Rs. 20,78,936 crore. So, the tax revenue Budget Estimate seems to be realistic as the gross tax collection for the month of January, 2022 is more than Rs. 1.4 lakh crore, which is the highest or record collection that we have seen in January, 2022 since inception of GST. So, definitely that estimate, which is shown in the Budget Estimate of total gross tax revenue, is realistic according to me.

It also estimates a fiscal deficit of 6.4 and a revenue deficit of 3.6. If this economy grows in such a way, then definitely we will be able to contain the fiscal deficit as well as revenue deficit as estimated. But my apprehension and

also the first question to the hon. Finance Minister is this. What would be the impact in the context of the Russia-Ukraine war? I am asking this because it is going to adversely affect the Indian economic situation. Why am I saying this? It is because Russia is the world's third largest producer and exporter of oil after USA and Kingdom of Saudi Arabia, and it is meeting 10 per cent of the global demand also. So, in such a situation, the elevated oil prices will also raise India's CAD. Now, it is staying in a comfortable stage. Further, the higher price level of oil products will inevitably drive in the inflation also.

So, I would like to caution the Government that we have to be very careful in addressing the issue of this war situation so as to address the issues pertaining to the economic situation in our country.

Coming to the tax proposals, the first point that I would like to make is about the tax-GDP ratio. The tax support is generally measured by the tax-GDP ratio. The buoyancy of the tax reflects in the revenue generating capacity. The tax-GDP ratio in India was 16.55 per cent to 18.79 per cent during 2005-2009. Now, it is 9.9 per cent to 11.2 per cent of the GDP, that is, between 2013-2014 to 2022-2023. We have to improve the tax-GDP ratio. So many recommendations have been given, but none of the recommendations has been implemented so far in a fruitful manner.

We have to control tax evasion effectively, make tax administration accountable, remove the uncertainty for tax payers, and move away from the statistic revenue principle to the progressive principles. These are the

suggestions, which I would like to make so as to have a good tax-GDP ratio and to have a better financial position in our country.

With these principles in mind, we have introduced the Goods and Service Tax in the year 2017. I think that Shri Gaurav Gogoi today morning has rightly said that it is the right time to review GST. I think that a special Session or a special discussion is highly essential so as to review the performance of GST during the last 4 ½ years. The basic purpose of introduction of GST was to avoid multiplicity of rate of tax, strict tax compliance, increase the tax base, and one-nation-one-tax. This was the principle that we had adopted at that time when late Shri Arun Jaitley was introducing the GST.

I would like to quote certain speeches of late Shri Arun Jaitley ji. The House is having great respect for late Shri Arun Jaitley ji. The first statement of his, which I would like to quote was made in 2014. Late Shri Arun Jaitley ji said, “Consistency and transparency of taxation laws are essential for a consistent growth of revenue of the Government”.

This was made in 2014. The second which echoes in my mind is from his speech at Peterson Institute for International Economics in Washington in April 2015. "The government sees Tax Payers as partners and not as potential hostages or victims." And the third one I would like to cite is the comment of a Judge of the High Court of Gujarat, during an online hearing. “It is very easy to reach the moon...we would take a chance...but to understand your policies and intricacies of this tax...Oh God, with folded hands, we say that it is beyond our

capacity to understand". These are the wordings of a Judge regarding the tax structure which is prevailing in our country.

We have merged the GST to make it simpler and more effective and to have strict tax compliance. Sir, the GST law is the most intricate Tax law the country has ever seen. Even after four and a half years of its implementation, still the entire system of GST is in a premature stage. Transparency. Consistency, easy compliance and seamless transactions were the assurance made at the time of its introduction on the Independence Day. That was the most historic day. The hon. President has introduced the GST, and gave it to the people of this country prior to its implementation.

It may be noted that the slogan on the eve of implementation of GST Act in 2017 was "Good & Simple Tax" and "File your returns over a single click of the mouse" This was the slogan which was made at that time. Presently, even a nil return cannot be filed with a single click of the mouse. That is the situation which is prevailing as far as the GST is concerned.

Sir, I am not here to protect the interests of the cunning habitual tax evaders but I am here to reflect the agonies suffered by an innocent micro, small and medium taxpayer in fulfilling his duties to the country. Were we able to maintain the consistency and transparency of taxation laws in the country? Do we register a consistent growth in revenue of the Central and State Governments? Are the tax payers made partners of the system or are they still treated as potential hostages or victims of the tax system?

I would like to draw the attention of the hon. Finance Minister regarding an amendment. I am moving an amendment also on this issue. Seemless Input Tax Credit has been provided in the original GST but it is quite unfortunate because traders are complaining about the new amendment to Section 38 of the Central GST Act and by virtue of Clause 108 of the present Finance Bill, this is being taken away.

If the Seamless Input Tax Credit as envisioned by the Legislature through three tier system of return filing, that is, GSTR I, GSTR II and GSTR III, is implemented, majority of present-day grievances and cases would not have occurred. So, Seamless Input Tax Credit, which is an assurance given at the time of introduction of the GST, is not being complied with or is not being honoured with. This has to be taken care of, for which, I have already given a notice of amendment, which is pending, and which would be taken up at the time when Bill is taken up for consideration.

The other point is about gold. India is the highest consumer of gold in the world. India's gold jewellery stood at US $ 30.9 billion, and imports stood at US$ 26 billion in the financial year 2018-19. Since the price of the gold stood very high, large-scale smuggling is taking place throughout the country. Basic reason for the illegal activities is due to the higher rate of current customs duties. The rate of customs duty for 2011-12 was one per cent; in 2012-13, it was two per cent; in 2013-14, it was four per cent. Then, it was six; then, it was eight. In 2014-15 to 2017-18, it was ten per cent; in 2019, it was 12.5 per cent; in 2020-21, it was 10.75 per cent. I fully appreciate the hon. Minister,

now, it has been reduced from 12.5 per cent to 7.5 per cent. The demand of the gem and jewellery industry is further reduction in the import tax to avoid smuggling. Also, further relaxation is required as far as these traders are concerned. Honest taxpayers are being punished when it comes to gem and jewellery industry.

Sir, I want to make a political point regarding cess and surcharge. The 80th Constitutional Amendment provides for all Central taxes except the surcharge and cess to be shared between the Centre and the States. That means, cess and surcharge will not be a part of the divisible pool. Till 2015-16, surcharge and cess were just 5 to 6 per cent of the Gross Tax Revenue (GTR), now it has increased to more than 9 per cent of the GTR.

HON. CHAIRPERSON: Please conclude.

SHRI N. K. PREMACHANDRAN: So, the intention of imposing surcharge and cess instead of imposing taxes is to avoid sharing of the tax with the States. That has to be relooked or reviewed.

Regarding the customs duty of 2.5 per cent on cashew nuts, I am from cashew capital of the country, Kollam district, thousands and thousands of poor workers are now troubled. The entire cashew industry is in a big trouble. Customs duty of 2.5 per cent of is imposed by the Government. I request the hon. Finance Minister to withdraw the 2.5 per cent of the customs duty on raw cashew nuts so as to save the cashew industry in Kerala. I also urge upon the hon. Finance Minister to announce a cashew revival package so as to save the

industry, not only in Kollam but also throughout the country. Cashew industry is now progressing like anything. So, that has to be done.

Lastly, there is an increase in the customs duty on the titanium dioxide from 10 per cent to 25 per cent. Please do something to save the domestic industry just like KMML and Indian Rare Earths Limited (IREL).

With these words, I take this opportunity to appreciate the hon. Finance Minister for bringing such a moderate non-controversial Finance Bill for the year 2022-23.

श्री सुभाष चन्द्र बहेड़िया (भीलवाड़ा): सभापति महोदय, आपका धन्यवाद कि आपने मुझे इस फाइनेंस बिल पर बोलने का मौका दिया। महोदय, वर्ष 2022 का जो फाइनेंस बिल आया है, उसमें खास बात है कि जो ईमानदार टैक्सपेयर है, उनको जो छोटी-मोटी दिक्कतें आ रही हैं, उनको दूर करना और जो टैक्स की चोरी करते हैं, उनके रास्ते बंद करना। ये दोनों काम इस फाइनेंस बिल में हुए हैं।

महोदय, मैं आपको बता दूं कि कोरोना काल के कारण कुछ स्टार्ट-अप्स में देरी हुई, उनके रजिस्ट्रेशन में देरी हुई, उनके प्रोडक्शन में देरी हुई तो इन देरी के कारण उनको स्टार्ट-अप लाभ लेने से वंचित न किया जाए, इसलिए इन देरी की तारीखें इस फाइनेंस बिल में बढ़ाई गई हैं। उसके साथ-साथ कोऑपरेटिव सोसाइटीज पर जो मिनिमम ऑल्टरनेटिव टैक्स की दर थी, जो कंपनीज़ से ज्यादा थी, उसको समान कंपनीज़ के लैवल पर किया गया ताकि दोनों में एक समानता रहे। उसमें सरचार्ज भी काफी ज्यादा था, उसको कम किया गया है।

महोदय जी, पहले कोई एम्पलॉयी किसी कंपनी में नौकरी करता था, उसको परक्यूज़िट मिलती थी, उसमें कभी टीडीएस नहीं कटता था और उसके कारण उसके टैक्स का एवेज़न हो जाता था, परक्युज़िट्स का। अब पहली बार इस बिल के माध्यम से यह प्रोविजन किया गया है कि किसी भी एम्पलॉयी को, अगर परक्यूज़िट की वैल्यू 20 हज़ार रुपये से ज्यादा है तो उस पर 10

पर्सेंट टीडीएस काटना पड़ेगा और एम्पलॉयर को 10 पर्सेंट जमा कराना पड़ेगा, ताकि जो टैक्स पहले परक्यूज़िट में फंस जाता था, अब वह रास्ता बंद हो गया है।

महोदय, एक और प्रावधान इसमें आया है कि कोविड के कारण जिन भी व्यक्तियों की डेथ हुई है, और वे जिन कंपनियों में काम करते हैं, वे उनके परिवार के सदस्यों को कुछ भी देना चाहें तो 12 महीने के अंदर हेल्प के हिसाब से दे सकती हैं और उस पर टैक्स भी लगेगा। मेरा एक ही आग्रह है कि इस 12 महीने की सीमा को हटा दिया जाए और उसमें वह कंपनी कभी भी उनको दे तो वह टैक्स फ्री रहे, यह थोड़ सा इसमें ध्यान रखा जाए। अभी एक नया अमेंडमेंट और आया है कि 50 लाख से ऊपर की जो प्रोपर्टी है, जो बेची जाए तो उस पर एक पर्सेंट टीडीएस कटता था। उसमें पहले यह था कि एक्चुअल सेल प्राइस या स्टाम्प ड्यूटी, इन दोनों में से जो कम हो, उस पर टीडीएस काटना होता था, लेकिन अब सेल प्राइस या स्टाम्प ड्यूटी, इन दोनों में से जो ज्यादा हो, उस पर लगता है।… (व्यवधान)

सर, मैं पार्टी की तरफ से तीसरा स्पीकर हूं। मुझे कम से कम अभी दस मिनट का समय दिया जाए।… (व्यवधान)

महोदय, मेरी जो मांग है, वह मैं रख देता हूं। जो छोटे-छोटे इंवेस्टर्स विभिन्न कंपनियों में किसी स्कीम में इंवेस्ट करते हैं, इनकी प्रोटेक्शन के लिए कोई एक्ट नहीं है। इसके कारण आज लाखों छोटे-छोटे इंवेस्टर्स, जिन्होंने अपनी जमा पूंजी कहीं इंवेस्ट कर दी है, उनके प्रोटेक्शन का कोई एक्ट न होने की वजह से सहारा, पी.ए.सी.एल., आदर्श क्रेडिट को-ऑपरेटिव सोसायटी इत्यादि में लोगों के पैसे फँसे हुए हैं। इसलिए इंवेस्टर्स को बचाने के लिए इंवेस्टर्स प्रोटेक्शन एक्ट को इस बार जरूर लाया जाए।

महोदय, अब मैं जीएसटी की तरफ आता हूं। जीएसटी की दर को जीएसटी काउंसिल तय करती है, लेकिन जीएसटी काउंसिल में सेन्ट्रल गवर्नमेंट का वीटो पावर है क्योंकि एक-तिहाई वोटिंग राइट्स केन्द्र सरकार के पास है और दो-तिहाई राज्यों के पास है। किसी भी प्रस्ताव को पास करने के लिए तीन-चौथाई मेजॉरिटी चाहिए, इसलिए हम कह सकते हैं कि इसमें सेन्टर के

पास वीटो पावर है। इसमें मैं कहना चाहता हूं कि जीएसटी को लागू हुए पाँच साल हो गए हैं, लेकिन अभी तक जीएसटी ट्रिब्यूनल्स का गठन नहीं हुआ है। इसमें काफी लिटीगेशन्स हो रहे हैं, कमिश्नर, अपील के पास जाने के बाद उन्हें सीधा हाई कोर्ट में जाना पड़ता है। यह काफी लम्बा प्रोसेस है। इसलिए मेरा आपके माध्यम से माननीय वित्त मंत्री जी से आग्रह है कि जीएसटी के जो एपिलेट ट्रिब्यूनल है, उसे जल्दी से जल्दी गठित किया जाए।

जो एक्सपोर्टर्स हैं, उन्हें दिक्कतें आ रही हैं। आज की तारीख में वह एक्सपोर्ट करता है, उसका शिपिंग बिल 'आइसगेट' में कस्टम्स ऑफिस वाले चढ़ाते हैं। यह अपने आप डी.जी.एफ.टी. के पोर्टल पर दिखना चाहिए, पर काफी केसेज में यह नहीं हो रहा है। अब वह एक्सपोर्टर इधर से उधर दौड़ता है और उसका काम क्यों नहीं हो रहा है, इसका कोई जवाब एक-एक साल तक नहीं मिलता है। इस पर ध्यान दिया जाए।

महोदय, अभी जीएसटी के अन्दर इन्वर्टेड ड्यूटी स्ट्रक्चर को खत्म करने की बात चल रही है। मेरा आपके माध्यम से सरकार से आग्रह है कि इन्वर्टेड ड्यूटी स्ट्रक्चर में जो आउटपुट ड्यूटी है, जो कम है, उसको मेनटेन रखा जाए और इनपुट ड्यूटी को कम करके इन्वर्टेड ड्यूटी स्ट्रक्चर को खत्म किया जाए, न कि आउटपुट ड्यूटी को बढ़ाकर इन्वर्टेड टैक्स स्ट्रक्चर को खत्म किया जाए।

महोदय, यह आपके माध्यम से मेरा विशेष आग्रह है। बहुत-बहुत धन्यवाद।

HON. CHAIRPERSON: Danish ji, you have two people to speak from your Party – you and Ritesh.

KUNWAR DANISH ALI (AMROHA): Sir, I am the only speaker from my Party.

HON. CHAIRPERSON: You have five minutes. Please go ahead.

कुंवर दानिश अली (अमरोहा): सभापति महोदय, आपने मुझे फाइनैंस बिल पर बोलने का मौका दिया, इसके लिए बहुत-बहुत शुक्रिया। देश के आदरणीय प्रधान मंत्री जी ने दो बहुत बड़े वादे किए थे। एक तो 8 नवम्बर, 2016 को रात 8 बजे जब उन्होंने रात में नोटबंदी का एलान किया और कहा कि हम कैशलेस इकोनॉमी की तरफ जा रहे हैं। जो टेररिज्म में पैसा जा रहा है, उसको रोकेंगे, मनी लाउंड्रिंग के थ्रू जो पैसा आता है, वह रुकेगा, लेकिन अल्टीमेटली क्या हुआ? जो 16 लाख करोड़ रुपये कैश में सर्कुलेट होते थे, मुझे तो इस बात का ताज्जुब है कि बहुत दिनों तक आर.बी.आई. इस बात का आँकड़ा नहीं दे पाई कि कितना कैश जमा हुआ है।

यह पता चला कि जो नकली नोट था, उसको भी हमारे भारत सरकार के बैंकों में ऐसे ब्लैक मार्केटियर्स ने जमा कर दिया, जो काला धन रखे हुए थे। 30,000 करोड़ रुपये से ज्यादा नकली पैसे भी जमा हो गए। मुझे पता नहीं कि ऐसे कितने बैंक के मैनेजर्स थे, जो मिलेजुले थे और ऐसे कितने लोगों के ऊपर कार्रवाई हुई है। आज लगभग दोगुना कैश मार्केट में सर्कुलेटेड है। करीब 29 लाख करोड़ रुपये मार्केट में सर्कुलेट हो रहा है। इसकी बानगी अभी उतर प्रदेश के अंदर चुनाव के दौरान देखने को मिली। जब एक इंडस्ट्रियलिस्ट इत्र व्यापारी के यहाँ पैसा पकड़ा गया तो उसको काउन्ट होने में कई दिन लगे कि वह कितने सौ-करोड़ रुपये थे। शुरू में, भारतीय जनता पार्टी का आई.टी. सेल बहुत एक्टिव रहता है, इसलिए उसने शुरू में कह दिया कि यह इत्र व्यापारी विपक्ष का है। लेकिन, बाद में यह पता चला कि वह जो व्यापारी था, उसका कनेक्शन सत्ता पक्ष के लोगों से ही जुड़ा हुआ था।… (व्यवधान) उसका कोई डिनाइल नहीं आया। सत्ता पक्ष के घरों में इतना पैसा पकड़ा गया, यह किसी से छुपा हुआ नहीं है।

महोदय, मैं दूसरी बात आपसे कहना चाहता हूँ कि इस सरकार ने यह तय किया था कि किसानों की आमदनी वर्ष 2022 में दोगुनी होगी। अभी हम स्वयं वर्ष 2022 में खड़े हैं। मैं स्वयं किसान हूँ। देश का किसान किस तरीके से दिल्ली के चारों तरफ कितने दिन तक बैठे रहे। सब

जानते हैं कि आज किसानों की क्या दुर्दशा है। किसानों की आमदनी दोगुनी तो छोड़िए, जो उनकी लागत है, उस पर ही उनका और ज्यादा पैसा तथा इनवेस्टमेंट बढ़ गया है।

महोदय, मैं आपके माध्यम से यही कहना चाहता हूँ कि उज्ज्वला योजना का बहुत ज्यादा ढिंढोरा पीटा गया। देखिए, इस सरकार का कितना अच्छी तरीके से गोल पोस्ट चेंज होता है, आपने सिलेंडर दे दिया, आपने रेगुलेटर दे दिया, लेकिन गैस कहाँ से आएगा? … (व्यवधान)

HON. CHAIRPERSON: Please conclude.

कुंवर दानिश अली: सर, अभी तो मेरी बात शुरू ही हुई है।… (व्यवधान)

HON. CHAIRPERSON: Please conclude within one minute.

कुंवर दानिश अली: सर, अभी सत्ता पक्ष की एक सांसद कह रही थीं कि उस सिलेंडर में बायोगैस ले जाइए, गोबर गैस का प्लांट लगाइए। सत्ता पक्ष की एक सांसद ने यहाँ एक नया आविष्कार दिया।

सभापति महोदय, मैं आपके माध्यम से यही कहना चाहता हूँ कि सरकार हमेशा लगातार अपना गोल पोस्ट चेंज कर रही है। अभी देश के अंदर किप्टो करेंसी की बहुत डिस्कसन चल रही है। सरकार यह तय करे कि क्या क्रिप्टो करेंसी को लीग्लाइज़ करना है या नहीं करना है? एक चीज तय कर ली जाए कि क्यों ऐसे अलाउ किया जा रहा है?… (व्यवधान)

सभापति महोदय, मैं दो-तीन मिनट और लेना चाहता हूँ।

माननीय सभापति : आप कंक्लूड कीजिए। We do not have enough time today.

कुंवर दानिश अली : मैं सिर्फ यही कहना चाहता हूँ कि सरकार अपनी प्रायोरिटीज़ तय करे।

सर, दूसरी चीज है कि आज हम देख रहे हैं कि किस तरीके से एट्मॉस्फेयर ऑफ फीयर है, जो सेन्ट्रल एजेंसीज़ हैं, जो टैक्स एजेंसीज़ हैं, वह सिंगल आउट करके, जो विपक्ष के लोग हैं या जो ऐसे इंडस्ट्रियलिस्ट्स हैं, जो सरकार की लाइन को फॉलो नहीं कर रहे हैं, ऐसे लोगों को लगातार टारगेट किया जा रहा है।

मैं कहना चाहता हूँ, क्योंकि अब मैं अपने 15 लाख रुपये का हिसाब नहीं ले रहा हूँ। सरकार ने वादा किया था कि अगर ब्लैकमनी लाएंगे तो हर किसी को 15 लाख रुपये देंगे। कम से कम मैंने इसकी उम्मीद छोड़ दी है।… (व्यवधान)

सर, एक-दो मिनट में अपनी बात पूरी कर लूँगा। मेरी पार्टी का टाइम है और पार्टी ने लिख कर दिया है।

HON. CHAIRPERSON: Please conclude. Your Party was allotted five minutes' time, and that is over now.

कुंवर दानिश अली: सर, मैं आपके माध्यम से यही कहना चाहता हूँ कि इस तरह सिंगल आउट करके टारगेट किया जा रहा है, आपने कहा था कि स्विस बैंक से ब्लैकमनी लेकर आएंगे। अभी पिछले दिनों अखबार में यह छपा है कि किस तरीके से एक बड़े कॉरपोरेट हाउस की फैमिली का ट्रस्ट स्विस बैंक के अंदर था।… (व्यवधान)

<u>16.00 hrs</u>

श्री सौमित्र खान (बिष्णुपुर): महोदय, मैं सबसे पहले अपने यशस्वी प्रधान मंत्री जी को धन्यवाद देना चाहता हूं। मैं यशस्वी प्रधान मंत्री जी को प्रणाम करता हूं और निर्मला सीतारमण जी को नमन करता हूं।

*Hon'ble Speaker Sir, I whole heartedly thank our respected Prime Minister of the country; because of him 130 crore people of India are living a happy life. I also thank our Finance Minister Smt. Nirmala Sitharaman. We have seen so many Prime Ministers earlier. But the way in which much needed Corona vaccine has been invented in India, the common people are praising

---

* ….* English translation of this part of the Speech originally delivered in Bengali.

Hon'ble Prime Minister profusely. They are saying that we are alive due to his efforts.

Once, Kolkata was the capital of India, but today I am compelled to say that West Bengal has completely transformed into a terrorist state. We have seen that Hon'ble Prime Minister has done everything for the state of West Bengal which our Chief Minister Mamata Banerjee could not do.*

सर, बंगाल के लिए तो दो मिनट एक्स्ट्रा दीजिए। ये जीएसटी की बात करते हैं, ब्लैक मनी की बात करते हैं और क्रिप्टो करेंसी की बात करते हैं। मैं एक ही बात बोलूंगा कि नोटबंदी होने के बाद जब सीबीआई या ईडी किसी को पकड़ने जाते हैं, जब कोयले के खदान में कार्रवाई करते हैं, तो बोलते हैं कि क्यों करते हैं?

*How can anything good happen to the state? We wish to reiterate that what horrific incident happened in Bengal's Birbhum. 12 persons were charred to death. Independent probe should take place to nab the culprits. We thank Hon'ble Finance Minister for introducing RBI digital currency. But I urge upon the government to identify the persons involved in coal scam. We demand that those involved in sand lifting scam and various murders should be brought to book. The Trinamool Congress Block President who had done this violent murder should be put behind bars. I thank Hon'ble PM for the Ujjala Scheme; I thank PM for Pradhan Mantri Health Insurance Scheme. We all are surviving happily in this country.

---

* …* English translation of this part of the Speech originally delivered in Bengali.

I thank him for 'Sabka Saath, Sabka Vikas', for giving dignified life to us. But in Bengal no scheme in the name of Prime Minister is implemented; funds of central schemes are usurped. It is shameful. No Hon'ble MP can say in this House that bombs are hurled on them in any other state. But it is a matter of shame that the car of an MP of Bengal is attacked with bombs. This should be also investigated. MPs and MLAs of West Bengal are fighting for justice putting their own lives at stake. No opposition MP here can claim that bombs are hurled at their cars in Uttar Pradesh. But we are in extremely pathetic condition in West Bengal. Article 356 may be immediately imposed on Bengal. Poor farmers there are starving. I request Hon'ble Finance Minister to announce a special grant for those farmers, so that they are able to survive. The students of Bengal, who want to appear for teacher's examination are on the streets, sitting on dharna before the education department office. We are at the mercy of Hon'ble Prime Minister. I request Finance Minister madam to visit West Bengal and generate employment for the people.

With these words I support the Finance Bill and urge upon the government to put on end to the violent regime of West Bengal.

Thank you.*

16.03 hrs (Hon. Speaker in the Chiar)

माननीय अध्यक्ष : अभी शून्य काल भी है।

श्रीकांत शिंदे जी, दो मिनट में अपनी बात कहिए।

डॉ. श्रीकांत एकनाथ शिंदे (कल्याण): अध्यक्ष जी, मैं आपको धन्यवाद देता हूं कि आपने मुझे इस फाइनेंस बिल पर बोलने का मौका दिया। मैं अपनी बात एक कोट से शुरू करना चाहूंगा। यह अलबर्ट आइंसटीन का कोट है:

"The hardest thing in the world to understand is the income tax."

मुझे लगता है कि इस आइंसटीन की कोट से सभी अपने को एसोशिएट कर पा रहे होंगे। इनकम टैक्स में मध्यम वर्ग को कुछ भी एग्जंप्शन या स्लैब बेनीफिट नहीं दिया गया है, जो एक चिंता का विषय है। कोरोना महामारी के समय बहुत लोग बेरोजगार हुए हैं। आज हाई टैक्स और लो इनकम सबसे प्रमुख समस्या है। जिसका निवारण कैसे किया जाए, इस पर सरकार को ध्यान देना बहुत जरूरी है। इसके अतिरिक्त, जैसा अभी सुप्रिया सुले जी ने अपने भाषण में कहा, कैसे इनकम टैक्स और ईडी का दुरुपयोग किया जा रहा है। हम अक्सर सुनते थे कि कुछ दिन तो गुजरो गुजरात में, मुझे लगता है कि जिस तरह से ईडी और आईटी की रेड चल रही है, अब अगला स्लोगन होगा, कुछ दिन तो गुजरो हवालात में। इसके लिए कितने हवालात लगेंगे, पता नहीं। इस विधेयक के माध्यम से इस जांच एजेंसी को और पॉवर देने का काम किया जा रहा है। क्लॉज 96 के माध्यम से रेट्रोस्पेक्टिव प्रोविजन लाया गया है, to validate any action taken or duties performed by officers of DRI and Customs before the enactment of Finance Bill, 2022 notwithstanding the decisions of Courts/Tribunals/Authorities. मैं मंत्री जी से जानना चाहूंगा कि इतना पॉवर इन अथॉरिटीज को क्यों दी जा रही है। सरकार की मंशा क्या है? सरकार की मंशा है कि पॉलिटिकल अपोनेंट को टारगेट किया जाए, इन अधिकारियों को इतनी पावर जो सरकार दे रही है, इससे मुझे एक डॉयलाग याद आता है। सेक्रेड गेम्स सभी ने देखी होगी, उसमें

नवाजुदद्दीन सिद्धिकी कहता है, कभी-कभी मुझे लगता है कि मैं ही भगवान हूं। अधिकारियों को लगने लगेगा कि सुप्रीम कोर्ट से ऊपर अधिकारी हो गए। सुप्रीम कोर्ट के जजमेंट के विरोध में जाकर रेट्रोस्पेक्टिव लॉ यहां पर लाया गया है। आप इज ऑफ डुइंग बिजनेस की बात करते हैं लेकिन आपकी नीतियों से इज ऑफ क्लोजिंग बिजनेस ज्यादा आसान हो गया है। हमारे साथी गौरव गगोई द्वारा जो आंकड़े दिए गए थे, तीस हजार से पैतींस हजार rich Indians would have left the country in the last five years. 15 मार्च को सरकार द्वारा दिए गए जवाब में बताया गया है कि businesses registered with Ministry of Micro, Small and Medium Enterprises were shut during the financial year 2021-22. ये आंकड़े देश के लिए अच्छे नहीं हैं क्योंकि कुछ उद्योगपति फ्रॉड करके भाग रहे हैं और बाकी आपकी नीतियों के कारण भाग रहे हैं। मुझे लगता है कि कोरोना काल में हॉस्पिटलिटी सेक्टर सबसे ज्यादा प्रभावित हुआ था, इस पर भी ध्यान देना बहुत जरूरी है।

उसी के साथ रूस और यूक्रेन युद्ध के कारण लाखों छात्रों को भारत सरकार ने इवैकुएट किया। इन बच्चों की जो पढ़ाई बाधित हुई है, अनेक सांसदों की मांग है और मुझे लगता है कि इनको भी कंसीडर करना बहुत जरूरी है क्योंकि देश पर यह बहुत बड़ी लायबलिटी होगी।

मुझे लगता है कि पेट्रोल और डीजल का इलैक्शन से सीधा संबंध है। जब इलेक्शन होता है तो प्राइस कम हो जाता है और इलैक्शन के बाद प्राइस डबल हो जाता है। मुझे लगता है कि अभी कुछ दिन पहले पेट्रोल-डीजल के दाम बढ़ गए। वर्ष 2022 को अमृत महोत्सव के रूप में मनाया जा रहा है। हम बहुत वर्षों से सुन रहे हैं कि किसानों की आय दोगुनी होगी। सबको घर मिलेगा, लेकिन वित्त वर्ष 2022 के खत्म होने में सिर्फ 1 हफ्ता बचा है। मैं सरकार से जानना चाहता हूं कि कितने काम हुए हैं और कितने लक्ष्य प्राप्त हुए हैं?

माननीय अध्यक्ष : श्री रितेश पाण्डेय जी, आपके पास सिर्फ दो मिनट हैं। घड़ी देख कर 2 मिनट में अपनी बात समाप्त कीजिए।

श्री रितेश पाण्डेय (अम्बेडकर नगर) : मुझे चार मिनट दे दीजिए, मैं चार मिनट के अंदर खत्म कर दूंगा।

माननीय अध्यक्ष : नहीं, सिर्फ 2 मिनट हैं।

SHRI RITESH PANDEY (AMBEDKAR NAGAR): In a single stroke, the Government has managed to hamper India's crypto currency future. While there is no clarity on how the Government actually intends to regulate this base of crypto currency since there is not even a draft Bill or there is a Bill in front of a Parliamentary Committee, the Finance Minister has made certain changes to the regulation of virtual digital asset class that will greatly hamper India's Web 3.0 space. The Web 3.0 space is not just crypto currencies where there are movies, music, gaming, ticketing, and commerce. It intends to revolutionize the world with smart contracts and the metaverse. The interchanging assets across different blockchains is critical to the business of Web 3.0. It does what a one per cent of TDS does to the business of the blockchain. It is critical to understand what the hon. Finance Minister has done by introducing this one per cent TDS on the blockchain industry. It is going to hamper the way this business is done. I will like to point out here that Shri Amitabh Bachchan has launched his NFT.अभी एक मूवी 83 जो क्रिकेट के ऊपर आई थी, जिसमें सभी ग्रेट क्रिकेटर्स को दिखाया गया था, उसमें भी एक एनएफटी लांच हुई। उदाहरण के रूप में अगर आप रुपये से थिरियम खरीदते हैं जो कि एक क्रिप्टो करैंसी है, उसको आप मेटा मास्क क्रिप्टो वॉलेट के अंदर डालते हैं और फिर उससे बॉलीवुड का मूवी खरीदते हैं, जिससे उस एक्टर का साइन किया हुआ एक पोस्टर मिलता है। उन तीन ट्रांजैक्शन्स पर, हरेक स्टेज पर एक परसेंट टीडीएस लगेगा। मैं आपके माध्यम से माननीय फाइनेंस मिनिस्टर को यह जरूर बताना चाहता हूं कि एक काम के लिए

जब आप तीन जगहों पर टीडीएस लगाएंगी, तो यह सीधे-सीधे हमारे सामने रेड टैपिज्म को उजागर करता है। यह इस पूरे नये एसेट क्लास को, जो एक युवा है, उसको पूरी तरह से खत्म करने का काम करता है।

अध्यक्ष महोदय, मेरा लास्ट प्वाइंट आ रहा है। मैं माननीय फाइनेंस मिनिस्टर जी से निवेदन करना चाहूंगा कि एक परसेंट टीडीएस की जो पॉलिसी आई है, आप लिखकर रख लीजिए, आने वाले समय में आप खुद इसको बदलने का काम करेंगी। आप जो तीन जगहों पर टीडीस ले रहे हैं, उसको खत्म करेंगे। आप इन्वेस्टर्स के बारे में भी सोचिए। यह जो स्पेस है, आप चाहे वेब 1.0 को लीजिए, गुगल जैसी बड़ी कंपनी सिलिकॉन वैली से आई है। वेब 2.0 में फेसबुक जैसी बड़ी कंपनी भी सिलिकॉन वैली में आई। वेब 3.0 में हमारे देश में जहां इतने यूनिकॉर्न्स पैदा हो रहे हैं, आज आप ये रेगुलेशन्स लगाकर हर स्टेज पर इसके अंदर जो भी ट्रांजैक्शन हो रहा है, उसका आप गला घोंटने का काम कर रहे हैं।

सर, मैं खत्म कर रहा हूं। मैं कनक्लूड कर रहा हूं। मुझे एक मिनट दे दीजिए, मैं कनक्लूड कर रहा हूं।… (व्यवधान)

माननीय अध्यक्ष : मेरे पास एक सेकेंड भी नहीं है।।

श्री रितेश पाण्डेय : सर, प्लीज एक मिनट दे दीजिए। मैं आपसे निवेदन कर रहा हूं। देश का जो युवा क्लास है, इसमें 18 से 25 साल के लोग ज्यादा इन्वेस्टेड हैं। आप उनकी सोच को इस तरह से मत स्टाइफल कीजिए, उनको इस तरह से खत्म मत कीजिए। आप इस एसेट क्लास के लिए एक परसेंट टीडीएस को खत्म कीजिए, क्योंकि यह आने वाले समय में हमारे देश के अंदर ऐसे बढ़िया एसेट क्लास की मिट्टी पलीद कर देगा। इसलिए, आप लोगों से निवेदन है कि इसके ऊपर एक परसेंट का टीडीएस मत लगाइए।

माननीय अध्यक्ष : क्या आप फिल्म बनाने जा रहे हैं?

माननीय मंत्री जी।

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Hon. Speaker, Sir, I specifically thank you and also the hon. Members of this House for having agreed to have the discussion today, being a Friday. I also thank all the hon. Members who were considerate enough to have the Private Members' Business shifted to some other alternative day. The reason for this, in spite of some Members having reservations, is because we are in the last week of the month and ideally by 1st of April, I would like to have all the Ministries and Departments receive their funds. But the process of approval after this will have to go through several stages and also the Rajya Sabha and that is why, with your kind permission, we are able to handle it on a Friday afternoon. In fact, from my heart, I thank all the hon. Members who have taken the time to be here and participate in the discussions. More than 20 hon. Members have spoken on this Finance Bill today.

Sir, I just want to start with the Finance Bill, the provisions for taxation, other than the points discussed in the general discussion on the general Budget. This discussion on the Finance Bill, like the way many hon. Members have seen through the kind of details and was able to highlight what has been said in the Finance Bill, actually highlights the way in which, under the leadership of hon. Prime Minister, Shri Narendra Modi, during the pandemic and coming out of the pandemic and aiding recovery, we have taken a conscious decision, I hope I am able to articulate this fact to all the hon. Members that we have taken a conscious position, not to fund the recovery

through any additional taxes. That is why last year and this year there is continuity in not bringing newer taxation and that is something which I would like to place on record of this House. It is because I want to draw on the Reports which have come out of the OECD (Organisation for Economic Cooperation and Development). It very clearly said that at least 32 countries increased various tax rates during the pandemic. India did not. Thirty-two countries, during the Pandemic increased personal income tax, or tax on corporate income; or environmental related taxes were raised; or health related taxes were raised; or excise duties were raised.

We have not done that last year nor have we done it this year. Which are these countries which had to depend on tax increases to meet the expenses of the pandemic? They are no less absolutely developed countries, large countries like Germany, France, Canada, UK and Russia apart from very many smaller economies. All of them depended on increasing taxation to meet the demands of the COVID-19 pandemic and also the recovery requirements.

So, I would like to place that on the Table because the clear instruction, first guidance which, in fact I received while preparing the Budget - 2021 and Budget - 2022 was that we shall not take the taxation route. I remember the media, last year, was also suggesting that there could be a COVID-19 tax. But we did not resort to any of these steps to burden the common man and as a result, therefore, this Finance Bill has been received as being one of the boring ones, one of the insipid ones, one of them which had nothing great about it. It is indeed, I would think, a Budget which did not burden the common public but

yet put the money where the multipliable be the maximum and where the infrastructure creation of assets will happen. And on that, we did not come up with small allowances in the Budget but a big time increase in infrastructure spending.

There are more to say on that, Sir, but I will come to that a bit later after I answer the specific questions which Members have raised on issues pertaining to the features of the Budget.

I will start with Shri Gaurav Gogoi who actually has been providing comments and, in his comments, he has come up with a lot of positive suggestions as to how we can take on some of these issues.

I just want to specifically tell him that the corporate tax reduction has actually been carried out. As you observed it, there is no relief for the middle class. Has there been any study undertaken to assess the impact of corporate tax rate reduction is one of the questions which he has raised.

Sir, through you, I would like to inform the hon. Member, for individuals, due to rebate, they do not pay any tax if income is below Rs. 5 lakh. This is very well known. Those opting for tax savings, of course, pay no tax even on higher income as they can claim deduction for tax saving and for bringing the income below Rs. 5 lakh.

For those who are not opting for any of these exemptions, last year, we came out with a separate track or a second alternative tax saving scheme. We have come up with that kind of an income tax layer with which they can pay lesser tax and benefit from it. But about the corporate tax reductions, it has

actually helped the economy, it has helped the Government, and it has also helped the companies because we are now starting to see the positive impact.

In the year 2018-19, our corporate tax collection was about Rs. 6.6 lakh crore. Then COVID-19 happened and so, you could not have expected anything to come through there. In spite of tax reduction and COVID-19, we have already collected corporate tax of Rs. 7.3 lakh crore till yesterday. So, the reduction in corporate tax has actually now given us the reward in spite of the intervening year being under COVID-19.

So, I wanted to inform the hon. Member, Shri Gogoi that the corporate tax is actually also helping the flow of money and also making sure that the health of the companies is improving, thereby improving the possibilities of greater employment.

Hon. Member, Shri Gogoi also voiced his concern, which I thought even as we presented the Budget, we had explained it last year possibly, and again this year, particularly on umbrellas and on the question of increasing custom duty on umbrellas. Sir, I think, I did explain it but I want to reiterate the point.

Umbrellas are manufactured in India and nearly 25 million pieces of individual umbrellas are imported every year into this country. They were being imported from one country. These 25 million pieces of umbrella were being imported from one country. Do we really need it? Can we not manufacture it? We were manufacturing umbrellas already. Can we not strengthen our manufacturing? So, we have imposed this custom duty. This is only to encourage the MSMEs which are producing It.

Sir, another question was raised whether the revocation of ADD and CVD on steels was permanent. The countervailing duties on steel, ADD and CVD, have been revoked to provide relief to the user industry. I am sure that all the hon. Members will see that the integrated steel manufacturers are very buoyant now. They are able to export a lot. In fact, they are seeing unprecedented size and quantum in exports. Therefore, steel has become probably expensive for many of our downstream industries.

So, we have revoked CVD and ADD to provide relief to our user industry which suffers because of the increased price of steel and the rise in the prices of steel does not seem to look to get abated soon. We wanted to support our MSMEs. So, we have revoked ADD and CVD. I just want to make sure that the concerns of the hon. Member Shri Gogoi are fully addressed.

Shri Gaurav Gogoi has raised the issue about IFSC. IFSC is a premier centre through which the global financial companies are coming to India. We are seeing a rapid change in terms of kind of usages through which IFSC is benefitting all of us. We have seen very good results. A number of 21 banks have got licenses. Total banking asset sizes have increased by more than 25 billion US dollars. Asset size alone has increased by 25 billion US dollars. Total banking transaction has crossed up to 156 billion US dollars. Two stock exchanges have also been opened with daily trading value of index derivatives of 13.14 billion US dollars and daily trade value of currency derivatives are at the level of 13 million US dollars. Commodity derivatives are at 174 million US

dollars. So, the footfall, the extent of business, the coverage, and the kind of generation in the activity, all are very distinctive for all of us to see.

More than 50 funds have registered themselves in IFSC. The amount committed by private equity and venture capital is about 3.8 billion US dollars. Hedge funds have committed 845 million US dollars and the total amount committed by the Alternative Investment Funds (AIFs) is to the extent of 4.6 billion US dollars. A number of 19 insurance companies have started operation in the IFSC and they have underwritten insurance premium of more than 300 million US dollars including intermediaries.

So, we have seen the progress in the IFSC. This is an issue on which there are questions and answers in every Budget. It is said that we are supporting the IFSC. Has it really shown any difference? Has it really made any difference to the kind of concessions made? Yes, the fiscal concession which had been given has shown its tangible results in the IFSC more than adequately.

Sir, a lot of Members have spoken about virtual digital currency. A point was raised that the Government is giving a mixed signal and there is no clarity. This was raised by quite a lot of hon. Members: Supriya Sule ji, Ritesh Pandey ji and Pinaki ji. I just want to say that there is no confusing signal. We are very clear that the consultation is going on whether we want to regulate it fully or we want to regulate it to some extent or we want to totally ban it. After the consultation is concluded, the result will come out.

But till then, we are taxing it also, because there is a lot of reported activity happening; a lot of transactions are happening; and from the way the concerns are being expressed by several Members, there is definitely a common place knowledge that a lot of exchanges are happening, people are putting money, people are taking money, people are creating assets, and assets are being sold and bought. So, obviously, the Government made its position clear saying, we shall tax the money being generated out of it and that is why, we have come out with the proposal to tax it at 30 per cent and the TDS has also been brought in. As always, TDS is more for tracking; it is not an additional tax, it is not a new tax, it is a tax which is going to help people to track it.

But, at the same time, the person who has paid one per cent TDS can always reconcile it with the total tax that he has to pay to the Government; he can subtract it if he has paid more or add it if he has to pay additional tax. So, there is no new taxation because of TDS. The TDS principle has always been the same and that, probably, is also one of the reasons why the tax base has widened not here only on the digital side, but, in general, the tax base has been widening. Earlier, we had only about 5 crore and odd people who were paying taxes in 2014. We are now touching 9.1 crore people and that is because we are able to find the money trail of people who seem to be spending money, who file assessments sometimes, but they do not pay even if they are expected to pay. So, TDS is always a legitimate way through which

we are tracking the transactions and, therefore, it is helpful to widen the tax base.

Sir, I am just asking for your guidance; earlier, once you had requested me not to answer to the issues raised by Members who are not present in the House. Should I do it or should I not? If I do not, I can always straight go to Members who are sitting here for whom I can always answer.

Sir, on the strict provisions of the GST, hon. Member Supriya Sule had raised a question saying these provisions lead to imprisonment as a punishment for mistaken entries. I would like to clarify here that there is only one section which is Section 132 in the CGST Act which provides for imprisonment in specific cases and the specific cases are evasion of tax, availing fraudulent input tax credit, deliberately tampering financial records, and giving false information with an intent to evade payment of tax.

These are the specific items under which, after proper adjudication, imprisonment is done if it is necessary to be taken as a step. Imprisonment is done only in cases of serious nature such as these and not for minor mistakes or wrong entries. So, in normal cases of compliances, where records are maintained and where furnishing of returns happen, no imprisonment is ever invoked. Further, the GST law also does not provide for imprisonment in cases where the amount of tax evaded or the income tax concessions availed and utilised is less than the threshold limit of Rs. One crore. So, anything below it is, anyway, not going to be taken up for imprisonment. These provisions were made as per the recommendation of the GST Council where States are also

equally present and, in fact, that one line is, actually, the answer or my response for every suggestion which has come about GST, including the suggestion given by hon. Member N.K. Premachandran. Some suggestions related to GST have come. Some comments have also been made on the amendments which we have brought in the Finance Bill related to GST. They have not been brought by me; they are not brought by the Ministry of Finance; they are brought by us post the GST Council's suggestion saying, 'yes, this should go through', so we are bringing it in the Finance Bill. So, it is not that they are being brought in by the Central Government.

Sir, PMLA and ED have naturally attracted a lot of attention and some observations have also been made by hon. Members. I am, in particular, referring to arrests made under PMLA without even registration of a FIR.

The ED always comes in following the trial of the main offence which is taken up by some other FIR, and post that, when the trial goes on and you realise that money has been laundered, the PMLA can be invoked; then comes the ED. So, the ED is never the first one in the scene. If you see the ED, be sure that there is something else already with you.

Sir, Midhun Reddy-ji and Pinaki Misra-ji had raised questions about faceless assessment that it is seeing frequent amendments. I would like to assure the hon. Members that the faceless assessment has been well received. People are relieved that they do not have to go to the offices. But if there are amendments, it is more because we just want to ensure that there is no nuisance.

Where eventually after the faceless assessment has gone through stage-I and stage-II, and actually there is a need for some personal interaction at the final stages, we would want to come in. There, we make the small amendments. So, these amendments have been proposed in the Bill to ensure that the tax payer who wants to have a hearing at the eventual final stage having gone through everything, he gets a hearing through video conferencing. So, these kinds of changes are more for the facilitation.

There was also a question raised about retrospective aspect, which is part of this Bill. That is only because one particular issue where the surcharge on tax and cess on tax have been, over some years -- if I can use the word -- 'misused', the people have treated it as their exemptions and all expenditure/business expenditure undertaken, and therefore, they think that it can be used for deleting that level of income from their taxable income. So, that had become a very, very confusing point on which people have gone to courts also. So, that amendment with a retrospective effect has been brought more for clarity. That is not going to burden the tax payer because what we have done is: 'please approach from your side claiming that this is shown as undisclosed income; and if you come on your own, there is no penalty. We will treat it again, and the Local Commissioner of Income Tax will be able to reassess your income including that which has been otherwise shown as expenditure/business expenditure. And, the income now we assess, you can pay up what is got to be paid legitimately as tax. There is no penalty if you come on your own.'

Unless we take it back to the time when this misuse has started, there will always be a hiatus, and that hiatus will lead to confusion. Some people will continue to benefit from that misuse; and others would have done it fairly.

So, it is only for that explanatory purpose that retrospective aspect has been brought in.

Sir, about tax rationalisation, I think, we have started doing it. For the direct taxation, we have started doing it from the corporate tax business and also for the income tax where we gave a second parallel track. For the GST, we have a Group of Ministers headed by our Chief Minister who is looking into it so that we can get back to being revenue-neutral and rationalise the number of slabs that we have.

Sir, Pinaki Misra-ji also asked about the black money in the economy, and a very few tax payers are paying tax. I think, I partly answered this by saying that five crore tax payers were there a couple of years ago, and now it has gone up to nine crore. We have taken many steps for widening and deepening of the tax base. We have reduced tax rates and removed exemptions.

Through technology – I place a lot of emphasis on this – we have also made compliance easy; tax payment is making a headway; and also assessment is made easier. So, all this has brought in a greater buoyancy like never before. I would think people accept the way in which technology is giving us greater room to operate, we will have the base widen a lot more.

Sir, I partly referred to it also as Shri N.K. Premachandran ji said: "GST is not simple." He invoked the statement of the farmer Finance Minister, Shri Jaitley, saying: "No, it will be a very simple tax." Definitely, difficulties which were there, we have periodically sat with the stakeholders and tried to remove it. Nil return under GST, both, GSTR 3B as well as GSTR 1, can be filed without logging in on to the GST portal by a simple SMS through mobile. So, if the portal through which you had to do it is a bit cumbersome for you, there is also an alternative way of using the SMS facility. But the other issues related to the CGST Act and items that has got to be looked at for differential rates, I would go back to the GST Council's suggestions which have been brought in here. They are not mine. I just want to highlight that.

Sir, other than that, I think, Members who had raised some of the very significant issues are not here, so going by your advice and also keeping the constraint in mind, I just want to be sure that I would not go into the details of the questions that they had asked.

Sir, I want to emphasise here on one last point. As I said, we started by saying that we have not brought in extra burden and I know not just during the discussion on the Finance Bill but even otherwise, people have been saying: "How could you raise taxes and fuel prices?" Sir, the global war like situation is not a time when we are looking at raising these things. It has nothing to do with the elections of any kind. If the oil marketing companies – the Petroleum Minister is seated here – think that they are procuring on a 15-day average higher rate, obviously, we will have to bear this.

This war, which is happening in Ukraine, the impact of that is on all the countries. The supply chains are disrupted, particularly, of crude oil and so on. So, I would just very quickly recall one quote based on the crude oil and the war like situation when India is very globally connected in the value chain. In 1951, Pandit Jawaharlal Nehru said that a Korean war can affect Indian inflation. I will have to say this because war anywhere can affect us. Today, in a globally connected day, it will, definitely, affect. At that time, he said, sorry for my Hindi, but the speech was in Hindi, so I read it in Hindi:

> "दाम बढ़ते जाते हैं, खाने का दाम बढ़ता है, राशनिंग और क्या-क्या बातें आईं और आपको परेशानी का सामना करना पड़ा। आपने शिकायत की और आपको परेशानी की शिकायत करनी भी है।
>
> हम ऐसे जकड़ गए दुनिया के वाकयातों में जैसे वहां कोरिया में लड़ाई हुई, उसका असर यहां पड़ा, चीजों के दाम बढ़ जाते हैं, अमेरिका में कुछ हो जाए, उसका असर यहां पर, चीजों के दाम पर पड़ता है।"

In 1951, when India was not globally connected with Korea and America, that could be used for justifying a price rise but if genuinely today Ukraine is hitting us and if we say that war is causing the price rise, it is not accepted. How can this …*(व्यवधान) … (व्यवधान) …* …(व्यवधान).

Sir, finally, we, as a Government, and Shri Narendra Modi, as the Prime Minister, and a Chief Minister have strongly believed in lowering taxes and

---

* Not recorded

reducing the burden on the common man. We have been continuously and successfully doing it steadily.

Sir, I would just like to compare what prevailed earlier and what is today. In the Union Budget Speech of February 28, 1970, the then Prime Minister, Shrimati Indira Gandhi, who also held the Finance Minister's Office at that time, announced to increase the marginal tax rate by 11 percentage points to 93.5 per cent on all income groups above Rs. 2 lakh. I would like to quote from the Indira Gandhi*ji's* Budget Speech of 1970. She said:

> "With the addition of the surcharge at 10 per cent, the maximum rate of 93.5 per cent will now be reached in the slab over Rs. 2 lakh as against 82.5 per cent in the slab over Rs. 2.5 lakh at present."

Sir, I dread to read this. There was 93.5 per cent tax. And, today when we do 1 per cent TDS, we are being mocked at, we are being hit at. Sir, as per our current tax slabs, the highest tax slab for those earning more than Rs. 10 lakh is just 30 per cent. … (*Interruptions*) Under the new and optional tax slabs announced in 2020, this rate is 30 per cent which would apply to the earnings of more than Rs. 15 lakh. So, tax is a matter on which the Congress Party never thought of reducing the common man's burden. Whereas, we are constantly working to make sure that people are not burdened and we give them maximum benefit through various ways. Also, we make sure that the people who make and run businesses are treated with a sense of pride so that they can create jobs. We do not treat them as the people from whom we have

to suck out everything so that we have the vicarious pleasure of killing their businesses as well. We do not do that.

So, with that, I seek your support and also the support of the entire House. Thank you.

श्री गौरव गोगोई: माननीय अध्यक्ष महोदय, मैं मंत्री महोदया से जीएसटी कंपेंसेशन के बारे में एक बात जानना चाहूंगा। जिस प्रकार से, केन्द्र सरकार ने स्टार्ट-अप्स और मैन्युफैक्चरिंग कम्पनीज को एक्सटेंशन दिया, तो राज्य की वित्तीय परिस्थितियों को देखते हुए क्या केन्द्र सरकार या जीएसटी काउंसिल जीएसटी कंपेंसेशन में भी एक्सटेंशन देने के बारे में सोच रही है?

मुझे पता नहीं है कि दुनिया की किसी भी संसद में वर्ष 2022 में वर्ष 1950 या 1970 की बात होती है, मैं पार्लियामेंट की दूसरी डिबेट्स भी देखता हूँ, लेकिन ऐसी डिबेट मुझे दूसरी जगह नहीं दिखती है।

SHRIMATI SUPRIYA SADANAND SULE: Sir, I have a small question. … (*Interruptions*) सर, इन्होंने मेरा नाम लिया था। … (व्यवधान)

माननीय अध्यक्ष : यहाँ इजाज़त स्पीकर देता है, मंत्री जी इजाज़त नहीं देते हैं।

… (व्यवधान)

माननीय अध्यक्ष : क्या आप कुछ बोल रही हैं?

… (व्यवधान)

SHRIMATI SUPRIYA SADANAND SULE: Sir, I have one small question regarding PMLA. There were two specific issues of Maharashtra, where I come from. The allegation was of Rs. 100 crore. When the FIR was launched, it was Rs. 1 crore. Similarly, there was an allegation of Rs. 55 lakh. Then, they said that that was a typographical error, and the amount was changed to Rs. 5 lakh. So, what happens in such a situation when an allegation is made? From Rs.

100 crore, it comes to Rs. 1 crore and from Rs. 55 lakh, it comes to Rs. 5 lakh. Then, there was an arrest made and nothing happened. So, is there something where you can put a cap?

माननीय अध्यक्ष : माननीय मंत्री जी, क्या आप उत्तर देना चाहती हैं?

श्रीमती निर्मला सीतारमण : सर, मैं थोड़ा-सा बोल देती हूँ। The concern of the hon. Member is right. States do have a problem about how they are going to handle their finances. As regards revenue generation and collection of taxes, the States and the Centre are improving. I am not saying that, that is the reason why nothing would happen. As it is, the cess for compensation payment is already extended from July 2022 to March 2026. So, extension has happened to meet the payment dues. Many Members do raise their points that the dues for this State and that State are so much. Those are not decided by me. As of now, about Rs. 53,000 odd crores are pending, and that is also an amount decided by the Council. अभी इतना बॉरो करके दो, फिर बाद में इतना बॉरो करके दो। इसका इंट्रेस्ट और इसके ऊपर से जो भी देना है, वह सब सेस कलेक्शन, जो जुलाई, 2022 से एक्सटेंड होगा, उसके द्वारा उसकी भरपाई करेंगे।

यह फॉर्मूला काउंसिल में तय हुआ है, इसलिए हमें जो देना है, अब तक जितना देना है, जैसे तय हुआ, मैं वैसे देखकर आ रही हूं, देने के लिए कुछ बचा नहीं है। 53 हजार करोड़ रुपये के बारे में मैं हाउस में स्पष्ट बोल चुकी हूं कि हां, यह पेंडिंग है। मैं कहां इसको छिपा रही हूं? अरे! हमारे स्टेट के लिए नहीं दिया, बाकी को दिया, कांग्रेस को नहीं दे रहे हो, बीजेपी को ही दे रहे हो। ऐसा बिलकुल नहीं है। … (व्यवधान) यह पॉलिटिक्स करना बंद कीजिए, बिलकुल बंद कीजिए। … (व्यवधान) हर स्टेट को जीएसटी काउंसिल जैसे तय करता है, वैसे ही हम देते हैं। … (व्यवधान) अभी तक जो देना है, दे चुके हैं। आने वाले वर्ष 2022 से जो कलेक्ट होगा, उस इंट्रेस्ट पेमेंट का

और फॉर्मूले के तहत जो कम पड़ा, उसकी भरपाई करने के लिए वह ऑलरेडी मार्च, 2026 तक एक्सटेंडिड है। यह स्पष्ट है, सबको मालूम है, लेकिन कोई अस्त्र नहीं है, इसलिए इसको पकड़ लो। … (व्यवधान)

माननीय अध्यक्ष : प्रश्न यह है:

> "कि वित्तीय वर्ष 2022-23 के लिए केन्द्रीय सरकार की वित्तीय प्रस्थापनाओं को प्रभावी करने वाले विधेयक पर विचार किया जाए।"

<u>प्रस्ताव स्वीकृत हुआ।</u>

माननीय अध्यक्ष : अब सभा विधेयक पर खंडवार विचार करेगी।

प्रश्न यह है:

> "कि खंड 2 विधेयक का अंग बने।"

<u>प्रस्ताव स्वीकृत हुआ।</u>

<u>खंड 2 विधेयक में जोड़ दिया गया।</u>

Clause 3 Amendment of Section 2

माननीय अध्यक्ष : माननीय मंत्री जी, संशोधन संख्या 1 प्रस्तुत कीजिए।

Amendment made:

Page 20, *after* line 4, *insert*-

'(a) in clause (12A), for the words in the written form or as print-outs of data stored in", the words "in the written form or in electronic form or in digital form or as print-outs of data stored in such electronic form or in digital form or in shall be *substitute*d;'.

(1)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

"कि खंड 3, यथा संशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 3, यथा संशोधित, विधेयक में जोड़ दिया गया।

Clause 4 Amendment of Section 10

माननीय अध्यक्ष : माननीय मंत्री जी, संशोधन संख्या 2 से 5 प्रस्तुत कीजिए।

Amendments made:

Page 21, *after* line 5, *insert*-

(i) in clause (4D), in the *Explanation*, in clause (c), in sub-clause (i), in this item for the words "non-residents; or", the following shall be *substitute*d, namely: -

"non- residents:

Provided that the condition specified in this item shall not `` apply where any unit holder or holders, being - non-resident during the previous year when such unit or units were issued, becomes resident under clause (1) or clause (1A) of section 6 in any previous year subsequent to that year, if the aggregate value and number of the units held by such resident unitholder or unitholders do not exceed five per cent of the total units issued and fulfill such other conditions as may be prescribed; or". (2)

Page 27, line 6, *after* "approved", *insert* "or provisionally approved". (3)

Page 29 *for* line 34, *substitute*-

"thereof for that previous year.

Explanation. - Where, on or *after* the 1st day of April, 2022 any fund or institution referred to in sub-clause (iv) or any trust or institution referred to in sub-clause (v) or any university or other educational institution referred to in sub-clause (vi) or any hospital or other medical institution referred to in sub-clause (via) is notified under clause (46) of section 10; the approval or provisional approval granted to such fund or institution or trust or university or other educational institution or hospital or other medical institution shall become inoperative from the date of notification of such fund or institution or trust or university or other educational institution or hospital or other medical institution, as the case may be, under clause (46) of the said section:", (4)

Page 30, *for* line 11, *substitute* 'section, be deemed to be the income of such fund or institution or trust or university or other educational institution or hospital or other medical institution of'.

(5)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

"कि खंड 4, यथा संशोधित, विधेयक का अंग बने।"

<u>प्रस्ताव स्वीकृत हुआ।</u>

<u>खंड 4, यथा संशोधित, विधेयक में जोड़ दिया गया।</u>

<u>खंड 5 से 9 विधेयक में जोड़ दिए गए।</u>

<u>खंड 10 से 15 विधेयक में जोड़ दिए गए।</u>

Clause 16 Amendment of Section 56

माननीय अध्यक्ष : माननीय मंत्री जी, संशोधन संख्या 6 प्रस्तुत कीजिए।

Amendment made:

Page 40, *after* line 4, *insert*-

'(ii) in sub-clause (c), *after* the proviso occurring *after* item (B) and before the Explanation, the following proviso shall be *insert*ed with effect from the 1st day of April, 2023, namely: -

"Provided further that clauses (VI) and (VII) of the first proviso shall not apply where any sum of money or any property has been received by any person referred to in sub-section (3) of section 13.";'. ` (6)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

"कि खंड 16, यथा संशोधित, विधेयक का अंग बने।"

<u>प्रस्ताव स्वीकृत हुआ।</u>

<u>खंड 16, यथा संशोधित, विधेयक में जोड़ दिया गया।</u>

<u>खंड 17 से 20 विधेयक में जोड़ दिए गए।</u>

<u>खंड 21 से 27 विधेयक में जोड़ दिए गए।</u>

Clause 28 Insertion of new sections 115 BBH and 115 BBI

माननीय अध्यक्ष : माननीय मंत्री जी, संशोधन संख्या 7 से 11 प्रस्तुत कीजिए।

Amendments made:

Page 45, line 9, *after* "asset,", *insert* "notwithstanding anything contained in any other provision of this Act,". (7)

Page 45, lines 19 and 20, *for* "(other than cost of acquisition)", *substitute* "(other than cost of acquisition, if any)". (8)

Page 45, line 26, *omit* "other". (9)

Page 45, *after* line 29, *insert*-

'(3) For the purposes of this section, the word "transfer" as defined in clause (47) of section 2, shall apply to any virtual digital asset, whether capital asset or not.' (10)

Page 45, line 38, *for* "specified income", *substitute* "specified income, notwithstanding anything contained in any other provision of this Act". (11)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

"कि खंड 28, यथा संशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 28, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 29 से 37 विधेयक में जोड़ दिए गए।

Clause 38 Amendment of Section 139

माननीय अध्यक्ष : माननीय मंत्री जी, संशोधन संख्या 12 और 13 प्रस्तुति कीजिए।

Amendments made:

Page 52, line 33, *for* "two assessment years", *substitute* "any assessment year". (12)

Page 53, *for* line 31, *substitute*-

"regard:

Provided also that if any person has sustained a loss in any previous year and has furnished a return of loss in the prescribed form within the time allowed under sub-section (1) and verified in the prescribed manner and containing such other particulars as may be prescribed, he shall be allowed to

furnish an updated return where such updated return is a return of income:

Provided also that if the loss or any part thereof carried forward under Chapter VI or unabsorbed depreciation carried forward under sub-section (2) of section 32 or tax credit carried forward under section 115JAA or under section 115JD is to be reduced for any subsequent previous year as a result of furnishing of return of income under this sub-section for a previous year, an updated return shall be furnished for each such subsequent year."

(13)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

"कि खंड 38, यथा संशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 38, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 39 से 47 विधेयक में जोड़ दिये गये।

Clause 48 Amendment of Section 153

माननीय अध्यक्ष : माननीय मंत्री जी, संशोधन संख्या 14 प्रस्तुत कीजिए।

Amendment made:

Page 73, *after* line 31, *insert*-

‘(a) in sub-section (1), for the second proviso, the following proviso shall be substituted and shall be deemed to have been substituted with effect from the 1st day of April, 2021, namely: —

“Provided further that in respect of an order of assessment relating to the assessment year commencing on the—

(i) 1st day of Apr11, 2019, the provisions of this sub-section shall have effect, as if for the words “twenty-one months”, the words “twelve months” had been substituted;

(ii) 1st day of April, 2020, the provisions of this sub-section shall have effect, as if for the words “twenty-one months”, the words “eighteen months” had been substituted:”;’. (14)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

“कि खंड 48, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 48, यथा संशोधित, विधेयक में जोड़ दिया गया।

Clause 49 Amendment of Section 153 B

माननीय अध्यक्ष : माननीय मंत्री जी, संशोधन संख्या 15 प्रस्तुत कीजिए।

Amendment made:

Page 75, *after* line 33, *insert*—

‘(a) in sub-section (1), *after* the fifth proviso, the following proviso shall be inserted and shall be deemed to have been inserted with effect from the 1st day of April, 2021, namely: —

“Provided also that in a case where the last of the authorisations for search under section 132 or requisition under section 132A was executed during the financial year commencing on the 1st day of April, 2020 or in case of other person referred to in section 153 C, the books of account or document or assets seized or requisitioned were handed over under section 153C to the Assessing Officer having jurisdiction over such other person during the financial year commencing on the 1st day of April, 2020, the assessment in such cases for the assessment year commencing on the 1st day of April, 2021 shall be made on or before the 30th day of September, 2022.”;’.

(15)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

"कि खंड 49, यथा संशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 49, यथा संशोधित, विधेयक में जोड़ दिया गया।

Motion Re: Suspension of Rule 80 (i)

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I beg to move:

"That is House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No.16* to the Finance Bill, 2022 and that this amendment may be allowed to be moved."

माननीय अध्यक्ष : प्रश्न यह है:

"कि यह सभा, लोक सभा के प्रक्रिया तथा कार्य संचालन नियमों के नियम 80 के खंड (1) को, जहां तक उसमें यह अपेक्षा की गयी है कि संशोधन विधेयक की व्याप्ति के भीतर होगा और जिस खंड से उसका संबंध हो उसके विषय के सुसंगत होगा, वित्त विधेयक, 2022 की सरकारी संशोधन संख्या 16 को लागू करने के संबंध में, निलंबित करती है और यह कि इस संशोधन को पेश करने की अनुमति दी जाये।"

प्रस्ताव स्वीकृत हुआ।

---

* Vide Amendments list No.1 circulated on 23.3.2022.

New Clause 49 A Amendment of Section 155

Amendment made:

Page 76, *after* line 20, *insert*—

‘49A. In section 155 of the Income-tax Act, *after* sub-section (17) and before the Explanation, the following sub-section shall be inserted, namely: —

‘(18) Where any deduction in respect of any surcharge or cess, which is not allowable as deduction under section 40, has been claimed and auto wed in the case of an assessee in any previous year, such claim shall be deemed to be under-reported income of the assessee for such previous year for the purposes of sub-section (3) of section 270A, notwithstanding anything contained in sub-section (6) of section 270A, and the Assessing Officer shall recompute the total income of the assessee for such previous year and make necessary amendment; and the provisions of section 154 shall, so far as may be, apply thereto, the period of four years specified in sub-section (7) of section 154 being reckoned from the end of the previous year commencing on the 1st day of April 2021:

Provided that in a case where the assessee makes an application to the Assessing Officer in the prescribed form and within the prescribed time, requesting for recomputation of the total income of the previous year without allowing the claim for deduction of surcharge or cess and pays the amount due thereon within the specified time, such claim shall not be deemed to be under-reported income for the purposes of sub-section (3) of section 270A.'.'. (16)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है:

"कि नया खंड 49क, यथा संशोधित विधेयक में जोड़ दिया जाए। "

प्रस्ताव स्वीकृत हुआ।

नया खंड 49क विधेयक में जोड़ दिया गया।

खंड 50 और 51, विधेयक में जोड़ दिये गये।

Clause 52 Insertion of new section 158 AB

माननीय अध्यक्ष : माननीय मंत्री जी, संशोधन संख्या 17 से 22 प्रस्तुत कीजिए।

Amendments made:

Page 77, line 30, *after*' "sub-section (1)", *insert* ", notwithstanding anything contained in sub-section (3) of section 253 or clause (a) of sub-section (2) of section 260A". (17)

Page 77, for lines 33 to 36, *substitute*—

"prescribed within a period of one hundred and twenty days from the date of receipt of the order of the Commissioner (Appeals) or of the Appellate Tribunal, as the case may". (18)

Page 78, *for* lines 9 and 10,' *substitute* "Commissioner shall, notwithstanding anything contained in sub-section (3) of section 253 or clause (a) of sub-section (2) of section 260A, proceed in accordance with the provisions contained in sub-section (2) of section 253 or in clause (c) of.". (19)

Page 78, line 20, *after* "Part B", *insert* "and Part CC". (20)

Page 78, line 23, *after* "sixty days", *insert* "to the Appellate Tribunal or one hundred and twenty days to the High Court as the case may be,". (21)

Page 78, *for* lines 25 to 27, *substitute* —

"other case is communicated to the Principal Commissioner or the Commissioner (having jurisdiction over the relevant case), in accordance with the procedure specified by the Board in this behalf.". (22)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

"कि खंड 52, यथा संशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 52, यथा संशोधित, विधेयक में जोड़ दिया गया।

Clause 53 Amendment of Section 170

माननीय अध्यक्ष : माननीय मंत्री जी, संशोधन संख्या 23 और 24 प्रस्तुत कीजिए।

Amendments made:

Page 78, *for* lines 37 to 41, *substitute* —

"sections (1) and (2), where there is succession, the assessment or reassessment or any other proceedings, made or initiated on the predecessor during the course of pendency of such succession, shall be deemed to have been made or initiated on the successor and all the provisions of". (23)

Page 79, *for* lines 1 to 9, *substitute* —

'*Explanation*,- For the purposes of this sub-section, the tern "pendency" means the period commencing from the date of filing of application for such succession of business before the High Court or'. (24)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

"कि खंड 53, यथा संशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 53, यथा संशोधित, विधेयक में जोड़ दिया गया।

Clause 54 Insertion of new section 170A

माननीय अध्यक्ष : माननीय मंत्री जी, संशोधन संख्या 25 प्रस्तुत कीजिए।

Amendment made:

Page 79, *for* lines 33 to 35, *substitute*—

'*Explanation*. - In this section, the expressions-

(i) "business reorganisation" means the reorganisation of business involving the amalgamation or de-merger or merger of business of one or more persons;

(ii) "successor" means all resulting companies in a business reorganisation, whether or not the company was in existence prior to such business reorganisation.'.

(25)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

"कि खंड 54, यथा संशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 54, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 55 से 57 विधेयक में जोड़ दिए गए।

Clause 58 Insertion of new section 194 R

माननीय अध्यक्ष : माननीय मंत्री जी, संशोधन संख्या 26 से 28 प्रस्तुत कीजिए।

Amendments made:

Page 80, line 18, for "194R" *substitute* "194R(1)" (26)

Page 80, line 32, *after* "ensure that tax", *insert* "required to be deducted". (27)

Page 81, *after* line 5, *insert*—

'(2) If any difficulty arises in giving effect to the provisions of this section, the Board may, with the previous approval of the Central Government, issue guidelines for the purpose of removing the difficulty.

(3) Every guideline issued by the Board under sub-section (2) shall, as soon as may be after it is issued, be laid before each House of Parliament, and shall be binding on the income-tax authorities and on the person providing any such benefit or perquisite.'. (28)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

"कि खंड 58, यथा संशोधित, विधेयक का अंग बने।"

<u>प्रस्ताव स्वीकृत हुआ।</u>

<u>खंड 58, यथा संशोधित, विधेयक में जोड़ दिया गया।</u>

Clause 59 Insertion of new section 194 S

माननीय अध्यक्ष : माननीय मंत्री जी, संशोधन संख्या 29 से 32 प्रस्तुत कीजिए।

Amendments made:

Page 81, line 14, *for* “a resident”, *substitute* “any resident”.

(29)

Page 81, line 28, *after* “ensure that tax”, *insert* “required to be deducted”. (30)

Page 82, *for* lines 5 to 8, *substitute* –

‘(4) Notwithstanding anything contained in section 194-0, in case of a transaction to which the provisions of the said section are also applicable along with the provisions of this section, then, tax shall be deducted under sub-section (1).”. (31)

Page 82, *omit* lines 24 to 27. (32)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

“कि खंड 59, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 59, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 60 से 65 विधेयक में जोड़ दिए गए।

खंड 66 से 92 विधेयक में जोड़ दिए गए।

Clause 93 Insertion of new section 110 AA

माननीय अध्यक्ष : माननीय मंत्री जी, संशोधन संख्या 33 और 34 प्रस्तुत कीजिए।

Amendments made:

Page 93, line 8, *for* "(a)", *substitute* "(i)". (33)

Page 93, line 12, *for* "(b)", *substitute* "(ii)". (34)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

"कि खंड 93, यथा संशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 93, यथा संशोधित, विधेयक में जोड़ दिया गया।

Clause 94 Insertion of new section 135 AA

माननीय अध्यक्ष : माननीय मंत्री जी, संशोधन संख्या 35 और 36 प्रस्तुत कीजिए।

Amendments made:

Page 93, *for* lines 21 to 26, *substitute*-

"135AA. (1) If a person publishes any information, that is furnished to customs by an exporter or importer under this Act, relating to the value or classification or quantity of goods entered for export from India, or import into India, along with the identity of the persons involved or in a manner that leads to disclosure of such identity, unless required so to do under any law for the time

being in force or by specific authorisation of such exporter or importer, he shall be punishable with imprisonment". (35)

Page 93, *for* lines 29 to 31, *substitute*-

"(2) Nothing contained in this section shall apply to—

any publication made by or on behalf of the Central Government;

(b) data sourced from any publication made by or on behalf of the Central Government for analysis of trends in India's international trade and dissemination thereof."; (36)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

"कि खंड 94, यथा संशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 94, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 95 से 97 विधेयक में जोड़ दिए गए।

Clause 98 Amendment of Fourth Schedule

माननीय अध्यक्ष : माननीय मंत्री जी, संशोधन संख्या 37 प्रस्तुत कीजिए।

Amendment made:

Page 94, line 35, *after* "the Fourth Schedule shall", *insert* ", with effect from the 1st May, 2022,"; (37)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

"कि खंड 98, यथा संशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 98, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 99 से 102 विधेयक में जोड़ दिए गए।

17.00 hrs

Clause 103 Substitution of new section for section 38

SHRI N. K. PREMACHANDRAN (KOLLAM): Thank you very much, Sir.

My amendment is to Section 38 of the Central GST Act. I have already spoken at the time of my speech and the hon. Minister has responded to it also. This is the genuine and serious demand of the small and medium-scale traders because the seamless Input Tax Credit is being chalked out by virtue of this amendment. That is why I am moving some amendments. The hon. Minister has responded that this House is not able to make the amendment and we have to go to the GST Council.

At the time when Shri Arun Jaitley was moving the Bill, we supported the Bill in letter and spirit. Now, I am feeling guilty that the Parliament is not able to even make any amendment to this. To go and appeal to the GST Council for having the amendment means the sovereign function of the Parliament itself is in question. … (*Interruptions*)

माननीय अध्यक्ष : आप लोग आपस में डिबेट मत कीजिए।

… (व्यवधान)

SHRI N. K. PREMACHANDRAN: Sir, I fully agree. The pathetic situation of the Parliament of India is, if we want to put some tax, then the Central Government has to go to the GST Council.

माननीय अध्यक्ष : आपको अपना अमेंडमेंट मूव करना है या नहीं।

… (व्यवधान)

SHRI N. K. PREMACHANDRAN: Madam, kindly take up this matter to the GST Council. It is a genuine and serious demand of the small-scale and medium-scale traders as far as the seamless Input Tax Credit which is to be given is concerned. There is no cascading effect. I am moving the amendments.

माननीय अध्यक्ष : श्री एन.के.प्रेमचन्द्रन, क्या आप अपना संशोधन प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN: Sir, I beg to move:

Page 97, lines 6 and 7,-

omit "and subject to such conditions and restrictions". (62)

Page 97, *for* lines 13 to 16,-

substitute "(b) details of supplies furnished under sub-section (*1*) of Section 37,-". (63)

Page 97, lines 17 and 18,-

omit "within such period of taking registration as may be prescribed;". (64)

Page 97, *omit* lines 19 to 21. (65)

Page 97, line 25,-

omit "during such period, as may be prescribed". (66)

Page 97, lines 31 and 32,-

omit “by such limit as may be prescribed; or”. (67)

Page 97, *omit* lines 33 to 39. (68)

माननीय अध्यक्ष : अब मैं श्री एन.के.प्रेमचन्द्रन द्वारा खंड 103 में प्रस्तुत संशोधन संख्या 62 से 68 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए।

माननीय अध्यक्ष : प्रश्न यह है:

“कि खंड 103 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 103 विधेयक में जोड़ दिया गया।

खंड 104 से 125 विधेयक में जोड़ दिए गए।

प्रथम अनुसूची

माननीय अध्यक्ष : माननीय मंत्री जी, संशोधन संख्या 38 प्रस्तुत कीजिए।

Amendment made:

Page 114, *for* line 20, *substitute*–

“gains referred to in section 112A exceeding one lakh rupees”.

(38)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है:

“कि प्रथम अनुसूची, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

प्रथम अनुसूची, यथा संशोधित, विधेयक में जोड़ दी गई।

दूसरी अनुसूची

माननीय अध्यक्ष : श्री एन.के.प्रेमचन्द्रन, क्या आप अपना संशोधन प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, this is regarding customs duty on Gold. This is within the powers of our Parliament. It can be done. I am moving the amendment.

I beg to move:

Page 135, *after* line 28, *insert*, -

'5A. In the notification No.2/2021/Cus., dated 1.2.2021, against serial No. 357A relating to tariff item 7108,-

(i) in column (3) giving description of goods, the words "other than those mentioned at S. No.354" shall be omitted; and

(ii) in column (4) indicating standard rate, for the figure "7.5%", the figure "2.5%" shall be substituted.'. (69)

माननीय अध्यक्ष : अब मैं श्री एन.के.प्रेमचन्द्रन द्वारा दूसरी अनुसूची में प्रस्तुत संशोधन संख्या 69 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष : प्रश्न यह है:

"कि दूसरी अनुसूची विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

दूसरी अनुसूची विधेयक में जोड़ दी गयी।

तीसरी अनुसूची

माननीय अध्यक्ष : माननीय मंत्री जी, संशोधन संख्या 39 प्रस्तुत कीजिए।

Amendment made:

Page 146, lines 19 and 20, *after* “2903 43 00”, *insert* “2903 44 00, 2903 45 00”.

(39)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : श्री एन.के.प्रेमचन्द्रन, क्या आप संशोधन संख्या 70 और 71 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, this is amendment to Third Schedule regarding 2.5 per cent of import duty on raw cashew nuts. The industry is affected. Cashew workers are affected. Ninety-five per cent of the workers are women workers belonging to the lower strata. Kindly consider this amendment of taking off 2.5 per cent customs duty.

I beg to move:

Page 137, *for* lines 21 and 22,-.

substitute ‘(*i*) for the entry in column (4) occurring against tariff item 0801 31 00, the entry “Nil” shall be substituted;’. (70)

Page 144, *after* line 19,-

insert ‘(*ixa*) for the entry in column (4) occurring against tariff item 2823 00 10, the entry “25%” shall be substituted;’. (71)

SHRIMATI NIRMALA SITHARAMAN: Sir, I just to want to respond on this issue of cashew. We have discussed it with the representatives brought by the hon. MP and many others as well. The hon. MP is expecting it to be brought

down from 2.5 per cent to nil, literally zero rate. The only reason why we have retained it at 2.5 per cent is because of the *kisans* who cultivate cashew. They also feel that unless the duty is kept somewhere, एकदम भारी संख्या में आपको काजू का इम्पोर्ट आ जाएगा। So, we are trying to make a balance. I understand the industry needs it because they also want to import it at a lesser cost. But those who are producing cashew also want some kind of a response from the Government. So, every time we have to balance the interests. While I fully appreciate the concern because that is the area which actually has a very strong hold on cashew and cashew industry, the reason why we have kept it is that one. Also, I take this opportunity to say that the hon. Member need not feel regret about the GST Council taking a call, etc. Not at all, Sir. In a way, we are going to come back to the Parliament for every kind of amendment that we have to make. The present Bill also has a GST amendment. But to look at the GST Council with one lesser status is not good. It is a constitutional body. It has representation of all the States. In a federal structure, this is one institution which actually shows federalism. So, let us not regret it.

माननीय अध्यक्ष : अब मैं श्री एन. के. प्रेमचन्द्रन द्वारा तीसरी अनुसूची में प्रस्तुत संशोधन संख्या 70 और 71 को सभा के समक्ष मतदान के लिए रखता हूं।

<u>संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए।</u>

माननीय अध्यक्ष : प्रश्न यह है :

“कि तीसरी अनुसूची, यथा संशोधित, विधेयक का अंग बने।”

<u>प्रस्ताव स्वीकृत हुआ।</u>

<u>तीसरी अनुसूची, यथा संशोधित, विधेयक में जोड़ दी गई।</u>

<u>चौथी से नौवीं अनुसूची विधेयक में जोड़ दी गई।</u>

<u>खंड 1, अधिनियमन सूत्र और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए।</u>

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

"That the Bill, as amended, be passed."

माननीय अध्यक्ष : प्रश्न यह है:

"कि विधेयक, यथा संशोधित, पारित किया जाए।"

<u>प्रस्ताव स्वीकृत हुआ</u>

माननीय अध्यक्ष : माननीय सदस्यगण, जैसा कि आपको विदित है कि इस विधेयक में एक नया खंड जोड़ा गया है। इसलिए मैं निर्देश देता हूं कि परवर्ती खंडों तथा उपखंडों का तदनुसार पुन:क्रमाकंन कर लिया जाए और जहां-जहां अपेक्षित हो, विधेयक में परिणामी परिवर्तन कर लिए जाएं।

माननीय अध्यक्ष : शून्य काल। माननीय सदस्य शांति से जाएं।

डॉ. सुकान्त मजूमदार।

डॉ. सुकान्त मजूमदार (बालूरघाट): माननीय अध्यक्ष जी, मैंने अपनी मातृभाषा में बोलने के लिए आपसे परमिशन मांगी थी। इसलिए कृपा करके मुझे परमिशन दीजिए।

<u>17.09 hrs</u> (Shri N.K. Premachandran *in the Chair*)

*Sir, the dream project of hon. Prime Minister 'One Nation, One Ration Card' has brought about an unprecedented transformation in the entire country. The Government of West Bengal did not participate in this 'One Nation, One Ration Card' programme in the beginning but later due to a verdict of the Supreme Court, it was compelled to be a part of this programme and also link Aadhar Card with ration card. After this, as per the media reports of West Bengal, 1,70,00,000 ration cards have been deactivated there and so far 50 lakh ration cards have been declared as rejected. There is an apprehension that this number will increase in future. Hon'ble Chairman Sir, I wish to highlight the fact through you that the West Bengal government has admitted that because of this approximately Rs. 30,000 crore will be saved. This Bengal Government is in power since the year 2011 to date. Now all these years, the financial assistance amounting to Rs.30000 crore have been transferred from the Central government to the state government. So, for these 10 years, using the fake ration cards, who were given the PDS ration? Who were the ghost

---

* English translation of Speech originally delivered in Bengali.

ration card holders? Who usurped the money? Proper investigation must be conducted in this regard. It is not a paltry sum. There is a scam of more than Rs. 30,000 crore. The Trinamool Congress leaders and the ruling dispensation is involved in this. A probe is the need of the hour. Rs.30,000 crore is the money of the taxpayers, of the common people of the country. This huge amount has been siphoned off to feed the fake ration card holders. Thus, I once again request Hon'ble Minister to order an inquiry into it and the culprits should be hunted down. Thank you, Sir.

श्रीमती गोमती साय (रायगढ़): आदरणीय सभापति महोदय, मैं अपने संसदीय क्षेत्र रायगढ़ जिला जशपुर के किसानों के सामने आने वाली परेशानियों की ओर आपका ध्यान आकर्षित कराना चाहती हूँ।

महोदय, मेरा संसदीय क्षेत्र आदिवासी किसान बाहुल्य क्षेत्र है। यहां किसान बड़ी तादाद में टमाटर, आलू और मिर्च की पैदावार करता है। जशपुर जिले के विकास खंड पत्थलगांव, लुडेग, सन्नामनोरा व आस-पास के अन्य क्षेत्रों में बाजार उपलब्ध नहीं होने के कारण किसानों को अपनी पैदावार औने-पौने दामों में बेचनी पड़ती है, जिससे किसानों को उनकी पैदावार की लागत मूल्य भी नहीं मिल पाती है। इस कारण यहां का किसान बेहद गरीब और कर्जे में डूबा हुआ है। इस क्षेत्र में फूड प्रोसेसिंग यूनिट की स्थापना हो जाए तो यहां के किसानों को उनकी पैदावार का उचित मूल्य मिल सकता है, जिससे उनकी आर्थिक स्थिति सुधरेगी और जीवन जीने में बहुत सुधार होगा।

अत: मैं आपके माध्यम से खाद्य प्रसंस्करण मंत्री जी से यह मांग करती हूं कि मेरे संसदीय क्षेत्र में तत्काल फूड प्रोसेसिंग यूनिट लगाने के लिए पहल करें, जिससे इस योजना का लाभ यहां के किसानों को मिल सके। धन्यवाद।

HON. CHAIRPERSON: Shri Shyam Singh Yadav -- not present.

Shri Arun Sao -- not present.

श्रीमती गीता कोडा (सिंहभूम): सभापति महोदय, पिछले दो वर्षों से देश कोविड जैसी महामारी से जूझ रहा है। इस महामारी के साथ ही कमरतोड़ मंहगाई हो रही है और लोग अपनी नौकरियां गंवा रहे हैं। देश में लगातार शिक्षित, प्रशिक्षित बेरोजगारों की संख्या बेहताशा बढ़ रही है। आज देश के नौजवान आईटीआई, पॉलिटेक्निक, इंजीनियरिंग, मेडिकल, एमसीए, एमबीए, ग्रेजुएशन जैसी डिग्रियां ले कर भी सड़कों पर घूमने को मजबूर हैं। उनके माँ-बाप ने न जाने कितना कर्ज ले कर, जमीनें बंधक दे कर उनको पढ़ाई-लिखाई कराई है। आज बेरोजगारी और मंहगाई की वजह से लोग आर्थिक तंगी के साथ ही मानसिक बीमारियों से जूझ रहे हैं, जिसके कारण लोग लगातार आत्महत्या करने को मजबूर हैं आर दिनोंदिन यह संख्या भी बढ़ रही है।

सभापति महोदय, मैं आपके माध्यम से यह कहना चाहूंगी कि देश भर के श्रम नियोजन निबंधन केन्द्रों में सरकारी आंकड़ों के मुताबिक 5 करोड़ 30 लाख से भी अधिक लोगों ने निबंधन कराया है। परंतु केन्द्र सरकार की कोई कार्य योजना दिखाई नहीं दे रही है जो इन बेरोजगार नौजवानों को रोजगार दे। ऐसे में, क्या सरकार वैकल्पिक व्यवस्था के रूप में न्यूनतम जीवन यापन गारंटी योजना ला कर इन बेरोजगार लोगों को बेराजगारी भत्ता देगी?

SHRI VE. VAITHILINGAM (PUDUCHERRY): Hon. Chairperson, Sir, Puducherry had suffered a lot because of floods during the Monsoon of 2021 as huts and houses were submerged in flood waters in Bahour Taluk, Villianur Taluk, Puducherry Town and Karaikal area also.

Many people were affected a lot and also lost their properties. Farmers were affected because of flood in Bahour, Villianur, Ariyankuppam and Karaikal areas. Their paddy crops were totally affected, and the farmers felt helpless and found no way to get out of this situation. It occurs once in two years, and because of this the farmers and people in Puducherry area get affected. At the

same time, people over there are getting affected during summer because of salinity in drinking water.

Farmers are also affected due to shortage for irrigation and drinking purposes. The State Government is arranging temporary cash relief to the affected people but it is not able to find a permanent solution. Hence, I request the Jal Shakti Minister to find a way by sending a team to prepare DPR for it. If it is taken up, urban and poor people in the villages will be benefitted and farmers can also irrigate their crop without the fear of floods. Once again, I request the Jal Shakti Minister to send a team to prepare DPR for it.

SHRI GAURAV GOGOI (KALIABOR): Sir, I raise my concern regarding the inadequate budget for *Shaksam Anganwadi* and Poshan 2.0. The budget of 2022-23 saw a marginal one per cent increase in the allocation for nutrition scheme from Rs.20,000 crore in the previous year to Rs.20,263 crore, which is just a per cent increase where a study by the Centre for Policy Research has shown that the approved budget is only 41 per cent of the cost that is required to reach 100 per cent of the estimated target population. It is also a concern to note that between 2016 and 2021, the number of beneficiaries of the supplementary nutrition programme fell by 19 per cent whereas during the same period, the number of children has increased. So, I would like the Ministry to look at the data again. Again, I would like to remind, not only the ICDS is poorly underfunded but are also poorly planned. It is a matter of great regret that neither has the Poshan 2.0 been approved, nor the guidelines for

the ICDS been completed even in December 2021, 11 months after the Government has announced their consolidation.

इंजीनियर गुमान सिंह दामोर (रतलाम): महोदय, देश की एकता और अखंडता में हमारे देश की संस्कृति की सर्वाधिक भूमिका रही है। हमारे जो साधु-सन्त, महात्मा रहे हैं, इन्होंने हजारों वर्ष पुरानी संस्कृति को मजबूत किया है। ऐसे ही हमारे तेरापंथ के ग्यारहवें अधिष्ठाता आचार्य श्री महाश्रमण जी, जो इस समय देश में अहिंसा का शंखनाद कर रहे हैं, महाश्रमण जी अभी तक तीन देशों और 20 राज्यों की यात्रा कर चुके हैं। उन्होंने 18,000 किलोमीटर की अहिंसा यात्रा पूर्ण की है और 27 मार्च को तालकटोरा मैदान में उसका समापन होगा।

महोदय, मैं आपसे निवेदन करता हूं कि जिस मार्ग से आचार्य श्री महाश्रमण जी गुजरे हैं, उस मार्ग का नाम अहिंसा मार्ग रखा जाए। इस यात्रा का उद्देश्य है कि हम सद्भावनापूर्ण व्यवहार करने का प्रयत्न करेंगे, हम सद्भावनापूर्वक ईमानदारी का पालन करेंगे और हम नशामुक्त जीवन जीएंगे।

महोदय, मैं आपके माध्यम से मांग करता हूं कि अगर हम स्कूलों में पढ़ने वाले हमारे बच्चों को यह संकल्प दिलाएंगे तो वे देश के अच्छे नागरिक बनेंगे।

HON. CHAIRPERSON : Shri Lavu Sri Krishna Devarayalu - not present.

Shri Mohanbhai Kundariya - not present.

Shri Rajesh Naranbhai Chudasama - not present.

Shri Rajbahadhur Singh - not present.

Shri Bhaginath Choudhary – not present.

श्री भागीरथ चौधरी (अजमेर): सभापति महोदय, आज हमारा देश आजादी के 75वें वर्ष को 'अमृत महोत्सव' के रूप में मना रहा है। जहाँ अयोध्या में भगवान श्री राम का भव्य मंदिर निर्माण कार्य के साथ-साथ उज्जैन स्थित श्री महाकाल मंदिर का निर्माण कार्य भी युद्ध स्तर पर चल रहा है तो दूसरी ओर काशी विश्वनाथ मंदिर कॉरीडोर बनाकर पूरी तरह से कायाकल्प किया जा चुका है।

इसी सन्दर्भ में मेरा केन्द्र सरकार से निवेदन है कि मेरे संसदीय क्षेत्र अजमेर में स्थित ऐतिहासिक एंव विश्वविख्यात भगवान श्री ब्रह्मा जी की पावन नगरी और प्राचीनतम धार्मिक स्थल 'तीर्थराज पुष्कर' का भी सर्वांगीण एवं समग्र विकास कराने हेतु बजट वर्ष 2022-23 की विभागीय कार्य योजनाओं के अन्तर्गत निम्नांकित कार्यों की महती स्वीकृति जारी करा कर मुझे अनुग्रहित करें, ताकि सृष्टि के रचयिता भगवान ब्रह्मा जी की नगरी की धार्मिक महत्ता एवं देश-विदेश से आने वाले पर्यटकों एवं श्रद्धालुओं के साथ-साथ जन आस्था की भावनाओं का सम्मान बना रहे।

सभापति महोदय, तीर्थराज पुष्कर सरोवर में पर्याप्त एवं स्वच्छ जल आपूर्ति की सुनिश्चितता के साथ-साथ सीवरेज के गंदे पानी की आवक को सरोवर में जाने से रोकने की महती ठोस योजना बना कर अविलंब क्रियान्वित किया जाए।

दूसरा, तीर्थराज पुष्कर स्थित पुष्कर सरोवर की श्रद्धालुओं द्वारा पूजा-अर्चना करने के पश्चात, उसके घाटों एवं परिक्रमा मार्ग की स्थिति अत्यंत खराब एवं बदहाल होने से परिक्रमा करने में अत्यंत कठिनाई का सामना करना पड़ रहा है। इस हेतु सक्षम कार्रवाई करा कर घाटों एवं परिक्रमा मार्ग का जीर्णोद्धार कराया जाये।

सभापति महोदय, तीर्थराज पुष्कर स्थित सीवरेज लाइन लगभग 35-40 वर्ष पूर्व बिछायी गई थी। इसकी स्थिति वर्तमान में जनसंख्या के विस्तार के कारण अत्यंत खराब है। उसकी स्थिति काफी दयनीय है। वहाँ सीवरेज लाइन जाम हो गई है। इसके फलस्वरुप स्थानीय वशिंदों के साथ-साथ देशी-विदेशी श्रद्धालुओं और पर्यटकों को कठिनाई का सामना करना पड़ता है। अत: सीवरेज लाइन का मरम्मत किया जाए।

तीर्थराज पुष्कर और इसके आसपास स्थित धार्मिक, ऐतिहासिक और प्राचीनतम मंदिरों को पर्यटन स्थलों के आधार पर एक कॉरिडोर बनाकर विकसित कराने की महती आवश्यकता है।

सभापति महोदय, मैं आपके माध्यम से केन्द्र सरकार से निवेदन करना चाहूँगा कि इन चारों बिन्दुओं पर अविलंब ठोस कार्रवाई कराई जाए।

श्री गिरीश चन्द्र (नगीना): सभापति महोदय, आपने मुझे बोलने का समय दिया, मैं आपका आभार व्यक्त करना चाहता हूँ।

महोदय, मेरे संसदीय क्षेत्र नगीना लोक सभा के अंतर्गत धामपुर विधान सभा में शेरकोट के पास खो नदी गुजरती है। इस नदी के किनारे काफी संख्या में गाँव बसे हुए हैं, जैसे बेनीपुर कोपा, मंधौरा, नाथाडोई, नंदगाँव, नयागाँव, हादकपुर, बिरामपुर आदि। इन गाँवों में बरसात के समय लोगों के जान-माल एवं फसलों का काफी नुकसान होता है। इनमें से दो गाँव नंदगाँव और बिरामपुर की स्थिति बहुत ही खराब है। इन दोनों गाँवों को इस बार बरसात में बचाना बहुत ही मुश्किल हो गया था। यहाँ पर बाँध का बनाया जाना बहुत ही जरूरी है।

सभापति महोदय, नजीबाबाद विधान सभा के अंतर्गत गंगा नदी भी निकलती है। इस नदी के किनारे भी बहुत से गाँव बसे हुए हैं, जिसमें नांगल से गौसपुर तक काफी कटान हो रहा है। यहाँ पर भी बाँध का बनाया जाना बहुत जरूरी है, जिससे बरसात से पहले इन सभी गाँवों को सुरक्षित बचाया जा सके।

महोदय, ये दोनों नदियाँ वर्ष ऋतु में लोगों के जान-माल को बहुत अधिक क्षति पहुँचाती हैं। मैं आपके माध्यम से सरकार से माँग करता हूँ कि मेरे क्षेत्र में बहने वाली नदियों के द्वारा किए जा रहे कटान और उससे होने वाली फसल की क्षति व जान-माल की सुरक्षा हेतु अविलम्ब ध्यान देकर जगह-जगह कटान को रोकने हेतु बोल्डर स्टंट इत्यादि से बाँध का निर्माण अतिशीघ्र किया जाना चाहिए। उनके जान-माल और फसलों की क्षति के लिए सरकार व्यक्ति के परिवार को उचित आर्थिक मुआवजा देने का भी प्रबंध करे, ऐसी मेरी माँग है। आपका बहुत-बहुत धन्यवाद।

श्री अरूण साव (बिलासपुर): माननीय सभापति जी, स्वतंत्र भारत के 74 वर्ष के इतिहास में सबसे बड़ी गरीब कल्याण योजना प्रधानमंत्री नरेन्द्र मोदी जी ने प्रारंभ की, जिसे हम प्रधानमंत्री आवास योजना के नाम से जानते हैं।

माननीय सभापति जी, हर व्यक्ति का सपना होता है कि उसका खुद का मकान हो। यह प्रधानमंत्री आवास योजना गरीबों के सपने साकार करने वाली योजना है। छतीसगढ़ में जब तक

भारतीय जनता पार्टी की सरकार थी, गरीबों को प्रधानमंत्री आवास बड़ी संख्या में मिल रहा था। लेकिन, जब से राज्य में कांग्रेस की सरकार बनी है, गरीबों को प्रधानमंत्री आवास मिलना बंद हो गया है। गरीबों के सपने को तोड़ने का काम कांग्रेस की सरकार कर रही है। एक बार फिर कांग्रेस का गरीब विरोधी चेहरा सामने आया है।

माननीय सभापति जी, मैं आपको बताना चाहता हूँ कि कांग्रेस सरकार के कारण किस्त नहीं मिलने से हजारों गरीब कर्ज़ में डूब गए हैं। वे बेघर हो गए हैं। वर्ष 2019-20 के बाद राज्य सरकार ने राज्यांश नहीं दिया है। आज भी 565 करोड़ रुपये राज्यांश का बकाया है। वर्ष 2020-21 में केन्द्र सरकार ने 6,48,867 मकान का लक्ष्य आवंटित किया। उसमें से राज्य सरकार ने केवल 1,57,815 मकान ही लिये। इसी प्रकार 2021-22 में 7 लाख 81 हजार 979 मकानों का लक्ष्य रखा, जिसे राज्य सरकार ने लेने से इनकार कर दिया। मैं आपके माध्यम से राज्य सरकार से आग्रह करता हूं कि वह गरीबों के साथ अन्याय करना बंद करे। केन्द्र सरकार गरीबों के सपनों को साकार करने का जो काम कर रही है, उसमें वह सहयोग करे।

श्री राम कृपाल यादव (पाटलिपुत्र): सभापति महोदय, मैं आपको धन्यवाद देता हूं कि आपने मुझे अपने संसदीय क्षेत्र की एक बड़ी समस्या की तरफ सरकार का ध्यान आकृष्ट करने का मौका शून्य काल के माध्यम से दिया है।

महोदय, मैं अपने संसदीय क्षेत्र पाटिलपुत्र की एक महत्वपूर्ण समस्या का जिक्र करना चाहता हूं। मैं रेल मंत्री जी के समक्ष अपनी पीड़ा रखना चाहता हूं। पटना रेल खंड पर सरमा, रेलवे गुमटी से लेकर सिपारा गुमटी के पश्चिमी तरफ बिल्कुल सड़क नहीं है। सिर्फ रेलवे लाइन के पूर्वी तरफ सड़क है। रेलवे लाइन के पश्चिम में लाखों आबादी विगत दिनों में बस गई है। उन लोगों को आवागमन के लिए रेलवे लाइन क्रॉस करके रेलवे लाइन के पूर्वी तरफ जाने वाली सड़क पर आना पड़ता है। जटडुमरी रेलवे स्टेशन, सिपारा गुमटी पर आरओबी बनाया जा रहा है। भलुआ, नदवा, कुरथौल पर लाखों की आबादी बस गई है। उन लोगों के पास कोई दूसरा उपाय नहीं है। अवैध रूप से ही रेलवे लाइन क्रॉस करके उन्हें दूसरी तरफ जाना पड़ता है। मैं समझता हूं कि सभी अवैध क्रॉसिंग्स विगत

दिनों में बंद कर दी गई हैं। उस तरफ जो लाखों की आबादी बसी हुई, उनके इस तरफ आने के लिए कोई रास्ता नहीं है। यहां तक कि जो गर्भवती महिलाएं हैं या कोई पेशेंट होता है, उसके लिए भी आवागमन का कोई रास्ता नहीं है। इसकी वजह से बहुत परेशानी हो रही है।

महोदय, नदवा स्टेशन पर विगत दिनों में इस मांग को लेकर हजारों की संख्या में लोगों ने लगातार एक सप्ताह तक धरना, प्रदर्शन, अनशन किया। इस आंदोलन में मुझे भी जाने को मजबूर होना पड़ा, क्योंकि मैं वहां का जन-प्रतिनिधि हूं। धरनार्थियों के एक प्रतिनिधिमंडल से वहां के महाप्रबंधक के साथ मैंने बैठक भी कराई कि कोई न कोई रास्ता निकालिए। वहां वर्षों से आबादी है, यह कोई नई आबादी नहीं है। विगत दिनों में देश की आबादी बढ़ी है, तो वहां की भी आबादी बढ़ी है। उनके पास उधर जाने का कोई उपाय नहीं है। अभी तक इसके लिए कोई सार्थक उपाय नहीं निकाले गए हैं।

मैं आपके माध्यम से माननीय रेल मंत्री जी का ध्यान आकृष्ट करता हूं कि वहां पोजीशन बहुत खराब है। वहां कभी भी आक्रोश का सामना करना पड़ सकता है। उनकी परेशानी को देखते हुए, मैं कह सकता हूं कि माननीय रेल मंत्री जी का ध्यान आकृष्ट करिए, हस्तक्षेप करिए और कोई न कोई रास्ता निकालिए। पहले लाखों की आबादी इन रेलवे क्रॉसिंग्स से जा रही थी। इस रास्ते को आपने बिल्कुल बंद कर दिया है। वहां लोगों को परेशानियों का सामना करना पड़ रहा है। अगर वह नहीं खुलेगा, तो लोगों को बहुत परेशानी होगी। वहां अंडरपास बनवाइए, रेलवे ओवर ब्रिज बनवाइए, नहीं तो समानांतर कोई सड़क बनाने का काम कीजिए। उनके लिए आप कोई वैकल्पिक व्यवस्था करिए। मैं आपके माध्यम से रेल मंत्री जी का ध्यान इस ओर आकृष्ट करता हूं।

श्रीमती कलाबेन मोहनभाई देलकर (दादरा और नागर हवेली) : महोदय, मैं आज गुजरात में भारत सरकार द्वारा लागू होने वाली पार तापी नर्मदा लिंक परियोजना के बारे में बताना चाहती हूं। जहां यह प्रोजेक्ट आने वाला है, वह मेरी जन्मभूमि है। वहां के लोगों ने मुझे बताया है कि इस योजना से वहां की जनता को बहुत भारी नुकसान होने वाला है। इस योजना से आदिवासी समुदाय बड़ी संख्या में प्रभावित होंगे। जहां इस योजना को लाने की बात हो रही है, वहां काफी घना

जंगल है। वहां लोग वर्षों से जंगल में रह कर जंगल को संभाल रहे हैं। जल, जंगल और जमीन पर वर्षों से उनका अधिकार है और उनका जीवन भी इसके ऊपर निर्भर है। इस प्रोजेक्ट में आने वाले 75 गांवों में रहने वाले 35 हजार आदिवासी परिवार विस्थापित होंगे। जिससे बेरोजगारी बढ़ेगी और बच्चों की शिक्षा के ऊपर असर होगा। इसके साथ, घने जंगल, वन्य प्राणी, पर्यावरण एवं समग्र जीवन सृष्टि को भारी नुकसान होगा।

महोदय, मैं आपके माध्यम से भारत सरकार से गुजारिश करती हूं कि इतनी बड़ी संख्या में आदिवासी समाज और पर्यावरण को नुकसान पहुंचाने वाली इस योजना को तत्काल रद्द किया जाना चाहिए। धन्यवाद।

श्री रवनीत सिंह (लुधियाना): सभापति महोदय, करीब 23 हजार से ज्यादा मेडिकल स्टूडेंट्स चीन में एमबीबीएस करने गए थे। हम पार्लियामेंट में देखते हैं कि एक मंत्री दूसरे मंत्री की तारीफ करते हैं। स्टार वार मूवी नहीं देखते हैं, आसमान तोड़ कर लाए हैं। ऐसा लगेगा एक से दूसरा, दूसरे मंत्री से तीसरा मंत्री बोलता है। जब नीचे जाकर देखते हैं तो पता चलता है कि क्या हालात हैं? कल भी मंत्री जी, मनसुख भाई बोल रहे थे। जब नीचे जाकर देखते हैं, लाखों लोगों को यूक्रेन से किस मुश्किल में लेकर आए क्योंकि यहां पढ़ाई नहीं है। अब 8 साल पूरे हो गए, अब भी मेडिकल कॉलेज बनने और अब भी 2014 से पहले की बातें करते रहेंगे। जब भी भाषण होगा 2014 से पहले की बात होगी।

जब ये लोग चीन में पढ़ने गए थे, उसके बाद कोविड हो गया। गरीब माँ-बाप ने कहीं से लोन लेकर तीन-चार साल उनको पढ़ाया, आज वे यहां बैठे हैं। यूनिवर्सिटीज वीजा नहीं दे सकती है। उसके बाद एप्स के ऊपर पढ़ाई होती थी, आपको पता है चीन के साथ हमारे हालात कैसे हैं, लगभग 200 से ज्यादा एप्स बंद करनी पड़ीं, ऑनलाइन पढ़ाई भी नहीं हो रही है।

नेशनल मेडिकल कमिशन ने यूक्रेन के बच्चों के लिए काफी कुछ किया है। लेकिन जो बच्चे चीन से पढ़ कर आए हैं, वे यहां शिफ्ट हो गए थे, क्योंकि पढ़ाई जैसे रूस में या यूरोपीयन कंट्रीज में होती है उससे बहुत अच्छी क्वालिटी थी। अगर मेडिकल कमिशन की बात करें तो 7.5 परसेंट

ज्यादा से ज्यादा मेडिकल कॉलेजों में परमिशन देते हैं, उनसे परमिशन मिली हो जहां फॉरेन स्टूडेंट्स हों। जल्दी से जल्दी इनके बारे में कुछ करें। सुप्रीम कोर्ट के एटॉर्नी जनरल ने भी बोला है, जैसे यूक्रेन के बच्चों के लिए यहां प्रबंध किया जा रहा है वैसे ही चीन से मेडिकल करके आए बच्चों के लिए भी प्रबंध करना चाहिए। वर्ष 2014 के बाद की बात होनी चाहिए, इससे पहले की बात करने से काम नहीं चलेगा। धन्यवाद।

डॉ. श्रीकांत एकनाथ शिंदे (कल्याण): सभापति महोदय, मैं इस सभागृह के सामने ईपीएस-95 पेंशनार्थियों की समस्याओं को रखना चाहता हूं। पिछले कुछ महीनों से भारत के अलग-अलग राज्यों से ईपीएस-95 पेंशनार्थी आंदोलन कर हैं। इन पेंशनार्थियों ने मेहनत और अथक परिश्रम से औद्योगिक संगठनों को मजबूत बनाने में महत्वपूर्ण भूमिका निभाई है और हमारे देश के विकास में प्रमुख योगदान दिया है।

आज देशभर में इनकी संख्या 65 लाख से ज्यादा है लेकिन वर्तमान में इन्हें दी जानेवाली पेंन्शन राशि बहुत ही कम है, जो एक हजार रुपये है। जिससे उनकी आजीविका पर नकारात्मक प्रभाव पड़ता है और बीमा योजना के अभाव के कारण वो मूलभूत स्वास्थ्य सेवाओं से वंचित रह जाते हैं। बहुत सारी कमेटियों ने भी इनकी पेंशन बढ़ाने की सिफारिश की है, जिसमें वर्ष 2018 में श्रम संबंधी संसदीय समिति, ईपीएफओ की संबंधित उच्च स्तरीय समिति और वर्ष 2013 में कोशियारी समिति शामिल है।

मैं सरकार से मांग करता हूँ कि ईपीएस-95 योजना के तहत आने वाले पेंशनरों की मांगों पर कारवाई करे और इसके लिए केंद्र सरकार ईपीएस-95 पेंशन योजना में आवश्यक परिवर्तन करके ईपीएस-95 पेंशनरों और उनके परिवारों को 5000 रुपये प्रतिमाह की मूल पेंशन दी जानी चाहिए। और साथ में महंगाई भत्ता प्रदान किया जाए।

इसके अतिरिक्त मेरी मांग है कि इन सभी पेंशनार्थियों को प्रधानमंत्री आयुष्मान भारत योजना के अंतर्गत भी लाभार्थी बनाया जाए, जिससे इस वर्ग को लाभ मिले और उन्हें सेवानिवृत्ति के बाद किसी वित्तीय संकट का सामना न करना पड़े।

श्री रामशिरोमणि वर्मा (श्रावस्ती): सभापति महोदय, आपने मुझे शून्य काल में लोक महत्व के अति महत्वपूर्ण मुद्दे पर बोलने का मौका दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

सभापति महोदय, पशुपालन और मत्स्य पालन से देश की एक बहुत बड़ी आबादी जुड़ी हुई है। सरकार को मत्स्य पालन और पशुपालन से जुड़े व्यवसाय को बढ़ावा देने और अधिक लाभकारी बनाने की जरूरत है। साथ ही, मत्स्य पालन और पशुपालन के लिए सरकार द्वारा दी जा रही सब्सिडी 50 परसेंट से बढ़ाकर 100 परसेंट तक की जाए, ताकि किसानों के साथ-साथ युवा भी इससे जुड़ सकें और आधुनिक तकनीक के इस्तेमाल से उसका लाभ उठा सकें। मत्स्य पालन और पशुपालन के विकास से ग्रामीण अर्थव्यवस्था को न केवल मजबूती मिलेगी, बल्कि इससे ग्रामीण स्तर पर रोजगार के नए अवसर भी सृजित होंगे। इससे शहरों की तरफ हो रहे पलायन को भी रोका जा सकेगा। इन क्षेत्रों के विकास के लिए ग्राम सभा स्तर पर सभी तालाबों का सौंदर्यीकरण कराकर मत्स्य पालन कराया जाए। इससे गाँव के लोगों को व्यापार की दृष्टि से फायदा होगा। साथ ही साथ इससे भूमि का जल स्तर भी बढ़ेगा तथा इससे जीव-जन्तुओं को भी फायदे मिलेंगे।

सभापति महोदय, आपके माध्यम से विभागीय मंत्री जी से मेरी मांग है कि इन बिन्दुओं पर ध्यान देने की जरूरत है। धन्यवाद।

HON. CHAIRPERSON: The list is over. Now, I request all the hon. Members to put their demands in one minute each so that all the hon. Members can be accommodated. We will try to adjourn the House by six o' clock itself.

श्री हनुमान बेनीवाल (नागौर): सभापति महोदय, मैं आपके माध्यम से राजस्थान के 13 जिलों झालावाड़, बारां, कोटा, बूंदी, सवाई माधोपुर, अजमेर, टोंक, जयपुर, करौली, अलवर, भरतपुर, दौसा और धौलपुर के लिए पेयजल व सिंचाई से जुड़ी अत्यंत महत्वपूर्ण ERCP पूर्वी राजस्थान नहर परियोजना को राष्ट्रीय परियोजना घोषित करने की मांग को लेकर प्रधानमंत्री जी और जल शक्ति मंत्री जी का ध्यान आकर्षित करना चाहूंगा।

सभापति महोदय, कल 24 मार्च, 2022 को मेरे सवाल के जवाब में लोक सभा में जल शक्ति मंत्रालय ने कहा कि राजस्थान सरकार द्वारा ERCP को राष्ट्रीय परियोजना के रूप में शामिल करने को लेकर निर्धारित प्रपत्र में प्रस्ताव प्राप्त नहीं हुआ है, जबकि राजस्थान सरकार ने दिनांक 19.11.2017 को केंद्रीय जल आयोग को विस्तृत रिपोर्ट बनाकर भेज दी थी। केंद्र और राज्य के मध्य 15 बार से अधिक पत्राचार हो चुके हैं। राजस्थान के मुख्य मंत्री ने माननीय प्रधान मंत्री जी से बात भी की है, जैसा उनका कहना है। वे माननीय जल शक्ति मंत्री जी को उक्त संबंध में कई बार पत्र लिख चुके हैं, जिनका तारीखों के साथ विवरण मेरे पास है। … (व्यवधान) मैं एक सेकेंड में समाप्त कर रहा हूं। ऐसे में किसको सही मानें? केंद्र के पास प्रस्ताव आया या नहीं आया? अथवा राज्य सरकार ने भेजा या नहीं भेजा? आपका प्रारूप कौन-सा है, जिसके अनुसार आप जानकारी चाहते हैं? साथ ही, जवाब में मध्य प्रदेश राज्य का हवाला देकर कहा कि अंतरराज्यीय मामलों के कारण ERCP का आंकलन संभव नहीं हुआ। जबकि, उक्त मामले में प्रोजेक्ट DPR मध्य प्रदेश व राजस्थान के अंतरराज्यीय नियंत्रण मंडल की बैठक में ही तय हुई थी। ऐसे में मध्य प्रदेश राज्य की NOC जरुरी नहीं तो इसकी सत्यता क्या है?

माननीय सभापति : श्री बी. मणिक्कम टैगोर जी

… (व्यवधान)

श्री हनुमान बेनीवाल : सर, मैं एक मिनट में समाप्त कर रहा हूं। … (व्यवधान)

माननीय सभापति: आप रीड करके बोल रहे हैं। You are an experienced Member. What is your demand?

श्री हनुमान बेनीवाल : सर, मैं एक सकेंड में समाप्त कर रहा हूं। इस प्रकार के भ्रामक जवाब से भारत सरकार और जल शक्ति मंत्रालय की राजस्थान के प्रति सोच को लेकर सवालिया निशान खड़ा होता है।

सभापति महोदय, मेरी मांग है कि ERCP का उद्देश्य दक्षिणी राजस्थान में बहने वाली चंबल नदी और उसकी सहायक नदियों, कुन्नू, पार्वती और कालीसिंध में वर्षा ऋतु के दौरान

उपलब्ध अधिशेष जल का उपयोग राज्य के उन दक्षिण-पूर्वी जिलों में किया जाए, जहाँ पीने के पानी और सिंचाई हेतु जल का अभाव है। मेरी मांग है की पूर्वी राजस्थान नहर परियोजना को राष्ट्रीय परियोजना घोषित किया जाये। धन्यवाद।

SHRI B. MANICKAM TAGORE (VIRUDHUNAGAR): Hon. Chairperson, Sir, I stand here with pain to speak about the Tamil brothers and sisters in Sri Lanka.

Tamils are fleeing because of food shortage and economic misery. First trickle of Sri Lankan refugees has reached the Tamil Nadu coast. More than two thousand families are forced to leave Sri Lanka because, at present, in Sri Lanka, the price of one kilogram of rice is Rs. 290; the price of one kilogram of sugar is Rs. 290; and the price of 400 grams of milk powder is Rs. 790.

The Sri Lankan Government has postponed school exams indefinitely due to paper shortage.

It is a humanitarian crisis there. I request the Union Government to send food materials to the Tamil brothers and sisters and stand with them in the hour of crisis and help the Tamil Nadu Government which is making efforts to help the refugees who are reaching here.

कुंवर दानिश अली (अमरोहा) : सभापति महोदय, मेरे क्षेत्र से जुड़ी हुई रेलवे पैसेंजर्स की एक समस्या है। पहले शहीद एक्सप्रेस करके एक ट्रेन चलती थी, जो कि अमरोहा-हापुड़-गाजियाबाद होकर आती थी, वह आजकल बंद है। मेरी मांग है कि उस ट्रेन को चलाया जाए। जो एमएसटी के पैसेंजर्स हैं, उनको एमएसटी दिया जाए।…(व्यवधान) मेरी मांग रेलवे से संबंधित है।

महोदय, मैं अलीगढ़ मुस्लिम यूनिवर्सिटी कोर्ट का मेंबर हूं, वहां के 10,000 से भी ज्यादा छात्र जो कि ईस्टर्न यूपी से आते हैं, उनकी मांग है कि गोरखधाम एक्सप्रेस (ट्रेन नंबर 12555 और 12556) और हमसफर एक्सप्रेस (ट्रेन नंबर 12571 और 12572) जो कि गोरखपुर से आनंद

विहार टर्मिनल जाती है, उनका स्टॉपेज़ अलीगढ़ सिटी में करना चाहिए, क्योंकि वहां लगभग 10 से 12 हजार रेजिडेंशियल स्टूडेन्ट्स हैं, वे बहुत दिनों से इसकी मांग कर रहे हैं। वाइस चांसलर ने भी लिखकर भेजा है और रजिस्ट्रार ने भी लिखकर भेजा है, अतः आपके माध्यम से मेरी सरकार से मांग है कि उन ट्रेनों का स्टॉपेज़ वहां पर दिया जाए।

श्रीमती रंजीता कोली (भरतपुर) : सभापति महोदय, आपने मुझे शून्य काल में बोलने का मौका दिया, उसके लिए मैं आपका आभार व्यक्त करती हूं।

महोदय, मैं आपका ध्यान देश की महिलाओं के संबंध में एक विशेष विषय पर आकर्षित करना चाहती हूं। देश में विधवाओं एवं 58 वर्ष से अधिक की उम्र की महिलाओं को वृद्धा पेंशन तथा विधवा पेंशन मिलती है, लेकिन देश में ऐसी बहुत सी महिलाएं हैं, जो शादीशुदा नहीं हैं, लेकिन उनके परिवार में उनके अलावा कोई नहीं है। अगर ऐसी महिलाओं को चिन्हित करके एवं 40 वर्ष की उम्र के बाद उनके लिए पेंशन की व्यवस्था की जाए, तो देश की ऐसी लाखों महिलाओं को अपना जीवन जीने में काफी सहायता मिलेगी।

महोदय, मेरे संसदीय क्षेत्र में ही ऐसी बहुत सी महिलाएं हैं, जिनके परिवार में अब कोई भी जीवित नहीं है एवं उनके परिवार वालों ने उनको अलग कर दिया है। शहरी क्षेत्रों में तो ऐसी महिलाएं अपने जीवनयापन के लिए नौकरी कर लेती हैं। परंतु ग्रामीण क्षेत्रों की महिलाएं आज भी नौकरी नहीं कर पाती हैं। अतः मेरा आपसे निवेदन है कि ऐसी महिलाएं जो कि शादीशुदा नहीं हैं एवं उनके परिवार में उनके अलावा कोई भी नहीं है, ऐसी महिलाओं को 40 वर्ष की उम्र के बाद उनकी आजीविका के लिए 1,000 रुपये अथवा जो भी धनराशि स्वीकृत हो, उनके लिए पेंशन की व्यवस्था की जाए, जिससे वे अपना जीवनयापन कर सकें।

SHRIMATI NAVNEET RAVI RANA (AMRAVATI): Sir, around 30 stock brokers were declared defaulters, who are registered and monitored by the NSE, in a span of around 20 months.

More than Rs. 7,500 crore investors' money is lost in these defaults. Karvy Stock Broking and Anugrah Stock Broking have done major scams and no real efforts are made by the NSE.

When the brokers could not pay the dues of the clients because of their misappropriation and illegal actions, the NSE declared them defaulters. Such brokers have no funds in their account which in fact could have been noticed during the inspection by the NSE.

Sir, the NSE has made whopping profits and a revenue of more than Rs. 2,000 crore as per their annual report and wants to come out with an IPO which was held up till now because of the SEBI Order to restrain and disgorgement of around Rs. 750 crore in the scam at NSE.

I just wanted to request a few things in this. Stock exchange is not above the law but is still given protection and no investigative agencies have questioned NSE including SEBI.

I just want that an investigation must be ordered against the National Stock Exchange to check why such lapses over and over again have been found only with the NSE brokers and ascertain if the NSE officials are really concerned about investors. The investigation must look into this carelessness and find out if the NSE is indirectly permitting such activities of the brokers.

श्री राजू बिष्ट (दार्जिलिंग): सभापति जी, आपने मुझे बोलने के लिए मौका दिया, उसके लिए आपको बहुत-बहुत धन्यवाद। मेरा विषय बहुत बड़ा और गंभीर है, लेकिन मेरा आपसे वादा है कि मैं इसको एक मिनट में कंपलीट करूंगा।

सभापति महोदय, गोरखाओं में 11 जातियां हैं, जिनका मैं नाम लूंगा। इन जातियों के नाम मगर, राय, सुनार, याख्खा, गुरुंग, नेवार, खस, धिमाल, जोगी, थामी तथा भूजेल हैं। ये 11 जनजातियां एसटी स्टेटस में अभी छूटी हुई हैं और ऑरिजनली सारे गोरखा हिल ट्राइब के नाते एज ए एसटी जाने जाते थे। उनके लिए हमारी सरकार ने भी वादा किया है इसलिए मैं चाहता हूँ कि यह काम जल्दी से जल्दी होना चाहिए।

दूसरा, गोरखा होने के नाते मुझे इस सदन से न्याय चाहिए। मुझे अपनी माँ चाहिए और अपना घर चाहिए। हिन्दुस्तान में रहने वाले डेढ़ करोड़ गोरखाओं को उनकी पहचान चाहिए। मैं इतिहास पर नहीं जाऊंगा कि गोरखाओं का क्या योगदान है। यहां पर असम के पूर्व मुख्य मंत्री जी भी मौजूद हैं। इन्होंने गोरखाओं को लेकर बहुत काम भी किया है, लेकिन जो पश्चिम बंगाल की स्थिति है, वह बहुत ही विकट है और आए दिन उनको विदेशी बोलकर उन पर लांछन लगाया जाता है, जो कि बहुत ही दुखद है। हमने कहा था कि हम स्थायी राजनीतिक समाधान करेंगे और इस भारत के संविधान के अंतर्गत करेंगे। मैं चाहता हूँ कि यह काम जल्दी से जल्दी हो, क्योंकि जनता में निराशा का माहौल छाया हुआ है।

DR. DNV SENTHILKUMAR S. (DHARMAPURI): Hon. Chairperson, Sir, thank you for giving me this opportunity.

I would to like raise an issue with regard to the plight of the medical graduates from foreign universities. After completion of their degree from a foreign university, these students have to undergo Foreign Medical Graduation Examination (FMGE) and subsequently mandatory rotating medical internship. As per recent Gazette notification by the National Medical Council, period of completion of internship has to be within two years of passing the FMGE. The major issue here is that the current intake of FMGE interns is 7.5 per cent which is very less in respect of the State of Tamil Nadu. Due to this less intake,

more than 580 FMGE students in Tamil Nadu are awaiting their due internship even after clearing FMGE. The hon. Chief Minister of Tamil Nadu also raised this issue in a memorandum submitted to the Union Health and Family Welfare Minister on 12.1.2022 requesting for enhancement of the intake capacity from 7.5 per cent to 20 per cent every year as adequate infrastructure facility is available in Tamil Nadu.

Sir, I urge upon the Health Ministry to bring in suitable amendments which would enable inclusion of district headquarter hospitals and enhance the intake capacity from 7.5 per cent to 20 per cent and also expedite the process. The Government has issued a Circular on 4th March, 2022 that all States will help in completing the CRMI within two years of passing the examination.

Thank you.

श्री राहुल रमेश शेवाले (दक्षिण-मध्य मुम्बई): सभापति जी, आपने मुझे शून्य काल में बोलने के लिए समय दिया, उसके लिए धन्यवाद। मैं अपने संसदीय क्षेत्र दक्षिण-मध्य मुंबई के सायन कोलीवाड़ा में हुई एक गंभीर घटना की ओर सदन का ध्यान आकर्षित करना चाहता हूं। 25 जनवरी, 2021 को श्री विजय रामकिशोर जायसवाल और उनके पड़ोसी श्री आलोक कुमार रामप्रवेश राम चंद्रवंशी के दो छोटे बच्चे सीजीएचएस कॉलोनी सेक्टर 7 बिल्डिंग नं. 43, सायन कोलीवाड़ा के पार्क में खेल रहे थे। तभी दोनों बच्चे एक बड़े गड्ढे में गिर गए और उनकी मौत हो गई। सीपीडब्ल्यूडी के एग्जीक्यूटिव इंजीनियर जोन 3, ठेकेदार बालू दुराइकानु तेवर और सुपरवाइजर मोहन कप्पू तेवर को उनके माता-पिता और वहां मौजूद लोगों ने जिम्मेदार ठहराते हुए कहा कि यह घटना उनकी लापरवाही के कारण हुई है। परिजनों ने उनके खिलाफ स्थानीय थाने में प्राथमिकी भी दर्ज करायी है। अगले दिन इस घटना के बारे में पता चलने के बाद, मैंने चीफ इंजीनियर जोन 3 (सीपीडब्ल्यूडी) को फोन किया और मामले को गंभीरता से जांच कराने के लिए

कहा। उन्होंने मुझे मृतक बच्चों के माता-पिता को कुछ कंपनसेशन देकर उनकी मदद करने का आश्वासन दिया। चीफ इंजीनियर जोन 3 ने क्षेत्र के एग्जीक्यूटिव इंजीनियर जोन 3 को घटना की गंभीरता को देखते हुए कार्रवाई करने के निर्देश दिए। एग्जीक्यूटिव इंजीनियर ने आज तक मामले की जांच नहीं की है। जब भी माता-पिता उसके या ठेकेदार के पास जाते हैं तो वे उन्हें अनदेखा कर देते हैं या मिलने से मना कर देते हैं। ठेकेदार की रक्षा करने वाले एग्जीक्यूटिव इंजीनियर दो छोटे बच्चों की मौत के लिए पूरी तरह जिम्मेदार है। अत: आपके माध्यम से मंत्री जी से अनुरोध करता हूं कि उपरोक्त मामले की पूरी इंक्वायरी करें और जिन अधिकारियों की लापरवाही की वजह से यह घटना हुई है, उन पर कार्रवाई करें।

श्री विजय बघेल (दुर्ग): सभापति महोदय, धन्यवाद। मेरे छत्तीसगढ़ प्रदेश में राजधानी रायपुर में स्थित कुष्ट अनुसंधान केन्द्र में ना केवल छत्तीसगढ़, अपितु छत्तीसगढ़ राज्य के सीमावर्ती राज्य जैसे ओडिशा, महाराष्ट्र, आंध्र प्रदेश के अलावा भी अन्य राज्यों से कुछ रोगी अपने इलाज हेतु आते हैं।

उक्त अनुसंधान केन्द्र मध्य भारत का एक बृहत् कुष्ठ अनुसंधान केन्द्र है। वर्तमान में उक्त केन्द्र में ऑपरेशन थिएटर को विकसित किए जाने की मांग, माननीय सभापति महोदय, मैं आपके माध्यम से माननीय स्वास्थ्य मंत्री जी के समक्ष रखता हूं।

DR. KALANIDHI VEERASWAMY (CHENNAI NORTH): Sir, the Sri Lankan Tamils have been suffering for several decades due to oppression by the Sinhalese Government. They have been oppressed wherein during the war also, several lakhs of people died and subsequently, as they were planning to recover, there was pandemic. Now, they have an economic debacle where the Sri Lankan Government has been supported by the Government of India by providing a financial aid of 1.5 billion dollars. Despite that, due to the rise in inflation there, the Sinhalese people are discriminating against the Tamils

because of which several Tamils are coming to Tamil Nādu. Our hon. Chief Minister has also written to the Union Minister to help us in aiding these people.

There are already more than a lakh of refugees who have come. For them, we want the Citizenship Amendment Act to be brought in so that these people can be given citizenship.

I would also like an emergency visa to be provided for the present people or some kind of a visa on arrival may be provided to them which will help them in settling down better here.

श्रीमती संध्या राय (भिंड): धन्यवाद, सभापति महोदय। मैं आपके माध्यम से माननीय आयुष मंत्री जी का ध्यान अपने लोक सभा क्षेत्र के भिंड और दतिया जिलों की ओर आकर्षित करना चाहती हूं। इन दोनों जिलों में 22 लाख से ज्यादा आबादी है। आयुष मंत्रालय के तहत देश भर में तमाम आयुष केन्द्र खोले गए हैं, जिनसे लाखों लोगों को लाभ मिल रहा है एवं भारत सरकार पूर्ण रूप से आयुर्वेद को बढ़ावा भी दे रही है। वर्तमान में मेरे लोक सभा क्षेत्र के दोनों जिलों – भिंड और दतिया में एक भी आयुष केन्द्र नहीं खोला गया है। जनसम्पर्क के दौरान आयुष केन्द्र खोले जाने का अनुरोध मेरी पार्टी के कार्यकर्ताओं एवं जनता जर्नादन द्वारा लगातार मुझसे किया जा रहा है।

माननीय सभापति महोदय, मैं आपके माध्यम से माननीय आयुष मंत्री जी से निवेदन करती हूं कि मेरे लोक सभा क्षेत्र के दोनों जिलों – भिंड और दतिया में जल्द से जल्द आयुष केन्द्र खोले जाने की कृपा करें।

श्रीमती कविता सिंह (सिवान): महोदय, मैं आपके माध्यम से माननीय रेल मंत्री जी का ध्यान अपने संसदीय क्षेत्र सिवान की तरफ आकृष्ट करना चाहती हूं। कोविड महामारी के पूर्व निम्नलिखित ट्रेनों का ठहराव मेरे संसदीय क्षेत्र सिवान के जीरादेई स्टेशन, मैरवा स्टेशन और सिवान स्टेशन पर होता था, जो फिलहाल बन्द है और उसे पुन: शुरू किया जाए – ट्रेन संख्या 15027-15028 मौर्य एक्सप्रेस, ट्रेन संख्या 14185-14186 बरौनी-ग्वालियर एक्सप्रेस और ट्रेन संख्या 15105-15106

छपरा-नौतनवा इंटरसिटी ट्रेन । इन ट्रेनों का ठहराव मैं माननीय रेल मंत्री जी से सिवान के विभिन्न स्टेशनों पर कराना चाहती हूं।

महोदय, मेरा आग्रह है कि उन ट्रेनों का ठहराव जीरादेई स्टेशन, मैरवा स्टेशन और सिवान स्टेशन पर कराया जाए। साथ ही, मैं कहना चाहती हूं कि दो साल पूर्व रेल मंत्रालय द्वारा बिहार सरकार की अनुमति से समपार संख्या 91, सिसवान-सिवान ढाला, पर आरओबी के निर्माण के लिए स्वीकृति मिली थी, लेकिन अभी तक रेलवे के अधिकारियों और बिहार सरकार के अधिकारियों के बीच 'लेटर-लेटर खेल' हो रहा है। इस पत्राचार को बन्द किया जाए और पुन: टेंडर करवाकर, उसे बनवाने की कृपा की जाए। मैं बहुत-बहुत आभारी हूं।

श्री श्रीरंग आप्पा बारणे (मावल): माननीय सभापति महोदय, हिन्दी राजभाषा और स्थानीय भाषा को बढ़ावा देने के लिए केन्द्र सरकार द्वारा वर्ष 1963 में राजभाषा अधिनियम बनाया गया था और वर्ष 1976 में यह नियम लागू किया गया था। राजभाषा विभाग गृह मंत्रालय के अधीन आता है, और माननीय गृह मंत्री जी इस समिति के अध्यक्ष हैं।

महोदय, आज भी केन्द्र सरकार के कई मंत्रालय राजभाषा अधिनियम के अनुसार कार्य के लिए हिन्दी भाषा का उपयोग नहीं करते हैं। कई मंत्रालयों को यही पता नहीं है कि राजभाषा और स्थानीय भाषा को बढ़ावा देने हेतु किसी समिति को गठित किया गया है। आज अगर केन्द्र सरकार के कई मंत्रालयों में देखा जाए तो अंग्रेजी का उपयोग अधिकतम किया जाता है। राजभाषा विभाग के अधिकतम कर्मचारी, जो हिन्दी में कार्य करते हैं, उनके पद रिक्त हैं और उनकी संख्या भी कम है। राजभाषा विभाग पर अगर केन्द्र सरकार द्वारा ध्यान नहीं दिया जाता है तो हिन्दी और विभिन्न राज्यों की स्थानीय भाषाएं खत्म हो जाएंगी। जबकि माननीय प्रधान मंत्री जी और गृह मंत्री जी खुद हिन्दी में अपनी बात करते हैं और हिन्दी में व्यवहार करते हैं।

सभापति महोदय, मैं आपके माध्यम से सरकार से निवेदन करता हूं कि केन्द्र सरकार सभी मंत्रालयों को राजभाषा अधिनियम के तहत ज्यादा से ज्यादा हिन्दी भाषा का प्रयोग करने हेतु निर्देश प्रदान करे।

SHRI SAPTAGIRI SANKAR ULAKA (KORAPUT): Thank you, Chairman, Sir, for giving me this opportunity. Sir, Jeypore is one of the largest cities in southern Odisha. It is a very important city. We have been demanding for establishing a Kendriya Vidyalaya at Jeypore. I raised this demand in the House seven/eight times.

After much difficulty and support from the Central Government and the District Administration, finally the safety certificate has been issued so that a temporary building can be established in Jeypore.

I would also like to request the hon. Minister, Shri Dharmendra Pradhan, through you, who is also from Odisha to start the admission in Kendriya Vidyalayas from this academic year. We have reached at this stage after much struggle where all the formalities have been completed. The State Government and the district administration have already supported it.

Therefore, my humble request to Shri Dharmendra Pradhan, through you, is to start the admission in Kendriya Vidyalayas in this academic year. Thank you.

श्री राहुल कस्वां (चुरू) : सभापति महोदय, धन्यवाद । मैं आपके मार्फत मेरे लोक सभा क्षेत्र चुरू के अंदर रेलवे की नई वॉशिंग लाइन के बारे में ध्यान आकर्षित करना चाहता हूं। चुरू क्षेत्र जयपुर और दिल्ली से 250 किलोमीटर की दूरी पर पड़ता है। चुरू के नजदीक जितनी भी वॉशिंग लाइन्स हैं, वह चाहे बीकानेर में हो, चाहे गंगानगर में हो, चाहे हिसार में हो, उनकी सौ परसेंट कैपेसिटी यूटिलाइज हो चुकी है। हमें लंबी दूरी की ट्रेनें इस कारण से नहीं मिल पाती हैं, क्योंकि हमारे एरियाज़ के अंदर वॉशिंग लाइन की कैपेसिटी एग्जोस्ट हो चुकी है।

मेरा आपके द्वारा रेल मंत्रालय से यह निवेदन है कि चुरू या रतनगढ़ के अंदर मेरे लोक सभा क्षेत्र में न्यू वॉशिंग लाइन बनाई जाए, ताकि हमें लॉन्ग डिस्टेंस की ट्रेन्स मिल सकें। जो कैपेसिटी यूटिलाइजेशन पूरा हो चुका है, उसको मद्देनजर रखते हुए, टॉप मोस्ट प्रायरिटी के अंदर चुरू या रतनगढ़ में न्यू वॉशिंग लाइन दी जाए।

श्री कौशलेन्द्र कुमार (नालंदा) : सभापति महोदय, आपने मुझे शून्य प्रहर में बोलने का मौका दिया, इसके लिए आपके प्रति आभार व्यक्त करता हूं। माननीय प्रधान मंत्री जी के द्वारा नवंबर, 2008 से एक काफी महत्वाकांक्षी जन औषधि केन्द्र की शुरुआत की गई थी और अब तक देश भर में करीब 8,012 जन औषधि केन्द्र खोले जा चुके हैं। इन जन औषधि केन्द्रों में जेनेटिक सस्ती दवाइयां मरीजों को आसानी से प्राप्त होती हैं। करीब 1,415 कंपनियों की दवाइयां और 300 प्रकार के सर्जिकल आइटम्स इन केन्द्रों पर उपलब्ध रहते हैं।

महोदय, मेरे संसदीय क्षेत्र नालंदा में बुद्धा पावापुरी मेडिकल कॉलेज, है, सदर अस्पताल भी है और कई प्राइवेट क्लिनिक भी हैं, फिर भी हमारे संसदीय क्षेत्र में एक भी जन औषधि केन्द्र नहीं है। मैं स्वास्थ्य मंत्री जी से आग्रह करना चाहता हूं कि मेरे संसदीय क्षेत्र नालंदा में जन औषधि केन्द्र खुलवाने की कृपा करें।

श्री निहाल चन्द चौहान (गंगानगर) : सभापति महोदय, धन्यवाद। मेरे लोक सभा क्षेत्र श्रीगंगानगर में हनुमानगढ़ जिला है। मैं केन्द्र सरकार से आग्रह करूंगा कि वह सीमावर्ती क्षेत्र है तो वहां एक वॉशिंग लाइन और सोलर ऊर्जा पैनल की बहुत आवश्यकता है। मैंने इसके लिए पहले भी रिक्वेस्ट की थी। यह क्षेत्र रेलवे के हब के रूप में विकसित हो सकता है। हमारे यहां से भटिण्डा जंक्शन 80 किलोमीटर दूर है और श्रीगंगानगर भी 80 किलोमीटर दूर है। यहां पर रेलवे में वॉशिंग लाइन की बहुत जरूरत है, ताकि उस जिले से काफी पैसेंजर ट्रेन्स चलाई जा सकें।

महोदय, वर्ष 1998 में तत्कालीन प्रधान मंत्री श्री अटल बिहारी वाजपेयी जी ने हनुमानगढ़, रावतसर, पल्लू और सरदारशहर के लिए एक नई रेल लाईन की घोषणा की थी, जो आज तक पूरी नहीं हुई है। उसका हर साल सर्वे हो जाता है। मैं आपके माध्यम से केन्द्र सरकार से आग्रह करूंगा

कि इस बजट में वह रेल लाइन, जिसकी माननीय प्रधान मंत्री श्री अटल जी ने घोषणा की थी, उसको पूरा किया जाए। हनुमानगढ़ जिला मुख्यालय पर एक वॉशिंग लाइन बनाई जाए। वहां पर करीब 300 एकड़ जमीन पड़ी है, उस पर सोलर प्लांट बनाया जाए। मैं यह आपके माध्यम से केन्द्र सरकार से आग्रह करता हूं।

18.00hrs

SHRI KURUVA GORANTLA MADHAV (HINDUPUR): Mr. Chairman, Sir, my submission is regarding farmers. Please allow me not less than three minutes.

Sir, I would like to bring to your kind attention that the Government of Andhra Pradesh requires urgent Environmental Clearance for the Rayalaseema Lift Irrigation Project. During June, 2020, the Government of Andhra Pradesh announced the Rayalaseema Lift Scheme to facilitate the Rayalaseema region to stabilise irrigation and drinking water. The announced scheme is within the purview of Krishna Water Dispute Tribunal Award, that is, out of total 811 TMC water, 512 TMC water would be given for Andhra Pradesh and 299 TMC water would be given for Telangana. The scheme is within the purview of 2006 notification of the Ministry of Environment and Forests. During September, 2020 also, the National Green Tribunal pronounced that Environmental Clearance is required for the scheme. After that, the hon. Chief Minister of Andhra Pradesh addressed a letter to the hon. Minister of Environment and Forests to consider the expert committee's opinion. During June, 2021, the Government of Andhra Pradesh approached the Ministry of Environment and Forests for an amendment to the existing Environmental Clearance. Based on this application, the Environmental Assessment

Committee, in its June, 2021 meeting, discussed the topic and issued minutes asking some clarifications. The Government of Andhra Pradesh has submitted clarifications on this. So, I request the Central Government to kindly grant Environmental Clearance to the Rayalaseema Lift Irrigation project at the earliest.

HON. CHAIRPERSON: Hon. Members, now it is already 6 o'clock. The Speaker has directed to adjourn the House by 6 o'clock. But five or six Members want to make their submissions. If everybody agrees, let us extend the time of the House till their submissions are over. Then, there is also a statement to be made by the Minister of Ayush. After his statement, we will again take up 'Zero Hour' submissions.

SEVERAL HON. MEMBERS: Yes.

HON. CHAIRPERSON: The time of the House is extended.

18.01 hrs

STATEMENT BY MINISTER

Establishment of WHO Global Centre for traditional medicine
in Jamnagar, Gujarat

HON. CHAIRPERSON: Now, the hon. Minister will make the statement.

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS AND MINISTER OF AYUSH (SHRI SARBANANDA SONOWAL): Mr. Chairman, Sir, today there is a very good news for the people of the country.

As you all know, regarding the establishment of WHO Global Centre for Traditional Medicine in Jamnagar, Gujarat, the hon. Director General, World Health Organisation, in the presence of the hon. Prime Minister, announced the establishment of Global Centre for Traditional Medicine in India on the occasion of the 5th Ayurveda Day on 13th November, 2020. On 9th March, 2022, the Union Cabinet approved signing and ratification of the Host Country Agreement between the Ministry of Ayush, Government of India and the World Health Organisation for establishment of WHO GCTM to be located at Jamnagar, Gujarat. Today, that moment has come. Today, the Host Country Agreement is to be signed by the Secretary (Ayush), Government of India and Dr. Tedros Adhanom Ghebreyesus, the hon. Director General, WHO on 25th March, 2022 at WHO Headquarters, Geneva, Switzerland in a formal event hosted by WHO.

So, this is a great news for the practitioners, healers and the stakeholders of the Ministry of Ayush as well as the Ayush industry. The

traditional system of medicine has not only won the hearts of the people of the country, but also has won the hearts of the people of the whole world. This is a great achievement of the Government headed by Shri Narendra Modi and I believe this House should appreciate and specially thank our hon. Prime Minister Shri Narendra Modi for this outstanding achievement for the people of the country.

श्री शंकर लालवानी (इन्दौर): माननीय सभापति महोदय, अनुसूचित जाति की सूची में 'बाछड़ा' जाति का नाम दर्ज है। मध्य प्रदेश में इस जाति के लोगों की मांग है कि उन्हें इस जाति के नाम से नहीं पुकारा जाए, बल्कि इन्हें किसी अन्य नाम से पुकारा जाए। इस जाति के लोग सम्मान के साथ मेहनत करते हैं, मजदूरी करते हैं, खेती करते हैं। इसके साथ ही इस जाति के लोग सरकार के कर्मचारी और अधिकारी भी हैं। ये पंच और सरपंच भी हैं। इनको इस नाम से पुकारे जाने के कारण इनकी बेटियों के रिश्ते नहीं हो पा रहे हैं, इनके बच्चों को स्कूलों में हीन भावना से देखा जाता है। इस जाति के पुरुष लोग सार्वजनिक रूप से अपमानित होते हैं, महिलाएं घरों से निकल नहीं पाती हैं क्योंकि इनको हीन दृष्टि से देखा जाता है।

इसलिए इन लोगों की मांग है कि अनुसूचित जाति की सूची में जो 'बाछड़ा' शब्द लिखा हुआ है, उसे हटाकर उसके स्थान पर दूसरा शब्द जोड़ा जाए।

श्री अब्दुल खालेक (बारपेटा): माननीय सभापति महोदय, असम के पंचायत और ग्रामीण विकास कमिश्नर ने प्रधानमंत्री आवास योजना- ग्रामीण को लेकर गत् 15 मार्च को एक पत्र भेजा है। वहाँ के सभी जिला परिषदों के चीफ एक्जिक्युटिव ऑफिसर्स और जिला ग्रामीण विकास अधिकरण के जितने प्रोजेक्ट डायरेक्टर्स हैं, सबको पत्र भेजा गया है, जिसका नम्बर CPRD/PMAYG/111/2021/4 Dated: 15 March, 2022. उसमें लिखा है कि सरकार ने वर्ष 2020-21 में 7 लाख एडिशनल घरों का सैंक्शन दिया है। इससे संबंधित रजिस्ट्रेशन और जिओ टैगिंग के काम को जल्दी खत्म करने के लिए आदेश दिया गया है। लेकिन दुख की बात यह है कि तीन जिलों को छोड़कर, जिसमें एक मेरा जिला भी है, यहाँ पर असम के पूर्व मुख्यमंत्री एवं वर्तमान के शिपिंग मिनिस्टर भी मौजूद हैं। ये बारपेटा जिले का बहुत दौरा करते हैं, यह उनका गुरुधाम भी है। वह जिला, धुबरी, दक्षिण सालमारा-मानकाछर जिले को छोड़कर बाकी जिलों में करने दिया।

ये तीनों पिछड़े जिले हैं। इनमें भी जल्दी रजिस्ट्रेशन और जिओ टैगिंग करना चाहिए था, लेकिन पता नहीं क्यों इनको ड्रॉप किया गया, यह मैं जानना चाहता हूँ।

माननीय सभापति : आपकी मांग है कि उन जिलों को भी इनक्लूड करना चाहिए।

श्री अब्दुल खालेक : जी हाँ, उनको भी इनक्लूड करना चाहिए।

असम में बहुत-से कच्चे घर हैं, जिनके रूफ्स में टीन हैं और दीवारें भी टीन की हैं। वे कच्चे घर भी पक्के घर में शामिल होने चाहिए। मेरी यही गुजारिश है।

श्री रमाकान्त भार्गव (विदिशा): माननीय सभापति महोदय, मेरे संसदीय क्षेत्र विदिशा, मध्य प्रदेश के भोजपुर विधान सभा के शहर ओबैदुल्लागंज स्टेशन पर कोरोना के पूर्व आठ ट्रेन्स रुकती थीं, जहाँ से स्थानीय यात्रीगण लम्बी दूरी की यात्रा करते थे। कोरोना महामारी होने से उक्त ट्रेन्स का संचालन बंद हो गया था। वर्तमान में कोरोना का प्रकोप लगभग समाप्त हो गया है और बहुत-सी ट्रेनों का संचालन भी प्रारम्भ हो गया है। किन्तु ओबैदुल्लागंज स्टेशन पर स्टॉपेज नहीं होने के कारण भोपाल आने-जाने वाले यात्रीगण असुविधा महसूस कर रहे हैं।

आपके माध्यम से, मैं माननीय रेल मंत्री जी से आग्रह करना चाहता हूँ कि ओबैदुल्लागंज स्टेशन से कोरोना के पूर्व चलने वाले सभी ट्रेनों के स्टॉपेज यथावत किये जाएं। इसके साथ ही, बुधनी में भी पूर्व से चल रही इंदौर-छिंदवाड़ा पंचवेली फास्ट पैसेंजर का स्टॉपेज यथावत किया जाए। मेरा यही अनुरोध है।

श्री गजेन्द्र उमराव सिंह पटेल (खरगौन): माननीय सभापति जी, मेरे लोक सभा क्षेत्र खरगौन-बड़वानी के छात्रगण- श्री मनीष कुशवाह, कुमार मानसी ठकेता, प्रतीक पाटीदार, तुषार यादव, राजेन्द्र पटेल, चेतन गुप्ता, दक्ष ठाकुर, आशीष चौधरी, राहुल परमार, प्रखर चोकड़े, मानस राठौर, सृष्टि यादव, ध्रुव गुप्ता, विवेक निरगुडे और ऐसे अनेक छात्र जो यूक्रेन में पढ़ते थे।

देश के प्रधान मंत्री आदरणीय श्री नरेन्द्र मोदी जी ने जो ऑपरेशन गंगा अभियान चलाया, उसमें इस प्रकार के हमारे 22 हजार से भी ज्यादा छात्रों को वापस लाने का उन्होंने प्रयास किया जिसके कारण ये छात्र भारत लौटे हैं।

इसके लिए मैं पूरे देश की ओर से माननीय प्रधान मंत्री जी का आभार व्यक्त करता हूं। मैं उनके सहयोगी मंत्रीगण आदरणीय श्री ज्योतिरादित्य एम. सिंधिया जी, माननीय किरेन रिजीजू जी, डॉ. वी.के. सिंह जी और माननीय श्री हरदीप सिंह पुरी जी का भी आभार व्यक्त करता हूं।

मैं आपके माध्यम से सरकार से यह निवेदन करना चाहता हूं कि जो बच्चे वहां पढ़ते थे, वे प्रथम वर्ष में थे, द्वितीय वर्ष में थे और थर्ड ईयर में थे। इन बच्चों की पढ़ाई अवरुद्ध हुई है, इसलिए इन बच्चों की आगे की पढ़ाई भारत सरकार कराए। मैं यह निवेदन आपके माध्यम से सरकार से करना चाहता हूं।

आपका बहुत-बहुत धन्यवाद।

श्री बिद्युत बरन महतो (जमशेदपुर) : माननीय सभापति महोदय आपका धन्यवाद।

महोदय, मेरे संसदीय क्षेत्र जमशेदपुर (टाटा) के अंतर्गत शहर की परिधि पर स्थित बस्तियों के साथ-साथ प्रकाश नगर, घोड़ाबांधा एवं बागबेड़ा के ग्रामीण क्षेत्रों में पेयजल की भारी किल्लत होने के कारण यहाँ की जनता को काफी कठिनाइयों का सामना करना पड़ता है। गर्मी के दिनों में स्थिति और भयावह हो जाती है।

महोदय, मैं विशेषकर बागबाड़ा एवं छोटा गोविन्दपुर ग्रामीण जलापूर्ति योजना की ओर आपका ध्यान आकृष्ट कराना चाहता हूँ। इस जलापूर्ति योजना का शिलान्यास 18 अप्रैल, 2015 को हुआ था। इसे लगभग 237.21 करोड़ रूपए की लागत से वर्ष 2015 में वर्ल्ड बैंक के फंड से शुरू की गयी थी। इसमें वर्ल्ड बैंक की 50 प्रतिशत, केन्द्र सरकार की 33 प्रतिशत, राज्य सरकार की 16 प्रतिशत एवं आम जनता की एक प्रतिशत की हिस्सेदारी थी।

उक्त योजना को वर्ष 2018 में पूर्ण होना था, 217 करोड़ रूपए खर्च भी हो चुके हैं, छोटा गोविन्दपुर योजना से जनता को पानी भी मिलने लगा है, परंतु बागबाड़ा की योजना अभी तक अधूरी है। एजेंसी ने बिल एवं जीएसटी मद में बकाया राशि की मांग को लेकर साल भर से कार्य को बंद कर रखा है।

उक्त योजना के निर्माण का कार्य देश की प्रतिष्ठित कंपनी आईएलएफएस को दिया गया था। इस कार्य को पूर्ण करने के लिए 26 जून, 2018 तक का समय दिया गया था। इस कम्पनी ने 75 प्रतिशत कार्य कर लिया है तथा अपनी आर्थिक स्थिति खराब होने के कारण 25 प्रतिशत कार्य पूरा

नहीं किया है, जिसके कारण इंटकवेल एवं खरकई नदी पर पुल, पाईप लाइन एवं 20 हजार से अधिक घरों में कनेक्शन देने का काम रूका हुआ है और उक्त योजना चालू नहीं हो पाई है।

उक्त योजना विभिन्न कारणों से बाधित होने के कारण वहाँ के लोग बाध्य होकर जलापूर्ति योजना को जमीन पर उतारने के लिए राज्य एवं केन्द्र सरकार का ध्यान आकृष्ट कराने के लिए जमशेदपुर से राज्य की राजधानी रांची तथा दिल्ली तक की पदयात्रा 21 मार्च, 2022 से शुरू की है।

अतः महोदय आपके माध्यम से माननीय मंत्री जल शक्ति मंत्रालय से अनुरोध करता हूं कि माननीय प्रधान मंत्री जी की महत्वकांक्षी 'हर घर नल योजना' के माध्यम से वर्ष 2024 तक हर घर तक जल पहुंचाने के लक्ष्य को पूर्ण करने के तहत इस योजना का त्वरित संज्ञान लेकर पूर्ण कराने की कृपा की जाए।

आपने मुझे बोलने का मौका दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

श्री कृष्णपालसिंह यादव (गुना) : धन्यवाद सभापति महोदय, मेरे संसदीय क्षेत्र गुना के अंतर्गत गुना, शिवपुरी व अशोक नगर, तीनों जिलों में वन क्षेत्रफल काफी ज्यादा है। यहां अनेक प्रकार की वनौषधियां पाई जाती हैं। इसके साथ-साथ अश्वगंधा और गिलोय की खेती भी होती है। मेरे लोक सभा क्षेत्र में स्थानीय लोग, जिनमें आदिवासी समुदाय भी शामिल है, अनेक वर्षों से इन वनौषधियों का प्रयोग विविध बीमारियों के उपचार में परम्परागत तरीके से करते आ रहे हैं।

इनकी गुणवत्ता व उपलब्धता को देखते हुए मेरा आपके माध्यम से सरकार से और माननीय आयुष मंत्री जी से निवेदन है कि मेरे लोक सभा क्षेत्र में आयुष मंत्रालय के माध्यम से इन वनस्पतियों पर संशोधन हेतु एक आयुष रिसर्च एंड डेवलपमेंट सेंटर स्थापित किया जाए, जिससे इन आयुष औषधियों की मैनुफैक्चरिंग को बढ़ावा मिले और इनका व्यापक इस्तेमाल हो सके एवं क्षेत्र के लोगों को रोजगार के अवसर प्राप्त हों। धन्यवाद।

श्री दुर्गा दास उइके (बैतूल): माननीय सभापति जी, आपने शून्य काल में लोक हित के मुद्दे को सदन के पटल पर रखने का अवसर दिया, इसके लिए मैं आपका आभारी हूं।

माननीय सभापति जी, मेरा लोक सभा क्षेत्र परिवहन की दृष्टि से पिछड़ा है। मेरे आदिवासी क्षेत्र में रेल मार्गों की आवश्यकता है, जिसके लिए क्षेत्र की जनता लम्बे समय से मांग कर रही है। मैं इसके लिए भारत सरकार से प्रार्थना करूंगा। मैं बैतूल से चिचौली, भीमपुर, नांदा, कुनखेड़ी, दामजीपुरा होते हुए बुरहानपुर-खंडवा नवीन रेल लाइन से जोड़ने हेतु अनुरोध करता हूं। वहीं बैतूल बाजार, चांदुर बाजार, अमरावती तक नवीन रेल लाइन प्रस्तावित है। इसका कार्य शीघ्र प्रारम्भ कराने हेतु माननीय रेल मंत्री जी से विनम्र प्रार्थना करता हूं। आपका बहुत-बहुत धन्यवाद। जय हिंद, जय भारत।

LIST OF MEMBERS WHO HAVE ASSOCIATED THEMSELVES WITH THE ISSUES RAISED UNDER MATTERS OF URGENT PUBLIC IMPORTANCE

सदस्य, जिनके द्वारा अविलम्बनीय लोक महत्व के विषय उठाये गये।	**सदस्य, जिन्होंने उठाए गए विषयों के साथ स्वयं को सम्बद्ध किया।**
Shri Rahul Kaswan Shri Abdul Khaleque Shri Shankar Lalwani Shri Durga Das Uikey Shri Kaushlendra Kumar Shri Ramakant Bhargava Shri Bidyut Baran Mahato Shri Nihal Chand Chouhan Shri Saptagiri Sankar Ulaka Shri Krishnapalsingh Yadav	Shri Kuldeep Rai Sharma

Shri Kuruva Gorantla Madhav Shri Gajendra Umrao Singh Patel	
Shri Gaurav Gogoi Shri Ravneet Singh Shri Ve. Vaithilingam Shri B. Manickam Tagore Dr. Kalanidhi Veeraswamy	Dr. DNV Senthilkumar S.
Shri Shrirang Appa Barne	Shri Rahul Ramesh Shewale

HON. CHAIRPERSON: The House stands adjourned to meet on Monday, the 28th March, 2022, at 11 a.m.

18.13 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Monday, March 28, 2022 / Chaitra 7, 1944 (Saka).

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website and Lok Sabha Website at the following addresses:

http://www.parliamentofindia.nic.in

http://www.loksabha.nic.in

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Sixteenth Edition)